



क्षेत्रीय कार्यालय : उ० प्र० प्रदूषण नियन्त्रण बोर्ड,
34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं० 2
बाँदा उ०प्र०-210001

संदर्भ संख्या : 672/N.G.T. 422/2023/24

दिनांक : 31/07/2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.
E-mail- judicial-ngt@gov.in

Subject: Submission of Joint Committee Report in Compliance of directions issued by Hon'ble NGT vide order dated 20.05.2024 in Original Application No. 422/2023 Abhishek Shukla Vs State of Uttar Pradesh & Ors.

Sir,

In compliance of Hon'ble NGT order dated 20.05.2024 in Original Application No. 422/2023 Abhishek Shukla Vs State of Uttar Pradesh & Ors. Joint Committee Report is being filed herewith.

It is requested that the aforesaid report may be presented before the Hon'ble Tribunal for kind consideration.

Yours faithfully,

Encl: As above.


Regional Officer
U.P.P.C.B, Banda

1805

Report of Joint Committee

in Compliance to the Hon'ble NGT order dated 20.05.2024 in

Original Application No. 422 of 2023 in the name of Shri Abhishek Shukla Vs others

A. Preamble:

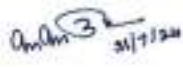
Hon'ble National Green Tribunal, principal bench vide its order dated 20.05.2024 constituted Joint Committee of Regional Officer, MoEF&CC, Lucknow and Member Secretary, CPCB, UPPCB, Central Pollution Control Board and a representative of Wadia Institute of Geology, Dehradun. The related para of said order is reproduced here as under:

"..1. None has appeared on behalf of the applicant.

2. On behalf of project proponents in item nos. 4, 5, 6, 7, 14 and 15, Shri S.G. Hasnain, Senior Advocate assisted by Shri Syed Mohd. Fazal. Ms. Deeksha L. Kakkar has appeared to assist Shri S.G. Hasnain, Senior Advocate in item No. 4. She has also appeared for project proponents in item no. 9, 10 and 11. In item no. 8, Shri Manoj Kumar, Advocate has put in appearance on behalf of the project proponent. In item nos. 12 and 13 none has appeared for project proponent. On behalf of Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB'), Shri Daleep Kr. Dhyani, Advocate has put in appearance. Shri Gigi C. George, Advocate has put in appearance on behalf of Directorate General Of Mines Safety (hereinafter referred to as 'DGMS'), and Shri Mukesh Verma, Advocate has put in appearance on behalf of respondent no. 4, Director Mining.

3. It is stated that Project Proponents have obtained Environmental Clearance (hereinafter referred to as 'EC'), Consents under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and thereafter undergone mining activities with permission from DGMS. However, when questioned, whether EC has been granted after examines, whether the said mining has to be carried out by cutting hills and the impact of cutting of hills has been examined or not, nothing could be shown. Learned counsel appearing for project proponents pray for one month time to place on record Environment Impact Assessment Report (hereinafter referred to as 'EIA') to show whether this aspect was placed before State Environment Impact Assessment Authority (hereinafter referred to as 'SEIAA') concerned and examined by it or not.

4. We also find it appropriate to constitute a joint Committee comprising Ministry of Environment, Forest and Climate Changes, UPPCB, Central Pollution Control Board and a representative of Wadia Institute of Geology, Dehradun to study, whether for the purpose of mining, cutting of hills which may result in ultimate extinction



of hills can be allowed and whether it may not affect the environment and ecology permanently and have detrimental effect on the ecology. The said report shall be submitted within two months."

5. List these matters on 02.08.2024.

B. Proceedings:

In pursuance of the Hon'ble NGT order dated 20.05.2024, a Joint Committee was constituted comprising representatives of Ministry of Environment Forest and Climate Change (MoEF&CC), Regional Office (RO), Lucknow and representative of the Central Pollution Control Board, Regional Directorate (CPCB-RD), Lucknow. The Joint Committee had a virtual meeting on 13.06.2024 and decided to visit the site on dated 19.07.2024. The joint committee inspected the site on dated 19.07.2024, during the inspection of the site Representative of RO-MOEF&CC, Lucknow office- Dr A.K.Gupta, Scientist 'E', Representative of RD-CPCB, Lucknow Shri Kamal Kumar, Scientist 'E', Representative of UPPCB, Lucknow Dr. Madhavi Kamalvanshi, RO, UPPCB, Banda and Representative of Wadia Institute of Geology, Dehradun Shri Barun Mukherjee, Scientist 'E' was nominated, however, he could not join the team during the field visit on 19.07.2024.

During the Joint Committee field visit, Shri Gaurav Gupta, Mine Inspector, represented local administration along with various leaseholders and their representatives were available.

C. Observation of Joint Committee during the site inspection:

- a) In compliance with the Hon'ble NGT order dated 20.05.2024. A list of projects including Gata number, Environmental Clearance (EC), Consent to Operate (CTO), mining plan approval letter, cluster certificate, lease area, etc is attached **as Annexure I.**
- b) The Joint Committee has not been found any mining activity on the day of the joint inspection, which may certainly due to prior intimation to all leases of Joint Committee inspection on dt.19.7.2024.
- c) None of the lease owners has properly erected all boundary pillars as per their KML file and Geo-coordinate mentioned in the EC, which has also been verified by the Mining Department, Banda (U.P.) during the visit.
- d) It has been found that the various mine lease areas are very close to human habitation, Primary Schools, Higher Secondary Schools, Temples, Hindu cremation areas, Gausala, well etc., which is also confirmed by the satellite imagery of all leases. **(Satellite images are Annexed in the respective lease report Annexure III A-M)**
- e) It has been found that almost all lessee conducted mining activity not within their lease area, which is also confirmed by the satellite imagery of all leases. **(Satellite images are Annexed in the respective lease report Annexure III A-M)**
- f) None of the leases have been developing green belts within the lease area.

- g) Lessee has not submitted the six monthly compliance reports to the Regional Office, Lucknow. Few of them have submitted their six monthly compliance report to RO-UPPCB Banda.
- h) Lessee has not submitted their Environmental Statement to the RO-UPPCB Banda, which is required to submit to UPPCB on completion of every financial year.
- i) During the visit Joint Committee found that none of the lease owners placed a proper signage board at their lease site.
- j) During the visit Joint Committee found that none of the lease owners placed signage boards regarding Environment, safety, health, etc on site.
- k) During discussion with the lessee, it has come to our notice that the blasting timing in the mines area is between 2 to 2:30 PM, record states that around 15 leases are located in very close proximity, if all lessees doing blasting in almost the same time, it can give excessive noise level, dust emission and vibration within the same area, which certainly give adverse impact to human habitation, which is residing in very close proximity of the various leases.
- l) Number of lessees located in the same area where the unpaved road is being used for the transportation of the mineral.
- m) The Joint Committee observed that none of the leases has placed PTZ Camera and weighing Bridge at their lease site/near to lease site. Mine Inspector, stated that “as per the issued mining guidelines, installation of weighing Bridge and PTZ Camera is not applicable in the mining area (Khanda, Boulder)”.
- n) The Joint Committee has also observed a group of avian species made their house in one of the lease hills. Further, conservation, etc has been required along with necessary action from the Wildlife Department of the Uttar Pradesh Government. (Photograph enclosed)
- o) The Joint Committee has observed that the heavy machinery is being used by all mining lease holders, which is neither permitted under EC nor in the mining plane.
- p) The Joint Committee has observed that none of the lessees have complied with the following conditions imposed under EC and CTO including a developed green belt, rainwater harvesting measures, occupational health surveillance, first aid facility, water sprinkling system, toilet facility, soak pit, proper shelter facility, use of solar power, vibration study, proper boundary pillars, etc on site.
- q) The lessee namely: Shri Safdar Ali, Shri Sangram Singh, Bajrang Road Lines, lease has been reduced by the local administration on 11.03.2024. List is attached as **Annexure II**.
- r) It has been observed that in public hearings of almost all lessees, it has been mentioned that no mining work has been conducted during rainy seasons, which is contrary to the giiti boulder mining.

[Handwritten signature] 21/7/24
[Handwritten signature] 21/7/24

[Handwritten signature] 21/7/24

- s) Intensive mining in the concerned area, may certainly impact on the local environment, as above lessees have also not complying the various conditions imposed by the Mining Department, Environmental Clearance, CTO, and DGMS etc.

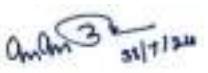
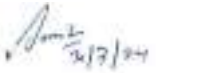
Detailed Report lease wise is attached as **Annexure III A to M.** and the Photograph taken during inspection is attached as **Annexure IV.**

D. Recommendation:

- i. It has been found that the various mine lease areas are very close to human habitation, Primary Schools, Higher Secondary Schools, Temples, Hindu cremation areas, Gausala, well etc.. Given the above, Local administration can further review all mining leases granted in this area of district Banda for gitti bolder, etc to avoid any miss happening in the area concerned.
- ii. It has been found that the majority of lessee reported above, doing mining outside of their lease area. Given the above, the Mining department can assess the quantity of the mineral excavated outside of their lease area and take further action as per the Mining Act, 2021 etc. The mining department must develop a system in the mining area to ensure check/ verify the quantity of minerals excavated and illegal activities
- iii. It has been observed that the few lessees (Eureka Mines) obtained 4-inch blasting permission from the Directorate General of Mines Safety (DGMS) and their lease area is very close to human habitation, the concerned department can review/ revoke the DGMS blasting permission at the earliest.
- iv. Local administration through the mining department can construct black-topped roads for the transportation of the minerals by DMF fund for controlling dust emissions from roads, accidents etc.
- v. The project proponent can be asked for blasting will be done in the allowed time duration with one-inch holes and proper safety arrangements after obtaining the valid permission of the DGMS and the Department of Mines.
- vi. Mining department, UP-SEIAA subsequently UPPCB can review the three lessees namely: Safdar Ali, Sangram Singh, Bajrang Road Lines, in which local administration has reduced their lease area in 11 March 2024. **(Copy of Letter is Attached as Annexure II)**
- vii. Permission for using Heavy Earth Moving Machinery (HEMM) in the mine is required to be obtained from DGMS under Regulation 106 (2) (b) of the MMR 1961 and by SEIAA-UP in EC.
- viii. As stated earlier all lessee have not been set up weighing bridges, PTZ cameras etc on their lease, which may trigger the possibility of overproduction of the mineral from their lease. Overall, no check-balance of production has been found with all mines. Given the above state

mining department can review their notification and further amendments can be made to stop overproduction.

- ix. As stated earlier none of the lessees have complied with the following conditions imposed under EC and CTO including development of green belt, rainwater harvesting measures, occupational health surveillance, first aid facility, water sprinkling system, toilet facility, soak pit, proper shelter facility, use of solar power, vibration study, proper boundary pillars etc on site. Given the above, UPPCB, Mining Department must strictly comply with the conditions prescribed in the Environmental Clearance (EC)/consent to operate (CTO)/mining lease allotment letter, etc.
- x. The Wildlife Department of the Uttar Pradesh Government may direct to take necessary action for the conservation of wildlife species in the hill.
- xi. During a discussion with the lessee, it has come to know that the blasting in all leases has been conducted by a third party, however, DGMS issues individual permission to all lessees for blasting, which needs immediate intervention of DGMS, to review the procedure and take suitable action.
- xii. Local administration including RO-UPPCB Banda, advised to be attentive during the public hearing, no false statement should be documented, which certainly diluted the authenticity of the Public hearing.
- xiii. Chairman-SEIAA-UP may take necessary action against the concerned consultant who quoted a false statement, which has also been documented in the record, before the local public during public hearings of almost all concerned projects.
- xiv. Ecological Assessment of the entire area may be conducted by the Institute of International Repute, likes, National Botanical Research Institute (NBRI), National Environmental Engineering Institute (NEERI) etc.

		Absent	
(Dr. Madhavi) Kamalvanshi Regional Officer Uttar Pradesh Pollution Control Board, Banda	(Kamal Kumar) Scientist "E" Center Pollution Control Board, Lucknow	(Barun Mukherjee) Scientist-E Wadia Institute of Himalayan Geology, Dehradun,	(Dr A.K.Gupta) Scientist "E" Ministry of Environment, Forest and Climate Change, Lucknow
31.07.2024			

List of Annexures	
Annexure Number	Content
Annexure –I	Detail List of Leases
Annexure –II	Leases Area Change by DM office order dated 11.03.2024 i. Shri Safdar Ali S/o Late Shri Farzand Ali2450 (Khand no:3) ii. Shri Sangram Singh S/o Shri Jayvant Singh1876 (Khand no.: 01) iii. Shri Bajrang Road Lines Partner Shri Suresh Pratap Singh1876 (Khand no.:03)
Annexure –III	Leases wise Report A i. EC of M/s Bundelkhand (0.5) ii. CTO of M/s Bundelkhand (0.5) iii. Cluster Certificate of M/s Bundelkhand (0.5) iv. Mining Approved Letter of M/s Bundelkhand (0.5) v. DGMS of M/s Bundelkhand (0.5) vi. Satellite Image of M/s Bundelkhand (0.5) vii. Public Hearing of M/s Bundelkhand (0.5) B i. EC of M/s Bundelkhand (0.8) ii. CTO of M/s Bundelkhand (0.8) iii. Cluster Certificate of M/s Bundelkhand (0.8) iv. Mining Approved Letter of M/s Bundelkhand (0.8) v. DGMS of M/s Bundelkhand (0.8) vi. Satellite Image of M/s Bundelkhand (0.8) C i. EC of Smt Jasmit Kaur Malhotra ii. CTO of Smt Jasmit Kaur Malhotra iii. Cluster Certificate of Smt Jasmit Kaur Malhotra iv. Mining Approved Letter of Smt Jasmit Kaur Malhotra v. DGMS of Smt Jasmit Kaur Malhotra vi. Satellite Image of Smt Jasmit Kaur Malhotra vii. Public Hearing of Smt Jasmit Kaur Malhotra D i. EC of Shri Bajrang Road Lines (1.41) ii. CTO of Shri Bajrang Road Lines(1.41) iii. Cluster Certificate of Shri Bajrang Road Lines(1.41) iv. Mining Approved Letter of Shri Bajrang Road Lines(1.41) v. DGMS of Shri Bajrang Road Lines(1.41) vi. DM Office letter dated :11.03.2024 of Shri Bajrang Road Lines(1.41) vii. Satellite Image of Shri Bajrang Road Lines(1.41) viii. Public Hearing of Shri Bajrang Road Lines(1.41) E i. EC of Shri Bajrang Road Lines(1.21) ii. CTO of Shri Bajrang Road Lines(1.21) iii. Cluster Certificate of Shri Bajrang Road Lines(1.21) iv. Mining Approved Letter of Shri Bajrang Road Lines(1.21) v. DGMS of Shri Bajrang Road Lines(1.21) vi. Satellite Image of Shri Bajrang Road Lines(1.21) vii. Public Hearing of Shri Bajrang Road Lines(1.21) F i. EC of Shri Sangram Singh ii. CTO of Shri Sangram Singh iii. Cluster Certificate of Shri Sangram Singh iv. Mining Approved Letter of Shri Sangram Singh v. DGMS of Shri Sangram Singh vi. DM Office letter dated :11.03.2024 of Shri Sangram Singh vii. Satellite Image of Shri Sangram Singh viii. Public Hearing of Shri Sangram Singh

G	i.	EC of Shri Safdar Ali
	ii.	CTO of Shri Safdar Ali
	iii.	Cluster Certificate of Shri Safdar Ali
	iv.	Mining Approved Letter of Shri Safdar Ali
	v.	DGMS of Shri Safdar Ali
	vi.	DM Office letter dated :11.03.2024 of Shri Safdar Ali
	vii.	Satellite Image of Shri Safdar Ali
	viii.	Public Hearing of Shri Safdar Ali
H	i.	EC of Shri Mumtaz Ali
	ii.	CTO of Shri Mumtaz Ali
	iii.	Cluster Certificate of Shri Mumtaz Ali
	iv.	Mining Approved Letter of Shri Mumtaz Ali
	v.	DGMS of Shri Mumtaz Ali
	vi.	Satellite Image of Shri Mumtaz Ali
	vii.	Public Hearing of Shri Mumtaz Ali
I	i.	EC of M/s Shivarpan Trading Company
	ii.	CTO of Shivarpan Trading Company
	iii.	Cluster Certificate of Shivarpan Trading Company
	iv.	Mining Approved Letter of Shivarpan Trading Company
	v.	DGMS of Shivarpan Trading Company
	vi.	Satellite Image of Shivarpan Trading Company
J	i.	EC of M/s Arthav Construction Company
	ii.	CTO of M/s Arthav Construction Company
	iii.	Cluster Certificate of M/s Arthav Construction Company
	iv.	Mining Approved Letter of M/s Arthav Construction Company
	v.	DGMS of M/s Arthav Construction Company
	vi.	Satellite Image of M/s Arthav Construction Company
	vii.	Public Hearing of M/s Arthav Construction Company
K	i.	EC of M/s Disha Enterprises
	ii.	CTO of M/s Disha Enterprises
	iii.	Cluster Certificate of M/s Disha Enterprises
	iv.	Mining Approved Letter of M/s Disha Enterprises
	v.	DGMS of M/s Disha Enterprises
	vi.	Satellite Image of M/s Disha Enterprises
	vii.	Public Hearing of M/s Disha Enterprises
L	i.	EC of Shri Deepak Singh
	ii.	CTO of Shri Deepak Singh
	iii.	Cluster Certificate of Shri Deepak Singh
	iv.	Mining Approved Letter of Shri Deepak Singh
	v.	DGMS of Shri Deepak Singh
	vi.	Satellite Image of Shri Deepak Singh
	vii.	Public Hearing of Shri Deepak Singh
M	i.	EC of M/s Eureka Mines & Minerals
	ii.	CTO of M/s Eureka Mines & Minerals
	iii.	Cluster Certificate of M/s Eureka Mines & Minerals
	iv.	Mining Approved Letter of M/s Eureka Mines & Minerals
	v.	Satellite Image of M/s Eureka Mines & Minerals
	vi.	Public Hearing of M/s Eureka Mines & Minerals
Annexure –IV		Photograph taken during the Inspection

List of leases							
SN	Proponent Name & Gata No.	Lease Area (ha)	Producti on (per year)	EC No. & date	CTO no. with Validity	Cluster Certificate	Mining Approved letter
A	M/s Bundelkhand Rocks Prop. Smt Deepali Singh 1876 (Khand no. 09)	0.5	5,000 m ³	EC22B001UP110835 Dated:07/05/2022	172616/UPPCB/Banda/(UPPCBRO)/CTO/both/BANDA/2022 - Valid from : 26/02/2023 TO 31/12/2027	3795/Minera l-30,Banda Dated:09/02 /2021	2021/5/27/58617 (1)/MA Plan Dated:03/06/2021
B	M/s Bundelkhand Rocks Prop. Smt Deepali Singh 1876 (Khand no. 07)	0.8	8,000 m ³	EC23B001UP142364 Dated:28/04/2023	185505/UPPCB/Banda(U PPCBRO)/CTO/both/BA NDA/2023 Date: 22/06/2023 - Valid from : 22/06/2023 to 31/12/2027	3794/Minera l-30,Banda Dated:09/02 /2021	2021/5/20/57808 Dated:16/08/2021
C	Smt Jasmit Kaur Malhotra W/o Shri Rasmit Singh Manhotra 1876 (Khand no.:5)	1.21	12,100 m ³	143/Parya/SEIAA/5 492-4833/2019 Dated:23/06/2020	157086/UPPCB/Banda(U PPCBRO)/CTO/both/BA NDA/2022 Date: 09/06/2022 - Valid from : 09/06/2022 to 31/12/2024	4337/Minera l-30,Banda Dated:02/04 /2019	165/MA Plan/2016 Dated:10/05/2019
D	Shri Bajrang Road Lines Partner Shri Suresh Pratap Singh 1876 (Khand no.:03)	1.41	14,100 m ³	EC21B001UP110895 Dated: 14/12/2021	184828/UPPCB/Banda(U PPCBRO)/CTO/both/BA NDA/2023 Date: 03/06/2023 - Valid from:03/06/2023 to 31/12/2027	2741/Minera l-30,Banda Dated:03/11 /2020	1418/MA Plan/2017 Dated:27/11/2020
E	Shri Bajrang Road Lines Partner Shri Suresh Pratap Singh 1876 (Khand no.:04)	1.21	12,100 m ³	EC21B001UP176740 Dated : 23/12/2021	184829/UPPCB/Banda(U PPCBRO)/CTO/both/BA NDA/2023 Date: 03/06/2023	2742/Minera l-30,Banda Dated:03/11 /2020	1419/MA Plan/2017 Dated:27/11/2020

					Valid from : 03/06/2023 to 31/12/2027		
F	Shri Sangram Singh S/o Shri Jayvant Singh 1876 (Khand no.: 01)	2.02	20,200 m ³	239/Parya/SEIAA/5 518-4782/2019 Dated:11/08/2020	170041/UPPCB/Banda(U PPCBRO)/CTO/both/BA NDA/2022 Date: 16/12/2022 - Valid from:16/12/2022 to 31/12/2026	4321/Minera l-30,Banda Dated:02/04 /2019	2903/MA Plan/2016 Dated:28/03/2019
G	Shri Safdar Ali S/o Late Shri Farzand Ali 2450 (Khand no:3)	2.0	20,000 m ³	358/Parya/SEIAA/5 000/2019 Date: 05/10/2020	181856/UPPCB/Banda(U PPCBRO)/CTO/both/BA NDA/2023 Date: 20/04/2023 - Valid from : 20/04/2023 to 31/12/2027	1019/Minera l-30, Banda Dated:15/06 /2019	765/MA Plan/2016 Dated:13/08/2019
H	Shri Mumtaz Ali Late Farzandali 2450 (Khand no. : 5)	2.0	20,000 m ³	360/Parya/SEIAA/5 001/2019 Date: 05/10/2020	181855/UPPCB/Banda(U PPCBRO)/CTO/both/BA NDA/2023 Date: 31/05/2023 - Valid from : 31/05/2023 to 31/12/2027	1020/Minera l-30,Banda Dated:15/06 /2019	764/MA Plan/2016 Dated:13/08/2019
I	M/s Shivarpan Trading Company Prop. Shri Lavlesh Singh S/o Lochan Singh 2450(Khand no.: 06)	2.0	20,000 m ³	EC23B001UP179452 Date: 05/06/2023	186688/UPPCB/Banda(U PPCBRO)/CTO/both/BA NDA/2023 Date: 15/07/2023 - Valid from : 15/07/2023 to 31/12/2027	1779/Minera l-30,Banda Dated:05/10 /2019	953/MA Plan/2016 Dated:04/09/2019
J	M/s Arthav Construction Company Prop. Shri Sharavan Kumar Singh S/o Shri Vishnupal Singh 2451 (Khand no. : 02)	1.21	12,100 m ³	EC22B001UP196686 Date: 06/05/2022	1190742/UPPCB/Banda(UPPCBRO)/CTO/both/B ANDA/2023 Date: 16/08/2023 - Valid from : 16/08/2023 to 31/12/2027	1021/Minera l-30,Banda Dated:15/06 /2019	660(1)/MA Plan/2016 Dated:29/07/2019

K	M/s Disha Enterprises Prop. Smt Sudha Singh 332 (khand no. : 2)	1.61	16,100 m ³	361/Parya/SEIAA/4 983/2019 Dated: 05/10/2020	172572/UPPCB/Banda(U PPCBRO)/CTO/both/BA NDA/2022 Date: 26/03/2023 - Valid from : 26/03/2023 to 31/12/2027	1009/Minera l-30,Banda Dated:15/06 /2019	663/MA Plan/2016 Dated:29/07/2019
L	Shri Deepak Singh S/o Shri Ram Pal Singh 332 (khand no. : 3)	0.56	5,600 m ³	456/Parya/SEIAA/5 846-5028/2020 Dated:15/10/2020	180835/UPPCB/Banda(U PPCBRO)/CTO/both/BA NDA/2023 Date: 10/05/2023 - Valid from : 10/05/2023 to 31/12/2027	1017/Minera l-30,Banda Dated:15/06 /2019	658(1)/MA Plan/2016 Dated:29/07/2019
M	M/s Eureka Mines & Minerals L L P 2451 (khand no. 01)	2.5	25,000m ³	EC21B001UP173308 Dated:30/12/2021	167580/UPPCB/Banda(U PPCBRO)/CTO/both/BA NDA/2022 Date: 06/11/2022 - Valid from : 10/05/2023 to 31/12/2027	1482/Minera l-30,Banda Dated:20/07 /2019	772(1)/MA Plan/2016 Dated:13/08/2019

Lease Area Reduced Project List District Banda				
SN	Proponent Name & Gata No.	Initial Lease Area (ha)	Area Reduced (ha)	Final Area (ha)
1	Shri Safdar Ali S/o Late Shri Farzand Ali 2450 (Khand no:3)	2.0	0.25	1.75
2	Shri Sangram Singh S/o Shri Jayvant Singh 1876 (Khand no.: 01)	2.02	0.07	1.95
3	Shri Bajrang Road Lines Partner Shri Suresh Pratap Singh 1876 (Khand no.:03)	1.41	0.17	1.24

कार्यालय जिलाधिकारी, बौदा।
(खनिज अनुभाग)

क्र.सं. न० 68/खनिज-30, बौदा

दिनांक : मार्च 11, 2024

“आदेश”

माओ राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओएण्ड नं०-422/2023 अभिवेक शुक्ला बनाम उओप्रो राज्य व अन्य में माओ न्यायाधिकरण द्वारा पारित आदेश दिनांक 24.11.2024 के अनुक्रम में जनपद बौदा की तहसील नरैनी स्थित ग्राम-गिरवां, जरर व बड़ोखर खुर्द में उपखनिज गिट्टी/पत्थर के स्वीकृत/संचालित खनन पट्टा नजदीक स्थित आबादी के निकट पाये जाने के कारण इस कार्यालय के आदेश सं०-1047/खनिज-30 बौदा दिनांक 30.11.2023 द्वारा श्री सफदर अली पुत्र स्व० श्री फरजन्द अली निवासी गुड-खूटी चौराहा, अलीगंज, शहर व जिला बौदा के पक्ष में जनपद बौदा की तहसील नरैनी स्थित ग्राम-जरर के माटा सं०-2450 (खण्ड सं०-03) रकबा 2.00 हे० भूखेत्र में गिट्टी/पत्थर के स्वीकृत/निष्कासित खनन पट्टा क्षेत्र से खनन/परिवहन का कार्य अन्य क्षेत्रों के साथ अग्रिम आदेशों तक प्रतिबन्धित किया गया।

उपरोक्त वाद में माओ न्यायाधिकरण द्वारा पारित आदेश दिनांक 03.10.2023 के क्रम में निर्देशक, भूतत्व एवं खनिकर्मा निदेशालय, उओप्रो, लखनऊ के पत्र सं०-1461/एन०-एन०जी०टी० वाद/2023 दिनांक 04.12.2023 द्वारा प्रसंगत प्रकरण में उओप्रो उपखनिज (परिहार) नियमावली-2021 के नियम-42(c) में उल्लिखित प्रावधानों के अन्तर्गत कार्यवाही किये जाने के निर्देश दिये गये हैं, जिसके क्रम में कार्यालय आदेश सं०-245/खनिज-30, बौदा दिनांक 30.01.2024 द्वारा कमेटी का गठन करते हुये संयुक्त जांच आख्या उपलब्ध कराने हेतु निर्देशित किया गया। उक्त के क्रम में गठित कमेटी द्वारा उपरोक्त खनन पट्टा क्षेत्र के साथ अन्य क्षेत्रों की जांच दिनांक 20.02.2024 की गयी तथा संयुक्त जांच आख्या सं०-572/खनिज-30, बौदा दिनांक 23.02.2024 प्रस्तुत किया गया, जिसमें प्रसंगत खनन क्षेत्र हेतु आबादी से निकट 50 मी० क्षेत्र में आ रहे रकबा 0.25 हे० को छोड़कर शेष रकबा 1.75 हे० भूखेत्र पर खनन/परिवहन किये जाने की आख्या प्रस्तुत की गयी है।

अतः उपरोक्त समस्त तथ्यों को दृष्टिगत कार्यालय आदेश सं०-1047/खनिज-30 बौदा दिनांक 30.11.2023 द्वारा खनन/परिवहन पर लगे प्रतिबन्ध को हटाने हुये आबादी के 50 मी० क्षेत्र में आ रहे रकबा 0.25 हे० को छोड़कर/प्रतिबन्धित करते हुये शेष रकबा 1.75 हे० भूखेत्र पर संलग्न संशोधित जियोकोऑर्डिनेट्स के अनुसार खनन/परिवहन की अनुमति प्रदान की जाती है तथा पट्टाधारक श्री सफदर अली पुत्र स्व० श्री फरजन्द अली निवासी गुड-खूटी चौराहा, अलीगंज, शहर व जिला बौदा को निर्देशित किया जाता है कि संशोधित जियोकोऑर्डिनेट्स व क्षेत्रफल पर खनन/परिवहन कार्य नियमानुसार करना सुनिश्चित करें।

(दुर्गा शक्ति नावपल)
जिलाधिकारी, बौदा।

पत्रांक व दिनांक तदैव।

प्रतिनिधि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्मा विभाग, उओप्रो शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्मा निदेशालय, उओप्रो, लखनऊ।
3. अपर जिलाधिकारी (मि०/उओ), बौदा।
4. पुलिस अधीक्षक, बौदा।
5. उपजिलाधिकारी, नरैनी।
6. पुलिस क्षेत्राधिकारी, नरैनी।
7. खान अधिकारी, बौदा।
8. क्षेत्रीय अधिकारी, उओप्रो प्रदूषण नियंत्रण बोर्ड, बौदा।
9. पट्टाधारक श्री सफदर अली पुत्र स्व० श्री फरजन्द अली निवासी गुड-खूटी चौराहा, अलीगंज, शहर व जिला बौदा को उपरोक्तानुसार अनुपालनार्थ प्रेषित।

जिलाधिकारी,
बौदा।

कार्यालय जिलाधिकारी, बौदा।
(खनिज अनुभाग)

पत्रांक : २६९ / खनिज-३०, बौदा

दिनांक : मार्च ११, २०२४

“आदेश”

माओ राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं०-४२२/२०२३ अभिशेक शुक्ला बनाम उ०प्र० राज्य व अन्य में माओ न्यायाधिकरण द्वारा पारित आदेश दिनांक २४.११.२०२४ के अनुक्रम में जनपद बौदा की तहसील नरैनी स्थित ग्राम-गिरवां, जरर व बड़ोखर खुर्द में उपखनिज गिट्टी/पत्थर के स्वीकृत/संचालित खनन पट्टा नजदीक स्थित आबादी के निकट पाये जाने के कारण इस कार्यालय के आदेश सं०-१०४७/खनिज-३० बौदा दिनांक ३०.११.२०२३ द्वारा श्री संग्राम सिंह पुत्र श्री जयवंत सिंह निवासी ग्राम-पहरा, तहसील व जिला महोबा के पक्ष में जनपद बौदा की तहसील नरैनी स्थित ग्राम-गिरवां के गाटा सं०-१८७६ (खण्ड सं०-०१) रकबा २.०२ हे० भूक्षेत्र में गिट्टी/पत्थर के स्वीकृत/निष्पादित खनन पट्टा क्षेत्र से खनन/परिवहन का कार्य अन्य क्षेत्रों के साथ अग्रिम आदेशों तक प्रतिबन्धित किया गया।

उपरोक्त वाद में माओ न्यायाधिकरण द्वारा पारित आदेश दिनांक ०३.१०.२०२३ के क्रम में निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ को पत्र सं०-१४६१/एम०-एन०जी०टी० दाद/२०२३ दिनांक ०४.१२.२०२३ द्वारा प्ररनगत प्रकरण में उ०प्र० उपखनिज (परिहार) नियमावली-२०२१ के नियम-४२(ए) में उल्लिखित प्राविधानों के अन्तर्गत कार्यवाही किये जाने के निर्देश दिये गये हैं, जिसके क्रम में कार्यालय आदेश सं०-२४५/खनिज-३०, बौदा दिनांक ३०.०१.२०२४ द्वारा कमेटी का गठन करते हुये संयुक्त जांच आख्या उपलब्ध कराने हेतु निर्देशित किया गया। उक्त के क्रम में गठित कमेटी द्वारा उपरोक्त खनन पट्टा क्षेत्र के साथ अन्य क्षेत्रों की जांच दिनांक २०.०२.२०२४ की गयी तथा संयुक्त जांच आख्या सं०-५७२/खनिज-३०, बौदा दिनांक २३.०२.२०२४ प्रस्तुत किया गया, जिसमें प्ररनगत खनन क्षेत्र हेतु आबादी से निकट ५० मी० क्षेत्र में आ रहे रकबा ०.०७ हे० को छोड़कर शेष रकबा १.९५ हे० भूक्षेत्र पर खनन/परिवहन किये जाने की आख्या प्रस्तुत की गयी है।

अतः उपरोक्त समस्त तथ्यों को दृष्टिगत कार्यालय आदेश सं०-१०४७/खनिज-३० बौदा दिनांक ३०.११.२०२३ द्वारा खनन/परिवहन पर लगे प्रतिबन्ध को हटाते हुये आबादी के ५० मी० क्षेत्र में आ रहे रकबा ०.०७ हे० को छोड़कर/प्रतिबन्धित करते हुये शेष रकबा १.९५ हे० भूक्षेत्र पर संलग्न संशोधित जियोकोआर्डिनेट्स के अनुसार खनन/परिवहन की अनुमति प्रदान की जाती है तथा पट्टाधारक श्री संग्राम सिंह पुत्र श्री जयवंत सिंह निवासी ग्राम-पहरा तहसील व जिला महोबा को निर्देशित किया जाता है कि संशोधित जियोकोआर्डिनेट्स व क्षेत्रफल पर खनन/परिवहन कार्य नियमानुसार करना सुनिश्चित करें।


(दुर्गा शक्ति नागपाल)
जिलाधिकारी, बौदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

१. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
२. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
३. अपर जिलाधिकारी (वि०/रा०), बौदा।
४. पुलिस अधीक्षक, बौदा।
५. उपजिलाधिकारी, नरैनी।
६. पुलिस क्षेत्राधिकारी, नरैनी।
७. खान अधिकारी, बौदा।
८. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बौदा।
९. पट्टाधारक श्री संग्राम सिंह पुत्र श्री जयवंत सिंह निवासी ग्राम-पहरा तहसील व जिला महोबा को उपरोक्तानुसार अनुपालनार्थ प्रेषित।


जिलाधिकारी,
बौदा।

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : २२०/खनिज-३०, बाँदा

दिनांक : मार्च ११, २०२४

"आदेश"

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं०-४२२/२०२३ अभिवेक शुक्ला बनाम उ०प्र० राज्य व अन्य में मा० न्यायाधिकरण द्वारा पारित आदेश दिनांक २४.११.२०२४ के अनुक्रम में जनपद बाँदा की तहसील नरैनी स्थित ग्राम-गिरवा, जरा व बड़ोखर खुर्द में उपखनिज गिट्टी/पत्थर के स्वीकृत/संचालित खनन पट्टा नजदीक स्थित आबादी के निकट पाये जाने के कारण इस कार्यालय के आदेश सं०-१०४७/खनिज-३० बाँदा दिनांक ३०.११.२०२३ द्वारा मे० बजरंग रोड लाइन्स पार्टनर श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह निवासी ग्राम व पोस्ट-मऊ, ५८४, कटरा लालगंज, तहसील गौरीगंज, जिला अमेठी के पक्ष में जनपद बाँदा की तहसील नरैनी स्थित ग्राम-गिरवा के गाँव सं०-१८७६ (खण्ड सं०-०९) रकबा १.४१ हे० भूक्षेत्र में गिट्टी/पत्थर के स्वीकृत/निष्पादित खनन पट्टा क्षेत्र से खनन/परिवहन का कार्य अन्य क्षेत्रों के साथ अप्रति आदेशों तक प्रतिबंधित किया गया।

उपरोक्त वाद में मा० न्यायाधिकरण द्वारा पारित आदेश दिनांक ०३.१०.२०२३ के क्रम में निर्देशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ के पत्र सं०-१४६१/एम०-एन०जी०टी० वाद/२०२३ दिनांक ०४.१२.२०२३ द्वारा प्ररनगत प्रकरण में उ०प्र० उपखनिज (परिवहन) नियमावली-२०२१ के नियम-४२(c) में उल्लिखित प्रावधानों के अन्तर्गत कार्यवाही किये जाने के निर्देश दिये गये हैं, जिसके क्रम में कार्यालय आदेश सं०-२४५/खनिज-३०, बाँदा दिनांक ३०.०१.२०२४ द्वारा कमेटी का गठन करते हुये संयुक्त जांच आख्या उपलब्ध कराने हेतु निर्देशित किया गया। उक्त के क्रम में गठित कमेटी द्वारा उपरोक्त खनन पट्टा क्षेत्र के साथ अन्य क्षेत्रों की जांच दिनांक २०.०२.२०२४ की गयी तथा संयुक्त जांच आख्या सं०-५७२/खनिज-३०, बाँदा दिनांक २३.०२.२०२४ प्रस्तुत किया गया, जिसमें प्ररनगत खनन क्षेत्र हेतु आबादी से निकट ५० मी० क्षेत्र में आ रहे रकबा ०.१७ हे० को छोड़कर शेष रकबा १.२४ हे० भूक्षेत्र पर खनन/परिवहन किये जाने की आख्या प्रस्तुत की गयी है।

अतः उपरोक्त समस्त तथ्यों को दृष्टिगत कार्यालय आदेश सं०-१०४७/खनिज-३० बाँदा दिनांक ३०.११.२०२३ द्वारा खनन/परिवहन पर लगे प्रतिषेध को हटाते हुये आबादी के ५० मी० क्षेत्र में आ रहे रकबा ०.१७ हे० को छोड़कर/प्रतिषेधित करते हुये शेष रकबा १.२४ हे० भूक्षेत्र पर संलग्न संशोधित जियोकोऑर्डिनेट्स को अनुसार खनन/परिवहन की अनुमति प्रदान की जाती है तथा पट्टाधारक मे० बजरंग रोड लाइन्स पार्टनर श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह निवासी ग्राम व पोस्ट-मऊ, ५८४, कटरा लालगंज, तहसील गौरीगंज, जिला अमेठी को निर्देशित किया जाता है कि संशोधित जियोकोऑर्डिनेट्स व क्षेत्रफल पर खनन/परिवहन कार्य नियमानुसार करना सुनिश्चित करें।

(हस्ताक्षर)
(सुर्गा हकित नागवाल)
जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

१. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
२. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
३. अपर जिलाधिकारी (वि०/रा०), बाँदा।
४. पुलिस अधीक्षक, बाँदा।
५. उपजिलाधिकारी, नरैनी।
६. पुलिस क्षेत्राधिकारी, नरैनी।
७. खान अधिकारी, बाँदा।
८. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा।
९. पट्टाधारक मे० बजरंग रोड लाइन्स पार्टनर श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह निवासी ग्राम व पोस्ट-मऊ, ५८४, कटरा लालगंज, तहसील गौरीगंज, जिला अमेठी को उपरोक्तानुसार अनुपालनार्थ प्रेषित।

(हस्ताक्षर)
११-३-२०२४
जिलाधिकारी, बाँदा।

(हस्ताक्षर)
११/३/२४
जिलाधिकारी, बाँदा।

(हस्ताक्षर)
११/३/२४
जिलाधिकारी, बाँदा।

(हस्ताक्षर)
११-३-२४
जिलाधिकारी, बाँदा।

(हस्ताक्षर)
११-३-२४
जिलाधिकारी, बाँदा।

(हस्ताक्षर)
११-३-२४
जिलाधिकारी, बाँदा।

(हस्ताक्षर)
११-३-२४
जिलाधिकारी, बाँदा।

(हस्ताक्षर)
११-३-२४
जिलाधिकारी, बाँदा।

(हस्ताक्षर)
११-३-२४
जिलाधिकारी, बाँदा।

(हस्ताक्षर)
११-३-२४
जिलाधिकारी, बाँदा।

(हस्ताक्षर)
११-३-२४
जिलाधिकारी, बाँदा।

	Lease	Deepali Singh (0.5 ha)
S.N.	EC conditions	Status of Compliance on site
	Person present during visit	Mr. Anil Kumar
1	Pillar (4)	Only 2 pillar found intact
2	Solar	Not installed
3	Rain water harvesting	Not constructed
4	Shelter Home	Not up to the mark
5`	First Aid Box	Not available
6	CER expenditure	Not provided
7	Public Hearing Commitment	Yet not comply
8	Green Belt	Yet not developed
9	Gard Land/Trenches	Not constructed
10	Occupational health examination	Yet not conducted
11	Hydrological Study	Yet not conducted
12	Ground water Abstraction	Not done

Observation:

- a) During the Joint Committee inspection, mining work was found closed due to the water logging in the mine pit. Lessee has dewatered the mine pit by using a pumping set and water is being discharged outside of the lease area haphazardly,
- b) The joint committee has observed that the boundary pillars of the mining lease area are not properly situated as per KML file provided by the mines inspector Mining Department, Banda (U.P.),
- c) Satellite imaginary depicted that the human habitation is 155 meter and well is around 12 meter from the lease area,
- d) The Joint Committee has found permanent display boards related to the mine only. Safety slogans and blasting displays have not been placed so far. The size of the display is also questionable,
- e) The Joint Committee found that the few employees present on the site only wear safety helmets, shoes, reflector jackets etc has not been found on the site.
- f) Lessee has yet not submitted the six monthly compliance reports to all concerned departments.
- g) Lessee has yet not submitted the Environmental statement to the Ro-UPPCB, Banda.
- h) Lessee has yet not conducted an occupational health examination of the worker working in the mine.
- i) Lessee has yet not planted a single plant within the lease area,
- j) The Lessee has provided very small shelter for the worker outside the lease area,
- k) Lessee does not have a water sprinkling system at the site,
- l) The Joint Committee has observed that all lessee in the area of question uses significant amounts of small and heavy types of machinery for mining activity. Photographs taken during the inspection have also been enclosed.
- m) At the time of inspection PTZ Camera and Dharma Kata (Weighing Bridge) were not found, in this regard the Mine Inspector present during the inspection informed that as per the issued mining guidelines, installation of Dharma Kata (Weighing Bridge) and PTZ Camera is not applicable in the mining area (Khanda, Boulder) having lease area less than 5 ha.

- n) No records related to the mining lease area were made available by the representative present at the time of inspection.



ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Owner

M/S BUNDELKHAND ROCKS

R/o- Ashirwaad Palace, Nayapura Naikana, Tehsil/District- Mahoba U.P. - 210427

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/64010/2021 dated 02 Mar 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001UP110835
2. File No.	6369
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Proposed Granite, Khandas, Boulder "Gitti Mining Project" at Gata No: 1876 (Khand No. 09), Area: 0.5 ha, Village: Girwan, Tehsil: Naraini, District: Banda, U.P.
7. Name of Company/Organization	M/S BUNDELKHAND ROCKS
8. Location of Project	Uttar Pradesh
9. TOR Date	27 Oct 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 07/05/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.


Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/64010/2021 & SEIAA, U.P File no-6369

Sub: Environmental Clearance is sought for Granite, Khandas, Boulder, Gitti Mining at Gata No:1876 (Khand No.09), Village: Girwan, Naraini, Banda, U.P., (Leased Area: 0.5 ha.), M/s Bundelkhand Rocks.

Dear Sir,

This is with reference to your application / letter dated 19-06-2021, 31-08-2021, 02-03-2022, 07-04-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 11-04-2022 and SEIAA in meeting held on 29-04-2022.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services to SEAC on 11-04-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environment clearance is sought for Granite, Khandas, Boulder, Gitti Mining at Gata No:1876 (Khand No.09), Village: Girwan, Naraini, Banda, U.P., (Leased Area: 0.5 ha.), M/s Bundelkhand Rocks.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 285/Parya/SEIAA/6369/2021, dated 27/10/2021.
3. The public hearing was organized on 06/01/2022 at Tehsil Auditorium, Naraini, Banda. Final EIA report submitted by the project proponent on 02/03/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/64010/2021
2. File no. allotted by SEIAA,UP	6369
3. Name of Proponent	M/s Bundelkhand Rocks Smt. Deepali Singh W/o Shri K.P Singh.
4.Full correspondence address of proponent and mobile no.	R/o Ashirwaad Palace,Nayapura Naikhana, Tehsil & District: MahobaU.P.
5. Name of Project	"Granite, Khanda, Gitti, Boulder" Mining Project
6. Project location (Plot/Khasra/Gata No.)	Gata No. – 1876, Khand No.-09
7. Name of River	-
8.Name of Village	Girwan
9. Tehsil	Naraini
10.District	Banda, U.P.
11. Name of Minor Mineral	Granite, Khanda, Gitti, Boulder
12. Sanctioned Lease Area (in Ha.)	Total Lease Area: 0.5 Ha
13. Mineable Area (in Ha.)	0.5 Ha
14. Zero Level mRL	-
15. Max. & Min mRL within lease area	Highest Point :159mRL

	Lowest Point :149mRL		
16. Pillar Coordinates (Verified by DMO) (Source: Verified Khasra Map)	Sanction Lease Area Co-ordinate		
	Pillars	Latitude (N)	Longitude (E)
	A	25°18'36.64"N	80°23'0.92"E
	B	25°18'37.02"N	80°23'3.07"E
	C	25°18'34.30"N	80°23'4.63"E
	D	25°18'33.69"N	80°23'2.49"E
17. Total Geological Reserves (Source: Approved Mining Plan)	2,08,980 m ³		
18. Total Mineable Reserves (Source: Approved Mining Plan)	74,958 m ³		
19. Total Proposed Production (in five years)	25,000 m ³		
20. Proposed Production/year	5,000 m ³ per annum		
21. Sanctioned Period of Mine lease	10 years		
22. Method of Mining	Opencast, semi-mechanized		
23. No. of Working days	260 Days		
24. Working hours/day	8 -10 hours/day		
25. No. Of Workers	26		
26. No. of vehicles movement/day	1 Units (Assumed Loading Capacity: 40 T/Unit)		
27. Type of Land	State Government Land		
28. Ultimate Depth of Mining	12 m (159 mRL – 147 mRL) (Source: Approved Mining Plan)		
29. Nearest metalled road from site	450 m		
30. Water Requirement	Purpose	Requirement (KLD)	
	Drinking	0.130	
	Suppression of Dust	6.3	
	Plantation	1.0	
	Total	7.43	
31. Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Valid Till June 23/2022		
32. Any litigation pending against the project or hand in any court	No		
33. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section) Banda.पत्रांक :3795/खनिज-30/Banda, दिनांक: 09.02.2021		
34. Details of Lease Area in approved DSR	Letter.No.1374/30/खनिज-30/ Banda, दिनांक: 13. 08. 2019 Sr. No.-34.		
35. Proposed CER Cost	Rs. 3.09 Lakhs (5% of the total Project Cost)		
36. Proposed EMP Cost	Rs. 25.69 Lakhs		
37. Length and width of Approach Road	Approach Road Length 450 m & Width 7 m		
38. No. of Trees to be Planted	500 Trees		

5. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
6. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 11-04-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 29-04-2022 decided to grant the Environmental Clearance to the title project for collection of 5,000 m³ per annum lease area of 0.5 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow, and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Regional Office, MoEF, GoI, Lucknow, and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the MoEF, Gol, Lucknow, and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow, and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Regional Office of the MoEF, Gol, Lucknow, and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate

notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 5 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation as per the plan submitted by project proponent to be implemented.
13. Proponent shall make a notarized agreement/ consent of competent authority/ landowner for haulage road from lease site to link road.
14. The proponent/ consultant should adopt a facility for safe disposal of municipal solid waste and human excreta.
15. Proponent/ Consultant should implement the latest technology for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement.
16. The project proponent shall install solar light in their site office.
17. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
18. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
19. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
20. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
21. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
22. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
23. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
24. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
25. The project proponent should explore the possibilities of rainwater harvesting.
26. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.

27. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
28. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
29. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
30. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
31. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
32. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
33. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
34. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
35. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
36. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
37. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow every year.
38. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
39. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
40. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
41. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
42. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.

43. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
44. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
45. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
46. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
47. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
48. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
49. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
50. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
51. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
52. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
53. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
54. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
55. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the

- mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
56. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
 57. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
 58. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
 59. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
 60. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
 61. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
 62. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
 63. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
 64. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 65. Project Proponent shall explore the possibility of using solar energy where ever possible.
 66. Commitment towards CER has to be followed strictly.
 67. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
 68. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
 69. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Banda, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Validity unknown

Digitally signed by Member Secretary
Member Secretary
Date: 5/7/2022 3:37:40 PM
Page 10 of 10



1831

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172616/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2022**Date: 26/02/2023****To,****M/s****M/S BUNDELKHAND ROCKS****Gata No- 1876, (Khand No.09),(Leased Area 0.5 ha.), Village Girwan,
Tehsil-Naraini, District-Banda, U.P.-210001****Application Id-
19024516**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **M/S BUNDELKHAND ROCKS** located at **Gata No- 1876, (Khand No.09),(Leased Area 0.5 ha.), Village Girwan, Tehsil-Naraini, District-Banda, U.P.-210001.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/S BUNDELKHAND ROCKS **granted for the period from 26/02/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Granite Khand, Gitti, Boulder	5000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic		Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Granite, Khanda, Gitti, Boulder.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Granite Khanda, Gitti, Boulder- 5000 Cu Meter/Year by opencast and semi mechanized mining in 0.5 hectare leased area at Gata No-1876 (Khand No.09), Village- Girwan, Naraini, Banda.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP110835 dated 07.05.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Granite Khanda, Gitti, Boulder.
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Granite Khanda, Gitti, Boulder shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Granite Khanda, Gitti, Boulder collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

Digitally signed by
RAJENDRA SINGH
Date: 2023.02.28 09:58:38
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

1835

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA
SINGH

 Digitally signed by RAJENDRA
SINGH
Date: 2023.02.28 09:58:47 +05'30'

Chief Environmental Officer (circle-2)

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक 3795 / खनिज-30, बाँदा

दिनांक : फरवरी 9, 2021

क्लस्टर प्रमाण-पत्र

प्रमाणित किया जाता है कि मेसर्स बुन्देलखण्ड रॉक्स प्रो० श्रीमती दीपाली सिंह पत्नी श्री के०पी० सिंह निवासी-आशीवाद पैलेस, नयापुरा नैकाना, तहसील व जिला बाँदा को पत्रांक-3595/खनिज-30, बाँदा दिनांक 21.01.2021 के माध्यम से गाटा सं०-1876 (खण्ड सं०-9), ग्राम-गिरवां, तहसील नरैनी, जनपद बाँदा हेतु कुल रकबा 0.50 हे० गिट्टी/पत्थर के खनन क्षेत्र के संबंध में सहमति पत्र (एल०ओ०आई०) निर्गत किया गया है। ओ०ए० नं०-186/2016 सतेंद्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय हरित न्याधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०एम० नं०-L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित होता है। (लागू नहीं)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

उक्त सभी खनन क्षेत्रों का कुल योग _____ हेक्टेयर (05 हे० से कम) है। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता है। संबंधित प्रकरण श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

1) गाटा सं०- 1876 (खण्ड सं०-1) ग्राम-गिरवां खनन क्षेत्र 2.02 हे० हेक्टेयर

2) गाटा सं०- 1876 (खण्ड सं०-2) ग्राम-गिरवां खनन क्षेत्र 0.80 हे० हेक्टेयर

3) गाटा सं०- 1876 (खण्ड सं०-3) ग्राम-गिरवां खनन क्षेत्र 1.41 हे० हेक्टेयर

4) गाटा सं०- 1876 (खण्ड सं०-4) ग्राम-गिरवां खनन क्षेत्र 1.21 हे० हेक्टेयर

5) गाटा सं०- 1876 (खण्ड सं०-5) ग्राम-गिरवां खनन क्षेत्र 1.21 हे० हेक्टेयर

6) गाटा सं०- 1876 (खण्ड सं०-6) ग्राम-गिरवां खनन क्षेत्र 0.75 हे० हेक्टेयर

7) गाटा सं०- 1876 (खण्ड सं०-7) ग्राम-गिरवां खनन क्षेत्र 0.80 हे० हेक्टेयर

8) गाटा सं०- 1876 (खण्ड सं०-8) ग्राम-गिरवां खनन क्षेत्र 0.91 हे० हेक्टेयर

उक्त खनन क्षेत्रों का कुल योग 9.81 (05 हे० से अधिक) है। संबंधित प्रकरण की श्रेणी बी-1 से आच्छादित होता है।

अथवा

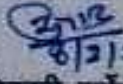
घ) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे० से अधिक निम्नांकित एकल खण्ड क्षेत्र है :-

1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

संबंधित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई०ए०सी० भारत सरकार/एस०ई०आई०ए०ए०, यू०पी०/डी०ई०आई०ए०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।


8/2/2021
अधिकारी सर्वेक्षक
बाँदा।


8/2/21
खान अधिकारी
बाँदा।

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
Banda

संख्या :-

2021/5/27/58617

दिनांक :- 2021-06-03

विषय :-

पट्टाधारक श्री M/s Bundelkhand Rocks, Prop. Smt. Deepali Singh के पक्ष में स्वीकृत जनपद Banda में तहसील Naraini ग्राम- Girwan गाटा सं०- क्षेत्रफल 0.5000 हे० में उपखनिज , खण्डा/बोल्डर/गिट्टी/स्टोन डस्ट (ग्रेनाइट व डोलो स्टोन), के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री M/s Bundelkhand Rocks, Prop. Smt. Deepali Singh द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 2021-06-02 को कर दिया गया है।

1-

“खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ)

“खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 120 (माह) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 5000.00 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब)

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स)

आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द)

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च)

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ)

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी के तलए जो भी कम हो तक किया जायेगा। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।

2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।

3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।

4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।

5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।

6. खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।

7. खनन कार्य स्थल पर फल्ट एंड बाक्स व स्ट्रेचर रखे जाये।

8. जिन खदानों पर Mettalliferous Mines Regulations, 1961 का नियम 111, 3[2] लागू होगा, वहाँ पर इस प्राविधान के अनुसार अनुमति प्राप्त की जाएगी, तथा अनुमति की प्रति निदेशक, भूतत्व एवं खनिकर्म निशालय एवं सम्बंधित जिलाधिकारी को उपलब्ध कराई जाएगी।

9. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

10. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।

11. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2-

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टाधारक को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(अनिल कुमार शर्मा)

संयुक्त निदेशक
कृते निदेशक।

संख्या : - 2021/5/27/58617 (1)/मा0 प्लान ,तद् दिनांक

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- **Banda**

2- पट्टाधारक श्री M/s Bundelkhand Rocks, Prop. Smt. Deepali Singh नि0 तहसील **Naraini** जनपद Banda

3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय

(अनिल कुमार शर्मा)

संयुक्त निदेशक
कृते निदेशक।

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : 3595 / खनिज-30, बाँदा

दिनांक : जनवरी 21, 2021

सहमति-पत्र (लेटर ऑफ इन्टेंट)

मेसर्स बुन्देलखण्ड रॉक्स
प्रो० श्रीमती दीपाली सिंह
पत्नी श्री के०पी० सिंह
निवासी-आर्शाबाद पैलेस, नयापुरा नैकाना,
तहसील व जिला महोबा।
पिनकोड-210427

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-3236/86-2017/57(सा)/2017 दिनांक 12.12.2017 एवं शासनादेश संख्या-2169/86-2019-57(सा०)/2017 टी०सी०-1 दिनांक 09.10.2019 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-2513/खनिज-30, बाँदा दिनांक 13.10.2020 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की तहसील नरैनी स्थित ग्राम-गिरवां के गाटा सं०-1876 (खण्ड सं०-09) रकबा 0.50 हे० में मात्रा 5,000 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्टर हेतु मु० 207.00 रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 08.01.2021 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 09.10.2019 के बिन्दु सं०-10(2) के अनुसार "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री-बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि रु० 10,35,000.00 (5000 x 207) का 50 प्रतिशत के समतुल्य धनराशि रु० 5,17,500.00 (25 प्रतिशत प्रतिभूति एवं 25 प्रतिशत प्रथम वर्ष की प्रथम किस्त के रूप में) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 09.10.2019 व 25.09.2020 में दी गयी शर्त :-

- (1) प्रथम वर्ष के लिए देय नीलामी/पट्टा धनराशि की गणना पट्टा क्षेत्र के लिये विज्ञप्ति में निर्धारित मात्रा घन मी० को ई-निविदा/ई-नीलामी की दर रूपया प्रति घन मी० से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि अनुवर्ती वर्षों की नीलामी धनराशि ही होगी, तदनुसार प्रत्येक वर्ष निर्धारित नीलाम की धनराशि को नियमावली-1963 के संशोधित चतुर्थ अनुसूची के अनुसार मासिक किस्त अग्रिम रूप से जमा की जायेगी।
- (2) प्रस्तावक को नियम-17 के प्रावधानों के अनुसार रु० 8,000.00 जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो-कॉर्डिनेट्स भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुक्षण करेगा।
- (3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किस्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

-2-

(2)

- (4) पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन सक्रियार्थे प्रारम्भ की जानी है।
- (5) प्रस्तावक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि ₹० 2,00,000.00 की बैंक गारण्टी एफ0डी0आर0, जो जिलाधिकारी बांदा के पक्ष में 10 वर्ष के लिये बंधक हो, को जमा करेगा।
- (6) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्रावधानों के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजों के खनन एवं परिवहन की अनुमति होगी।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 50 प्रतिशत के समतुल्य धनराशि ₹० 5,17,500.00 (पाँच लाख सतरह हजार पाँच सौ रुपये मात्र) में जमा अर्नेस्ट मनी ₹० 2,00,000.00 को समायोजित करते हुये अवशेष धनराशि ₹० 3,17,500.00 (तीन लाख सतरह हजार पाँच सौ रुपये मात्र) को खनन के निर्धारित लेखा शीर्षक "0853-अलौह-खनन तथा धातुकर्म उद्योग-102 खनिज रियायत शुल्क किराया और स्वतः शुल्क-01 खनिज रियायत शुल्क किराया और स्वतः शुल्क" में जमा कर चालान की मूलप्रति खनिज कार्यालय, बांदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसके लिये उत्तरदायी आप स्वयं होंगे।

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
अकूते जिलाधिकारी, बांदा।

पत्रांक व दिनांक संदेव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्त्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्त्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
3. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड इजरायल, लखनऊ।

अपर जिलाधिकारी (वि०/रा०)/
अकूते जिलाधिकारी, बांदा।

मेसर्स बुंदेलखण्ड रॉक्स के पक्ष में स्वीकृत गाटा नं०-1876, खण्ड नं०-09, ग्राम-गिरवा, तहसील-नरैनी, जनपद-बोंदा उ०प्र० के क्षेत्रफल 0.5 हे०, (क्षमता 5,000.00 घन मी०/वर्ष) में अवयस्क ग्रेनाइट, खण्डा, गिट्टी, बोल्टर के खनन पट्टे हेतु परियोजना की पर्यावरणीय स्वीकृति हेतु दिनांक-06.01.2022 को तहसील-नरैनी सभागार, जनपद-बोंदा (उ०प्र०) में आयोजित लोक सुनवाई का कार्यवृत्त :-

उपरोक्त रातर्गित खनन परियोजना की पर्यावरण स्वीकृति प्राप्त करने विषयक परियोजना प्रस्तावक श्रीमती दीपाली सिंह पत्नी श्री. के०पी० सिंह निवासी-आशीवाद पैलेस, नयापुरा नैकाना, तहसील व जनपद-महोबा, उ०प्र० के आवेदन पत्र मेसर्स बुंदेलखण्ड रॉक्स के पक्ष में स्वीकृत गाटा नं०-1876, खण्ड नं०-09, ग्राम-गिरवा, तहसील-नरैनी, जनपद-बोंदा उ०प्र० के क्षेत्रफल 0.5 हे०, (क्षमता 5,000.00 घन मी०/वर्ष) पर सम्यक विचारोपरान्त बोर्ड के पत्र संख्या-एच०८८७२९/सी-२/एनओसी- 4794/21 दिनांक 29.11.2021 जो कि जिलाधिकारी, जनपद- बोंदा को सम्बोधित तथा क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा एवं अन्य को पृष्ठांकित है, के निर्देशों के अनुपालन में मुख्य पर्यावरण अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा के अनुरोध पर जिलाधिकारी, जनपद-बोंदा द्वारा दिनांक 06.01.2022 को पूर्वाह्न 11.30 बजे तहसील-नरैनी सभागार, जनपद-बोंदा (उ०प्र०) नियत की गई थी। पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 धारा-3 की उपधारा (1) (2) के खण्ड अ के अन्तर्गत पर्यावरण समाघात निर्धारण अधिसूचना संख्या- एस०ओ०-1533 दिनांक 14.09.2006 एवं यथा संशोधित में वर्णित प्राविधानों के अन्तर्गत नियत दिनांक से एक माह पूर्व दैनिक समाचार पत्र "आज" (हिन्दी) के कानपुर अंक एवं दैनिक समाचार पत्र "दि इण्डियन एक्सप्रेस" (अंग्रेजी) के लखनऊ के अंक में दिनांक 06.12.2021 को प्रकाशित करायी गयी थी।

आज दिनांक 06.01.2022 को जिलाधिकारी महोदय, बोंदा द्वारा नामित अपरजिलाधिकारी (वि०/रा०) की अध्यक्षता में पर्यावरणीय लोक सुनवाई का आयोजन तहसील-नरैनी सभागार, जनपद-बोंदा (उ०प्र०) में किया गया। उक्त लोक सुनवाई में मुख्य रूप से निम्न सदस्य उपस्थित रहें-

1. श्री उमाकांत त्रिपाठी, अपरजिलाधिकारी (वि०/रा०), अध्यक्ष लोक सुनवाई जनपद-बोंदा।
2. श्री रावेन्द्र सिंह, उपजिलाधिकारी, तहसील-नरैनी, जनपद-बोंदा।
3. श्री घनश्याम, मुख्य पर्यावरण अधिकारी/क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा।
4. श्री आनन्द गुप्ता, परामर्शी मेसर्स ग्लोबस इन्टरनैट, 326-एबी, तृतीय तल, सहारा शॉपिंग सेन्टर, फैजाबाद रोड, लखनऊ (उ०प्र०)।
5. श्री शमशाद अहमद, परामर्शी मेसर्स ग्लोबस इन्टरनैट, 326-एबी, तृतीय तल, सहारा शॉपिंग सेन्टर, फैजाबाद रोड, लखनऊ (उ०प्र०)।
6. श्री राहुल पट्टेधारक प्रतिनिधि।

अन्य उपस्थित सदस्यों की उपस्थिति की जायज प्रति संलग्न है।

मुख्य पर्यावरण अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा द्वारा लोक सुनवाई के सम्बन्ध में उपस्थित जनसमुदाय को अवगत कराया गया कि उक्त परियोजना में अवयस्क ग्रेनाइट, खण्डा, गिट्टी, बोल्टर के खनन कार्य हेतु गाटा नं०-1876, खण्ड नं०-09, ग्राम-गिरवा, तहसील-नरैनी, जनपद-बोंदा उ०प्र० के क्षेत्रफल 0.5 हे०, (क्षमता 5,000.00 घन मी०/वर्ष) में प्रस्तावित है।

उपरोक्त अधिसूचना में वर्णित प्राविधानों के अनुसार किसी भी खनन परियोजना को प्रारम्भ करने से पूर्व उ०प्र० सरकार द्वारा गठित स्टेट इनवायरमेंट इम्पैक्ट असेसमेन्ट अथारिटी से पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है। उक्त प्रस्तावित परियोजना को पर्यावरणीय स्वीकृति निर्गत करने के पूर्व खनन क्षेत्र के आस-पास लोकसुनवाई आयोजित किया जाना प्रविधानित है परन्तु प्रमुख सचिव, उ०प्र० आरान, पर्यावरण अनुभाग-2, लखनऊ के पत्र सं०-532/55-पर्या-2-2018-103(पर्या)/2007 दिनांक 23.04.2018, पर्यावरण अनापत्ति के प्रकरणों में त्वरित कार्यवाही से सम्बन्धित निदेशक, भूतत्व व खनिकर्म निदेशालय, उ०प्र० लखनऊ के पत्र सं०-1133/एम०/21(पर्या)/2011(II) दिनांक 07.08.2018 के अनुसार एक तहसील के क्षेत्रों पर तहसील मुख्यालय समेकित सुनवाई को कराये जाने का उल्लेख किया गया है। प्रस्तावित परियोजना के सम्बन्ध में जिलाधिकारी जनपद-बोंदा के पत्र संख्या 3595/खनिज-30/बोंदा दिनांक 21.01.2021 के द्वारा सहमति पत्र (लेटर ऑफ इन्टेन्ट) सशर्त निर्गत किया गया है, इसके अतिरिक्त उपरोक्त सन्दर्भित प्रस्तावित परियोजना को राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण समिति उ०प्र० में प्रस्तुतिकरण के पश्चात पत्र संख्या-285/Parry./SEIAA/6369/2021 दिनांक 27.10.2021 टर्म्स ऑफ रिफरेन्स (टोर) प्रदान किया गया है। इसके अतिरिक्त यह भी अवगत कराया गया कि पट्टेधारक द्वारा मैसर्स ग्लोबस इन्वायरमेंट, 326-एबी, तृतीय तल, सहारा शॉपिंग सेन्टर, फैजाबाद रोड, लखनऊ (उ०प्र०) को परामर्शी नियुक्त किया गया है तथा परियोजना से सम्बन्धित पर्यावरणीय प्रभाव मूल्यांकन एवं पर्यावरणीय प्रबंधन योजना बोर्ड में प्रस्तुत की गई है, जिसकी एक-एक प्रति उपरोक्त सन्दर्भित अधिसूचना में वर्णित प्राविधानों के अन्तर्गत जिलाधिकारी कार्यालय बोंदा, जिला उद्योग केन्द्र बोंदा, एवं जिला पंचायत बोंदा के कार्यालयों में जनता के सुझाव, विचार, टीका-टिप्पणी प्रेषित करने हेतु उपलब्ध करायी गयी। उक्त परियोजना के सम्बन्ध में उपस्थित जनसमुदाय को विस्तृत विवरण से अवगत कराने हेतु मुख्य पर्यावरण अधिकारी द्वारा बैठक में उपस्थित परामर्शी से आग्रह किया गया।

परामर्शी मैसर्स ग्लोबस इन्वायरमेंट, 326-एबी तृतीय तल, सहारा शॉपिंग सेन्टर, फैजाबाद रोड, लखनऊ (उ०प्र०) के प्रतिनिधि श्री आनन्द गुप्ता द्वारा अवगत कराया गया कि प्रस्तावित खनन खुली खान अर्द्ध-यांत्रिक प्रक्रिया के दौरान किंगडम तथा खनिज नियमों के अनुसार खण्ड, बोल्टर, ब्लास्ट गिट्टी अर्द्ध-यांत्रिक प्रक्रिया से एकाग्रित किया जायेगा तथा वाहन में सेमी मैकेनाइज्ड विधि द्वारा लोड किया जायेगा। उक्त पर्यावरण प्रभाव परियोजना प्रभाव क्षेत्र को ध्यान में रखकर बनायी गयी है। उक्त परियोजना में किसी भी प्रकार का निर्माण कार्य नहीं किया जायेगा। प्रस्तावित परियोजना के लिये निकटतम ग्रामवासियों द्वारा ही मजदूरी ली जायेगी परन्तु एक अस्थाई कार्यालय का निर्माण किया जायेगा तथा जिसमें कार्य करने वाले मजदूरों के लिए समुचित व्यवस्था (जलपान गृह, विश्रामालय, टॉयलेट एवं फर्स्टएड की व्यवस्था इत्यादि) की जायेगी।

परामर्शी द्वारा अवगत कराया गया कि उक्त खनन राजकीय एवं निजी निर्माण हेतु प्रयोग किया जाता है, परन्तु भारत सरकार द्वारा वर्णित प्राविधानों के अन्तर्गत किसी भी खनन कार्य से पर्यावरण पर पड़ने वाले प्रभावों को यथासम्भव कम करने हेतु पर्यावरणीय प्रबंधन योजना तैयार कर प्रस्तुति की जानी होती है। ध्वनि एवं वायु प्रदूषण नियंत्रण हेतु उक्त परियोजना में कार्य करने वाले श्रमिकों को प्रशिक्षण देकर यह सुनिश्चित किया जायेगा कि उक्त परियोजना से पर्यावरण प्रभावित न हो। परियोजना के शुरु होने से आस-पास के क्षेत्रों में पौष्टिक आधारभूत संरचना में सुधार होगा (जैसे बेहतर सड़क, पेयजल सुविधाओं में सुधार, बाजार स्थान और अन्य) प्रस्तावित परियोजना से सरकार को रॉयल्टी प्राप्त होगी। यहाँ आपन कार्ड अर्द्ध मशीनरीकृत खनन किया जायेगा। प्रस्तावित

परियोजना में कार्य करने वाले समस्त ग्रामवासियों को स्वास्थ्य की पूर्ण जिम्मेदारी पट्टेधारक की होगी तथा परियोजना के प्रारम्भ होने पर निकटतम ग्रामवासियों को रोजगार की प्राप्ति होगी। खनन कार्य के परिवहन हेतु ट्रकों के आवागमन से उत्पन्न धूल के नियंत्रण हेतु परियोजना में जल छिड़काव की व्यवस्था का प्राविधान किया गया है। पट्टेधारक द्वारा समय-समय से पानी का छिड़काव किया जायेगा। ध्वनि प्रदूषण के नियंत्रण हेतु वाहन वाहन को अनावश्यक प्रेशर हार्न का प्रयोग न करने हेतु निर्देश दिये जायेंगे। खनन कार्य दिन एवं चारिटेम का कार्य खनिज विभाग के मापदण्डों के अनुसार ही किया जायेगा। सरथा द्वारा जल/वायु एवं ध्वनि आदि से सम्बन्धित नमूने एकत्रित किये गये हैं। विश्लेषण के उपरान्त प्रचालक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मानकों के अनुरूप पाये गये हैं।

परामर्शी द्वारा यह भी अवगत कराया गया कि पर्यावरण एवं वन मंत्रालय, भारत सरकार के पर्यावरण आकलन अधिसूचना-2006 के अनुसार पट्टे के संचालन से पूर्व पर्यावरणीय क्लीयरेंस लेना जरूरी है इसलिए अभी तक खनन पट्टे का संचालन लंबित है। इस विषय में सम्बन्धित परियोजना की आई ए/डोएमपीओ(डाफ्ट) को फास्ट मॉनीटरिंग और एकत्रित सेकेंडरी आंकड़ा के आधार पर तैयार किया गया है।

उपरोक्त के उपरान्त मुख्य पर्यावरण अधिकारी बोंदा द्वारा लोक सुनवाई के समय उपस्थित ग्रामवासियों से अपने-अपने शिकायतें/आपत्तियां/सुझाव आदि प्रस्तुत किये जाने हेतु आमंत्रित किया गया।

सर्वप्रथम श्री रवि कुमार, ग्राम गिरवां, जनपद-बोंदा द्वारा सुझाव दिया गया कि खनन कार्य के समय अत्यधिक धूल उड़ती है जिससे रोड के पास के खेतों में फसल का नुकसान होता है जिसके नियंत्रण हेतु पानी का छिड़काव किया जाय गांव वालों को रोजगार दिया जाये, वृक्षारोपण किया जाये ?

परामर्शी श्री आनन्द गुप्ता द्वारा अवगत कराया गया कि खनन कार्य से उत्पन्न धूल के नियंत्रण हेतु जल का छिड़काव किया जायेगा ग्रामवासियों को उनकी दक्षता के अनुसार प्राथमिकता में रोजगार दिया जायेगा तथा खनन क्षेत्र के आस-पास पर्यावरण के संरक्षण हेतु वृक्षारोपण किया जायेगा।

तत्पश्चात् श्री नीतेन्द्र कुमार, ग्राम गिरवां, जनपद-बोंदा द्वारा अवगत कराया गया कि खनन कार्य के समय वाहन खराब होने की दशा में खेतों से वाहन निकालने लगते हैं ?

उपजिलाजधकारी द्वारा अवगत कराया गया कि यदि निर्धारित मार्ग के अलावा किसी के खेत से वाहनों का आवागमन कराया जाये तो इसकी शिकायत शासन-प्रशासन में की जायें, जिससे दोषियों के विरुद्ध कार्यवाही की जायेगी और नुकसान की दशा में उचित मुआवजा दिलवाया जायेगा।

तत्पश्चात् पट्टेधारक प्रतिनिधि श्री राहुल द्वारा ग्रामवासियों को आश्वासन दिया गया कि सरकार बनायी गई नियमावली के मानकों के अनुसार ही खनन कार्य किया जायेगा एवं ग्रामवासियों द्वारा जो समस्याएं बतायी गई हैं उनका समय से निस्तारण किया जायेगा एवं ग्रामवासियों द्वारा दिये गये सुझावों पर भी विचार किया जायेगा, तथा मेरे द्वारा यह प्रयास किया जायेगा कि खनन संचालन के समय ग्रामवासियों को किसी भी प्रकार की समस्या न हो तथा निकटतम ग्रामवासियों द्वारा कार्यक्षमता के अनुसार रोजगार उपलब्ध कराया जायेगा। वृक्षारोपण कराया जायेगा तथा सीईओआरओ के अन्तर्गत ग्राम विकास के कार्य किये जायेंगे तथा पर्यावरण संरक्षण हेतु नियमानुसार कार्य किये जायेंगे एवं डाफ्ट इन्वायरमेंट इम्पैक्ट असेसमेंट एण्ड इन्वायरमेंट मैनेजमेंट प्लान में प्रेषित की गई

प्रस्तावना में शर्तों का पूर्णतः अनुपालन किया जायेगा तथा ईआईए रिपोर्ट में लिखित रूप में प्रशासन को जमा की गयी है तथा ग्रामवासियों को किसी भी प्रकार की समस्या होने पर उनकी समस्याओं का निस्तारण किया जायेगा।

उपजिलाधिकारी महोदय द्वारा ग्रामवासियों को अवगत कराया गया कि गाटा नं०-1876, खण्ड नं०-09, ग्राम-गिरवां, तहसील-नरैनी, जनपद-बोंदा उ०प्र० के क्षेत्रफल 0.5 हे०, (क्षमता 5,000.00 घन मी०/वर्ष) खनन क्षेत्र की जो प्रस्तावना प्रस्तुत की गयी है उसमें यदि आपको कोई शिकायत या सुझाव है तो आप अपना पक्ष रख सकते हैं साथ ही ग्रामवासियों को यदि बाद में भी पट्टे संचालन के समय कोई भी समस्या होती है तो उनके द्वारा उपजिलाधिकारी, खान अधिकारी, एवं शासन-प्रशासन को सूचना दी जा सकती है तथा ग्रामविकास हेतु नियमानुसार खनिज निधि के अनुसार कार्य किया जायेगा, परियोजना स्थल पर आपदा प्रबंधन की उचित व्यवस्था की जाये, श्रमिकों को सभी सुरक्षा उपकरण दिये जायें एवं उनको प्रशिक्षण दिया जाये, ध्वनि, जल, वायु का अनुश्रवण कराकर त्रैमासिक रिपोर्ट प्रेषित की जायें, उक्त स्थल पर तार फैसिंग अवश्य करायें एवं पर्यावरण संरक्षण हेतु अधिक से अधिक वृक्षारोपण किया जाये एवं प्रत्येक 6 माह में कम्प्लायंस रिपोर्ट जमा करनी होगी।

मुख्य पर्यावरण अधिकारी द्वारा ग्रामवासियों को पर्यावरण संरक्षण हेतु पालीथीन का प्रयोग न किया जाना, अत्यधिक वृक्षारोपण किया जाना, हान का अनावश्यक न बजने दिया जाना, ब्लास्टिंग मानदण्डों का कड़ाई से पालन करना आदि सुझाव दिये गये। उक्त सभी शर्तों के साथ अन्त में उपस्थित जनसमुदाय ने उक्त परियोजना के सम्बन्ध में एक स्वर से अनापत्ति प्रकट की जिसको दृष्टिगत रखते हुए उक्त सभागार में उपस्थित जनसमुदाय का आभार प्रकट करते हुए अपर जिलाधिकारी (वि०/रा०) से लोकसुनवाई के समापन हेतु आवश्यक अनुमति प्राप्त कर लोक सुनवाई के समापन की घोषणा की गयी।

(सौरभ गुप्ता)
खान अधिकारी
जनपद-बोंदा।

(घनश्याम)
मुख्य पर्यावरण अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
बोंदा।

(रावेन्द्र सिंह)
उपजिलाधिकारी नरैनी,
जनपद-बोंदा

(उमाकांत त्रिपाठी)
अपर जिलाधिकारी (वि०/रा०)
जनपद-बोंदा

	Lease	Deeepali Singh (0.8 ha)
S.N.	Content as per EC	Status of Compliance on site
	Person on site visit	Mr. Anil Kumar
1	Pillar (6)	Only 2 pillars was found intact
2	Solar light	Not installed
3	Rain water harvesting	Not constructed
4	Shelter Home	Not up to the mark
5`	First Aid Box	Not available
6	CER expenditure	Not provided
7	Public Hearing Community	Yet not comply
8	Green Belt	Yet not developed
9	Gard Land/Trenches	Not constructed
10	Occupation	Yet not conducted
11	Hydrological Study	Yet not conducted
12	Ground water Abstraction	Not done

Observations:

1. During the Joint Committee inspection, mining work was found closed due to the water logging in the mine pit. Lessee has dewatered the mine pit by using a pumping set and water is being discharged outside of the lease area haphazardly,
2. The joint committee has observed that the boundary pillars of the mining lease area are not properly erected as per KML file provided by the mines inspector Mining Department, Banda (U.P.),
3. Satellite imagery depicted that the human habitation is around 255 meter from the lease area,
4. The Joint Committee has found permanent display boards related to the mine only. Safety slogans and blasting displays have not been placed so far. The size of the display is also questionable,
5. The Joint Committee found that the few employees present on the site only wear safety helmets, shoes, reflector jackets, etc has not been found on the site.
6. Lessee has yet not submitted the six monthly compliance reports to all concerned departments.
7. Lessee has yet not submitted the Environmental statement to the Ro-UPPCB, Banda.
8. Lessee has yet not conducted an occupational health examination of the worker working in the mine.
9. Lessee has yet not planted a single plant within the lease area,
10. The Lessee has provided very small shelter for the worker outside the lease area,
11. Lessee does not have a water sprinkling system at the site,
12. The Joint Committee has observed that all lessee in the area of question uses significant amounts of small and heavy types of machinery for mining activity. Photographs taken during the inspection have also been enclosed.
13. At the time of inspection PTZ Camera and Dharma Kata (Weighing Bridge) were not found, in this regard the Mine Inspector present during the inspection informed that as per the issued

mining guidelines, installation of Dharma Kata (Weighing Bridge) and PTZ Camera is not applicable in the mining area (Khanda, Boulder) having lease area less than 5 ha.

14. No records related to the mining lease area were made available by the representative present at the time of inspection.



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The Owner

M/S BUNDELKHAND ROCKS

R/o- Ashirwaad Palace, Nayapura Naikana, Tehsil/District- Mahoba U.P. - 210427

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/407684/2022 dated 23 Nov 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001UP142364
2. File No.	7387-6370
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Granite, Khandas, Boulder, Gitti Mining Project
7. Name of Company/Organization	M/S BUNDELKHAND ROCKS
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 28/04/2023

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





1848

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/ 407684/2022 & SEIAA, U.P File no-7387-6370

Sub: Environmental Clearance for Granite (Khandas, Boulder & Gitti) Mine” Project at Gata No.-1876, Khand No. 07 at Village- Girwan, Tehsil- Naraini, District- Banda, U.P., (Leased Area-0.8 ha.).

Dear Sir,

This is with reference to your application / letter dated 19-06-2021, 24-08-2021, 23-11-2022, 08-12-2022, 08-12-2022, 19-12-2022 above mentioned subject. The matter was considered by 710nd SEAC in meeting held on 15-12-2022 & 736nd SEAC in meeting held on 20-03-2023 and 720th SEIAA in meeting held on 20-04-2023.

A presentation was made by the project proponent along with their consultant M/s P and M Solution to SEAC on 15-12-2022 & 20-03-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for “Granite (Khandas, Boulder & Gitti) Mine” Project at Gata No.-1876, Khand No. 07 at Village- Girwan, Tehsil- Naraini, District- Banda, U.P., (Leased Area-0.8 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P vide Letter No. 475/Parya/ SEIAA/6370/2021, dated on 04/03/2022.
3. The Public Hearing was organized on 31/05/2022 at auditorium, Tehsil-Naraini, District-Banda, U.P. Final EIA Report was submitted by the Project Proponent on 23/11/2022.
4. Salient features of the project as submitted by the project proponent:

1. File no. allotted by SEIAA,UP	7387/6370				
2. Name of Proponent	M/s Bundelkhand Rocks Smt Deepali Singh W/o Shri K.P Singh				
3. Full correspondence address of proponent and mobile no.	R/o-Ashirwaad Palace, Nayapura Naikana, Tehsil & District: Mahoba, U. P.				
4. Name of Project	“Granite, Khandas, Gitti, Boulder Mining Project”				
5. Name of River	Ken River, 6.28 km, West				
6. Project location (Plot/Khasra/Gata No.)	Gata No. – 1876, Khand No.-07, Area: 0.8Ha., Village: Girwan, Tehsil: Naraini, District: Banda (U.P.)				
7. Name of Minor Mineral	Granite, Khandas, Gitti, Boulder				
8. Schedule (as per EIA notification 2006)	1(a)i				
9. Category of Project	B(1)				
	S. No.	Village	Gata No.	Khand No.	Area (Ha)
	1	Girwan	1876	1	2.02
	2	Girwan	1876	2	0.8
	3	Girwan	1876	3	1.41
	4	Girwan	1876	4	1.21

	5	Girwan	1876	5	1.21
	6	Girwan	1876	6	0.75
	7	Girwan	1876	8	0.91
	8	Girwan	1876	9	0.5
				Total Area= 9.61 Ha	
Since the total area exceeds 5Ha, therefore as per MoEF&CC, Gol O.M. No. L-11011/175/2018-IA-II (M) Dated: 12/12/2018 if a cluster or an individual lease exceeds 5 Ha comes under Category B1					
10. Sanctioned Lease Area (in Ha.)		Total Lease Area: 0.8 Ha			
11. Mineable/Workable Area (in Ha.)		0.8 Ha			
12. Project Status		New Mine, District Magistrate has given consent vide letter No. 3594/ खनिज-30, Banda, Dated 21/01/2021, Mining Lease area granted for maximum 10 years having production capacity 8,000 m ³ /annum.			
13. Zero level mRL		-			
14. Max. & Min mRL within lease area		Highest Point: 151.0 mRL Lowest Point: 141.0 mRL			
15. Total Geological Reserves		3,58,230 m ³			
16. Total Mineable Reserves (in approved mining plan)		88,627 m ³			
17. Proposed Production/year		8,000 m ³ per annum			
18. Sanctioned Period of Mine lease		10 years			
19. Production of mine/day		30.76m ³ /day (86.128 T/day) Bulk Density =2.8			
20. Method of Mining		Opencast, semi-mechanized			
21. No. of Working days		260 Days			
22. Working hours/day		8 hours/day			
23. No. of Workers		27			
24. No. of vehicles movement/day		9 Units (Assumed Loading Capacity: 10 m ³ /Unit)			
25. Type of Land		State Government Land			
26. Ultimate Depth of Mining		18 m			
27. Nearest metalled road from site		200 m			
28. Water Requirement		Source	Purpose	Detail	Avg.Demand /Day
		Portable Tanker	Drinking @15 lpcd/worker	27 workers x 15lpcd = 405lit/day	0.405KLD
			Land reclamation/plantation @2 Lit/Tree	1000Trees x0.8lit.) = 800 Lit/day	0.800 KLD
			Dust suppression twice in a day (Haulage Road Area) @1 Lit/Sq.m	Haul Road Area = (200m Length x 7m Width = 1400m ²) x 1 lit/sq.m = 1400 litx 2 = 2800 lit/day	2.8 KLD
		Total			3.735KLD

29. Geo coordinates	Pillars	Latitude(N)	Longitude(E)
	A	25°18'35.21"N	80°22'54.19"E
	B	25°18'35.73"N	80°22'55.62"E
	C	25°18'34.43"N	80°22'57.30"E
	C1	25°18'32.53"N	80°22'56.99"E
	C2	25°18'31.79"N	80°22'57.97"E
	D	25°18'30.54"N	80°22'56.40"E
30. Name of QCI Accredited Consultant with QCI No. and period of validity.	P AND M Solution Certificate No.: NABET/EIA/1922/IA0053, Validity Extended Till March 07/2023		
31. Any litigation pending against the project or hand in any court	No		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), 3794/Khanij-30, Banda, Date - 09/02/2021		
33. Details of Lease Area in approved DSR	Approved DSR, Banda : Page No. 2, Sr. No. 32 letter No. 1374/खनिज-30, बांदा, Date-13/08/2021		
34. Total Cost of Project	Rs. 70.45 Lakhs		
35. Proposed CER Cost	Rs. 3.52 Lakhs (5% of the total Project Cost)		
36. Proposed EMP Cost	Rs. 17.87 Lakhs		
37. Length and breadth of Haul Road	Length 200 m & Width 7 m		
38. No. of Trees to be Planted	1000 Trees (1000 trees/ha.)		

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 15-12-2022 & 20-03-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 20-03-2023 and decided to grant the Environmental Clearance to the title project for collection of 8,000 m³ per annum for lease area of 0.8 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under the law.
- Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
- Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
- Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically

sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.

7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board.
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board.
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.

24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 5 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

14. The environmental clearance will be co-terminus with mining plan. Activity will only be allowed when the proponent would submit a landuse/ land cover map of latest satellite data (not more than 1 year old) to be mapped on 1:1000/1:2500 scale of the proposed site and with the periphery of 10 kms.
15. The project proponent shall install solar light in their site office.
16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs and video recording all around the mine area surface and bottom of mine should also be annexed along with the compliance report.
17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer and proof of photograph to be submitted to the concern department
18. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P Also a good quality of fencing to be made before the start of mining activity and all around the periphery of mine to avoid any kind of accident for cattle and human. Photograph to be submitted to time to time as a proof with compliance report
19. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
20. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
21. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
22. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State ground water department and State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
23. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
24. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
25. The project proponent should explore the possibilities of rainwater harvesting.
26. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
27. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
28. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the concerning department.
29. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
30. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
31. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
32. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

33. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
34. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
35. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
36. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
37. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
38. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
39. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
40. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
41. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
42. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
43. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
44. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
45. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
46. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
47. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
48. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
49. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and

Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.

50. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
51. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
52. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
53. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
54. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
55. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
56. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
57. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
58. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
59. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
60. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
61. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.

62. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
63. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
64. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
65. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
66. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
67. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
68. Project Proponent shall explore the possibility of using solar energy where ever possible.
69. Commitment towards CER has to be followed strictly.
70. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
71. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
72. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

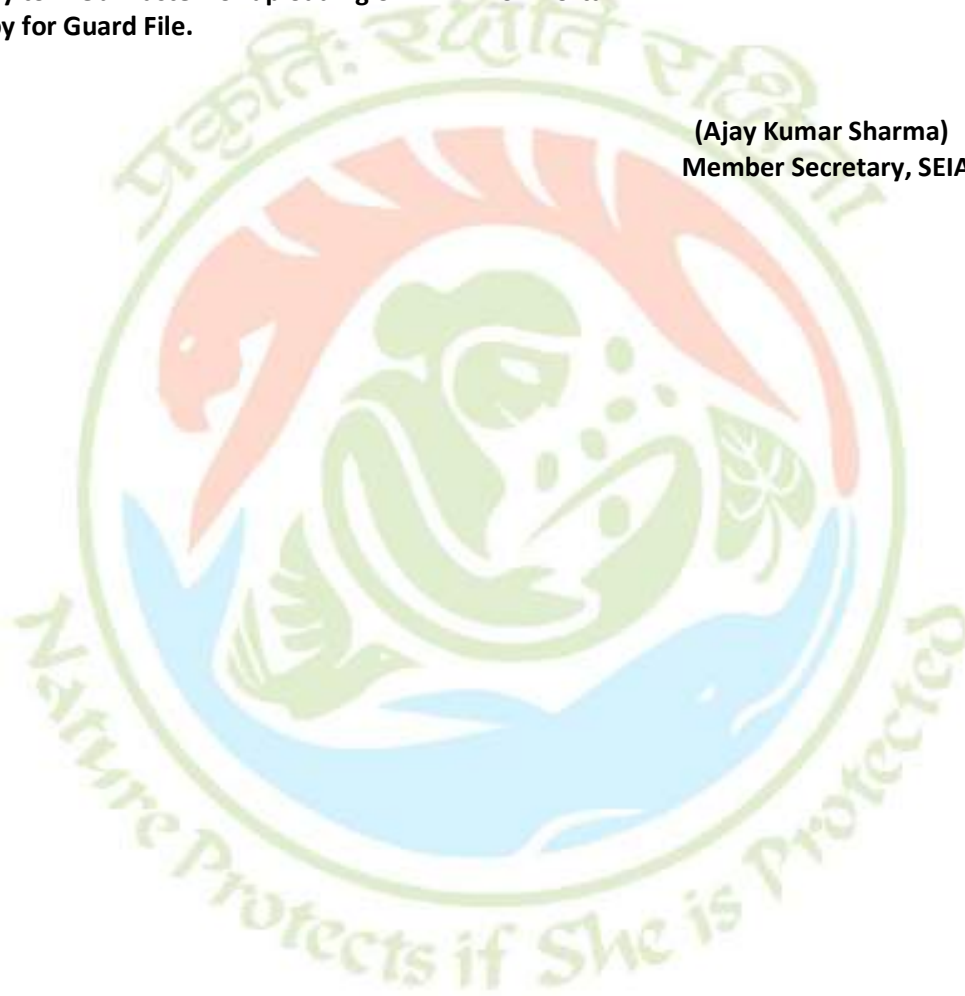
The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Banda.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary

Date: 4/28/2023 7:36:19 PM



1858

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185505/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023**Date: 22/06/2023****To,****M/s****M/S BUNDELKHAND ROCKS****Gata No-1876, (Khand No.07),(Leased Area 0.8 ha.), Village Girwan,
Tehsil-Naraini, District-Banda, U.P.,-210001****Application Id-
21432730**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **M/S BUNDELKHAND ROCKS** located at **Gata No-1876, (Khand No.07),(Leased Area 0.8 ha.), Village Girwan, Tehsil-Naraini, District-Banda, U.P.,-210001.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/S BUNDELKHAND ROCKS **granted for the period from 22/06/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Granite (Khanda, Boulder, Gitti)	8000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Granite (Khanda, Boulder, Gitti).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Granite (Khanda, Boulder, Gitti) - 8000 Cu Meter/Year by opencast and semi mechanized mining in 0.8 Ha. leased area at Gata No-1876, (Khand No.07), Village Girwan, Tehsil-Naraini, District-Banda.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA), vide EC Identification No. EC23B001UP142364 dated 28.04.2023 and submit its compliance report to UPPCB.
3. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
4. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
5. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Granite (Khanda, Boulder, Gitti).
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Granite (Khanda, Boulder, Gitti) shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Granite (Khanda, Boulder, Gitti) collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
19. Consent fees if revised, shall be payable by industry from the date of its applicability.
20. Industry shall comply with the relevant provisions of Environmental Laws.
21. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA SINGH
Date: 2023.06.23 11:49:53 +05'30'

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रयाजीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 3394 / खनिज-30, बाँदा

दिनांक : फरवरी 19, 2021

क्लस्टर प्रमाण-पत्र

प्रमाणित किया जाता है कि मेसर्स बुन्देलखण्ड रॉक्स प्रो० श्रीमती दीपाली सिंह पत्नी श्री के०पी० सिंह निवासी-आशीवाद पैलेस, नयापुरा नैकाना, तहसील व जिला बाँदा को पत्रांक-3594/खनिज-30, बाँदा दिनांक 21.01.2021 के माध्यम से गाटा सं०-1876 (खण्ड सं०-7), ग्राम-गिरवा, तहसील नरैनी, जनपद बाँदा हेतु कुल रकबा 0.80 हे० गिट्टी/पत्थर के खनन क्षेत्र के संबंध में सहमति पत्र (एल०ओ०आई०) निर्गत किया गया है। ओ०ए० नं०-186/2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय हरित न्याधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०एम०नं०-L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :-

- अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

- ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित होता है। (लागू नहीं)

अथवा

- स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर

2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर

उक्त सभी खनन क्षेत्रों का कुल योग.....हेक्टेयर (05 हे० से कम) है। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता है। संबंधित प्रकरण श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

- द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

1) गाटा सं०- 1876 (खण्ड सं०-1) ग्राम-गिरवा खनन क्षेत्र 2.02 हे० हेक्टेअर

2) गाटा सं०- 1876 (खण्ड सं०-2) ग्राम-गिरवा खनन क्षेत्र 0.80 हे० हेक्टेअर

3) गाटा सं०- 1876 (खण्ड सं०-3) ग्राम-गिरवा खनन क्षेत्र 1.41 हे० हेक्टेअर

4) गाटा सं०- 1876 (खण्ड सं०-4) ग्राम-गिरवा खनन क्षेत्र 1.21 हे० हेक्टेअर

5) गाटा सं०- 1876 (खण्ड सं०-5) ग्राम-गिरवा खनन क्षेत्र 1.21 हे० हेक्टेअर

6) गाटा सं०- 1876 (खण्ड सं०-6) ग्राम-गिरवा खनन क्षेत्र 0.75 हे० हेक्टेअर

7) गाटा सं०- 1876 (खण्ड सं०-8) ग्राम-गिरवा खनन क्षेत्र 0.91 हे० हेक्टेअर

8) गाटा सं०- 1876 (खण्ड सं०-9) ग्राम-गिरवा खनन क्षेत्र 0.50 हे० हेक्टेअर

उक्त खनन क्षेत्रों का कुल योग 9.61 (05 हे० से अधिक) है। संबंधित प्रकरण की श्रेणी बी-1 से आच्छादित होता है।

अथवा

- घ) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे० से अधिक निम्नांकित एकल खण्ड क्षेत्र है :-

1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर

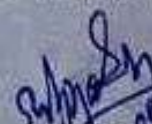
2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर

संबंधित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई०ए०सी० भारत सरकार/एस०ई०आई०ए०ए०, यू०पी०/डी०ई०आई०ए०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।


8/2/2021

अधिकारी सर्वेक्षक
बाँदा।


8/2/21
खान अधिकारी
बाँदा।

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
Banda

संख्या :-

2021/5/20/57808

दिनांक :- 2021-08-16

विषय :-

पट्टाधारक श्री **Bundelkhand Rocks, Prop. Smt. Deepali Singh** के पक्ष में स्वीकृत जनपद **Banda** में तहसील **Naraini** ग्राम- **Girwan** गाटा सं०-Gata No. 1876 (Khand- 07). क्षेत्रफल **0.8000** हे० में उपखनिज , **खण्डा/बोल्डर/गिट्टी/स्टोन डस्ट (ग्रेनाइट व डोलो स्टोन)**, के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में ।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री **Bundelkhand Rocks, Prop. Smt. Deepali Singh** द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक **2021-05-25** को कर दिया गया है।

1-

“खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ)

“खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी **60** (माह) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से **8000.00** घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब)

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स)

आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द)

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च)

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ)

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई ऊँचाई से कम से कम दोगुनी होनी चाहिए ।
2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
6. खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
7. खनन कार्य स्थल पर फ्रस्ट एंड बाक्स व स्ट्रेचर रखे जाये।

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 2504 / खनिज-30, बाँदा

दिनांक : जनवरी 21, 2021

सहमति-पत्र (लेटर ऑफ इन्टेंट)

मेसर्स बुन्देलखण्ड रॉक्स
प्रो० श्रीमती दीपाली सिंह
पत्नी श्री के०पी० सिंह
निवासी-आशीवाद पैलेस, नयापुरा नैकाना,
तहसील व जिला महोबा।
पिनकोड-210427

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-3236/86-2017/57(सा)/2017 दिनांक 12.12.2017 एवं शासनादेश संख्या-2169/86-2019-57(सा०)/2017 टी०सी०-1 दिनांक 09.10.2019 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1983 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-2513/खनिज-30, बाँदा दिनांक 13.10.2020 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की तहसील नरैनी स्थित ग्राम-गिरवां के गाटा सं०-1876 (खण्ड सं०-07) रकबा 0.80 हे० में मात्रा 8,000 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्टर हेतु मु० 208.00 रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 08.01.2021 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 09.10.2019 के बिन्दु सं०-10(2) के अनुसार "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री-बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि रु० 16,64,000.00 (8000 x 208) का 50 प्रतिशत के समतुल्य धनराशि रु० 8,32,000.00 (25 प्रतिशत प्रतिभूति एवं 25 प्रतिशत प्रथम वर्ष की प्रथम किस्त के रूप में) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 09.10.2019 व 25.09.2020 में दी गयी शर्त :-

- (1) प्रथम वर्ष के लिए देय नीलामी/पट्टा धनराशि की गणना पट्टा क्षेत्र के लिये विज्ञप्ति में निर्धारित मात्रा घन मी० को ई-निविदा/ई-नीलामी की दर रुपये प्रति घन मी० से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि अनुवर्ती वर्षों की नीलामी धनराशि ही होगी, तदनुसार प्रत्येक वर्ष निर्धारित नीलाम की धनराशि को नियमावली-1983 के संशोधित चतुर्थ अनुसूची के अनुसार मासिक किस्त अग्रिम रूप से जमा की जायेगी।
- (2) प्रस्तावक को नियम-17 के प्रावधानों के अनुसार रु० 8,000.00 जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो-कोर्डिनेट्स भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुस्मरण करेगा।
- (3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किस्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

(2)

- (4) पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन सक्रियाये प्रारम्भ की जानी है।
- (5) प्रस्तावक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि रु0 2,00,000.00 की बैंक गारण्टी एफ0डी0आर0, जो जिलाधिकारी बाँदा के पक्ष में 10 वर्ष के लिये बंधक हो, को जमा करेगा।
- (6) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्राविधानों के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजों के खनन एवं परिवहन की अनुमति होगी।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 50 प्रतिशत के समतुल्य धनराशि रु0 8,32,000.00 (आठ लाख बत्तीस हजार रुपये मात्र) में जमा अर्नेस्ट मनी रु0 3,20,000.00 को समायोजित करते हुये अवशेष धनराशि रु0 5,12,000.00 (पांच लाख बाहर हजार रुपये मात्र) को जनपद के निर्धारित लेखा शीर्षक "0853-अलौह-खनन तथा धातुकर्म उद्योग-102 खनिज रियायत शुल्क किराया और स्वत्व शुल्क-01 खनिज रियायत शुल्क किराया और स्वत्व शुल्क" में जमा कर चालान की मूलप्रति खनिज कार्यालय, बाँदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसके लिये उत्तरदायी आप स्वयं होंगे।




 21-01-21
 (संतोष बहादुर सिंह)
 अपर जिलाधिकारी (वि0/रा0)/
 कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजरतगंज, लखनऊ।

UP

अपर जिलाधिकारी (वि0/रा0)/
 कृते जिलाधिकारी, बाँदा।

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : ५५१५ / खनिज-30, बाँदा

दिनांक : जनवरी 2 / 2021

सहमति-पत्र (लेटर ऑफ इन्टेंट)

मेसर्स बुन्देलखण्ड रॉक्स
प्रो० श्रीमती दीपाली सिंह
पत्नी श्री के०पी० सिंह
निवासी-आर्षावाड पैलेस, नयापुरा नैकाना,
तहसील व जिला महोबा।
पिनकोड-210427

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-3236/86-2017/57(सा)/2017 दिनांक 12.12.2017 एवं शासनादेश संख्या-2169/86-2019-57(सा०)/2017 टी०सी०-1 दिनांक 09.10.2019 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-2513/खनिज-30, बाँदा दिनांक 13.10.2020 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की तहसील नरैनी स्थित ग्राम-गिरवाँ के गाटा सं०-1876 (खण्ड सं०-07) रकबा 0.80 हे० में मात्रा 8,000 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्टर हेतु मु० 208.00 रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 08.01.2021 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 09.10.2019 के बिन्दु सं०-10(2) के अनुसार "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री-बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि रु० 16,64,000.00 (8000 x 208) का 50 प्रतिशत के समतुल्य धनराशि रु० 8,32,000.00 (25 प्रतिशत प्रतिभूति एवं 25 प्रतिशत प्रथम वर्ष की प्रथम किस्त के रूप में) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 09.10.2019 व 25.09.2020 में दी गयी शर्त :-

- (1) प्रथम वर्ष के लिए देय नीलामी/पट्टा धनराशि की गणना पट्टा क्षेत्र के लिये विज्ञप्ति में निर्धारित मात्रा घन मी० को ई-निविदा/ई-नीलामी की दर रूपया प्रति घन मी० से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि अनुवर्ती वर्षों की नीलामी धनराशि ही होगी, तदनुसार प्रत्येक वर्ष निर्धारित नीलाम की धनराशि को नियमावली-1963 के संशोधित चतुर्थ अनुसूची के अनुसार मासिक किस्त अग्रिम रूप से जमा की जायेगी।
- (2) प्रस्तावक को नियम-17 के प्रावधानों के अनुसार रु० 8,000.00 जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो-कोर्डिनेट्स भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुस्क्षण करेगा।
- (3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किस्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

(2)

- (4) पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन संक्रियायें प्रारम्भ की जानी हैं।
- (5) प्रस्तावक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि रु0 2,00,000.00 की बैंक गारण्टी एफ0डी0आर0, जो जिलाधिकारी बाँदा के पक्ष में 10 वर्ष के लिये बंधक हो, को जमा करेगा।
- (6) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्राविधानों के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजों के खनन एवं परिवहन की अनुमति होगी।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 50 प्रतिशत के समतुल्य धनराशि रु0 8,32,000.00 (आठ लाख बत्तीस हजार रुपये मात्र) में जमा अर्नेस्ट मनी रु0 3,20,000.00 को समायोजित करते हुये अवशेष धनराशि रु0 5,12,000.00 (पांच लाख बाहर हजार रुपये मात्र) को जनपद के निर्धारित लेखा शीर्षक "0853-अलौह-खनन तथा धातुकर्म उद्योग-102 खनिज रियायत शुल्क किराया और स्वत्व शुल्क-01 खनिज रियायत शुल्क किराया और स्वत्व शुल्क" में जमा कर चालान की मूलप्रति खनिज कार्यालय, बाँदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसके लिये उत्तरदायी आप स्वयं होंगे।


21.01.21

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि0/रा0)/
कृष्ण जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजरतगंज, लखनऊ।



अपर जिलाधिकारी (वि0/रा0)/
कृष्ण जिलाधिकारी, बाँदा।

01/

	Lease	Jasmeet kaur
S.N.	EC conditions	Status of Compliance on site
	Person on site visit	Mr. Anoop Tiwari
1	Pillar (2)	No pillar was found intact
2	Solar	Not installed
3	Rain water harvesting	Not constructed
4	Shelter Home	Not up to the mark
5	First Aid Box	Not available
6	CER expenditure	Not provided
7	Public Hearing Commitment	Yet not comply
8	Green Belt	Yet not developed
9	Gard Land/Trenches	Not constructed
10	Occupation	Yet not conducted
11	Hydrological Study	Yet not conducted
12	Ground water Abstraction	Not done

Observations:

1. During the Joint Committee inspection, mining work was found closed due to the water logging in the mine pit,
2. The joint committee has observed that the boundary pillars of the mining lease area are not properly erected as per KML file provided by the mines inspector Mining Department, Banda (U.P.),
3. Satellite imaginary depicted that the human habitation is around 200 meter from the lease area,
4. The Joint Committee has found very small permanent display boards related to the mine. Safety slogans and blasting displays have not been placed so far. The size of the display is also questionable,
5. It has been found that the lease has conducted mining outside of their lease area,
6. The Joint Committee found that no employee was present during the inspection,
7. Lessee has yet not submitted the six monthly compliance reports to all concerned departments.
8. Lessee has yet not submitted the Environmental statement to the Ro-UPPCB, Banda.
9. Lessee has yet not conducted an occupational health examination of the worker working in the mine.
10. Lessee has yet not planted a single plant within the lease area,
11. The Lessee has not provided shelter for the worker,
12. Lessee does not have a water sprinkling system at the site,
13. The Joint Committee has observed that all lessee in the area of question uses significant amounts of small and heavy types of machinery for mining activity. Photographs taken during the inspection have also been enclosed.
14. At the time of inspection PTZ Camera and Dharma Kata (Weighing Bridge) were not found, in this regard the Mine Inspector present during the inspection informed that as per the issued mining guidelines, installation of Dharma Kata (Weighing Bridge) and PTZ Camera is not applicable in the mining area (Khanda, Boulder) having lease area less than 5 ha.
15. No records related to the mining lease area were made available by the representative present at the time of inspection.



State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow-226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeupko@yahoo.com

Website : www.seiaaup.com

To,

Shri Jasmeet Kaur Malhotra,
W/o Shri Rasmeet Singh Malhotra,
R/o Nehru Ward, Near Alka Talkies,
Tehsil- Pipariya, District- Hoshangabad, M.P.

Ref. No. 143 /Parya/SEIAA/5492-4833/2019Date: 23 June, 2020

Sub: Environmental Clearance for Proposed Building Stone (Khanda, Gitti & Boulder) Mine* at Gata No.-1876, (Khanda No.- 05), at Village-Girwan, Tehsil-Naraini, District-Banda, U.P., (Leased Area -1.21 ha).

Dear Sir,

Please refer to your application/letter dated 20-5-2019, 24-06-2019, 16-08-2019, 10-02-2020, 15-05-2020 & 19-5-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 19-05-2020 and SEIAA meeting 04-06-2020.

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Building Stone (Khanda, Gitti & Boulder) Mine* at Gata No.-1876, (Khanda No.- 05), at Village-Girwan, Tehsil-Naraini, District-Banda, U.P., (Leased Area -1.21 ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 260/Parya/SEAC/4833/2019, dated 14/09/2019.
3. The public hearing was organized on 06/12/2019. Final EIA report submitted on 10/02/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On-Line proposal No.	SIA/UP/MIN/50544/2019		
2.	File No. allotted by SEIAA, UP	5492 & 4833		
3.	Name of Proponent	Smt. Jasmeet Kaur Malhotra W/o Shri Rasmeet Singh Malhotra		
4.	Full correspondence address of proponent and mobile no.	R/o- Nehru Ward, Near Alka Talkies, Teh- Pipariya, District- Hoshangabad, M.P.		
		Mobile No.		
		E-mail ID		
5.	Name of Project	Building Stone (Khanda, Gitti & Boulder) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 1876 (Khand No.- 05)		
7.	Name of River	Not Applicable		
8.	Name of Village	Girwan		
9.	Tehsil	Naraini		
10.	District	Banda		
11.	Name of Minor Mineral	Building Stone (Khanda, Gitti & Boulder)		
12.	Sanctioned Lease Area (in Ha.)	1.21 ha.		
13.	Max. & Min mrl within lease area	162.0 mRL - 131.0 mRL		
14.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 18' 24.17"	80° 22' 56.01"
		B	25° 18' 24.31"	80° 22' 56.09"
		C	25° 18' 27.90"	80° 22' 53.73"
		D	25° 18' 28.63"	80° 22' 55.20"
		E	25° 18' 26.18"	80° 22' 58.21"
		F	25° 18' 22.65"	80° 22' 59.85"
15.	Total Geological Reserves	1347551 m ³		
16.	Total Mineable Reserves	382157 m ³		
17.	Total Proposed Production (in five year)	60500 m ³		



18.	Proposed Production / year	Year	Production
		1 st	12100 m ³
		2 nd	12100 m ³
		3 rd	12100 m ³
		4 th	12100 m ³
		5 th	12100 m ³
		Total	60500 m ³
19.	Sanctioned Period of Mine lease	20 Year	
20.	Production of mine/day	41 m ³ (average)	
21.	Method of Mining	Opencast Semi-Mechanized	
22.	No. of working days	300 days	
23.	Working hours/day	8 Hours/Day	
24.	No. of workers	33 (average)	
25.	No. of vehicle movement /day	4 (average)	
26.	Type of Land	Govt. Revenue Land	
27.	Ultimate Depth of Mining	12 meter (average)	
28.	Nearest metalled road from site	0.4 km	
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking & Others	0.35
		Suppression of dust	2.40
		Plantation	0.15
		Others (if any)	—
		Total	2.90
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120, Validity-01/05/2021	
31.	Any litigation pending against the project or land in any court	No	
32.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Banda vide Letter No. 4861/khanij-30, Banda, Dated 07 th March, 2020	
33.	Details of Lease Area in approved DSR	Sudhi Patra No.-1374/ Khanij-30, Banda, Dated 13 th August, 2019 at S.No.- 30.	
34.	Proposed CER cost	1.30 Lakh	
35.	Proposed EMP cost	10.20 Lakh	
36.	Length and breadth of Haul Road.	Length- 0.4 km, Width- more than 6.0 m	
37.	No. of Trees to be Planted	145	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 19-05-2020 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 04-06-2020 has decided to grant the Environmental Clearance to the title project for collection of 12100 m³ /annum is proposed lease area 1.21 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

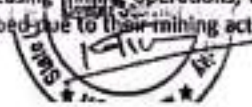
- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any addition of the mining area, change of Khanda numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, quantum of mineral and waste shall be made.



5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which



E.C. for Building Stone (Khanda, Ghitia Boulder) Mine" at Gata No.-1876, (Khanda No.-05), at Village-Girwan, Tehsil-Naraini, District-Banda, U.P., (Leased Area-1.21 ha),

- is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source.
 5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
 6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
 7. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
 8. The Environmental clearance will be co-terminus with the mining lease period.
 9. Explosive cannot be stored on the site.
 10. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
 11. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
 12. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
 13. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
 14. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
 15. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.
 16. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
 17. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
 18. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
 19. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
 20. Rain water harvesting shall be undertaken to recharge the ground water source.
 21. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
 22. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
 23. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nullahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
 24. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
 25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
 26. Fugitive dust generation shall be controlled. Fugitive dust generation shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.



E.C. for Building Stone (Khanda, Grits, Boulder) Mine" at Gata No.-1876, (Khanda No.- 05), at Village-Girwan, Tehsil-Naraini, District-Banda, U.P., (Leased Area -1.21 ha),

27. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
28. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
29. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
30. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
31. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
32. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
33. Over burden (OB) shall be stacked at earmarked dump site[s] only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
34. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board on six monthly basis.
35. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
36. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
37. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
38. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
39. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
40. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
41. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
42. Project Proponent shall explore the possibility of using solar energy where ever possible.
43. Commitment towards CER has to be followed strictly.
44. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
45. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. agencies from time to time.
46. The blasting will be done only after getting the permission from the Mining Department.

E.C. for Building Stone (Khanda, Gitti & Boulder) Mine* at Gata No.-1876, (Khanda No.-05), at Village-Girwan, Tehsil-Naraini, District-Banda, U.P., (Leased Area-1.21 ha).

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. /Parya/SEIAA/5492-4833/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA



1877

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

157086/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2022 Date: 09/06/2022

To,

M/s

JASMIT KOUR MALHOTRA

GATA No. 1876, KHAND No. 5, Village GIRWAN, NARAINI (1.21 HECTARE), BANDA, 210001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16454974 Date-09/06/2022

CCA is hereby granted to **JASMIT KOUR MALHOTRA** located at **GATA No. 1876, KHAND No. 5, Village GIRWAN, NARAINI (1.21 HECTARE), BANDA, 210001**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA JASMIT KOUR MALHOTRA **granted for the period from 09/06/2022 to 31/12/2024** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 56.0250015 Lakhs**

S No	Product	Quantity	Unit
1	Sand/morrum in Cu Meter/Year	12100	Cubic Meters/Year

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	2.0 KLD	Septic Tank

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

- Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.
11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

Chief Environmental Officer (circle-2)

Copy to:

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2022.07.25 08:04:18 +05'30'

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2022.07.25 08:04:32 +05'30'

Chief Environmental Officer (circle-2)

Annexure

Specific Conditions

- This consent is valid for production of Sand/Morrum-12,100 Cu Meter/Year by opencast and semi mechanized mining in 1.21 hectare leased area at Gata No. 1876, Khand No. 5, Village Girwan, Naraini, District-Banda.
- Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 143/Parya/SEIAA/5492-4833/2019 dated 23.06.2020 and submit its compliance report to UPPCB.
- If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
- Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.

5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
10. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
11. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
12. The dust suppression measures like water spraying will be done on the haul roads and working areas.
13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be

reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.

14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.

15. The authorization is valid for temporary storage of Hazardous Waste within premises only.

16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

22. The storage area should be fenced properly and Sign/Notice Board indicating "Danger" and "Hazardous" shall be displayed at appropriate position both in Hindi and English.

23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2022.07.25 08:04:50 +05'30'

Chief Environmental Officer (circle-2)

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 4337 / खनिज-30, बाँदा

दिनांक : अप्रैल 02, 2019

क्लस्टर प्रमाण-पत्र

प्रमाणित किया जाता है कि श्रीमती जसमीत कौर मल्होत्रा पत्नी श्री रसमीत सिंह मल्होत्रा निवासी-नेहरू वार्ड, अलका टाकीज के पास, तह0 पिपरिया, जिला होशंगाबाद (म0प्र0) को पत्रांक-4001/खनिज-30, बाँदा दिनांक 28.02.2019 के माध्यम से गाटा सं0-1876 (खण्ड सं0-5), ग्राम-गिरवां, तहसील नरैनी, जनपद बाँदा हेतु कुल रकबा 1.21 हे0 गिट्टी/पत्थर के खनन क्षेत्र के संबंध में सहमति पत्र (एल0ओ0आई0) निर्गत किया गया है। अद्योहस्ताक्षरी द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की ई0आई0ए0 अधिसूचना, 2006 (यथा संशोधित)/ई0आई0ए0 अधिसूचना (यथा संशोधित) दिनांक 14.08.2018 के परिशिष्ट-11 में दिये गये प्राविधानों के अन्तर्गत उक्त खनन क्षेत्र का परीक्षण किया गया, जिसके अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है तथा ई0आई0ए0 अधिसूचना (यथा संशोधित) दिनांक 14.08.2018 के परिशिष्ट-11 में दिये गये प्राविधानों के अनुसार 5 हे0 से 25 हे0 तक किन्तु एकल खण्ड 5 हे0 से अधिक हो, का क्लस्टर नहीं बनता है। संबंधित प्रकरण ई0आई0ए0 अधिसूचना की श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

- 1) गाटा सं0- 1876 (खण्ड सं0-1) ग्राम-गिरवां खनन क्षेत्र 2.02 हे0 हेक्टेअर
- 2) गाटा सं0- 1876 (खण्ड सं0-2) ग्राम-गिरवां खनन क्षेत्र 0.80 हे0 हेक्टेअर
- 3) गाटा सं0- 1876 (खण्ड सं0-3) ग्राम-गिरवां खनन क्षेत्र 1.41 हे0 हेक्टेअर
- 4) गाटा सं0- 1876 (खण्ड सं0-6) ग्राम-गिरवां खनन क्षेत्र 0.75 हे0 हेक्टेअर
- 5) गाटा सं0- 1876 (खण्ड सं0-7) ग्राम-गिरवां खनन क्षेत्र 0.80 हे0 हेक्टेअर
- 6) गाटा सं0- 1876 (खण्ड सं0-8) ग्राम-गिरवां खनन क्षेत्र 0.91 हे0 हेक्टेअर

उक्त सभी खनन क्षेत्रों का कुल योग 7.90 हेक्टेअर है जो कि 25 हे0 से कम है। अतः ई0आई0ए0 अधिसूचना (यथा संशोधित) दिनांक 14.08.2018 के परिशिष्ट-11 में दिये गये प्राविधानों के अनुसार श्रेणी बी-1 का क्लस्टर नहीं बनता है। संबंधित प्रकरण ई0आई0ए0 अधिसूचना की श्रेणी बी-2 से आच्छादित होता है।

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

- 1) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर
- 2) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर

उक्त खनन क्षेत्रों का कुल योग.....हेक्टेअर है जो कि 25 हे0 अथवा 25 हे0 से अधिक है परन्तु एकल खण्ड 100 हे0 से कम है। अतः ई0आई0ए0 अधिसूचना (यथा संशोधित) दिनांक 14.08.2018 के परिशिष्ट-11 में दिये गये प्राविधानों के अनुसार 25 हे0 अधिक तथा 100 हे0 से कम का क्लस्टर बनता है। संबंधित प्रकरण ई0आई0ए0 अधिसूचना की श्रेणी बी-1 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे0 से अधिक निम्नांकित एकल खण्ड क्षेत्र है :-

- 1) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर
- 2) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर

संबंधित प्रकरण ई0आई0ए0 अधिसूचना की श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई0आई0ए0 भारत सरकार/एस0ई0आई0ए0/डी0ई0आई0ए0 से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है एवं उक्त प्रमाण-पत्र ई0आई0ए0 अधिसूचना, 2006 (यथा संशोधित)/अधिसूचना 14.08.2018 के परिशिष्ट-11 के प्राविधानों के अनुसार है।

भवदीय


(शैलेन्द्र सिंह)

खान अधिकारी, बाँदा।

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी

बांदा।

संख्या:- 165 / मा० प्लान / 2016

दिनांक 10.05.2019

विषय:- पट्टाधारक श्रीमती जसमीत कौर मल्होत्रा पत्नी श्री रसमीत सिंह मल्होत्रा के पक्ष में स्वीकृत जनपद-बांदा में तहसील-नरैनी ग्राम-गिरवां भू०सं०-1876, ख०सं०-5 क्षेत्रफल-1.21 हे० में उपखनिज इ०प०-ख०गि०बो० के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्रीमती जसमीत कौर मल्होत्रा पत्नी श्री रसमीत सिंह मल्होत्रा द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 10.05.2019 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनोंक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 12100 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्त्र किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
 1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई उँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
 5. प्रत्येक ब्लॉस्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।

7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।
 8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जाये।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।
- संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: 165 (1)/मा0 प्लान/2016 तद दिनांक।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद-बांदा।
- 2- पट्टाधारक श्रीमती जसमीत कौर मल्होत्रा पत्नी श्री रसमीत सिंह मल्होत्रा नि०-नेहरू वार्ड, अल्काटाकीज के पास, तहसील-पिपरिया, जिला-होशंगाबाद, मध्य प्रदेश।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 1100 / खनिज-30, बाँदा

दिनांक : फरवरी 28, 2019

सहमति-पत्र (लेटर ऑफ इन्टेंट)

श्रीमती जसमीत कौर मल्होत्रा
पत्नी श्री रसगीत सिंह मल्होत्रा
निवासी-नेहरू वार्ड, अलका टाकीज के पास,
तह0 पिपरिया, जिला होशंगाबाद (म0प्र0)।
पिन कोड-461775

भूतत्त्व एवं खनिकर्म विभाग, उ0प्र0, शासन लखनऊ के शासनादेश संख्या-3236/86-2017 57(सा)/2017 दिनांक 12 दिसम्बर, 2017 व शासनादेश संख्या-2644/86-2018-57(सा0)/2017टीसी दिनांक 17.10.2018 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ0प्र0 उपखनिज (परिहार) नियमावली-1983 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं0-61/खनिज-30, बाँदा दिनांक 01.12.2018 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा तहसील नरैनी स्थित ग्राम-गिरवां के गाटा सं0-1876 (खण्ड सं0-05) रकबा 1.21 हे0 में मात्रा 12,100 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज इमारती पत्थर खण्डा, गिट्टी, बोल्टर हेतु मु0 264.00 रु0 प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 21.02.2019 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 12.12.2017 में बिन्दु सं0-19 के उपबिन्दु (2) में यह प्राविधानित है कि "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि एम0एस0टी0सी0 के ई पेमेन्ट गेटवे पर आर0टी0जी0एस0/एन0ई0एफ0टी0 द्वारा लेटर आफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट मनी समायोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 12.12.2017 में दी गयी शर्त :-

- (1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना 10000 घन मी0 को निविदा/नीलामी की दर रूपया घन प्रति मी0 से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे की निबन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किस्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बचाने की धनराशि (अर्नेस्ट मनी) प्रथम किस्त में समायोजित कर ली जायेगी।
- (3) पट्टे के प्रथम वर्ष की शेष किस्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के अन्तर्गत नियमावली-1983 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।

(2)

- (4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन कराएगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- (5) चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 सपठित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- (6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- (7) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

अतः ई-निविदा सह ई-नीलामी खोले जाने हेतु गठित समिति की संस्तुति दिनांक-21.02.2019 के आधार पर आपके पक्ष में उपरोक्त क्षेत्र की ई-निविदा सह ई-नीलामी चयनित करते हुए निर्देशित किया जाता है कि भारत सरकार के वन, पर्यावरण एवं जलवायु मंत्रालय भारत सरकार की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15 जनवरी 2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से पर्यावरण स्वच्छता प्रमाण-पत्र तथा निदेशक, भूतत्व एवं खनिकर्म उ०प्र० लखनऊ से अनुमोदित खनन योजना प्राप्त कर प्रस्तुत करें। बयाने की धनराशि (अर्नेस्ट मनी) के रूप में दी गयी धनराशि मु० 4,84,000.00 रु० (चार लाख चौरासी हजार रुपये मात्र) का भुगतान किया गया है। शासनादेश दिनांक 12.12.2017 के बिन्दु सं०-19(2) में दिये गये निर्देश के क्रम में बोली में दी गयी धनराशि का 50 प्रतिशत 02 कार्य दिवसों में जमा करना सुनिश्चित करें, यदि नियत अवधि में उक्त धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी बयाने की धनराशि रु० 4,84,000.00 जब्त कर दी जायेगी, जिसका पूर्ण उत्तर दायित्व आपका होगा।


 28.02.19
 (संतोष बहादुर सिंह)
 अपर जिलाधिकारी (वि०/रा०)/
 कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, कोर्ट बिल्डिंग-II फ्लोर, लखनऊ।


 (संतोष बहादुर सिंह)
 अपर जिलाधिकारी (वि०/रा०)/
 कृते जिलाधिकारी, बाँदा।

प्लॉट नं०- 1876, खण्ड नं०- 05 प्रस्तावित पट्टे धारक मैसर्स श्रीमती जसमीत कौर मल्होत्रा पत्नी श्री रसमीत सिंह मल्होत्रा द्वारा खनन पट्टे का क्षेत्रफल- 1.21 हे० (12,100.00 घन मी०/वर्ग) ग्राम-गिरवां, तहसील- नरैनी, जनपद- बांदा में पट्टाधारक की अवयस्क खनिज बिल्डिंग स्टोन (खण्ड, गिट्टी एवं बोल्टर) माइनिंग प्रोजेक्ट पर दिनांक- 06.12.2019 को आयोजित लोक सुनवाई का कार्यवृत्त :-

उपरोक्त संदर्भित माइनिंग प्रोजेक्ट की पर्यावरण स्वीकृति प्राप्त करने विषयक मैसर्स श्रीमती जसमीत कौर मल्होत्रा पत्नी श्री रसमीत सिंह मल्होत्रा के आवेदन पत्र पर सम्यक् विचारोत्तराना बोर्ड द्वारा पत्र संख्या- एन 42528/सी-2/एनओसी-4475/बांदा/19 दिनांक 15.10.2019 जो जिलाधिकारी, बांदा को संबोधित है तथा क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड, बांदा को पृष्ठांकित है, के निर्देशों के अनुपालन में जिलाधिकारी, बांदा से लोक सुनवाई आयोजित करने सम्बन्धी दिनांक, स्थान एवं समय नियत करने हेतु क्षेत्रीय अधिकारी, बांदा के अनुरोध पत्र पर जिलाधिकारी, बांदा द्वारा दिनांक 06.12.2019 को तहसील- नरैनी सभागार, जनपद- बांदा निघत की गई थी। पर्यावरण एवं घन मंत्रालय भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 धारा-3 की उपधारा (1) (2) के उपखंड 'अ' के अन्तर्गत पर्यावरण सभाघात निर्धारण अधिसूचना संख्या-एस०ओ०-1533 दिनांक 14.09.2006 तथा संशोधित में वर्णित प्राविधानों के अन्तर्गत नियत दिनांक से एक माह पूर्व हिन्दी दैनिक समाचार पत्र "राष्ट्रीय सहरा" के कागपुर संस्करण एवं अंग्रेजी दैनिक समाचार पत्र 'दि टाइम्स ऑफ इण्डिया' के लखनऊ संस्करण में दिनांक 06.11.2019 को प्रकाशित कृतवी गयी थी।

आज दिनांक 06.12.2019 को जिलाधिकारी, बांदा द्वारा नामित अपर जिलाधिकारी की अध्यक्षता में लोक सुनवाई का आयोजन तहसील- नरैनी सभागार, बांदा में किया गया। उक्त लोक सुनवाई में निम्नांकित सदस्य मुख्य रूप से उपस्थित थे।

1. श्री संतोष बहादुर सिंह, अपर जिलाधिकारी, जनपद-बांदा।
2. डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बांदा।
3. पंदिता श्रीकांता, उपजिलाधिकारी-नरैनी, जनपद-बांदा।
4. श्री राजेश कुमार, खान निरीक्षक, बांदा।
5. श्री राज करन शर्मा, वैज्ञानिक सहायक, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बांदा।
6. श्री इन्द्र सिंह, परामर्शी मैसर्स परामर्श सर्विसिंग इन्व्हायरमेंट एण्ड डेवेलपमेंट, बी 1/67, सेक्टर-जी, जानकीपुरम, लखनऊ।
7. श्री रामनाथ अहमद, परामर्शी मैसर्स परामर्श सर्विसिंग इन्व्हायरमेंट एण्ड डेवेलपमेंट, बी 1/67, सेक्टर-जी, जानकीपुरम, लखनऊ।

अन्य उपस्थित सदस्यों की उपस्थिति की छायाप्रति संलग्न है।

डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बांदा द्वारा लोक सुनवाई के सम्बन्ध में संक्षिप्त विवरण से उपस्थित जनसमुदाय को अवगत कराया गया कि उक्त परियोजना में अवयस्क खनिज बिल्डिंग स्टोन (खण्ड, गिट्टी एवं बोल्टर) माइनिंग प्रोजेक्ट कार्य हेतु प्लॉट नं०- 1876, खण्ड नं०- 05, ग्राम- गिरवां, तहसील- नरैनी, जनपद-बांदा में प्रस्तावित है उपरोक्त अधिसूचना में वर्णित प्राविधानों के अनुसार किसी भी खनन परियोजना को प्रारम्भ करने से पूर्व उ०प्र० सरकार द्वारा गठित स्टेट इन्वायरन्मेंट इम्पैक्ट अथॉरिटी से

माध्यम स्वीकृति प्राप्त किया जाना अनिवार्य है। उक्त परियोजना को पर्यावरणीय स्वीकृति निगंत करने के पूर्व क्षेत्र के आस-पास लोक सुनवाई आयोजित किया जाना प्रावधानित है परन्तु प्रमुख सचिव, उ०प्र० शासन, पर्यावरण अनुभाग-2, लखनऊ के पत्र सं०- 532/55-पर्या-2-2018-103 (पर्या)/2007 दिनांक 23.04.2018, पर्यावरण अनापत्ति के प्रकरणों में तारित कार्यवाही से सम्बन्धित निदेशक भूतल एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ को पत्र सं०- 1133/एम०/21(पर्या)/2011(I) दिनांक 07.08.2018 के अनुसार एक तहसील के क्षेत्रों पर तहसील मुख्यालय में सम्बंधित सुनवाई को कराये जाने का उल्लेख किया गया है। इसके अतिरिक्त यह भी अवगत कराया गया कि पट्टेधारक द्वारा मैरर्स परामर्श (सर्विसिंग इन्वायरोमेंट एण्ड डेवेलपमेंट) लखनऊ को परामर्शी नियुक्त किया गया है तथा परियोजना से सम्बन्धित पर्यावरणीय प्रभाव मूल्यांकन एवं पर्यावरणीय प्रबंधन योजना बोर्ड में प्रस्तुत की गयी है जिसकी एक-एक प्रति उपरोक्त संदर्भित अधिसूचना में वर्णित प्रावधानों के अन्तर्गत जिल्लाधिकारी कार्यालय, बांदा, जिला उद्योग केन्द्र, बांदा एवं जिला पंचायत, बांदा के कार्यालयों जनता के सुझाव, विचार, टीका टिप्पणियाँ प्रेषित करने हेतु उपलब्ध करायी गयी। उक्त परियोजना के सम्बन्ध में उपस्थित जनसमुदाय को विस्तृत विवरण से अवगत कराने हेतु सहायक वैज्ञानिक अधिकारी द्वारा बैठक में उपस्थित परामर्शी से आग्रह किया गया।

परामर्शी मैरर्स परामर्श (सर्विसिंग इन्वायरोमेंट एण्ड डेवेलपमेंट), लखनऊ के प्रतिनिधि श्री शमशाद अहमद द्वारा अवगत कराया गया कि प्रस्तावित परियोजना वाटा नं०- 1876, खण्ड नं०- 05, ग्राम- गिरवा की है। प्रस्तावित खनन खुली खान अर्द्ध-यान्त्रिक प्रक्रिया के दौरान किया जायेगा। वर्षा ऋतु में खनन कार्य पूर्ण रूप से प्रतिबन्धित है तथा खनन कार्य दिन में ही किया जायेगा। खण्ड, गिट्टी एवं बोल्टर अर्द्ध-यान्त्रिक प्रक्रिया से एकत्रित किया जायेगा तथा वाहन में सेनी मैकेनाइज्ड विधि द्वारा लोड किया जायेगा। पर्यावरण प्रबंधन योजना प्रभाव क्षेत्र को ध्यान में रखकर बनायी गयी है। परियोजना में किसी भी प्रकार का निर्माण कार्य नहीं किया जायेगा। प्रस्तावित परियोजना के लिये निकटतम ग्रामवासियों द्वारा ही मजदूरी ली जायेगी परन्तु एक अस्थाई कार्यालय का निर्माण किया जायेगा। जिसमें कार्य करने वाले मजदूरों के लिये समुचित व्यवस्था (जलपान गृह, विश्रमालय, टीव्सेट एवं फर्स्टएड की व्यवस्था इत्यादि) की जायेगी।

परामर्शी द्वारा अवगत कराया गया कि उक्त खनन राजकीय एवं निजी निर्माण हेतु प्रयोग किया जाता है, परन्तु भारत सरकार द्वारा वर्णित प्रावधानों के अन्तर्गत किसी भी खनन कार्य से पर्यावरण पर पड़ने वाले प्रभावों को यथासम्भव कम करने हेतु पर्यावरणीय प्रबंधन योजना तैयार कर प्रस्तुत की जानी होती है। ध्वनि एवं वायु प्रदूषण नियंत्रण हेतु उक्त परियोजना में कार्य करने वाले श्रमिकों को प्रशिक्षण देकर यह सुनिश्चित किया जायेगा उक्त परियोजना से पर्यावरण प्रभावित न हो। परियोजना के शुरू होने से आसपास के क्षेत्रों के भौतिक आवागमन संरचना में सुधार होगा (जैसे बेहतर सड़क, पेयजल सुविधाओं में सुधार, बाजार स्थान और अन्य)। प्रस्तावित परियोजना से सरकार को पॉयल्टी प्राप्त होगी। यहाँ ओपनकास्ट अर्द्ध-मशीनीकृत खनन होगा। प्रस्तावित परियोजना में कार्य करने वाले श्रमिकों के स्वास्थ्य की पूर्ण जिम्मेदारी पट्टेधारक की होगी तथा परियोजना के प्रारम्भ होने पर निकटतम ग्रामवासियों को रोजगार की प्राप्ति होगी। खनन कार्य के परिवहन हेतु ट्रकों के आवागमन से उत्पन्न धूल के नियंत्रण हेतु परियोजना में जल छिड़काव की व्यवस्था का प्रावधान किया गया है। पट्टेधारक द्वारा समय-समय से पानी का छिड़काव किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि नात्र ब्लैस्टिंग का कार्य दिन में किया

11. ध्वनि प्रदूषण के नियंत्रण हेतु वाहन चालकों को अनावश्यक प्रेशर हार्न का प्रयोग न करने हेतु निर्देश दिये गये। खनन कार्य दिन के समय ही किया जायेगा। संस्था द्वारा जल/वायु एवं ध्वनि आदि से सम्बन्धित नमूने एकत्रित किये गये हैं। विश्लेषण के उपरान्त प्रचालक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मानकों के अनुरूप पाये गये हैं।

परामर्शी द्वारा यह भी अवगत कराया गया कि पर्यावरण एवं वन मंत्रालय, भारत सरकार के पर्यावरण अंकलन अधिसूचना 2006 के अनुसार खनन पट्टे के संचालन से पूर्व पर्यावरणीय क्सीयरेंस लेना जरूरी है इसलिए अभी तक खनन पट्टे का संचालन लम्बित पड़ी हुई है। इस विषय में संदर्भित रूत (लेटर) संदर्भ संख्या-260/Parya/SEAC/4833/2019 दिनांक 24.09.2019 के अनुपालन से सम्बन्धित परियोजना की आई ए/ई0एम0पी0 (ड्राफ्ट) को फील्ड मानीटरिंग और एकत्रित सेकण्डरी आकड़ों के आधार पर तैयार किया गया है।

डी0 माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी द्वारा उपरिपत्र ग्रामवासियों से अपने-अपने आपसित/सुझाव दर्ज कराये जाते हेतु बार-बार आमंत्रित किया गया।

सर्वप्रथम श्री नन्द किशोर यादव, ग्राम- जरर द्वारा प्रश्न किया गया कि खनन के समय ग्रामवासियों को रोजगार उपलब्ध कराया जाए एवं पेयजल की व्यवस्था करायी जाए।

परामर्शी द्वारा अवगत कराया गया कि खनन कार्य के समय प्रत्यक्ष व अप्रत्यक्ष रूप से ग्रामवासियों को दक्षता व प्राथमिकता के आधार पर लगभग 33 व्यक्तियों को कार्य दिया जायेगा एवं पेयजल व्यवस्था की जायेगी एवं 1876/5 में इन्डपन्ड लगवाया जाएगा क्योंकि 1876/02 एवं 1876/05 दोनों गाटा सं0 एक ही ग्राम पंचायति में हैं।

श्री लजपतेश कुमार, ग्राम- जरर द्वारा प्रश्न किया गया कि खनन के समय ग्रामवासियों को रोजगार उपलब्ध कराया जाए एवं मरीनों से कार्य न लिया जाए।

परामर्शी द्वारा अवगत कराया गया कि खनन कार्य सीमी मेकैण्ड मशीनों के द्वारा किया जाता है। जिसमें ब्लस्टिंग गैडरुसाइन के अनुसार दिन में 1 से 2 के कय प्रशिक्षित डी0जी0एम के द्वारा किया जाएगा। के समय प्रत्यक्ष व अप्रत्यक्ष रूप से ग्रामवासियों को दक्षता व प्राथमिकता के आधार पर दिया जायेगा।

श्री लजपतेश कुमार, ग्राम- जरर द्वारा प्रश्न किया गया कि खनन कार्य के समय अन्ना जलबरी को कैसे सुरक्षित रखा जाएगा?

परामर्शी द्वारा अवगत कराया गया कि डी0जी0एम स्टाफ अधिकारी के मार्दर्शन के अनुरूप कार्य किया जाएगा तथा खनन क्षेत्र को अवरोध नेट से कवर किया जाएगा तत्पश्चात ब्लस्टिंग के पूर्व सायरन/हार्न का प्रयोग कर खनन कार्य किया जाएगा जिससे किसी के जान माल का नुकसान न हो।

तत्पश्चात् पट्टेधारी श्री संजीव कुमार सहू, पट्टेधारक प्रतिनिधि द्वारा ग्रामवासियों को आश्वासन दिया गया कि सरकार द्वारा बनायी गयी नियमावली के अनुसार ही खनन संचालन का कार्य किया जायेगा एवं ग्रामवासियों द्वारा जो भी समस्याएँ बतली गयी हैं उनका समय से निस्तारण किया जायेगा तथा मेरे द्वारा यह प्रघास किया जायेगा कि मेरे द्वारा खनन संचालन के समय ग्रामवासियों को किसी भी प्रकार की समस्या न हो तथा निकटतम ग्रामवासियों द्वारा कार्यक्षमता के अनुसार रोजगार उपलब्ध कराया जायेगा। दूधालेपन कराया जायेगा तथा सी0ई0आर0 के अंतर्गत ग्राम विकास के कार्य किये जायेंगे तथा पर्यावरण संरक्षण हेतु नियमानुसार कार्य किये जायेंगे।

हैट इनवायरमेंटल इन्वेस्ट असेसमेंट एण्ड इनवायरमेंट मैनेजमेंट प्लान से प्रेरित की गयी प्रस्तावना में शर्तों का अनुपालन किया जावेगा।

अपर जिलाधिकारी महोदय द्वारा ग्रामवासियों को अवगत कराया गया कि गाटा नं०- 1876, खण्ड नं०- 05 फल- 121 है। (12100.00 घन मी०/वर्ष) खनन क्षेत्र की जो प्रस्तावना प्रस्तुत की गयी है उसमें यदि आपके कोई शिकायत या सुझाव है तो आप अपना पक्ष रख सकते हैं तथा साथ ही सी०ई०आर० के अंतर्गत प्रस्तुत प्रस्तावना के अनुसार पर्यावरण द्वारा सभी कार्य समानुसार किये जायेंगे एवं ग्रामवासियों को प्राथमिकता के आधार पर राजगार उपलब्ध कराया जावे। साथ ही ग्रामवासियों को यदि बाद में भी पट्टे संचालन के समय कोई भी समस्या होती है तो उनके द्वारा उपजिलाधिकारी, खान अधिकारी एवं खान प्रशासन को सूचना दी जा सकती है तथा ग्राम विकास हेतु नियमानुसार खनिज निधि के अनुसार कार्य किया जावेगा, उष्ण स्थल पर तार फैसिंग अवश्य कराये एवं पर्यावरण संरक्षण हेतु अधिक से अधिक वृक्षारोपण किया जाये एवं 6 माह के अन्दर कम्प्लायंस रिपोर्ट जमा करनी होगी।

सी० माधवी कमलवती, सहायक वैज्ञानिक अधिकारी द्वारा ग्रामवासियों को पर्यावरण संरक्षण हेतु पालीथीन का प्रयोग न किया जाना, अत्यधिक वृक्षारोपण किया जाना, हानि का अनावश्यक न बचने दिया जाना, ब्लास्टिंग मानदण्डों का कड़ाई से पालन करना आदि सुझाव दिये गये। अन्त में उपस्थित जनसमुदाय का आभार प्रकट करते हुए अपर जिलाधिकारी से लोक सुनवाई के समापन हेतु आवश्यक अनुमति प्राप्त कर लोक सुनवाई के समापन की घोषणा की गयी।

(सी० माधवी कमलवती)
सहायक वैज्ञानिक अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड
जनपद- बौदा।

(बंदिता श्रीवास्तव)
उपजिलाधिकारी नरैनी
जनपद- बौदा।

(श्री संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/ख०)
जनपद-बौदा।

3D	Lease	Suresh Pratap
S.N.	Content as per EC	Status of Compliance on site
	Person on site visit	Mr. Suraj Singh
1	Pillar (9)	Only 4 pillar was found intact
2	Solar energy	Not installed
3	Rain water harvesting	Not constructed
4	Shelter Home	Not up to the mark
5`	First Aid Box	Not available
6	CER expenditure	Not provided
7	Public Hearing Commitment	Yet not comply
8	Green Belt	Yet not developed
9	Gard Land/Trenches	Not constructed
10	Occupation	Yet not conducted
11	Hydrological Study	Yet not conducted
12	Groundwater Abstraction	Not done

Observation:

1. During the Joint Committee inspection, mining work was found closed due to the water logging in the mine pit. Lessee has dewatered the mine pit by using a pumping set and water is being discharged outside of the lease area haphazardly,
2. The joint committee has observed that the boundary pillars of the mining lease area are not properly erected as per KML file provided by the mines inspector Mining Department, Banda (U.P.),
3. Satellite imaginary depicted that the human habitation is around 20 meter from the lease area,
4. The Joint Committee has found very small permanent display boards related to the mine only. Safety slogans and blasting displays have not been placed so far. The size of the display is also questionable,
5. The Joint Committee found that the few employees present on the site only wear safety helmets, none of the workers were found wearing shoes, reflector jackets etc.
6. Lessee has yet not submitted the six monthly compliance reports to all concerned departments.
7. Lessee has yet not submitted the Environmental statement to the Ro-UPPCB, Banda.
8. Lessee has yet not conducted an occupational health examination of the worker working in the mine.
9. Lessee has yet not planted a single plant within the lease area,
10. The Lessee has provided very small shelter for the worker outside the lease area,

11. Lessee does not have a water sprinkling system at the site,
12. The Joint Committee has observed that all lessee in the area of question uses significant amounts of small and heavy types of machinery for mining activity. Photographs taken during the inspection have also been enclosed.
13. At the time of inspection PTZ Camera and Dharma Kata (Weighing Bridge) were not found, in this regard the Mine Inspector present during the inspection informed that as per the issued mining guidelines, installation of Dharma Kata (Weighing Bridge) and PTZ Camera is not applicable in the mining area (Khanda, Boulder) having lease area less than 5 ha.
14. No records related to the mining lease area were made available by the representative present at the time of inspection.



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Partner

M/S BAJRANG ROAD LINE

R/o Village and Post office -Mou,584 Katra Ialgaon ,Tehsil-Gauriganj , Dist-
Amethi , State-Uttar Pradesh -227409

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/67365/2021 dated 10 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC21B001UP110895
2. File No.	6560-6103
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Girwan Granite(Khabda,Gitti,boulder)Mining Project
7. Name of Company/Organization	M/S BAJRANG ROAD LINE
8. Location of Project	Uttar Pradesh
9. TOR Date	22 Mar 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 14/12/2021

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH
*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*




Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/67365/2021 & SEIAA, U.P File no- 6560/6103
Sub: Environmental Clearance is sought for Granite Mining at Gata No.- 1876, Khand No.-03, Village- Girawan, Naraini, Banda, U.P., M/s Bajrang Road Lines, (Leased Area - 1.41 ha.).

Dear Sir,

This is with reference to your application / letter dated 02-01-2020, 09-02-2021, 10-09-2021, 20-10-2021 & 26-10-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 26-10-2021 and SEIAA in meeting held on 29-11-2021.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd to SEAC on 26-10-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Granite Mining at Gata No.- 1876, Khand No.-03, Village- Girawan, Naraini, Banda, U.P., M/s Bajrang Road Lines, (Leased Area - 1.41 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. Ref. No. 833/Parya/SEAC/6103/2019, dated 22/03/2021.
3. The public hearing was organized on 11/08/2021. Final EIA report submitted on 10/09/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/67365/2021
2. File No. allotted by SEIAA, UP	6103/6560
3. Name of Proponent	M/s Bajrang Road Lines Partner- Shri Suresh Pratap Singh
4. Full correspondence address of proponent and mobile No.	R/o Village and Post- Mau, 584, Katra Lalganj, Tehsil- Gauriganj, District- Amethi, (U.P.)
	Mobile No-
	Email-
5. Name of Project	Girwan Granite, Khanda, Gitty, Boulder Mining project
6. Project location (Plot/Khasra/Gata No.)	Gata No. 1876 (Khand 03)
7. Name of River	-
8. Name of Village	Girwan
9. Tehsil	Naraini
10. District	Banda
11. Name of Minor Mineral	Granite, Khanda, Gitty, Boulder Mining project
12. Sanctioned Lease Area (in Ha.)	1.41
13. Max & Min mRL within lease area	Max- 153.10 mRL and Min- 143.10 mRL
14. Pillar Coordinates (Verified by	Sanctioned Mining Lease Area

DMO)	Pillar No.	Latitude	Longitude
	A	25°18'25.54"N	80°22'58.90"E
	B	25°18'27.81"N	80°23'0.21"E
	C	25°18'26.65"N	80°23'0.21"E
	D	25°18'27.81"N	80°23'2.07"E
	E	25°18'27.81"N	80°23'2.35"E
	F	25°18'25.48"N	80°23'5.07"E
	G	25°18'24.06"N	80°23'0.21"E
	H	25°18'22.24"N	80°23'0.67"E
	I	25°18'21.98"N	80°22'59.69"E
15. Total Geological Reserves	3,53,250 cum		
16. Total Mineable Reserves in LOI	14,100 cum		
17. Total Proposed Production	70,500 cum		
18. Proposed Production/year	14,100 cum		
19. Sanctioned Period of Mine lease	Maximum 10 years (Mining plan prepared for 5 years)		
20. Production of mine/day	54.23		
21. Method of Mining	Open Cast Semi-mechanized Method		
22. No. of working days	260 days		
23. Working hours/day	8 hrs		
24. No. of workers	31		
25. No. of vehicles movement/day	8		
26. Type of Land	Government waste land		
27. Ultimate Depth of Mining	30		
28. Nearest metalled road from site	1.5 km		
29. Water Requirement	PURPOSE		REQUIREMENT (KLD)
	Drinking		0.31
	Suppression of dust		6.9
	Plantation		0.20
	Others (if any)		-
	Total		7.41
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022		
31. Any litigation pending against the project or land in any court	No		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified		
33. Details of Lease Area in approved DSR	Yes, given in the DSR		
34. Proposed CER cost	Rs 1,20,500/-		
35. Proposed EMP cost	Rs 4,88,000 /-		
36. Length and breadth of Haul Road	Length: 0.575 km, width: 6 m		
37. No. of Trees to be Planted	100 plants		

- The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
- The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.

8. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 26-10-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 29-11-2021 decided to grant the Environmental Clearance to the title project for collection of 14,100 m³/annum for lease area of 1.41 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water,

medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.

6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. The project proponent shall install solar light in their site office.
10. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
11. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
12. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
13. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
14. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
15. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
16. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
17. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
18. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
19. The project proponent should explore the possibilities of rainwater harvesting.
20. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
21. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.

22. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
23. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
24. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
25. Explosive cannot be stored on the site.
26. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
27. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
28. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
29. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
30. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
31. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
32. Blast vibrations study shall be conducted and an observation report submitted to the regional office, MoEF&CC, GoI, Lucknow, and UP PCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
33. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
34. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
35. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expense. The roads shall be blacktopped.
36. Rainwater harvesting shall be undertaken to recharge the groundwater source.
37. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow, and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
38. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
39. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
40. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of

Check Dams and Gully Plugs shall be constructed across seasonal/perennial *nallahs* if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.

41. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
42. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow, and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
43. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow, and U.P. Pollution Control Board regularly.
44. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
45. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
46. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
47. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
48. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
49. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
50. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed

- 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
51. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
 52. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
 53. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre-monsoon (April-May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
 54. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
 55. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
 56. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
 57. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
 58. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 59. Project Proponent shall explore the possibility of using solar energy where ever possible.
 60. Commitment towards CER has to be followed strictly.
 61. Regular health check-up record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
 62. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
 - 63.** The blasting will be done only after getting permission from the DGMS.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.z.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Banda, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member Secretary
Member Secretary
Date: 12/14/2021 12:48:47 PM
Page 10 of 10



1903

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184828/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023

Date: 03/06/2023

To,

M/s

BAJRANG ROAD LINES(KHAND-03)

ARAZI NO. 1876 (KHAND-03), AREA-1.41 HECTARE, VILL.
GIRWAN, TEH. NARAINI, DISTT. BANDA(U.P.)

Application Id-
21299724

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BAJRANG ROAD LINES(KHAND-03)** located at **ARAZI NO. 1876 (KHAND-03), AREA-1.41 HECTARE, VILL. GIRWAN, TEH. NARAINI, DISTT. BANDA(U.P.)**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BAJRANG ROAD LINES(KHAND-03) **granted for the period from 03/06/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Granite (Khanda, Boulder, Gitti)	14100	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Granite (Khanda, Boulder, Gitti).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Granite (Khanda, Boulder, Gitti) - 14100 Cu Meter/Year by opencast and semi mechanized mining in 1.41 Ha. leased area at ARAZI NO. 1876 (KHAND-03), VILL. GIRWAN, TEH. NARAINI, DISTT. BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA), vide EC Identification no. EC21B001UP110895 dated 14.12.2021 and submit its compliance report to UPPCB.
3. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
4. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
5. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Granite (Khanda, Boulder, Gitti).
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Granite (Khanda, Boulder, Gitti) shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Granite (Khanda, Boulder, Gitti) collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
19. Consent fees if revised, shall be payable by industry from the date of its applicability.
20. Industry shall comply with the relevant provisions of Environmental Laws.
21. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.06.03 19:41:39 +05'30'

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रयाजीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

कार्यालय जिलाधिकारी, बाँदा ।

(खनिज अनुभाग)

पत्रांक : 2241 / खनिज-30, बाँदा

दिनांक : अक्टूबर 3, 2020

क्लस्टर प्रमाण-पत्र

प्रमाणित किया जाता है कि श्री बजरंग रोड लाइन्स पता-करनपुर, नियर कुण्डनगंज, रेलवे स्टेशन, जिला रायबरेली पार्टनर श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह निवासी-ग्राम व पो 0 मऊ, 584, कटरा लालगंज, तहसील गौरीगंज, जिला अमेठी को पत्रांक-2337/खनिज-30, बाँदा दिनांक 06.10.2020 के माध्यम से गाटा सं0-1876 (खण्ड सं0-3), ग्राम-गिरवां, तहसील नरैनी, जनपद बाँदा हेतु कुल रकबा 1.41 हे० गिट्टी/पत्थर के खनन क्षेत्र के संबंध में सहमति पत्र (एल०ओ०आई०) निर्गत किया गया है। ओ०ए० नं०-186/2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय हरित न्यायिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०एम०नं०-L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित होता है। (लागू नहीं)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

उक्त सभी खनन क्षेत्रों का कुल योग.....हेक्टेयर (05 हे० से कम) है। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता है। संबंधित प्रकरण श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

1) गाटा सं०- 1876 (खण्ड सं०-1) ग्राम-गिरवां खनन क्षेत्र 2.02 हे० हेक्टेयर

2) गाटा सं०- 1876 (खण्ड सं०-2) ग्राम-गिरवां खनन क्षेत्र 0.80 हे० हेक्टेयर

3) गाटा सं०- 1876 (खण्ड सं०-4) ग्राम-गिरवां खनन क्षेत्र 1.21 हे० हेक्टेयर

4) गाटा सं०- 1876 (खण्ड सं०-5) ग्राम-गिरवां खनन क्षेत्र 1.21 हे० हेक्टेयर

5) गाटा सं०- 1876 (खण्ड सं०-6) ग्राम-गिरवां खनन क्षेत्र 0.75 हे० हेक्टेयर

6) गाटा सं०- 1876 (खण्ड सं०-8) ग्राम-गिरवां खनन क्षेत्र 0.91 हे० हेक्टेयर

उक्त खनन क्षेत्रों का कुल योग 8.31 (05 हे० से अधिक) है। संबंधित प्रकरण की श्रेणी बी-1 से आच्छादित होता है।

अथवा

घ) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे० से अधिक निम्नांकित एकल खण्ड क्षेत्र है :-

1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

संबंधित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई०ए०सी० भारत सरकार/एस०ई०आई०ए०ए०, यू०पी०/डी०ई०आई०ए०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

17/10/2020
अधिकारी सर्वेक्षक
बाँदा।

19.10.2020
खान अधिकारी
बाँदा।

प्रेषक,

निदेशक,

भूतत्त्व एवं खनिकर्म निदेशालय, 30प्र0,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
बोंदा।

संख्या: 1418/मा0 प्लान/2017

दिनांक 27/11/2020

विषय: - पट्टाधारक श्री बजरंग रोड लाइन्स पार्टी0 श्री सुरेश प्रताप सिंह पुत्र श्री राज प्रताप सिंह के पक्ष में स्वीकृत खनपट्टा बोंदा में तहसील नरैनी थाना-गिरवाँ गांव सं0-1875 (खण्ड संख्या-3), क्षेत्रफल 1.41 हे0 में उपखनिज ईमारती पत्थर (ख0बो0/मि0बो0) के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री बजरंग रोड लाइन्स पार्टी0 श्री सुरेश प्रताप सिंह पुत्र श्री राज प्रताप सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश सप-खनिज (परिहार) नियमावली, 1983 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 27/11/2020 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 14100 घन मी0 प्रतिवर्ष खनिज का उत्खनन अनुमत्त किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आवश्यक नियोजित श्रमिकों के सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखाध्यक्ष तथा सीएम प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिर्दिष्ट प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
 - 1 बेंच की ऊँचाई अधिकतम 08 मी0 एवं बेंच की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए।
 - 2 खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 - 3 खनन कार्य के दौरान निकाले गये मलपै विशेषकर टॉप स्लायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 - 4 फेंस का डलान 60 डिग्री से अधिक न हो, और कहीं पर भी अप्पंडर कटिंग न हो।

संलग्न

संलग्नक

5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
 7. खनन कार्य स्थल पर फर्स्ट एड बाक्स च स्ट्रेचर रखे जाये।
 8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जाये।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आयुष्यकालानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
2. अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न गूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को निजवाने का कष्ट करें।
संलग्नक: यथोपरि।

भवदीय,


(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या. / (1)/MHO प्लान/2017 तद दिनांक।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1— खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद—बोंदा।
- 2— पट्टाधारक श्री वजरंग शेट्ट लाइन्स पार्टी० श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह नि० ग्राम व पो० गुरु, 584 कटवा तालगांज तहसील गौरीगंज जिला अमेठी।
- 3— खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।


(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 797/ / खनिज-30, बाँदा

दिनांक : सितम्बर 06, 2020

सहमति-पत्र (लेटर ऑफ इन्टेंट)

श्री बजरंग शेट लाक्षण्य

मता-करनपुर, निगर कुण्डनगंज,

रेलवे स्टेशन, जिला रायबरेली।

पिनकोड-220001

मार्टनर श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह

निवासी-ग्राम व पो 0 मऊ, 684, कटस लालगंज, तहसील गौरीगंज,

जिला अमेठी। पिनकोड-227400

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-3236/86-2017/57(सा)/2017 दिनांक 12.12.2017 एवं शासनादेश संख्या-2169/86-2019-57(सा०)/2017 टी०सी०-1 दिनांक 09.10.2019 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-69/खनिज-30, बाँदा दिनांक 27.01.2020 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की तहसील नैनी स्थित ग्राम-गिरवा के गाटा सं०-1876 (खण्ड सं०-3) एकबा 1.41 हे० में मात्रा 14,100 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्टर हेतु मु० 281.00 ₹० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 20.06.2020 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है।

शासनादेश दिनांक 09.10.2019 के बिन्दु सं०-10(2) के अनुसार "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री-बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि ₹० 39,82,100.00 (14100 x 281) का 50 प्रतिशत के समतुल्य धनराशि ₹० 19,91,050.00 (25 प्रतिशत प्रतिभूति एवं 25 प्रतिशत प्रथम वर्ष की प्रथम किस्त के रूप में) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 09.10.2019 में दी गयी शर्त :-

- (1) प्रथम वर्ष के लिए देय नीलामी/पट्टा धनराशि की गणना पट्टा क्षेत्र के लिये विज्ञप्ति में निर्धारित मात्रा घन मी० को ई-निविदा/ई-नीलामी की दर रूपया प्रति घन मी० से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी, तदनुसार प्रत्येक वर्ष निर्धारित नीलाम की धनराशि को नियमावली-1963 के कर्तुर् अनुसूची के अनुसार त्रैमासिक किस्त अग्रिम रूप से जमा की जायेगी।
- (2) प्रस्तावक को नियम-17 के प्रावधानों के अनुसार ₹० 8,000.00 जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो-कोर्डिनेट्स भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुक्षण करेगा।
- (3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किस्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

(2)

- (4) पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन सक्रियताएँ प्रारम्भ की जानी हैं।
- (5) प्रस्तावक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि ₹2,00,000.00 की बैंक गारण्टी एफ0डी0आर0, जो जिलाधिकारी बाँदा के पक्ष में 10 वर्ष के लिये बंधक हो, को जमा करेगा।
- (6) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्राविधानों के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजों के खनन एवं परिवहन की अनुमति होगी।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 50 प्रतिशत के समतुल्य धनराशि ₹19,81,050.00 (उन्नीस लाख इक्कासी हजार पचास रुपये मात्र) में जमा अर्नेस्ट मनी ₹5,64,000.00 को समायोजित करते हुये अवशेष धनराशि ₹14,17,050.00 (चौदह लाख सत्रह हजार पचास रुपये मात्र) को जनपद के निर्धारित लेखा शीर्षक "0853-अलौह-खनन तथा धातुकर्म उद्योग-102 खनिज रियायत शुल्क किराया और स्वत्व शुल्क-01 खनिज रियायत शुल्क किराया और स्वत्व शुल्क" में जमा कर घालान की मूलप्रति खनिज कार्यालय, बाँदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसके लिये उत्तरदायी आप स्वयं होंगे।

₹
26.4.2020

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि0/रा0)/
कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजरतगंज, लखनऊ।

₹

अपर जिलाधिकारी (वि0/रा0)/
कृते जिलाधिकारी, बाँदा।

9/4/20

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : नन०/खनिज-30, बाँदा

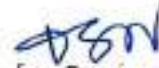
दिनांक : मार्च 11, 2024

“आदेश”

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं०-422/2023 अभिवेक शुक्ला बनाम उ०प्र० राज्य व अन्य में मा० न्यायाधिकरण द्वारा पारित आदेश दिनांक 24.11.2024 के अनुक्रम में जनपद बाँदा की तहसील नरैनी स्थित ग्राम-गिरवां, जरर व बड़ोखर खुर्द में उपखनिज गिट्टी/पत्थर के स्वीकृत/संचालित खनन पट्टा नजदीक स्थित आबादी के निकट पाये जाने के कारण इस कार्यालय के आदेश सं०-1047/खनिज-30 बाँदा दिनांक 30.11.2023 द्वारा मे० बजरंग रोड लाइन्स पार्टनर श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह निवासी ग्राम व पोस्ट-मऊ, 584, कटरा लालगंज, तहसील गौरीगंज, जिला अमेठी के पक्ष में जनपद बाँदा की तहसील नरैनी स्थित ग्राम-गिरवां के गाटा सं०-1876 (खण्ड सं०-03) रकबा 1.41 हे० भूक्षेत्र में गिट्टी/पत्थर के स्वीकृत/निष्पादित खनन पट्टा क्षेत्र से खनन/परिवहन का कार्य अन्य क्षेत्रों के साथ अग्रिम आदेशों तक प्रतिबन्धित किया गया।

उपरोक्त वाद में मा० न्यायाधिकरण द्वारा पारित आदेश दिनांक 03.10.2023 के क्रम में निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ के पत्र सं०-1461/एम०-एन०जी०टी० वाद/2023 दिनांक 04.12.2023 द्वारा प्रश्नगत प्रकरण में उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम-42(e) में उल्लिखित प्राविधानों के अन्तर्गत कार्यवाही किये जाने के निर्देश दिये गये हैं, जिसके क्रम में कार्यालय आदेश सं०-245/खनिज-30, बाँदा दिनांक 30.01.2024 द्वारा कमेटी का गठन करते हुये संयुक्त जांच आख्या उपलब्ध कराने हेतु निर्देशित किया गया। उक्त के क्रम में गठित कमेटी द्वारा उपरोक्त खनन पट्टा क्षेत्र के साथ अन्य क्षेत्रों की जांच दिनांक 20.02.2024 की गयी तथा संयुक्त जांच आख्या सं०-572/खनिज-30, बाँदा दिनांक 23.02.2024 प्रस्तुत किया गया, जिसमें प्रश्नगत खनन क्षेत्र हेतु आबादी से निकट 50 मी० क्षेत्र में आ रहे रकबा 0.17 हे० को छोड़कर शेष रकबा 1.24 हे० भूक्षेत्र पर खनन/परिवहन किये जाने की आख्या प्रस्तुत की गयी है।

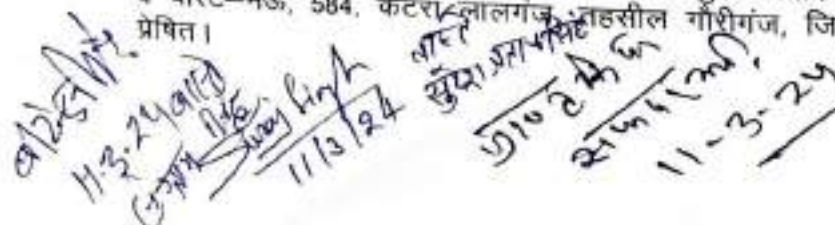
अतः उपरोक्त समस्त तथ्यों को दृष्टिगत कार्यालय आदेश सं०-1047/खनिज-30 बाँदा दिनांक 30.11.2023 द्वारा खनन/परिवहन पर लगे प्रतिबन्ध को हटाते हुये आबादी के 50 मी० क्षेत्र में आ रहे रकबा 0.17 हे० को छोड़कर/प्रतिबन्धित करते हुये शेष रकबा 1.24 हे० भूक्षेत्र पर संलग्न संशोधित जियोकोआर्डिनेट्स के अनुसार खनन/परिवहन की अनुमति प्रदान की जाती है तथा पट्टाधारक मे० बजरंग रोड लाइन्स पार्टनर श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह निवासी ग्राम व पोस्ट-मऊ, 584, कटरा लालगंज, तहसील गौरीगंज, जिला अमेठी को निर्देशित किया जाता है कि संशोधित जियोकोआर्डिनेट्स व क्षेत्रफल पर खनन/परिवहन कार्य नियमानुसार करना सुनिश्चित करें।

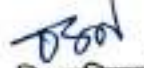

(दुर्गा शक्ति नागपाल)
जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
3. अपर जिलाधिकारी (वि०/रा०), बाँदा।
4. पुलिस अधीक्षक, बाँदा।
5. उपजिलाधिकारी, नरैनी।
6. पुलिस क्षेत्राधिकारी, नरैनी।
7. खान अधिकारी, बाँदा।
8. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा।
9. पट्टाधारक मे० बजरंग रोड लाइन्स पार्टनर श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह निवासी ग्राम व पोस्ट-मऊ, 584, कटरा लालगंज, तहसील गौरीगंज, जिला अमेठी को उपरोक्तानुसार अनुपालनार्थ प्रेषित।


11-3-24
11/3/24
11-3-24


जिलाधिकारी,
बाँदा।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालय: 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं०-2,

इन्दिरा नगर, चिल्ला रोड, बौदा

सन्दर्भ सं०. 743/लोकसुनवाई/2021

Date. 16/8/21

सेवा में,

सदस्य सचिव,

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

लखनऊ।

विषय : मैसर्स बजरंग रोड लाइन्स (पार्टनर श्री सुरेश प्रताप सिंह) के पक्ष में स्वीकृत गाटा नं०-1876, खण्ड नं०-03, ग्राम-गिरवां, तहसील-नरैनी, जनपद-बौदा उ०प्र० के क्षेत्रफल 1.41 हे०, (क्षमता 14,100.00 घन मी०/वर्ष) में अवयस्क खनिज ग्रेनाइट, खण्डा, गिट्टी एवं बोल्टर के खनन पट्टे हेतु परियोजना की पर्यावरणीय स्वीकृति हेतु दिनांक-11.08.2021 को तहसील-नरैनी सभागार, जनपद-बौदा (उ०प्र०) में आयोजित लोक सुनवाई का कार्यवृत्त के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र सं०- एच62402/सी-2/एनओसी-4710 /बौदा/21 दिनांक 16.06.2021 का संदर्भ ग्रहण करने का कष्ट करें। जिसके अनुपालन में उपरोक्त संदर्भित अवयस्क खनिज ग्रेनाइट, खण्डा, गिट्टी एवं बोल्टर खनन परियोजना की पर्यावरणीय स्वीकृति हेतु लोकसुनवाई स्थल तहसील-नरैनी सभागार, जनपद-बौदा (उ०प्र०) नं० दिनांक 11.08.2021 को आयोजित करायी गई। उक्त लोकसुनवाई की कार्यवृत्त (मूलरूप में) उपस्थिति के विवरण की छायाप्रति तथा सी०डी० की दो प्रतियां पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक: उपरोक्तानुसार।

भवदीय

(धनश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

नेसर बजरंग रोड लाइन्स (पार्टनर श्री सुरेश प्रताप सिंह) के पक्ष में स्वीकृत गाटा नं०-1876, खण्ड नं०-03, ग्राम-गिरवां, तहसील-नरैनी जनपद-बोंदा उ०प्र० के क्षेत्रफल 1.41 हे०, (क्षमता 14,100.00 घन मी०/वर्ष) में अवयस्क खनिज ग्रेनाइट, खण्ड, गिट्टी एवं बोल्टर के खनन पट्टे हेतु परियोजना की पर्यावरणीय स्वीकृति हेतु दिनांक-11.08.2021 को तहसील-नरैनी सभागार, जनपद-बोंदा (उ०प्र०) में आयोजित लोक सुनवाई का कार्यवृत्त :-

उपरोक्त संदर्भित खनन परियोजना की पर्यावरण स्वीकृति प्राप्त करने विषयक परियोजना प्रस्तावक श्री सुरेश प्रताप सिंह, नि०-ग्राम व पोस्ट- मऊ, 584, कटरा, लालगंज, तहसील-गौरीगंज, जनपद-अमेठी (उ०प्र०) के आवेदन पत्र नेसर बजरंग रोड लाइन्स (पार्टनर श्री सुरेश प्रताप सिंह) के पक्ष में स्वीकृत गाटा नं०-1876, खण्ड नं०-03, ग्राम-गिरवां, तहसील-नरैनी, जनपद-बोंदा उ०प्र० के क्षेत्रफल 1.41 हे०, (क्षमता 14,100.00 घन मी०/वर्ष) पर सम्यक् विचारोपरान्त बोर्ड के पत्र संख्या-एच६२४०२/सी-२/एनओसी-४७१०/बोंदा/२१ दिनांक 16.08.2021 जो कि जिलाधिकारी, जनपद-बोंदा को सम्बोधित तथा क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा एवं अन्य को पृष्ठांकित है, के निर्देशों के अनुपालन में क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा के अनुरोध पर जिलाधिकारी, जनपद-बोंदा द्वारा दिनांक 11.08.2021 को अपराह्न 12.30 बजे तहसील-नरैनी सभागार, जनपद-बोंदा (उ०प्र०) नियत की गई थी। पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 धारा-3 की उपधारा (1) (2) के खण्ड अ के अन्तर्गत पर्यावरण समाघात निर्धारण अधिसूचना संख्या- एस०ओ०-1533 दिनांक 14.09.2006 एवं यथा संशोधित में वर्णित प्राविधानों के अन्तर्गत नियत दिनांक से एक माह पूर्व दैनिक समाचार पत्र "राष्ट्रीय सहारा" (हिन्दी) के कानपुर अंक एवं दैनिक समाचार पत्र "दि इण्डियन एक्सप्रेस" (अंग्रेजी) के लखनऊ के अंक में दिनांक 09.07.2021 को प्रकाशित करायी गयी थी।

आज दिनांक 11.08.2021 को जिलाधिकारी महोदय, बोंदा द्वारा नामित अपरजिलाधिकारी (वि०/रा०), द्वारा मौखिक निर्देशानुसार उपजिलाधिकारी, नरैनी की अध्यक्षता में पर्यावरणीय लोक सुनवाई का आयोजन तहसील-नरैनी सभागार जनपद-बोंदा (उ०प्र०) में किया गया। उक्त लोक सुनवाई में मुख्य रूप से निम्न सदस्य उपस्थित रहे-

1. श्री सतोष बहादुर सिंह, अपरजिलाधिकारी (वि०/रा०), अध्यक्ष लोक सुनवाई जनपद-बोंदा।
2. श्रीमती वंदिता श्रीवास्तव, उपजिलाधिकारी, तहसील-नरैनी, जनपद- बोंदा।
3. डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा।
4. श्री ईश्वर चन्द्र, खान निरीक्षक, खनिज विभाग, बोंदा।
5. श्री रामदास वैज्ञानिक सहायक, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा।
6. श्री दीपक कुमार शुक्ला, परामर्शी मेसर्स काग्नीजेंस रिसर्च, इण्डिया प्रा०लि०, जीटी-२० सेक्टर-१११, नोएडा (उ०प्र०)।

अन्य उपस्थित सदस्यों की उपस्थिति की छायाप्रति संलग्न है।

डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा द्वारा लोक सुनवाई के सम्बन्ध में उपस्थित जनसमुदाय को अवगत कराया गया कि उक्त परियोजना में (खण्डाज, गिट्टी एवं बोल्टर) बिल्डिंग मेटेरियल खनन कार्य हेतु गाटा नं०-1876, खण्ड नं०-०३, ग्राम-गिरवां, तहसील-नरैनी जनपद-बोंदा उ०प्र० के क्षेत्रफल 1.41 हे०, (क्षमता 14,100.00 घन मी०/वर्ष) में प्रस्तावित है।

उपरोक्त अधिसूचना में वर्णित प्राविधानों के अनुसार किसी भी खनन परियोजना को प्रारम्भ करने से पूर्व उ०प्र० सरकार द्वारा गठित स्टेट इनवायरमेन्ट इम्पैक्ट असिसमेन्ट अथारिटी से पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है। उक्त प्रस्तावित परियोजना को पर्यावरणीय स्वीकृति निर्गत करने के पूर्व खनन क्षेत्र के आस-पास लोकसुनवाई आयोजित किया जाना प्रविधानित है परन्तु प्रमुख सचिव, उ०प्र० शासन, पर्यावरण अनुभाग-2, लखनऊ के पत्र सं०-532/55-पर्या-2-2018-103(पर्या)/2007 दिनांक 23.04.2018, पर्यावरण अनापत्ति के प्रकरणों में त्वरित कार्यवाही से सम्बन्धित निदेशक, भूतत्व व खनिकर्म निदेशालय, उ०प्र० लखनऊ के पत्र सं०-1133/एम०/21(पर्या)/2011(II) दिनांक 07.08.2021 के अनुसार एक तहसील के क्षेत्रों पर तहसील मुख्यालय समेकित सुनवाई को कराये जाने का उल्लेख किया गया है। प्रस्तावित परियोजना के सम्बन्ध में जिलाधिकारी जनपद-बोंदा के पत्र संख्या 2337/खनिज-30, दिनांक 06.10.2020 के द्वारा सहमति पत्र (लेटर ऑफ इन्टेंट) सशर्त निर्गत किया गया है, इसके अतिरिक्त उपरोक्त संदर्भित प्रस्तावित परियोजना को राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण समिति उ०प्र० में प्रस्तुतिकरण के पश्चात पत्र संख्या-833/Parya/SEAC/6103/2019 दिनांक 22.03.2021 टर्म्स ऑफ रिफरेन्स (टोर) प्रदान किया गया है। इसके अतिरिक्त यह भी अवगत कराया गया कि पट्टेधारक द्वारा मैसर्स कांग्नीजेंस रिसर्च, इण्डिया प्रा०लि०, जीटी-20, सेक्टर-117, नोएडा (उ०प्र०) को परामर्शी नियुक्त किया गया है तथा परियोजना से सम्बन्धित पर्यावरणीय प्रभाव मूल्यांकन एवं पर्यावरणीय प्रबंधन योजना बोर्ड में प्रस्तुत की गई है, जिसकी एक-एक प्रति उपरोक्त संदर्भित अधिसूचना में वर्णित प्राविधानों के अन्तर्गत जिलाधिकारी कार्यालय बोंदा, जिला उद्योग केन्द्र बोंदा, एवं जिला पंचायत बोंदा के कार्यालयों में जनता के सुझाव, विचार, टीका-टिप्पणी प्रेषित करने हेतु उपलब्ध करायी गयी। उक्त परियोजना के सम्बन्ध में उपस्थित जनसमुदाय को विस्तृत विवरण से अवगत कराने हेतु सहायक वैज्ञानिक अधिकारी द्वारा दैठक में उपस्थित परामर्शी से आग्रह किया गया।

परामर्शी मैसर्स कांग्नीजेंस रिसर्च, इण्डिया प्रा०लि०, जीटी-20, सेक्टर-117, नोएडा (उ०प्र०) के प्रतिनिधि श्री दीपक कुमार शुक्ला द्वारा अवगत कराया गया कि प्रस्तावित परियोजना गाटा न०-1876, खण्ड न०-03, ग्राम-गिरवां, तहसील-नरैनी जनपद- बोंदा उ०प्र० की है। प्रस्तावित खनन खुली खान अर्द्ध-यांत्रिक प्रक्रिया के दौरान किया जायेगा। वर्षा ऋतु में खनन कार्य पूर्ण रूप से प्रतिबन्धित है तथा खनन कार्य दिन में ही किया जायेगा। खण्डा, गिट्टी एवं बोल्टर अर्द्ध-यांत्रिक प्रक्रिया से एकत्रित किया जायेगा तथा वाहन में सेमी मैकेनाइज्ड विधि द्वारा लोड किया जायेगा। पर्यावरण प्रबंधन योजना प्रभाव क्षेत्र को ध्यान में रखकर बनायी गयी है। परियोजना में किसी भी प्रकार का निर्माण कार्य नहीं किया जायेगा। प्रस्तावित परियोजना के लिये निकटतम ग्रामवासियों द्वारा ही मजदूरी ली जायेगी परन्तु एक अस्थाई कार्यालय का निर्माण किया जायेगा। जिसमें कार्य करने वाले मजदूरों के लिए समुचित व्यवस्था (जलपान गृह, विश्रामालय, टॉयलेट एवं फर्स्टएड की व्यवस्था इत्यादि) की जायेगी।

परामर्शी द्वारा अवगत कराया गया कि उक्त खनन राजकीय एवं निजी निर्माण हेतु प्रयोग किया जाता है, परन्तु भारत सरकार द्वारा वर्णित प्राविधानों के अन्तर्गत किसी भी खनन कार्य से पर्यावरण पर पड़ने वाले प्रभावों को यथासम्भव कम करने हेतु पर्यावरणीय प्रबंधन योजना तैयार कर प्रस्तुति की जानी होती है। ध्वनि एवं वायु प्रदूषण नियंत्रण हेतु उक्त परियोजना में कार्य करने वाले श्रमिकों को प्रशिक्षण देकर यह सुनिश्चित किया जायेगा कि उक्त परियोजना से पर्यावरण प्रभावित न हो। परियोजना के शुरु होने से आस-पास के क्षेत्रों के भौतिक आधारभूत संरचना में सुधार होगा

(जैसे बेहतर सड़क, पेयजल सुविधाओं में सुधार, बाजार स्थान और अन्य) प्रस्तावित परियोजना में सरकार को सॉयल्टी प्राप्त होगी। यहाँ ओपन कास्ट अर्द्ध मशीनरीकृत खनन किया जायेगा। प्रस्तावित परियोजना में कार्य करने वाले समस्त श्रमिकों के स्वास्थ्य की पूर्ण जिम्मेदारी पट्टेधारक की होगी तथा परियोजना के प्रारम्भ होने पर निकटतम ग्रामवासियों को रोजगार की प्राप्ति होगी। खनन कार्य के परिवहन हेतु ट्रकों के आवागमन से उत्पन्न धूल के नियंत्रण हेतु परियोजना में जल छिड़काव की व्यवस्था का प्राविधान किया गया है। पट्टेधारक द्वारा समय-समय से पानी का छिड़काव किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि मात्र ब्लास्टिंग का कार्य मध्य रात्रि में किया जायेगा। ध्वनि प्रदूषण के नियंत्रण हेतु वाहन चालकों को अनावश्यक प्रेशर हार्न का प्रयोग न करने हेतु निर्देश दिये जायेंगे। खनन कार्य दिन के समय ही किया जायेगा। संस्था द्वारा जल/वायु एवं ध्वनि आदि से सम्बन्धित नमूने एकत्रित किये गये हैं। विश्लेषण के उपरान्त प्रचालक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मानकों के अनुरूप पाये गये हैं।

परामर्शी द्वारा यह अवगत भी अवगत कराया गया कि पर्यावरण एवं वन मंत्रालय, भारत सरकार के पर्यावरण आंकलन अधिसूचना-2006 के अनुसार खनन पट्टे के संचालन से पूर्व पर्यावरणीय क्लीयरेंस लेना जरूरी है इसलिए अभी तक खनन पट्टे का संचालन लंबित है। इस विषय में सम्बन्धित परियोजना की आई ए/ई0एम0पी0(ड्राफ्ट) को फील्ड मॉनीटरिंग और एकत्रित सेकेंडरी आंकड़ों के आधार पर तैयार किया गया है।

उपरोक्त के उपरान्त डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, बोंदा द्वारा लोक सुनवाई के समय उपस्थित ग्रामवासियों से अपने-अपने शिकायतें/आपत्तियां/सुझाव आदि प्रस्तुत किये जाने हेतु आमंत्रित किया गया।

सर्वप्रथम श्री ऋषि अवस्थी, ग्राम गिरवा, जनपद-बोंदा द्वारा सुझाव दिया गया कि खनन कार्य के समय धूल नियंत्रण हेतु व्यवस्था की जाये, अवैध खनन न किया जाये एवं खनन के समय अत्यधिक ध्वनि प्रदूषण होता है जिसके नियंत्रण हेतु व्यवस्था की जाये ?

परामर्शी श्री दीपक शुक्ला द्वारा अवगत कराया गया कि खनन का कार्य ग्रामवासियों द्वारा ही लिया जायेगा तथा खदान में खनन नीति/माइनिंग प्लान के अनुसार ही खनन कार्य किया जायेगा, खनन कार्य से उत्पन्न धूल के नियंत्रण हेतु जन का छिड़काव तथा खदान के आस-पास पर्यावरण के संरक्षण हेतु वृक्षारोपड़ किया जायेगा एवं ध्वनि प्रदूषण को नियंत्रण किये जाने हेतु अधिकतम खनन कार्य दिन में किया जायेगा एवं कंट्रोल ब्लास्टिंग की जायेगी जिससे आस-पास के ग्रामवासियों को ध्वनि सम्बन्धी कोई समस्या न हो।

तत्पश्चात् पट्टेधारक श्री सुरेश प्रताप सिंह द्वारा ग्रामवासियों को आश्वासन दिया गया कि सरकार बनायी गई नियमावली के मानकों के अनुसार ही खनन कार्य किया जायेगा एवं ग्रामवासियों द्वारा जो समस्याएं बतायी गई हैं उनका समय से निस्तारण किया जायेगा एवं ग्रामवासियों द्वारा दिये गये सुझावों पर भी विचार किया जायेगा, तथा मेरे द्वारा यह प्रयास किया जायेगा कि खनन संचालन के समय ग्रामवासियों को किसी भी प्रकार की समस्या न हो तथा निकटतम ग्रामवासियों द्वारा कार्यक्षमता के अनुसार रोजगार उपलब्ध कराया जायेगा। वृक्षारोपड़ कराया जायेगा तथा सी0ई0आर0 के अन्तर्गत ग्राम विकास के कार्य किये जायेंगे तथा पर्यावरण संरक्षण हेतु नियमानुसार कार्य किये जायेंगे एवं ड्राफ्ट इन्वायरमेंट इम्पैक्ट असेसमेंट एण्ड इन्वायमेंट मैनेजमेंट प्लान में प्रेषित की गई प्रस्तावना में शर्तों का पूर्णतः अनुपालन किया जायेगा तथा ईआईए रिपोर्ट में लिखित रूप में प्रशासन

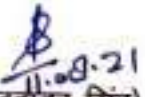
को जमा की गयी है तथा ग्रामवासियों को किसी भी प्रकार की समस्या होने पर उनकी समस्याओं का निस्तारण किया जायेगा।

उपजिलाधिकारी, नरैनी द्वारा ग्रामवासियों को अवगत कराया गया कि गाटा नं०-1878, खण्ड नं०-03, ग्राम-गिरवा, तहसील-नरैनी, जनपद-बोंदा उ०प्र० के क्षेत्रफल 1.41 हे०, (क्षमता 14,100.00 घन मी०/वर्ष) खनन क्षेत्र की जो प्रस्तावना प्रस्तुत की गयी है उसमें यदि आपको कोई शिकायत या सुझाव है तो आप अपना पक्ष रख सकते हैं तथा साथ ही सी०ई०आर० के अन्तर्गत प्रस्तुत प्रस्तावना के अनुसार पट्टेधारक द्वारा सभी कार्य समयानुसार किये जायेंगे एवं ग्रामवासियों को प्राथमिकता के आधार पर रोजगार उपलब्ध कराया जाये। साथ ही ग्रामवासियों को यदि बाद में भी पट्टे संचालन के समय कोई भी समस्या होती है तो उनके द्वारा उपजिलाधिकारी, खान अधिकारी, एवं शासन-प्रशासन को सूचना दी जा सकती है तथा ग्रामविकास हेतु नियमानुसार खनिज निधि के अनुसार कार्य किया जायेगा, उक्त स्थल पर तार फेंसिंग अवश्य कराये एवं पर्यावरण संरक्षण हेतु अधिक से अधिक वृक्षारोपण किया जाये एवं प्रत्येक 6 माह में कम्प्लायंस रिपोर्ट जमा करनी होगी।

डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी द्वारा ग्रामवासियों को पर्यावरण संरक्षण हेतु पालीथीन का प्रयोग न किया जाना, अत्यधिक वृक्षारोपण किया जाना, हार्न का अनावश्यक न बनजे दिया जाना, ब्लास्टिंग मानदण्डों का कड़ाई से पालन करना आदि सुझाव दिये गये। अन्त में उपस्थित जनसमुदाय का आभार प्रकट करते हुए उपजिलाधिकारी, नरैनी से लोकसुनवाई के समापन हेतु आवश्यक अनुमति प्राप्त कर लोक सुनवाई के समापन की घोषणा की गयी।


(डॉ० माधवी कमलवंशी)
सहायक वैज्ञानिक अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
बोंदा।


(वंदिता श्रीवास्तव)
उपजिलाधिकारी, तहसील-नरैनी,
जनपद-बोंदा।


(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
जनपद-बोंदा।

3 E	Lease	Bajrang Road Lines (1.21)
S.N.	Content as per EC	On site
	Person on site visit	Mr. Suraj Singh
1	Pillar (6)	Only 3 pillar was found intact
2	Solar light etc	Not installed
3	Rain water harvesting	Not constructed
4	Shelter Home	Not up to the mark
5`	First Aid Box	Not available
6	CER expenditure	Not provided
7	Public Hearing Community	Yet not comply
8	Green Belt	Yet not developed
9	Gard Land/Trenches	Not constructed
10	Occupation	Yet not conducted
11	Hydrological Study	Yet not conducted
12	Ground water Abstraction	Not done

Observation:

1. During the Joint Committee inspection, mining work was found closed due to the water logging in the mine pit. Lessee has dewatered the mine pit by using a pumping set and water is being discharged outside of the lease area haphazardly,
2. The joint committee has observed that the boundary pillars of the mining lease area are not properly situated as per KML file provided by the mines inspector Mining Department, Banda (U.P.),
3. Satellite imaginary depicted that the human habitation is around 20 meter from the lease area,
4. The Joint Committee has found permanent display boards related to the mine only. Safety slogans and blasting displays have not been placed so far. The size of the display is also questionable,
5. The Joint Committee found that the few employees present on the site only wear safety helmets, shoes, reflector jackets etc has not been found on the site.
6. Lessee has yet not submitted the six monthly compliance reports to all concerned departments.
7. Lessee has yet not submitted the Environmental statement to the Ro-UPPCB, Banda.
8. Lessee has yet not conducted an occupational health examination of the worker working in the mine.

9. Lessee has yet not planted a single plant within the lease area,
10. The Lessee has provided very small shelter for the worker outside the lease area,
11. Lessee does not have a water sprinkling system at the site,
12. The Joint Committee has observed that all lessee in the area of question uses significant amounts of small and heavy types of machinery for mining activity. Photographs taken during the inspection have also been enclosed.
13. At the time of inspection PTZ Camera and Dharma Kata (Weighing Bridge) were not found, in this regard the Mine Inspector present during the inspection informed that as per the issued mining guidelines, installation of Dharma Kata (Weighing Bridge) and PTZ Camera is not applicable in the mining area (Khanda, Boulder) having lease area less than 5 ha.
14. No records related to the mining lease area were made available by the representative present at the time of inspection.



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Partner
 M/S BAJRANG ROADLINE
 R/o village and post-Mau,584,Katra Lalganj,Tehsil-Gauriganj , Dist.-
 Amethi, State-Uttar Pradesh -227409

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
 under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
 in respect of project submitted to the SEIAA vide proposal number
 SIA/UP/MIN/67411/2021 dated 10 Sep 2021. The particulars of the environmental
 clearance granted to the project are as below.

1. EC Identification No.	EC21B001UP176740
2. File No.	6559-6104
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Girwan Granite(Khanda, Gitty, Boulder)Mining project
7. Name of Company/Organization	M/S BAJRANG ROADLINE
8. Location of Project	Uttar Pradesh
9. TOR Date	22 Mar 2021

The project details along with terms and conditions are appended herewith from page
 no 2 onwards.

Date: 23/12/2021

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
 number & E-Sign generated from PARIVESH. Please quote identification
 number in all future correspondence.*

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com; seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/67411/2021 & SEIAA, U.P File no- 6559/6104

Sub: Environmental Clearance is sought for Proposed of Granite Mining at Gata No.- 1876, Khand No.- 04, Village- Girawan, Naraini, Banda, M/s Bajrang Road Lines, Area-1.21 ha

Dear Sir,

This is with reference to your application / letter dated 02-01-2021, 09-02-2021, 10-09-2021, 08-11-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 12-11-2021 and SEIAA in meeting held on 02-12-2021 & 09-12-2021.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt Ltd to SEAC on 12-11-2021

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Granite Mining at Gata No.- 1876, Khand No.- 04, Village- Girawan, Naraini, Banda, Shri Suresh Pratap Singh, M/s Bajrang Road Lines, Area-1.21 ha
2. Salient features of the project as submitted by the project proponent:

2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no 831/ Parya/ SEAC/6104, /2019, dated 22.03.2021.	
3. The public hearing was organized on	11.08.2021
4. Final EIA report submitted on	10.09.2021
5. On-line proposal No.	SIA/UP/MIN/67411/2021
6. File No. allotted by SEIAA, UP	6559/6104
7. Name of Proponent	M/s Bajrang Road Lines Partner- Shri Suresh Pratap Singh
8. Full correspondence address of proponent and mobile No.	R/o Village and Post- Mau, 584, Katra Lalganj, Tehsil- Gauriganj, District- Amethi, (U.P.)
	Mobile No-
	Email-
9. Name of Project	Girwan Granite, Khanda, Gitty, Boulder Mining project
10. Project location (Plot/Khasra/Gata No.)	Gata No. 1876 (Khand 04)
11. Name of River	-
12. Name of Village	Girwan
13. Tehsil	Naraini
14. District	Banda
15. Name of Minor Mineral	Granite, Khanda, Gitty, Boulder Mining project
16. Sanctioned Lease Area (in Ha.)	1.21
17. Max & Min mRL within lease area	Max- 152.10 mRL and Min- 142.20 mRL

18. Pillar Coordinates (Verified by DMO)	Sanctioned Mining Lease Area		
	Pillar No.	Latitude	Longitude
	A	25°18'24.06"N	80°23'0.21"E
	B	25°18'25.48"N	80°23'5.07"E
	C	25°18'22.37"N	80°23'6.04"E
	D	25°18'22.37"N	80°23'2.64"E
	E	25°18'21.52"N	80°23'2.35"E
	F	25°18'22.24"N	80°23'0.67"E
19. Total Geological Reserves	5,28,282 cum		
20. Total Mineable Reserves in LOI	12,100 cum		
21. Total Proposed Production	60,500 cum		
22. Proposed Production/year	12,100 cum		
23. Sanctioned Period of Mine lease	Maximum 10 years (Mining plan prepared for 5 years)		
24. Production of mine/day	46.53		
25. Method of Mining	Open Cast Semi-mechanized Method		
26. No. of working days	260 days		
27. Working hours/day	8 hrs		
28. No. of workers	30		
29. No. of vehicles movement/day	7		
30. Type of Land	Government waste land		
31. Ultimate Depth of Mining	24		
32. Nearest metalled road from site	1.4 km		
33. Water Requirement	PURPOSE		REQUIREMENT (KLD)
	Drinking		0.30
	Suppression of dust		7.18
	Plantation		2.4
	Toilet		0.30
	Total		10.18
34. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022		
35. Any litigation pending against the project or land in any court	No		
36. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified		
37. Details of Lease Area in approved DSR	Yes, given in the DSR		
38. Proposed CER cost	Rs 1,20,000/-		
39. Proposed EMP cost	Capital Cost including CER Rs 13.20 Lakh Recurring cost- Rs. 4.58 Lakh		
40. Length and breadth of Haul Road	Length: 0.59 km, width: 6 m		
41. No. of Trees to be Planted	1200 plants		

- The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
- The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.

6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 12-11-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 02-12-2021 & 09-12-2021 decided to grant the Environmental Clearance to the title project for collection of 12,100 m³/annum for lease area of 1.21 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking

water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, GoI, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.

7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. The project proponent shall install solar light in their site office.
10. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
11. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
12. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
13. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
14. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
15. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
16. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
17. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
18. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
19. The project proponent should explore the possibilities of rainwater harvesting.
20. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
21. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
22. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less

- than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
23. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
 24. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
 25. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
 26. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
 27. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
 28. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
 29. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
 30. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
 31. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
 32. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
 33. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
 34. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
 35. Maintenance of village roads used for transportation of minerals is to be done by the company/project proponent regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
 36. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.

37. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
38. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
39. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
40. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
41. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
42. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
43. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
44. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
45. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
46. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
47. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out

periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.

48. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
49. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
50. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
51. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
52. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
53. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre-monsoon (April-May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
54. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
55. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
56. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
57. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
58. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
59. Project Proponent shall explore the possibility of using solar energy where ever possible.
60. Commitment towards CER has to be followed strictly.

61. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
62. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
63. The blasting will be done strictly as per the DGMS norms.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Banda, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



1931

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184829/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023**Date: 03/06/2023****To,****M/s****BAJRANG ROAD LINES(KHAND-04)****ARAZI NO. 1876(KHAND-04), AREA-1.21 HECTARE, VILL. GIRWAN, TEH. NARAINI, DISTT. BANDA(U.P.)****Application Id-
21299777**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BAJRANG ROAD LINES(KHAND-04)** located at **ARAZI NO. 1876(KHAND-04), AREA-1.21 HECTARE, VILL. GIRWAN, TEH. NARAINI, DISTT. BANDA(U.P.)**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BAJRANG ROAD LINES(KHAND-04) **granted for the period from 03/06/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Granite (Khanda, Boulder, Gitti)	12100	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Granite (Khanda, Boulder, Gitti).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Granite (Khanda, Boulder, Gitti) - 12100 Cu Meter/Year by opencast and semi mechanized mining in 1.21 Ha. leased area at ARAZI NO. 1876(KHAND-04), VILL. GIRWAN, TEH. NARAINI, DISTT. BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA), vide EC Identification no. EC21B001UP176740 dated 23.12.2021 and submit its compliance report to UPPCB.
3. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
4. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
5. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Granite (Khanda, Boulder, Gitti).
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Granite (Khanda, Boulder, Gitti) shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Granite (Khanda, Boulder, Gitti) collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
19. Consent fees if revised, shall be payable by industry from the date of its applicability.
20. Industry shall comply with the relevant provisions of Environmental Laws.
21. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रयाजीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 2242 / खनिज-30, बाँदा

दिनांक : अक्टूबर 3, 2020

क्लस्टर प्रमाण-पत्र

प्रमाणित किया जाता है कि श्री बजरंग रोड लाइन्स पता-करनपुर, नियर कुण्डनगंज, रेलवे स्टेशन, जिला रायबरेली पार्टनर श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह निवासी-ग्राम व पो 0 मऊ, 584, कटरा लालगंज, तहसील गौरीगंज, जिला अमेठी को पत्रांक-2338/खनिज-30, बाँदा दिनांक 06.10.2020 के माध्यम से गाटा सं0-1876 (खण्ड सं0-4), ग्राम-गिरवां, तहसील नरैनी, जनपद बाँदा हेतु कुल रकबा 1.21 हे० गिट्टी/पत्थर के खनन क्षेत्र के संबंध में सहमति पत्र (एल0ओ0आई0) निर्गत किया गया है। ओ0ए0 नं0-186/2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय हरित न्याधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ0एम0नं0-L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित होता है। (लागू नहीं)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

1) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

2) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

उक्त सभी खनन क्षेत्रों का कुल योग.....हेक्टेयर (05 हे० से कम) है। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता है। संबंधित प्रकरण श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

1) गाटा सं0- 1876 (खण्ड सं0-1) ग्राम-गिरवां खनन क्षेत्र 2.02 हे० हेक्टेयर

2) गाटा सं0- 1876 (खण्ड सं0-2) ग्राम-गिरवां खनन क्षेत्र 0.80 हे० हेक्टेयर

3) गाटा सं0- 1876 (खण्ड सं0-3) ग्राम-गिरवां खनन क्षेत्र 1.41 हे० हेक्टेयर

4) गाटा सं0- 1876 (खण्ड सं0-5) ग्राम-गिरवां खनन क्षेत्र 1.21 हे० हेक्टेयर

5) गाटा सं0- 1876 (खण्ड सं0-6) ग्राम-गिरवां खनन क्षेत्र 0.75 हे० हेक्टेयर

6) गाटा सं0- 1876 (खण्ड सं0-8) ग्राम-गिरवां खनन क्षेत्र 0.91 हे० हेक्टेयर

उक्त खनन क्षेत्रों का कुल योग 8.31 (05 हे० से अधिक) है। संबंधित प्रकरण की श्रेणी बी-1 से आच्छादित होता है।

अथवा

घ) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे० से अधिक निम्नांकित एकल खण्ड क्षेत्र है :-

1) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

2) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

संबंधित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई0ए0सी0 भारत सरकार/एस0ई0आई0ए0ए0, यू0पी0/डी0ई0आई0ए0ए0 से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

19/10/2020
अधिकारी सर्वेक्षक
बाँदा।

19.10.2020
खान अधिकारी
बाँदा।

प्रेषक,

निदेशक,

भूतत्व एवं छनिकर्मा निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी

बोंदा।

संख्या:- 1419 / मा० प्लान / 2017

दिनांक 25/11/2020

विषय:- पट्टाधारक श्री बजरंग रोड लाइन्स पार्ट० श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह के पक्ष में स्वीकृत खननद बोंदा में तहसील नरैनी ग्राम-गिरवाँ गाँव सं०-1878 (खण्ड संख्या-4), क्षेत्रफल 1.21 हे० में उपखनिज ईमारती पत्थर (ख०बो०/गि०बो०) के खनन पट्टे हेतु प्रारा खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री बजरंग रोड लाइन्स पार्ट० श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1983 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 27.11.2020 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 12100 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियाँ बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (ध) अनुमोदित खनन योजना में विनिर्दिष्ट प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पट्टे जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्रवाई की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
 1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अप्पर कटिंग न हो।

संज्ञा

5. प्रत्येक ब्लॉस्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गड्ढे को मलबे भरकर समतल कर वृक्षारोपण करना होगा।
 7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जायें।
 8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की सन्तुष्टि व्यवस्था की जायें।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2— अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।
संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: / (1)/मा0 प्लान/2017 तद दिनांक।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

- 1— खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद—बोंदा।
- 2— पट्टाधारक श्री बजरंग खेड़ लाइन्स पार्ट० श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह नि० ग्राम ह० पो० मऊ, 684 के०रा लालगंज रोहसील गौरीगंज जिला अमेटी।
- 3— खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 2338 / खनिज-30, बाँदा

दिनांक : 20/06/2020

सहमति-पत्र (लेटर ऑफ इन्टेंट)

श्री बजरंग रोड लाइन्स

पता-करनपुर, नियर कुण्डनगंज,

रेलवे स्टेशन, जिला रायबरेली।

पिनकोड-229001

पार्टनर श्री सुरेश प्रताप सिंह पुत्र श्री तेज प्रताप सिंह

निवासी-ग्राम व पो 0 मऊ, 584, कटरा लालगंज, तहसील गौरीगंज,

जिला अमेठी। पिनकोड-227409

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-3236/86-2017/57(सा)/2017 दिनांक 12.12.2017 एवं शासनादेश संख्या-2189/86-2019-57(सा०)/2017 टी०सी०-1 दिनांक 09.10.2019 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-69/खनिज-30, बाँदा दिनांक 27.01.2020 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की तहसील नरैनी स्थित ग्राम-गिरवां के गाटा सं०-1876 (खण्ड सं०-4) रकबा 1.21 हे० में मात्रा 12,100 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज ग्रेनाइट, गिट्टी, खण्ड, बोल्टर हेतु मु० 331.00 रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 20.06.2020 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है।

शासनादेश दिनांक 09.10.2019 के बिन्दु सं०-10(2) के अनुसार "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री-बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि रु० 40,05,100.00 (12100 x 331) का 50 प्रतिशत के समतुल्य धनराशि रु० 20,02,550.00 (25 प्रतिशत प्रतिभूति एवं 25 प्रतिशत प्रथम वर्ष की प्रथम किस्त के रूप में) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 09.10.2019 में दी गयी शर्त :-

- (1) प्रथम वर्ष के लिए देय नीलामी/पट्टा धनराशि की गणना पट्टा क्षेत्र के लिये विज्ञप्ति में निर्धारित मात्रा घन मी० को ई-निविदा/ई-नीलामी की दर रूपया प्रति घन मी० से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी, तदनुसार प्रत्येक वर्ष निर्धारित नीलाम की धनराशि को नियमावली-1963 के चतुर्थ अनुसूची के अनुसार त्रैमासिक किस्त अग्रिम रूप से जमा की जायेगी।
- (2) प्रस्तावक को नियम-17 के प्रावधानों के अनुसार रु० 8,000.00 जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो-कोर्डिनेट्स भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- (3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किस्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

or

dr

2

-2-

(2)

- (4) पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन सक्रियताएं प्रारम्भ की जानी है।
- (5) प्रस्तावक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि ₹0 2,00,000.00 की बैंक गारण्टी एफ0डी0आर0, जो जिलाधिकारी बाँदा के पक्ष में 10 वर्ष के लिये बंधक हो, को जमा करेगा।
- (6) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्राविधानों के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजों के खनन एवं परिवहन की अनुमति होगी।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 50 प्रतिशत के समतुल्य धनराशि ₹0 20,02,550.00 (बीस लाख दो हजार पांच सौ पचास रुपये मात्र) में जमा अर्नेस्ट मनी ₹0 4,84,000.00 को समायोजित करते हुये अवशेष धनराशि ₹0 15,18,550.00 (पंद्रह लाख अठारह हजार पांच सौ पचास रुपये मात्र) को जनपद के निर्वाचित लेखा शीर्षक "0853-अलौह-खनन तथा धातुकर्म उद्योग-102 खनिज रियायत शुल्क किराया और स्वत्व शुल्क-01 खनिज रियायत शुल्क किराया और स्वत्व शुल्क" में जमा कर घालान की मूलप्रति खनिज कार्यालय, बाँदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसके लिये उत्तरदायी आप स्वयं होंगे।

26.10.2023
(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि0/रा0)/
कृते जिलाधिकारी, बाँदा।
%/

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजरतगंज, लखनऊ।

26
अपर जिलाधिकारी (वि0/रा0)/
कृते जिलाधिकारी, बाँदा।
%/



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालय: 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं०-2,
इन्दिरा नगर, चिल्ला रोड, बाँदा

सन्दर्भ सं०. 444/लोक सुनवाई /2021

Date. 16/8/21.....

सेवा में,

सदस्य सचिव,

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

लखनऊ।

विषय : मैसर्स बजरंग रोड लाइन्स (पार्टनर श्री सुरेश प्रताप सिंह) के पक्ष में स्वीकृत गाटा नं०-1876, खण्ड नं०-04, ग्राम-गिरवां, तहसील-नरैनी, जनपद-बाँदा उ०प्र० के क्षेत्रफल 1.21 हे०, (क्षमता 12,100.00 घन मी०/वर्ष) में अवयस्क खनिज ग्रेनाइट, खण्डा, गिट्टी एवं बोल्टर के खनन पट्टे हेतु परियोजना की पर्यावरणीय स्वीकृति हेतु दिनांक-11.08.2021 को तहसील-नरैनी सभागार, जनपद-बाँदा (उ०प्र०) में आयोजित लोक सुनवाई का कार्यवृत्त के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र सं०- एच62403/सी-2/एनओसी-4709 /21 दिनांक 16.06.2021 का संदर्भ ग्रहण करने का कष्ट करें। जिसके अनुपालन में उपरोक्त संदर्भित अवयस्क खनिज ग्रेनाइट, खण्डा, गिट्टी एवं बोल्टर खनन परियोजना की पर्यावरणीय स्वीकृति हेतु लोकसुनवाई स्थल तहसील-नरैनी सभागार, जनपद-बाँदा (उ०प्र०) में दिनांक 11.08.2021 को आयोजित करायी गई। उक्त लोकसुनवाई की कार्यवृत्त (मूलरूप में) उपस्थिति के विवरण की छायाप्रति तथा सी०डी० की दो प्रतियां पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक: उपरोक्तानुसार।

भवदीय
12/8/21
(घनश्याम)

क्षेत्रीय अधिकारी

प्रतिलिपि: मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ को सूचनार्थ सादर प्रेषित।

12/8/21
क्षेत्रीय अधिकारी

de

मेसर्स बजरंग रोड लाइन्स (पार्टनर श्री सुरेश प्रताप सिंह) के पक्ष में स्वीकृत गाटा नं०-1876, खण्ड नं०-04, ग्राम-गिरवां, तहसील-नरैनी, जनपद-बोंदा उ०प्र० के क्षेत्रफल 1.21 हे०, (क्षमता 12,100.00 घन मी०/वर्ष) में अवयस्क खनिज ग्रेनाइट, खण्डा, गिट्टी एवं बोल्टर के खनन पट्टे हेतु परियोजना की पर्यावरणीय स्वीकृति हेतु दिनांक-11.08.2021 को तहसील-नरैनी समागार, जनपद-बोंदा (उ०प्र०) में आयोजित लोक सुनवाई का कार्यवृत्त :-

उपरोक्त संदर्भित खनन परियोजना की पर्यावरण स्वीकृति प्राप्त करने विषयक परियोजना प्रस्तावक श्री सुरेश प्रताप सिंह, नि०-ग्राम व पोस्ट- मऊ, 584, कटरा, लालगंज, तहसील-गौरीगंज, जनपद-अमेठी (उ०प्र०) के आवेदन पत्र मेसर्स बजरंग रोड लाइन्स (पार्टनर श्री सुरेश प्रताप सिंह) के पक्ष में स्वीकृत गाटा नं०-1876, खण्ड नं०-04, ग्राम-गिरवां, तहसील-नरैनी, जनपद-बोंदा उ०प्र० के क्षेत्रफल 1.21 हे०, (क्षमता 12,100.00 घन मी०/वर्ष) पर सम्यक विचारोपरान्त बोर्ड के पत्र संख्या-एच६२४०३/सी-२/एनओसी-४७०९/२१ दिनांक 16.06.2021, जो कि जिलाधिकारी, जनपद-बोंदा को सम्बोधित तथा क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा एवं अन्य को पृष्ठांकित है, के निर्देशों के अनुपालन में क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा के अनुरोध पर जिलाधिकारी, जनपद-बोंदा द्वारा दिनांक 11.08.2021 को अपराह्न 12.00 बजे तहसील-नरैनी समागार, जनपद-बोंदा (उ०प्र०) नियत की गई थी। पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 धारा-3 की उपधारा (1) (2) के खण्ड अ के अन्तर्गत पर्यावरण समाघात निर्धारण अधिसूचना संख्या- एस०ओ०-1533 दिनांक 14.09.2006 एवं यथा संशोधित में वर्णित प्राविधानों के अन्तर्गत नियत दिनांक से एक माह पूर्व दैनिक समाचार पत्र "राष्ट्रीय सहारा" (हिन्दी) के कानपुर अंक एवं दैनिक समाचार पत्र "दि इण्डियन एक्सप्रेस" (अंग्रेजी) के लखनऊ के अंक में दिनांक 09.07.2021 को प्रकाशित कराई गयी थी।

आज दिनांक 11.08.2021 को जिलाधिकारी महोदय, बोंदा द्वारा नामित अपरजिलाधिकारी (वि०/रा०), द्वारा मौखिक निर्देशानुसार उपजिलाधिकारी, नरैनी की अध्यक्षता में पर्यावरणीय लोक सुनवाई का आयोजन तहसील-नरैनी समागार, जनपद-बोंदा (उ०प्र०) में किया गया। उक्त लोक सुनवाई में मुख्य रूप से निम्न सदस्य उपस्थित रहे-

1. श्री संतोष बहादुर सिंह, अपरजिलाधिकारी (वि०/रा०), अध्यक्ष लोक सुनवाई जनपद-बोंदा।
2. श्रीमती वंदिता श्रीवास्तव, उपजिलाधिकारी, तहसील-नरैनी, जनपद- बोंदा।
3. डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा।
4. श्री ईश्वर चन्द्र, खान निरीक्षक, खनिज विभाग, बोंदा।
5. श्री रामदास, वैज्ञानिक सहायक, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा।
6. श्री दीपक कुमार शुक्ला, परामर्शी मेसर्स काग्नीजेंस रिसर्च, इण्डिया प्रा० लि०, जीटी-20, सेक्टर-117, नोएडा (उ०प्र०)।

अन्य उपस्थित सदस्यों की उपस्थिति की छायाप्रति संलग्न है।

डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बोंदा द्वारा लोक सुनवाई के सम्बन्ध में उपस्थित जनसमुदाय को अवगत कराया गया कि उक्त परियोजना में (खण्डाज, गिट्टी एवं बोल्टर) बिल्डिंग मैटेरियल खनन कार्य हेतु गाटा नं०-1876, खण्ड नं०-04, ग्राम-गिरवां, तहसील-नरैनी, जनपद-बोंदा उ०प्र० के क्षेत्रफल 1.21 हे०, (क्षमता 12,100.00 घन मी०/वर्ष) में प्रस्तावित है।

उपरोक्त अधिसूचना में वर्णित प्राविधानों के अनुसार किसी भी खनन परियोजना को प्रारम्भ करने से पूर्व उ०प्र० सरकार द्वारा गठित स्टेट इनवायरमेन्ट इम्पैक्ट असिसमेन्ट अथारिटी से पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है। उक्त प्रस्तावित परियोजना को पर्यावरणीय स्वीकृति निर्गत करने के पूर्व खनन क्षेत्र के आस-पास लोकसुनवाई आयोजित किया जाना प्राविधानित है परन्तु प्रमुख सचिव, उ०प्र० शासन, पर्यावरण अनुभाग-2, लखनऊ के पत्र सं०-532/55-पर्या-2-2018-103(पर्या)/2007 दिनांक 23.04.2018, पर्यावरण अनापत्ति के प्रकरणों में त्वरित कार्यवाही से सम्बन्धित निदेशक, भूतत्व व खनिकर्म निदेशालय, उ०प्र० लखनऊ के पत्र सं०-1133/एम०/21(पर्या)/2011(II) दिनांक 07.09.2021 के अनुसार एक तहसील के क्षेत्रों पर तहसील मुख्यालय समेकित सुनवाई को कराये जाने का उल्लेख किया गया है। प्रस्तावित परियोजना के सम्बन्ध में जिलाधिकारी जनपद-बोंदा के पत्र संख्या 2338/खनिज-30, बोंदा दिनांक 06.10.2020 के द्वारा सहमति पत्र (लेटर ऑफ इन्टेंट) सशर्त निर्गत किया गया है, इसके अतिरिक्त उपरोक्त संदर्भित प्रस्तावित परियोजना को राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण समिति उ०प्र० में प्रस्तुतिकरण के पश्चात पत्र संख्या-831/Paryà/SEAC/6104/2019 दिनांक 22.03.2021 टर्म्स ऑफ रिफरेन्स (टोर) प्रदान किया गया है। इसके अतिरिक्त यह भी अवगत कराया गया कि पट्टेधारक द्वारा मैसर्स काग्नीजेंस रिसर्च, इण्डिया प्रा०लि०, जीटी-20, सेक्टर-117, नोएडा (उ०प्र०) को परामर्शी नियुक्त किया गया है तथा परियोजना से सम्बन्धित पर्यावरणीय प्रभाव मूल्यांकन एवं पर्यावरणीय प्रबंधन योजना बोर्ड में प्रस्तुत की गई है, जिसकी एक-एक प्रति उपरोक्त संदर्भित अधिसूचना में वर्णित प्राविधानों के अन्तर्गत जिलाधिकारी कार्यालय बोंदा, जिला उद्योग केन्द्र बोंदा, एवं जिला पंचायत बोंदा के कार्यालयों में जनता के सुझाव, विचार, टीका-टिप्पणी प्रेषित करने हेतु उपलब्ध करायी गयी। उक्त परियोजना के सम्बन्ध में उपरिष्ठत जनसमुदाय को विस्तृत विवरण से अवगत कराने हेतु सहायक वैज्ञानिक अधिकारी द्वारा बैठक में उपरिष्ठत परामर्शी से आग्रह किया गया।

परामर्शी मैसर्स काग्नीजेंस रिसर्च, इण्डिया प्रा०लि०, जीटी-20, सेक्टर-117, नोएडा (उ०प्र०) के प्रतिनिधि श्री दीपक शुक्ला द्वारा अवगत कराया गया कि प्रस्तावित परियोजना गाटा नं०-1876, खण्ड नं०-04, ग्राम-गिरवां, तहसील-नरैनी, जनपद- बोंदा उ०प्र० की है। प्रस्तावित खनन खुली खान अर्द्ध-यांत्रिक प्रक्रिया के दौरान किया जायेगा। वर्षा ऋतु में खनन कार्य पूर्ण रूप से प्रतिबन्धित है तथा खनन कार्य दिन में ही किया जायेगा। खण्डा, गिट्टी एवं बोल्टर अर्द्ध-यांत्रिक प्रक्रिया से एकत्रित किया जायेगा तथा वाहन में सेमी मैकेनाइज्ड विधि द्वारा लोड किया जायेगा। पर्यावरण प्रबंधन योजना प्रभाव क्षेत्र को ध्यान में रखकर बनायी गयी है। परियोजना में किसी भी प्रकार का निर्माण कार्य नहीं किया जायेगा। प्रस्तावित परियोजना के लिये निकटतम ग्रामवासियों द्वारा ही मजदूरी ली जायेगी परन्तु एक अस्थाई कार्यालय का निर्माण किया जायेगा। जिसमें कार्य करने वाले मजदूरों के लिए समुचित व्यवस्था (जलपान गृह, विश्रामालय, टॉयलेट एवं फर्स्टएड की व्यवस्था इत्यादि) की जायेगी।

परामर्शी द्वारा अवगत कराया गया कि उक्त खनन राजकीय एवं निजी निर्माण हेतु प्रयोग किया जाता है, परन्तु भारत सरकार द्वारा वर्णित प्राविधानों के अन्तर्गत किसी भी खनन कार्य से पर्यावरण पर पड़ने वाले प्रभावों को यथासम्भव कम करने हेतु पर्यावरणीय प्रबंधन योजना तैयार कर प्रस्तुति की जानी होती है। ध्वनि एवं वायु प्रदूषण नियंत्रण हेतु उक्त परियोजना में कार्य करने वाले श्रमिकों को प्रशिक्षण देकर यह सुनिश्चित किया जायेगा कि उक्त परियोजना से पर्यावरण प्रभावित न हो। परियोजना के शुरू होने से आस-पास के क्षेत्रों के भौतिक आधारभूत संरचना में सुधार होगा

(जैसे बेहतर सड़क, पेयजल सुविधाओं में सुधार, बाजार स्थान और अन्य) प्रस्तावित परियोजना में सरकार को रॉयल्टी प्राप्त होगी। यहाँ ओपन कार्ट अर्द्ध मशीनरीकृत खनन किया जायेगा। प्रस्तावित परियोजना में कार्य करने वाले समस्त श्रमिकों के स्वास्थ्य की पूर्ण जिम्मेदारी पट्टेधारक की होगी तथा परियोजना के प्रारम्भ होने पर निकटतम ग्रामवासियों को रोजगार की प्राप्ति होगी। खनन कार्य के परिवहन हेतु ट्रकों के आवागमन से उत्पन्न धूल के नियंत्रण हेतु परियोजना में जल छिड़काव की व्यवस्था का प्राविधान किया गया है। पट्टेधारक द्वारा समय-समय से पानी का छिड़काव किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि मात्र ब्लारिस्टिंग का कार्य मध्य रात्रि में किया जायेगा। ध्वनि प्रदूषण के नियंत्रण हेतु वाहन चालकों को अनावश्यक प्रेशर हार्न का प्रयोग न करने हेतु निर्देश दिये जायेगे। खनन कार्य दिन के समय ही किया जायेगा। संस्था द्वारा जल/वायु एवं ध्वनि आदि से सम्बन्धित नमूने एकत्रित किये गये हैं। विश्लेषण के उपरान्त प्रचालक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मानकों के अनुरूप पाये गये हैं।

परामर्शी द्वारा यह अवगत भी अवगत कराया गया कि पर्यावरण एवं वन मंत्रालय, भारत सरकार के पर्यावरण आंकलन अधिसूचना-2006 के अनुसार खनन पट्टे के संचालन से पूर्व पर्यावरणीय क्लीयरेंस लेना जरूरी है इसलिए अभी तक खनन पट्टे का संचालन लंबित है। इस विषय में सम्बन्धित परियोजना की आई ए/ई0एम0पी0(ड्राफ्ट) को फील्ड मॉनीटरिंग और एकत्रित सेकेण्डरी आंकड़ों के आधार पर तैयार किया गया है।

उपरोक्त के उपरान्त डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, बोंदा द्वारा लोक सुनवाई के समय उपस्थित ग्रामवासियों से अपने-अपने शिकायतें/आपत्तियाँ/सुझाव आदि प्रस्तुत किये जाने हेतु आमंत्रित किया गया।

सर्वप्रथम श्री ऋषि अवस्थी, ग्राम गिरवां, जनपद-बोंदा द्वारा सुझाव दिया गया कि खनन कार्य के समय धूल नियंत्रण हेतु व्यवस्था की जाये, अवैध खनन न किया जाये एवं खनन के समय अत्यधिक ध्वनि प्रदूषण होता है जिसके नियंत्रण हेतु व्यवस्था की जाये ?

परामर्शी श्री दीपक शुक्ला द्वारा अवगत कराया गया कि खनन का कार्य ग्रामवासियों द्वारा ही लिया जायेगा तथा खदान में खनन नीति/माइनिंग प्लान के अनुसार ही खनन कार्य किया जायेगा, खनन कार्य से उत्पन्न धूल के नियंत्रण हेतु जन का छिड़काव तथा खदान के आस-पास पर्यावरण के संरक्षण हेतु वृक्षारोपण किया जायेगा एवं ध्वनि प्रदूषण को नियंत्रण किये जाने हेतु अधिकतम खनन कार्य दिन में किया जायेगा एवं कंट्रोल ब्लारिस्टिंग की जायेगी जिससे आस-पास के ग्रामवासियों को ध्वनि सम्बन्धी कोई समस्या न हो।

तत्पश्चात् पट्टेधारक श्री सुरेश प्रताप सिंह द्वारा ग्रामवासियों को आश्वासन दिया गया कि सरकार बनायी गई नियमावली के मानकों के अनुसार ही खनन कार्य किया जायेगा एवं ग्रामवासियों द्वारा जो समस्याएं बतायी गई हैं उनका समय से निस्तारण किया जायेगा एवं ग्रामवासियों द्वारा दिये गये सुझावों पर भी विचार किया जायेगा, तथा मेरे द्वारा यह प्रयास किया जायेगा कि खनन संचालन के समय ग्रामवासियों को किसी भी प्रकार की समस्या न हो तथा निकटतम ग्रामवासियों द्वारा कार्यक्षमता के अनुसार रोजगार उपलब्ध कराया जायेगा। वृक्षारोपण कराया जायेगा तथा सी0ई0आर0 के अन्तर्गत ग्राम विकास के कार्य किये जायेंगे तथा पर्यावरण संरक्षण हेतु नियमानुसार कार्य किये जायेंगे एवं ड्राफ्ट इन्वायरमेंट इम्पैक्ट असेसमेंट एण्ड इन्वायमेंट मैनेजमेंट प्लान में प्रेषित की गई प्रस्तावना में शर्तों का पूर्णतः अनुपालन किया जायेगा तथा ईआईए रिपोर्ट में लिखित रूप में प्रशासन

को जमा की गयी है तथा ग्रामवासियों को किसी भी प्रकार की समस्या होने पर उनकी समस्याओं का निस्तारण किया जायेगा।

उपजिलाधिकारी, नरैनी द्वारा ग्रामवासियों को अवगत कराया गया कि गाटा नं०-1876, खण्ड नं०-04, ग्राम-गिरवां, तहसील-नरैनी, जनपद-बोंदा उ०प्र० के क्षेत्रफल 1.21 हे०, (क्षमता 12,100.00 घन मी०/वर्ष) खनन क्षेत्र की जो प्रस्तावना प्रस्तुत की गयी है उसमें यदि आपको कोई शिकायत या सुझाव है तो आप अपना पक्ष रख सकते हैं तथा साथ ही सी०ई०आर० के अन्तर्गत प्रस्तुत प्रस्तावना के अनुसार पट्टेधारक द्वारा सभी कार्य समयानुसार किये जायेंगे एवं ग्रामवासियों को प्राथमिकता के आधार पर रोजगार उपलब्ध कराया जाये। साथ ही ग्रामवासियों को यदि बाद में भी पट्टे संचालन के समय कोई भी समस्या होती है तो उनके द्वारा उपजिलाधिकारी, खान अधिकारी, एवं शासन-प्रशासन को सूचना दी जा सकती है तथा ग्रामविकास हेतु नियमानुसार खनिज निधि के अनुसार कार्य किया जायेगा, उक्त स्थल पर तार फैसिंग अवश्य कराये एवं पर्यावरण संरक्षण हेतु अधिक से अधिक वृक्षारोपण किया जाये एवं प्रत्येक 6 माह में कम्पलायंस रिपोर्ट जमा करनी होगी।

डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी द्वारा ग्रामवासियों को पर्यावरण संरक्षण हेतु पालीथीन का प्रयोग न किया जाना, अत्यधिक वृक्षारोपण किया जाना, हार्न का अनावश्यक न बनजे दिया जाना, ब्लास्टिंग मानदण्डों का कड़ाई से पालन करना आदि सुझाव दिये गये। अन्त में उपस्थित जनसमुदाय का आभार प्रकट करते हुए उपजिलाधिकारी नरैनी से लोकसुनवाई के समापन हेतु आवश्यक अनुमति प्राप्त कर लोक सुनवाई के समापन की घोषणा की गयी।


(डॉ० माधवी कमलवंशी)
सहायक वैज्ञानिक अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
बोंदा।


(वंदिता श्रीवास्तव)
उपजिलाधिकारी, तहसील-नरैनी,
जनपद-बोंदा।


11.08.21
(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
जनपद-बोंदा।

3 F	Lease	Sangram Singh
S.N.	Content as per EC	On site
	Person on site visit	Mr. Rakesh Garg
1	Pillar (2)	Only 2 pillar found intact
2	Solar	Not installed
3	Rain water harvesting	Not constructed
4	Shelter Home	Not up to the mark
5`	First Aid Box	Not available
6	CER expenditure	Not provided
7	Public Hearing Community	Yet not comply
8	Green Belt	Yet not developed
9	Gard Land/Trenches	Not constructed
10	Occupation	Yet not conducted
11	Hydrological Study	Yet not conducted
12	Ground water Abstraction	Not done

Observation:

1. At the time of inspection, mining work was not found to be going on in the mining area and the representative present informed that mining work has been stopped due to self-reason since last month November, 2023 and the mining lease holder has also not raised royalty from the Mining Department, Banda (U.P.).
2. The joint committee has observed that the boundary pillars of the mining lease area are not properly situated as per KML file provided by the mines inspector Mining Department, Banda (U.P.),
3. Satellite imaginary depicted that the human habitation is around 16 meter and well is around 38 meter from the lease area,
4. The Joint Committee has found permanent display boards related to the mine only. Safety slogans and blasting displays have not been placed so far. The size of the display is also questionable,
5. The Joint Committee found that the few employees present on the site only wear safety helmets, shoes, reflector jackets etc has not been found on the site.
6. Lessee has yet not submitted the six monthly compliance reports to all concerned departments.
7. Lessee has yet not submitted the Environmental statement to the Ro-UPPCB, Banda.

8. Lessee has yet not conducted an occupational health examination of the worker working in the mine.
9. Lessee has yet not planted a single plant within the lease area,
10. The Lessee has provided very small shelter for the worker outside the lease area,
11. Lessee does not have a water sprinkling system at the site,
12. The Joint Committee has observed that all lessee in the area of question uses significant amounts of small and heavy types of machinery for mining activity. Photographs taken during the inspection have also been enclosed.
13. At the time of inspection PTZ Camera and Dharma Kata (Weighing Bridge) were not found, in this regard the Mine Inspector present during the inspection informed that as per the issued mining guidelines, installation of Dharma Kata (Weighing Bridge) and PTZ Camera is not applicable in the mining area (Khanda, Boulder) having lease area less than 5 ha.
14. No records related to the mining lease area were made available by the representative present at the time of inspection.



10018

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow-226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeupko@yahoo.com

Website : www.seiaaup.com

To,

Shri Sangram Singh,
S/o Shri Jaiwant Singh,
R/o Village- Pahara, Tehsil- Mahoba,
District- Mahoba, U.P.

Ref. No. 239/Parya/SEIAA/5518-4782/2019

Date: // August, 2020

Sub: Environmental Clearance for Proposed Granite (khanda, Gitti & Boulder) Mine at Gata no.-1876, Khand No.-01, Village-Girwan, Tehsil-Naraini, District-Banda, U.P. (Lease area-2.02 ha.).

Dear Sir,

Please refer to your application/letter dated 26-04-2019, 28-05-2019, 14-02-2020, 08-06-2020, 19-06-2020, addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 26-06-2020 and SEIAA meeting 14/07/2020.

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Granite (khanda, Gitti & Boulder) Mine at Gata no.-1876, Khand No.-01, Village-Girwan, Tehsil-Naraini, District-Banda, U.P. (Lease area-2.02 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 197/Parya/SEAC/4782/2019, dated: 31st July, 2019.
3. The public hearing was organized on 20/11/2019 and final EIA report submitted on 14/02/2020.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/34979/2019										
2. File No. allotted by SEIAA, UP	4782										
3. Name of Proponent	Shri Sangram Singh S/o Shri Jaiwant Singh										
4. Full correspondence address of proponent and mobile no.	R/o- Vill- Pahara, Tehsil- Mahoba, District- Mahoba, U.P.										
5. Name of Project	Granite (Khanda, Gitti & Boulder) Mining Project										
6. Project location (Plot/ Khasra /Gata No.)	Gata No.- 1876 Khand No.- 01										
7. Name of Village	Girwan										
8. Tehsil	Naraini										
9. District	Banda										
10. Name of Minor Mineral	Granite (Khanda, Gitti & Boulder)										
11. Sanctioned Lease Area (in Ha.)	2.02 ha.										
12. Mineable Area (in Ha.)	2.02 ha.										
13. Zero level mRL	Not Applicable										
14. Max. & Min mrl within lease area	162.0 mRL - 138.0 mRL										
15. Pillar Coordinates (Verified by DMO)	25° 18' 28.85"N to 25° 18' 32.55"N 80° 23' 03.47"E to 80° 23' 12.41"E										
16. Total Geological Reserves	17,91,072 m ³										
17. Total Mineable Reserves	7,06,009 m ³										
18. Total Proposed Production (in five year)	1,01,000 m ³										
19. Proposed Production for 5 years	<table border="1"> <thead> <tr> <th>Year</th><th>Production</th></tr> </thead> <tbody> <tr> <td>1st</td><td>20,200 m³</td></tr> <tr> <td>2nd</td><td>20,200 m³</td></tr> <tr> <td>3rd</td><td>20,200 m³</td></tr> <tr> <td>4th</td><td>20,200 m³</td></tr> </tbody> </table>	Year	Production	1 st	20,200 m ³	2 nd	20,200 m ³	3 rd	20,200 m ³	4 th	20,200 m ³
Year	Production										
1 st	20,200 m ³										
2 nd	20,200 m ³										
3 rd	20,200 m ³										
4 th	20,200 m ³										



	5 th	20,200 m ³
	Total	1,01,000 m ³
20. Sanctioned Period of Mine lease	10 Years	
21. Production of mine/day	67.33 m ³	
22. Method of Mining	Opencast Semi-Mechanized	
23. No. of working days	300 days	
24. Working hours/day	8 Hours/Day	
25. No. Of workers	33	
26. No. Of vehicle movement /day	6	
27. Type of Land	Govt. land Non- Agricultural	
28. Ultimate Depth of Mining	12 Meter	
29. Nearest metalled road from site	0.6 km	
30. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.33
	Suppression of dust	3.60
	Plantation	0.95
	Others(if any)	-----
	Total	4.89
31. Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120 Validity- May 01, 2021	
32. Any litigation pending against the project or land in any court	No	
33. Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Banda vide Letter No. 4321/Khanij-30, Banda, Dated 02 nd April, 2019	
34. Details of Lease Area in approved DSIR	Page No.- 29, S.No.- 6	
35. Proposed CER cost	1.30 Lakh	
36. Proposed EMP cost	12.24 Lakh	
37. Length and breadth of Haul Road.	Length- 0.6 Km, Width- more than 6.0 m	
38. No. of Trees to be Planted	240	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 26-06-2020 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 14-07-2020 has decided to grant the Environmental Clearance to the title project for collection of 20,200 m³/year is proposed lease area 2.02 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
- Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
- Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO₂ monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.



E.C. for Granite (Khande, Gitti & Boulder) Mine at Gata no.-1876, Khand No.-01, Village-Girwan, Tehsil-Naraini, District-Banda, U.P. (Lease area-2.02 ha.).

7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, GoI, Lucknow and State Pollution Control Board.
19. The Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, GoI, Lucknow and State Pollution Control Board.
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.



7. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
8. The Environmental clearance will be co-terminus with the mining lease period.
9. Explosive cannot be stored on the site.
10. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
11. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
12. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
13. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
14. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
15. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
16. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
17. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
18. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
19. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
20. Rain water harvesting shall be undertaken to recharge the ground water source.
21. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
22. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
23. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
24. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
27. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
28. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water,



- solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
29. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
30. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
31. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and gariand drain around the mine pit and waste dump.
32. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
33. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
34. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
35. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
36. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
37. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
38. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
39. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
40. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
41. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
42. Project Proponent shall explore the possibility of using solar energy where ever possible.
43. Commitment towards CER has to be followed strictly.
44. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
45. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
46. The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.



The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. /Parya/SEIAA/5518-4782/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA



1954

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

170041/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2022**Date: 16/12/2022****To,****M/s****SHRI SANGRAM SINGH****GATA No. 1876, KHAND No. 01, AREA 2.02 Hac. Vill. GIRWA, Teh. NARAINI, BANDA, 210129****Application Id-
18645455**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI SANGRAM SINGH** located at **GATA No. 1876, KHAND No. 01, AREA 2.02 Hac. Vill. GIRWA, Teh. NARAINI, BANDA, 210129.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI SANGRAM SINGH** **granted for the period from 16/12/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Granite Khanda/Gitti/Boulder	20200	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Granite Khanda/Gitti/Boulder.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Granite Khanda/Gitti/Boulder - 20200 Cu Meter/Year by opencast and semi mechanized mining in 2.02 hectare leased area at GATA No. 1876, KHAND No. 01, AREA 2.02 Hac. Vill. GIRWA, Teh. NARAINI, BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC reference no. 239/Parya/SEIAA/5518-4782/2019, Dated- 11.08.2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Granite Khanda/Gitti/Boulder.
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Granite Khanda/Gitti/Boulder shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Granite Khanda/Gitti/Boulder collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

Digitally signed by RAJENDRA
SINGH
Date: 2022.12.16 19:29:42
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2022.12.16 19:30:00 +05'30'

Chief Environmental Officer (circle-2)

1958

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 4321 / खनिज-30, बाँदा

दिनांक : अप्रैल 02, 2019

क्लस्टर प्रमाण-पत्र

प्रमाणित किया जाता है कि श्री संग्राम सिंह पुत्र श्री जयवन्त सिंह निवासी ग्राम-पहरा, तहसील व जिला महोबा को पत्रांक-3909/खनिज-30, बाँदा दिनांक 23.02.2019 के माध्यम से गाटा सं०-1876 (खण्ड सं०-1), ग्राम-गिरवां, तहसील नरैनी, जनपद बाँदा हेतु कुल रकबा 2.02 हे० गिट्टी/पत्थर के खनन क्षेत्र के संबंध में सहमति पत्र (एल०आई०ए०) निर्गत किया गया है। अद्योहरस्ताक्षरी द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की ई०आई०ए० अधिसूचना, 2006 (यथा संशोधित)/ई०आई०ए० अधिसूचना (यथा संशोधित) दिनांक 14.08.2018 के परिशिष्ट-11 में दिये गये प्राविधानों के अन्तर्गत उक्त खनन क्षेत्र का परीक्षण किया गया, जिसके अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :-

- अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है तथा ई०आई०ए० अधिसूचना (यथा संशोधित) दिनांक 14.08.2018 के परिशिष्ट-11 में दिये गये प्राविधानों के अनुसार 5 हे० से 25 हे० तक किन्तु एकल खण्ड 5 हे० से अधिक हो, का क्लस्टर नहीं बनता है। संबंधित प्रकरण ई०आई०ए० अधिसूचना की श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

- ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

- 1) गाटा सं०- 1876 (खण्ड सं०-2) ग्राम-गिरवां खनन क्षेत्र 0.80 हे० हेक्टेअर
- 2) गाटा सं०- 1876 (खण्ड सं०-3) ग्राम-गिरवां खनन क्षेत्र 1.41 हे० हेक्टेअर
- 3) गाटा सं०- 1876 (खण्ड सं०-5) ग्राम-गिरवां खनन क्षेत्र 1.21 हे० हेक्टेअर
- 4) गाटा सं०- 1876 (खण्ड सं०-6) ग्राम-गिरवां खनन क्षेत्र 0.75 हे० हेक्टेअर
- 5) गाटा सं०- 1876 (खण्ड सं०-7) ग्राम-गिरवां खनन क्षेत्र 0.80 हे० हेक्टेअर
- 6) गाटा सं०- 1876 (खण्ड सं०-8) ग्राम-गिरवां खनन क्षेत्र 0.91 हे० हेक्टेअर

उक्त सभी खनन क्षेत्रों का कुल योग 7.90 हेक्टेअर है जो कि 25 हे० से कम है। अतः ई०आई०ए० अधिसूचना (यथा संशोधित) दिनांक 14.08.2018 के परिशिष्ट-11 में दिये गये प्राविधानों के अनुसार श्रेणी बी-1 का क्लस्टर नहीं बनता है। संबंधित प्रकरण ई०आई०ए० अधिसूचना की श्रेणी बी-2 से आच्छादित होता है।

अथवा

- स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

- 1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर
- 2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर

उक्त खनन क्षेत्रों का कुल योग.....हेक्टेअर है जो कि 25 हे० अथवा 25 हे० से अधिक है परन्तु एकल खण्ड 100 हे० से कम है। अतः ई०आई०ए० अधिसूचना (यथा संशोधित) दिनांक 14.08.2018 के परिशिष्ट-11 में दिये गये प्राविधानों के अनुसार 25 हे० अधिक तथा 100 हे० से कम का क्लस्टर बनता है। संबंधित प्रकरण ई०आई०ए० अधिसूचना की श्रेणी बी-1 से आच्छादित होता है। (लागू नहीं)

अथवा

- द) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे० से अधिक निम्नांकित एकल खण्ड क्षेत्र है :-

- 1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर
- 2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेअर

संबंधित प्रकरण ई०आई०ए० अधिसूचना की श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई०आई०ए० भारत सरकार/एल०आई०ए०/डी०आई०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है एवं उक्त प्रमाण-पत्र ई०आई०ए० अधिसूचना, 2006 (यथा संशोधित)/अधिसूचना 14.08.2018 के परिशिष्ट-11 के प्राविधानों के अनुसार है।

भवदीय

02/04/2019

(शैलेन्द्र सिंह)

खान अधिकारी, बाँदा।

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी

बांदा।

संख्या-2903 / मा० प्लान / 2016

दिनांक 28/03/2019

विषय:- पट्टाधारक श्री संग्राम सिंह पुत्र श्री जयवंत सिंह के पक्ष में स्वीकृत जनपद-बांदा में तहसील-नरैनी ग्राम-गिरवां, भू०सं०-1876 ख०सं०-01, क्षेत्रफल-2.02 हे० में उपखनिज इ०प०-ख०गि०बो० के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री संग्राम सिंह पुत्र श्री जयवंत सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 28.03.2019 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनोंक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 20,200 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई उँचाई से कम से कम दो गुनी होनी चाहिए।
2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
6. खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।

8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।
- संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: 2903 (1)/मा0 प्लान/2016 तद दिनांक।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद—बांदा।
- 2- पट्टाधारक श्री संग्राम सिंह पुत्र श्री जयवंत सिंह नि०—ग्राम पहरा, तह० व जिला—महोबा।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : 3909 / खनिज-30, बाँदा

दिनांक : फरवरी 23, 2019

सहमति-पत्र (लेटर ऑफ इन्टेन्ट)

श्री संग्राम सिंह
पुत्र श्री जयवन्त सिंह
निवासी ग्राम-पहरा
तहसील व जिला महोबा।
पिनकोड-210424

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-3236/86-2017 57(सा)/2017 दिनांक 12 दिसम्बर, 2017 व शासनादेश संख्या-2644/86-2018-57(सा०)/2017टीसी दिनांक 17.10.2018 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-61/खनिज-30, बाँदा दिनांक 01.12.2018 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा तहसील नरैनी स्थित ग्राम-गिरवाँ के गाटा सं०-1876 (खण्ड सं०-1) रकबा 2.02 हे० में कुल 20,200 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज इमारती पत्थर खण्डा, गिट्टी, बोल्टर हेतु मु० 345.00 रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 21.02.2019 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 12.12.2017 में बिन्दु सं०-19 के उपबिन्दु (2) में यह प्राविवानित है कि "लेटर आफ इन्टेन्ट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि एम०एस०टी०सी० के ई पेमेन्ट गेटवे पर आर०टी०जी०एस०/एन०ई०एफ०टी० द्वारा लेटर आफ इन्टेन्ट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट मनी समायोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जप्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 12.12.2017 में दी गयी शर्तें :-

- (1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना 10000 घन मी० को निविदा/नीलामी की दर रूपया घन प्रति मी० से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किस्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेस्ट मनी) प्रथम किस्त में समायोजित कर ली जायेगी।
- (3) पट्टे के प्रथम वर्ष की शेष किस्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1963 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।

(2)

- (4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन कराएगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- (5) चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 संपठित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- (6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- (7) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

अतः ई-निविदा सह ई-नीलामी खोले जाने हेतु गठित समिति की संस्तुति दिनांक-21.02.2019 के आधार पर आपके पक्ष में उपरोक्त क्षेत्र की ई-निविदा सह ई-नीलामी चयनित करते हुए निर्देशित किया जाता है कि भारत सरकार के वन, पर्यावरण एवं जलवायु मंत्रालय भारत सरकार की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15 जनवरी 2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से पर्यावरण स्वच्छता प्रमाण-पत्र तथा निदेशक, भूतत्व एवं खनिकर्म उ०प्र० लखनऊ से अनुमोदित खनन योजना प्राप्त कर प्रस्तुत करें। बयाने की धनराशि (अर्नेस्ट मनी) के रूप में दी गयी धनराशि मु० 8,08,000.00 रु० (आठ लाख आठ हजार रुपये मात्र) का भुगतान किया गया है। शासनादेश दिनांक 12.12.2017 के बिन्दु सं०-19(2) में दिये गये निर्देश के क्रम में बोली में दी गयी धनराशि का 50 प्रतिशत 02 कार्य दिवसों में जमा करना सुनिश्चित करें, यदि नियत अवधि में उक्त धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी बयाने की धनराशि रु० 8,08,000.00 जब्त कर दी जायेगी, जिसका पूर्ण उत्तर दायित्व आपका होगा।

23.02.19

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/
कृते जिलाधिकारी, बौदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, कोर्ट बिल्डिंग-II पलोर, लखनऊ।

Bit

✍

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/
कृते जिलाधिकारी, बौदा।

गाटा नं०- 1876, खण्ड नं०- 01 प्रस्तावित पट्टे धारक मैसर्स श्री संग्राम सिंह पुत्र श्री जयवंत सिंह द्वारा खनन पट्टे का क्षेत्रफल- 2.02 हे० (20,200.00 घन मी०/वर्ष), ग्राम-गिरवां, तहसील- नरैनी, जनपद- बांदा में पट्टाधारक की उपखनिज ग्रेनाइट (खण्डा, गिट्टी एवं बोल्टर) माइनिंग प्रोजेक्ट पर दिनांक- 20.11.2019 को आयोजित लोक सुनवाई का कार्यवृत्त :-

उपरोक्त संदर्भित माइनिंग प्रोजेक्ट की पर्यावरण स्वीकृति प्राप्त करने विषयक मैसर्स श्री संग्राम सिंह पुत्र श्री जयवंत सिंह के आवेदन पत्र पर सम्यक् विचारोपरान्त बोर्ड द्वारा पत्र संख्या- एच 41916/सी-2/एनओसी-4451/बांदा/19 दिनांक 26.09.2019 जो जिलाधिकारी, बांदा को सम्बोधित है तथा क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड, बांदा को पृष्ठांकित है, के निर्देशों के अनुपालन में जिलाधिकारी बांदा से लोक सुनवाई आयोजित करने सम्बन्धी दिनांक, स्थान एवं समय नियत करने हेतु क्षेत्रीय अधिकारी बांदा के अनुरोध पत्र पर जिलाधिकारी, बांदा द्वारा दिनांक 20.11.2019 को तहसील- नरैनी सभागार जनपद- बांदा नियत की गई थी। पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 धारा-3 की उपधारा (1) (2) के खण्ड 'अ' के अन्तर्गत पर्यावरण समाघात निर्धारण अधिसूचना संख्या-एस०ओ०-1533 दिनांक 14.09.2006 यथा संशोधित में वर्णित प्राविधानों के अन्तर्गत नियत दिनांक से एक माह पूर्व हिन्दी दैनिक समाचार पत्र "हिन्दुस्तान" के कानपुर संस्करण एवं अंग्रेजी दैनिक समाचार पत्र "दि पायनियर" के लखनऊ संस्करण में दिनांक 18.10.2019 को प्रकाशित करायी गयी थी।

आज दिनांक 20.11.2019 को जिलाधिकारी, बांदा द्वारा नामित अपर जिलाधिकारी की अध्यक्षता में लोक सुनवाई का आयोजन तहसील- नरैनी सभागार, बांदा में किया गया। उक्त लोक सुनवाई में निम्नांकित सदस्य मुख्य रूप से उपस्थित थे।

1. श्री संतोष बहादुर सिंह, अपर जिलाधिकारी, जनपद-बांदा।
2. डा० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बांदा।
3. श्री राजेश कुमार, खान निरीक्षक, बांदा।
4. श्री इन्द्र सिंह, परामर्शी मैसर्स परामर्श सर्विसिंग इन्वायरोमेंट एण्ड डेवलपमेंट, बी 1/67, सेक्टर-जी, जानकीपुरम, लखनऊ।
5. श्री शमशाद अहमद, परामर्शी मैसर्स परामर्श सर्विसिंग इन्वायरोमेंट एण्ड डेवलपमेंट, बी 1/67 सेक्टर-जी, जानकीपुरम, लखनऊ।

अन्य उपस्थित सदस्यों की उपस्थिति की छायाप्रति संलग्न है।

डा० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बांदा द्वारा लोक सुनवाई के सम्बन्ध में संक्षिप्त विवरण से उपस्थित जनसमुदाय को अवगत कराया गया कि उक्त परियोजना में उपखनिज ग्रेनाइट (खण्डा, गिट्टी एवं बोल्टर) माइनिंग प्रोजेक्ट कार्य हेतु गाटा नं०- 1876, खण्ड नं०- 01, ग्राम- गिरवां, तहसील- नरैनी, जनपद-बांदा में प्रस्तावित है। उपरोक्त अधिसूचना में वर्णित प्राविधानों के अनुसार किसी भी खनन परियोजना को प्रारम्भ करने से पूर्व उ०प्र० सरकार द्वारा गठित स्टेट इनवायरनमेंट

इंगवट अथारिटी से पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है। उक्त परियोजना को पर्यावरणीय स्वीकृति निर्गत करने के पूर्व खनन क्षेत्र के आस-पास लोक सुनवाई आयोजित किया जाना प्राविधानित है परन्तु प्रमुख सचिव, उ०प्र० शासन, पर्यावरण अनुभाग-2, लखनऊ के पत्र सं०-532/55-पर्या-2-2018-103 (पर्या)/2007 दिनांक 23.04.2018, पर्यावरण अनापत्ति के प्रकरणों में त्वरित कार्यवाही से सम्बन्धित निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ को पत्र सं०-1133/एम०/21(पर्या)/2011(II) दिनांक 07.08.2018 के अनुसार एक तहसील के क्षेत्रों पर तहसील मुख्यालय में समेकित सुनवाई को कराये जाने का उल्लेख किया गया है। इसके अतिरिक्त यह भी अवगत कराया गया कि पट्टेधारक द्वारा मैसर्स परामर्श (सर्विसिंग इन्वायरोमेंट एण्ड डेवेलपमेंट), लखनऊ को परामर्शी नियुक्त किया गया है तथा परियोजना से सम्बन्धित पर्यावरणीय प्रभाव मूल्यांकन एवं पर्यावरणीय प्रबन्धन योजना बोर्ड में प्रस्तुत की गयी है जिसकी एक-एक प्रति उपरोक्त संदर्भित अधिसूचना में वर्णित प्राविधानों के अन्तर्गत जिलाधिकारी कार्यालय, बांदा, जिला उद्योग केन्द्र, बांदा एवं जिला पंचायत, बांदा के कार्यालयों जनता के सुझाव, विचार, टीका टिप्पणियां प्रेषित करने हेतु उपलब्ध करायी गयी। उक्त परियोजना के सम्बन्ध में उपस्थित जनसमुदाय को विस्तृत विवरण से अवगत कराने हेतु सहायक वैज्ञानिक अधिकारी द्वारा बैठक में उपस्थित परामर्शी से आग्रह किया गया।

परामर्शी मैसर्स परामर्श (सर्विसिंग इन्वायरोमेंट एण्ड डेवेलपमेंट), लखनऊ के प्रतिनिधि श्री शमशाद अहमद द्वारा अवगत कराया गया कि प्रस्तावित परियोजना गाटा नं०- 1876, खण्ड नं०- 01, ग्राम- गिरवा की है। प्रस्तावित खनन खुली खान अर्द्ध-यान्त्रिक प्रक्रिया के दौरान किया जायेगा। वर्षा ऋतु में खनन कार्य पूर्ण रूप से प्रतिबन्धित है तथा खनन कार्य दिन में ही किया जायेगा। खण्डा, गिट्टी एवं बाल्ट्स अर्द्ध-यान्त्रिक प्रक्रिया से एकत्रित किया जायेगा तथा वाहन में सेमी मैकेनाइज्ड विधि द्वारा लोड किया जायेगा। पर्यावरण प्रबन्धन योजना प्रभाव क्षेत्र को ध्यान में रखकर बनायी गयी है। परियोजना में किसी भी प्रकार का निर्माण कार्य नहीं किया जायेगा। प्रस्तावित परियोजना के लिये निकटतम ग्रामवासियों द्वारा ही मजदूरी ली जायेगी परन्तु एक अस्थायी कार्यालय का निर्माण किया जायेगा। जिसमें कार्य करने वाले मजदूरों के लिये समुचित व्यवस्था (जलपान गृह, विश्रामालय, टॉयलेट एवं फर्स्टएड की व्यवस्था इत्यादि) की जायेगी।

परामर्शी द्वारा अंगवत कराया गया कि उक्त खनन राजकीय एवं निजी निर्माण हेतु प्रयोग किया जाता है, परन्तु भारत सरकार द्वारा वर्णित प्राविधानों के अन्तर्गत किसी भी खनन कार्य से पर्यावरण पर पड़ने वाले प्रभावों को यथासम्भव कम करने हेतु पर्यावरणीय प्रबन्धन योजना तैयार कर प्रस्तुत की जानी होती है। ध्वनि एवं वायु प्रदूषण नियंत्रण हेतु उक्त परियोजना में कार्य करने वाले श्रमिकों को प्रशिक्षण देकर यह सुनिश्चित किया जायेगा उक्त परियोजना से पर्यावरण प्रभावित न हो। परियोजना के शुरू होने से आसपास के क्षेत्रों के भौतिक आधारभूत संरचना में सुधार होगा (जैसे बेहतर सड़क, पेयजल सुविधाओं में सुधार, बाजार स्थान और अन्य)। प्रस्तावित परियोजना से सरकार को रॉयल्टी प्राप्त होगी। यहाँ ओपनकास्ट अर्द्ध-मशीनीकृत खनन

होगा। प्रस्तावित परियोजना में कार्य करने वाले समस्त श्रमिकों के स्वास्थ्य की पूर्ण जिम्मेदारी पट्टेधारक की होगी तथा परियोजना के प्रारम्भ होने पर निकटतम ग्रामवासियों को रोजगार की प्राप्ति होगी। खनन कार्य व परिवहन हेतु ट्रकों के आवागमन से उत्पन्न धूल के नियंत्रण हेतु परियोजना में जल छिड़काव की व्यवस्था का प्राविधान किया गया है। पट्टेधारक द्वारा समय-समय से पानी का छिड़काव किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि मात्र ब्लास्टिंग का कार्य दिन में किया जायेगा। ध्वनि प्रदूषण के नियंत्रण हेतु वाहन चालकों को अनावश्यक प्रेशर हार्न का प्रयोग न करने हेतु निर्देश दिये जायेंगे। खनन कार्य दिन के समय ही किया जायेगा। संस्था द्वारा जल/वायु एवं ध्वनि आदि से सम्बन्धित नमूने एकत्रित किये गये हैं। विश्लेषण के उपरान्त प्रचालक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मानकों के अनुरूप पाये गये हैं।

परामर्शी द्वारा यह भी अवगत कराया गया कि पर्यावरण एवं वन मंत्रालय, भारत सरकार के पर्यावरण आंकलन अधिसूचना 2006 के अनुसार खनन पट्टे के संचालन से पूर्व पर्यावरणीय क्लीयरेंस लेना जरूरी है इसलिए अभी तक खनन पट्टे का संचालन लम्बित पड़ी हुई है। इस विषय में संदर्भित शर्तें (टॉर) संदर्भ संख्या- 197/Parya/SEAC/4782/2019 दिनांक 31.07.2019 के अनुपालन से सम्बन्धित परियोजना की आई ए/ईओपीओ (ड्राफ्ट) को फील्ड मानीटरिंग और एकत्रित सेकण्डरी आकड़ों के आधार पर तैयार किया गया है।

डा० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी द्वारा उपस्थित ग्रामवासियों से अपने-अपने आपत्ति/सुझाव दर्ज कराये जाने हेतु आमंत्रित किया गया।

सर्वप्रथम श्री साबिर बेग, ग्राम- गिरवां द्वारा प्रश्न किया गया कि खनन के समय धूल नियंत्रण की उचित व्यवस्था करायी जाये।

परामर्शी द्वारा अवगत कराया गया कि आवागमन से उत्पन्न धूल के नियंत्रण हेतु अधिक से अधिक जल का छिड़काव किया जायेगा, बोल्टर को तिरपाल से ढक कर ले जाया जायेगा तथा श्रम विभाग में सभी श्रमिकों का पंजीकरण कराया जायेगा।

तत्पश्चात् पट्टेधारक श्री सागर सिंह, पट्टाधारक प्रतिनिधि, द्वारा ग्रामवासियों को आश्वासन दिया गया कि सरकार द्वारा बनायी गयी नियमावली के अनुसार ही खनन संचालन का कार्य किया जायेगा एवं ग्रामवासियों द्वारा जो भी समस्याएँ बतायी गयी हैं उनका समय से निस्तारण किया जायेगा तथा मेरे द्वारा यह प्रयास किया जायेगा कि मेरे द्वारा खनन संचालन के समय ग्रामवासियों को किसी भी प्रकार की समस्या न हो तथा निकटतम ग्रामवासियों द्वारा कार्यक्षमता के अनुसार रोजगार उपलब्ध कराया जायेगा। वृक्षारोपण कराया जायेगा तथा सीओआईओआरओ के अंतर्गत ग्राम विकास के कार्य किये जायेंगे तथा पर्यावरण संरक्षण हेतु नियमानुसार कार्य किये जायेंगे एवं ड्राफ्ट इनवायरमेंटल इम्पैक्ट असेसमेंट एण्ड इनवायरमेंट मैनेजमेंट प्लान में प्रेषित की गयी प्रस्तावना में शर्तों का पूर्णतः अनुपालन किया जायेगा।

अपर जिलाधिकारी महोदय द्वारा ग्रामवासियों को अवगत कराया गया कि गाटा नं०- 1876, खण्ड नं०- 01, क्षेत्रफल- 2.02 है० (20,200.00 घन मी०/वर्ष) खनन क्षेत्र की जो प्रस्तावना प्रस्तुत की गयी उसमें यदि आपको कोई शिकायत या सुझाव है तो आप अपना पक्ष रख सकते हैं तथा साथ ही सी०३०३० के अंतर्गत प्रस्तुत प्रस्तावना के अनुसार पट्टेधारक द्वारा सभी कार्य समयानुसार किये जायेंगे एवं ग्रामवासियों को माथमिकता के आधार पर रोजगार उपलब्ध कराया जायें। साथ ही ग्रामवासियों को यदि बाद में भी माथमिकता के समय कोई भी समस्या होती है तो उनके द्वारा उपजिलाधिकारी, खान अधिकारी एवं शारा-प्रशासन को सूचना दी जा सकती है तथा ग्राम विकास हेतु नियमानुसार खनिज निधि के अनुसार कार्य किया जायेगा, उक्त स्थल पर तार फेंसिंग अवश्य कराये एवं पर्यावरण संरक्षण हेतु अधिक से अधिक वृक्षारोपण किया जाये एवं 6 माह के अन्दर कम्पलायंस रिपोर्ट जमा करनी होगी।

डा० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी द्वारा ग्रामवासियों को पर्यावरण संरक्षण हेतु पालीथीन का प्रयोग न किया जाना, अत्यधिक वृक्षारोपण किया जाना, हार्न का अनावश्यक न बजने दिया जाना, प्लास्टिक मानदण्डों का कड़ाई से पालन करना आदि सुझाव दिये गये। अन्त में उपस्थित जनसमुदाय का आभार प्रकट करते हुए अपर जिलाधिकारी से लोक सुनवाई के समापन हेतु आवश्यक अनुमति प्राप्त व लोक सुनवाई के समापन की घोषणा की गयी।


(डा० माधवी कमलवंशी)
सहायक वैज्ञानिक अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड
बोदा


(श्री संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
जनपद-चित्रकूट।

1967
कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : 769 / खनिज-30, बाँदा

दिनांक : मार्च 11, 2024

"आदेश"

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0-422/2023 अभिवेक शुक्ला बनाम उ0प्र0 राज्य व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांक 24.11.2023 के अनुक्रम में जनपद बाँदा की तहसील नरैनी स्थित ग्राम-गिरवां, जरर व बड़ोखर खुर्द में उपखनिज गिट्टी/पत्थर के स्वीकृत/संचालित खनन पट्टा नजदीक स्थित आबादी के निकट पाये जाने के कारण इस कार्यालय के आदेश सं0-1047/खनिज-30 बाँदा दिनांक 30.11.2023 द्वारा श्री संग्राम सिंह पुत्र श्री जयवन्त सिंह निवासी ग्राम-पहरा, तहसील व जिला महोबा के पक्ष में जनपद बाँदा की तहसील नरैनी स्थित ग्राम-गिरवां के गाटा सं0-1876 (खण्ड सं0-01) रकबा 2.02 हे0 भूक्षेत्र में गिट्टी/पत्थर के स्वीकृत/निष्पादित खनन पट्टा क्षेत्र से खनन/परिवहन का कार्य अन्य क्षेत्रों के साथ अग्रिम आदेशों तक प्रतिबन्धित किया गया।

उपरोक्त वाद में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांक 03.10.2023 के क्रम में निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ के पत्र सं0-1461/एम0-एन0जी0टी0 वाद/2023 दिनांक 04.12.2023 द्वारा प्रश्नगत प्रकरण में उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-42(e) में उल्लिखित प्राविधानों के अन्तर्गत कार्यवाही किये जाने के निर्देश दिये गये हैं, जिसके क्रम में कार्यालय आदेश सं0-245/खनिज-30, बाँदा दिनांक 30.01.2024 द्वारा कमेटी का गठन करते हुये संयुक्त जांच आख्या उपलब्ध कराने हेतु निर्देशित किया गया। उक्त के क्रम में गठित कमेटी द्वारा उपरोक्त खनन पट्टा क्षेत्र के साथ अन्य क्षेत्रों की जांच दिनांक 20.02.2024 की गयी तथा संयुक्त जांच आख्या सं0-572/खनिज-30, बाँदा दिनांक 23.02.2024 प्रस्तुत किया गया, जिसमें प्रश्नगत खनन क्षेत्र हेतु आबादी से निकट 50 मी0 क्षेत्र में आ रहे रकबा 0.07 हे0 को छोड़कर शेष रकबा 1.95 हे0 भूक्षेत्र पर खनन/परिवहन किये जाने की आख्या प्रस्तुत की गयी है।

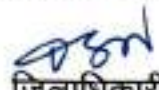
अतः उपरोक्त समस्त तथ्यों को दृष्टिगत कार्यालय आदेश सं0-1047/खनिज-30 बाँदा दिनांक 30.11.2023 द्वारा खनन/परिवहन पर लगे प्रतिबन्ध को हटाते हुये आबादी के 50 मी0 क्षेत्र में आ रहे रकबा 0.07 हे0 को छोड़कर/प्रतिबन्धित करते हुये शेष रकबा 1.95 हे0 भूक्षेत्र पर संलग्न संशोधित जियोकोआर्डिनेट्स के अनुसार खनन/परिवहन की अनुमति प्रदान की जाती है तथा पट्टाधारक श्री संग्राम सिंह पुत्र श्री जयवन्त सिंह निवासी ग्राम-पहरा तहसील व जिला महोबा को निर्देशित किया जाता है कि संशोधित जियोकोआर्डिनेट्स व क्षेत्रफल पर खनन/परिवहन कार्य नियमानुसार करना सुनिश्चित करें।


(दुर्गा शक्ति नागपाल)
जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. अपर जिलाधिकारी (वि0/रा0), बाँदा।
4. पुलिस अधीक्षक, बाँदा।
5. उपजिलाधिकारी, नरैनी।
6. पुलिस क्षेत्राधिकारी, नरैनी।
7. खान अधिकारी, बाँदा।
8. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बाँदा।
9. पट्टाधारक श्री संग्राम सिंह पुत्र श्री जयवन्त सिंह निवासी ग्राम-पहरा तहसील व जिला महोबा को उपरोक्तानुसार अनुपालनार्थ प्रेषित।


जिलाधिकारी,
बाँदा।

3G	Lease	Safdar Ali
S.N.	Content as per EC	On site
	Person on site visit	Mr. Safdar Ali (Owner)
1	Pillar (6)	Only 2 pillar found intact
2	Solar light	Not installed
3	Rain water harvesting	Not constructed
4	Shelter Home	Not up to the mark
5`	First Aid Box	Not available
6	CER expenditure	Not provided
7	Public Hearing Community	Yet not comply
8	Green Belt	Yet not developed
9	GarLand/Trenches	Not constructed
10	Occupation	Yet not conducted
11	Hydrological Study	Yet not conducted
12	Ground water Abstraction	Not done

Observation:

1. During the Joint Committee inspection, mining work was found closed due to the water logging in the mine pit.
2. The joint committee has observed that the boundary pillars of the mining lease area are not properly situated as per KML file provided by the mines inspector Mining Department, Banda (U.P.),
3. Satellite imaginary depicted that the human habitation is around 24 meter from the lease area,
4. The Joint Committee has found permanent display boards related to the mine only. Safety slogans and blasting displays have not been placed so far. The size of the display is also questionable,
5. The Joint Committee found that the few employees present on the site only wear safety helmets, shoes, reflector jackets etc has not been found on the site.
6. Lessee has yet not submitted the six monthly compliance reports to all concerned departments.
7. Lessee has yet not submitted the Environmental statement to the Ro-UPPCB, Banda.
8. Lessee has yet not conducted an occupational health examination of the worker working in the mine.
9. Lessee has yet not planted a single plant within the lease area,
10. The Lessee has provided very small shelter for the worker outside the lease area,
11. Lessee does not have a water sprinkling system at the site,

12. The Joint Committee has observed that all lessee in the area of question uses significant amounts of small and heavy types of machinery for mining activity. Photographs taken during the inspection have also been enclosed.
13. At the time of inspection PTZ Camera and Dharma Kata (Weighing Bridge) were not found, in this regard the Mine Inspector present during the inspection informed that as per the issued mining guidelines, installation of Dharma Kata (Weighing Bridge) and PTZ Camera is not applicable in the mining area (Khanda, Boulder) having lease area less than 5 ha.
14. No records related to the mining lease area were made available by the representative present at the time of inspection.



State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Safdar Ali,
Proponent,
R/o Muhalla- Khunti Chauraha,
Aliganj City, District- Banda, U.P- 210001

Ref. No. 350/Parya/SEIAA/5000/2019Date: 05/10/ September, 2020

Sub: Environmental Clearance for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).

Dear Sir,

Please refer to your application/letter dated 20-08-2019, 31-08-2019, 23-06-2020, 25-06-2020, 06-08-2020 & 10-08-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-08-2020 and SEIAA meeting 01-09-2020.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 429/Parya/SEAC/5000/2019 dated 27/11/2019.
3. The public hearing was organized on 28/02/2020. Final EIA report submitted by the project proponent on 23/06/2020.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/41426/2019		
2. File No. allotted by SEIAA, UP	5000		
3. Name of Proponent	Shri Safdar Ali S/O-Late Shri Farzand Ali		
4. Full correspondence address of proponent and mobile no.	R/O-Muhalla-Khunti Chauraha, Aliganj, City & District-Banda (U.P.)		
5. Name of Project	Building Stone, Khanda, Gitti & Boulder Mining Project		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 2450(Khand No.-03)		
7. Name of River	NA		
8. Name of Village	Jarar		
9. Tehsil	Naraini		
10. District	Banda (U.P)		
11. Name of Minor Mineral	Building Stone, Khanda, Gitti & Boulder Mining Project		
12. Sanctioned Lease Area (in Ha.)	2.0 ha.		
13. Mineable Area (in Ha.)	2.0 ha.		
14. Zero level mRL	NA		
15. Max. & Min mrl within lease area	Maximum mRL 192.90 mRL Minimum mRL 163.10 mRL		
16. Pillar Coordinates (Verified by DMO)	Pillar	Latitude	Longitude
	A	25° 18' 56.05"N	80° 21' 37.59"E
	B	25° 18' 55.32" N	80° 21' 38.98" E
	C	25° 18' 58.86" N	80° 21' 46.28" E
	D	25° 19' 1.48" N	80° 21' 44.13" E
	E	25° 18' 58.58" N	80° 21' 38.69" E
	F	25° 18' 57.21" N	80° 21' 39.20" E
17. Total Geological Reserves	453668 m ³		
18. Total Mineable Reserves in LOI	20000 m ³ per year		
19. Total Proposed Production (in five year)	100000 m ³		
20. Proposed Production/year	20000 m ³ per year		
21. Sanctioned Period of Mine lease	20 Year		

22. Production of mine/day	66.67 m ³ /day	
23. Method of Mining	Open cast, Manual, semi mechanized	
24. No. of working days	300	
25. Working hours/day	8 hours/day	
26. No. Of workers	28	
27. No. Of vehicles movement/day	5-6 Vehicles movement/day	
28. Type of Land	Highly Undulated Stony Scrub.	
29. Ultimate Depth of Mining	6 m	
30. Nearest metalled road from site	MDR 11B about 3.01 km towards East direction from the project site	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking water	0.38 KLD
	Suppression of dust	7.20 KLD
	Plantation	0.80 KLD
	Others (if any)	-
	Total	8.38 KLD (Approx. 3.5 KLD)
32. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P.) Certificate No. NA9ET/EIA/1619/IA0019 and valid up to 2/09/2020	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 1019/ Khanij -30 dated 15/06/2019	
35. Details of Lease Area in approved DSR	शुद्धि पत्र पत्रांक- 1274/Khanij-30, बाँदा दिनांक: 13/ 08/2019, Page No.1, Sr. No.- 12	
36. Proposed CER cost	1,83,600 (3% of the total Project cost)	
37. Proposed EMP cost/ Total Project cost	Total Project cost -51,20,000	
38. Length and breadth of Haul Road	600 m length and 6 m. width	
39. No. of Trees to be Planted	100	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/05/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(z) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 07-08-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 01-09-2020 has decided to grant the Environmental Clearance to the title project for collection of 20000 m³ per year is proposed lease area 2.0 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
- Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
- Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
- Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.



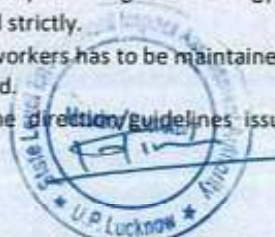
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

B. Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.

6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
7. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
8. The Environmental clearance will be co-terminus with the mining lease period.
9. Explosive cannot be stored on the site.
10. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
11. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
12. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
13. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
14. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
15. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.
16. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
17. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
18. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
19. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
20. Rain water harvesting shall be undertaken to recharge the ground water source.
21. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
22. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
23. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
24. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
27. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.

28. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
29. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
30. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
31. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
32. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
33. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
34. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
35. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
36. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
37. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
38. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
39. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
40. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
41. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
42. Project Proponent shall explore the possibility of using solar energy where ever possible.
43. Commitment towards CER has to be followed strictly.
44. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
45. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.



46. The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5000/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA



1976

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

181856/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023

Date: 20/04/2023

To,

M/s

SAFDAR ALI

GATA No. 2450, KHAND No. 03, LEASE AREA 2.0 Hac., Vill.
JARAR, Teh. NARAINI, BANDA, 210129

Application Id-
20591211

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SAFDAR ALI** located at **GATA No. 2450, KHAND No. 03, LEASE AREA 2.0 Hac., Vill. JARAR, Teh. NARAINI, BANDA, 210129.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SAFDAR ALI** **granted for the period from 20/04/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda, Boulder, Gitti)	20000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Gitti).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Gitti) - 20000 Cu Meter/Year by opencast and semi mechanized mining in 2.0 hectare leased area at GATA No. 2450, KHAND No. 03, Vill. JARAR, Teh. NARAINI, BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 358/Parya/SEIAA/5000/2019 dated 05.10.2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda, Boulder, Gitti).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda, Boulder, Gitti) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda, Boulder, Gitti) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

1980

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 109 / खनिज-30, बाँदा

दिनांक : जून 15-2019

क्लस्टर प्रमाण-पत्र

प्रमाणित किया जाता है कि श्री सफदर अली पुत्र स्व० श्री फरजन्द अली निवासी मु०-रुंटी बीराहा, अलीगंज, शहर व जिला बाँदा को पत्रांक-820/खनिज-30, बाँदा दिनांक 08.06.2019 के माध्यम से गाटा सं०-2450 (खण्ड सं०-03), ग्राम-जरर, तहसील नरैनी, जनपद बाँदा हेतु कुल 2.00 हे० गिट्टी/पत्थर के खनन क्षेत्र के संबंध में सहमति पत्र (एल०ओ०आई०) निर्गत किया गया है। ओ०ए० नं०-188/2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में म० राष्ट्रीय न्याधिकरण द्वारा पारित अदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०ए० नं०-L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 600 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित होता है। (लागू नहीं)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र हैं :-

- 1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

उक्त सभी खनन क्षेत्रों का कुल योग.....हेक्टेयर (05 हे० से कम) है। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता है। संबंधित प्रकरण श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र हैं :-

1) गाटा सं०- 2450 (खण्ड सं०-1)	ग्राम-जरर	खनन क्षेत्र	2.00	हेक्टेयर
2) गाटा सं०- 2450 (खण्ड सं०-4)	ग्राम-जरर	खनन क्षेत्र	0.60	हेक्टेयर
3) गाटा सं०- 2450 (खण्ड सं०-5)	ग्राम-जरर	खनन क्षेत्र	2.00	हेक्टेयर
4) गाटा सं०- 2450 (खण्ड सं०-6)	ग्राम-जरर	खनन क्षेत्र	2.00	हेक्टेयर
5) गाटा सं०- 2450 व 2451 (खण्ड सं०-7)	ग्राम-जरर	खनन क्षेत्र	1.21	हेक्टेयर
6) गाटा सं०- 2451 (खण्ड सं०-2)	ग्राम-जरर	खनन क्षेत्र	1.21	हेक्टेयर
7) गाटा सं०- 2451 (खण्ड सं०-3)	ग्राम-जरर	खनन क्षेत्र	1.40	हेक्टेयर
8) गाटा सं०- 2451 (खण्ड सं०-4)	ग्राम-जरर	खनन क्षेत्र	0.80	हेक्टेयर
9) गाटा सं०- 2451 (खण्ड सं०-5)	ग्राम-जरर	खनन क्षेत्र	2.75	हेक्टेयर

उक्त खनन क्षेत्रों का कुल योग 15.97 हेक्टेयर (05 हे० से अधिक) है। संबंधित प्रकरण की श्रेणी बी-1 से आच्छादित होता है।

अथवा

घ) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे० से अधिक निम्नांकित एकल खण्ड क्षेत्र हैं :-

- 1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

संबंधित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई०ए०सी० भारत सरकार/एस०ई०आई०ए०ए०, यू०पी०/बी०ई०आई०ए०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

भवदीय

(सतेन्द्र सिंह)

खान अधिकारी, बाँदा।

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
बांदा।

संख्या:- 265 / मा० प्लान / 2016

दिनांक 13/08/2019

विषय:- पट्टाधारक श्री सफदर अली पुत्र स्व० श्री फरजन्द अली के पक्ष में स्वीकृत जनपद-बांदा में तहसील-नरैनी ग्राम-जरर भू०सं०-2450(ख०सं०-3) क्षेत्रफल 2.0 हे० में उपखनिज ग्रे० ख०गि०बो० के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री सफदर अली पुत्र स्व० श्री फरजन्द अली द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 13.08.2019 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनोंक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 20000 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
 1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई उँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
 5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
 7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।

8. श्रमिकों के लिये श्रमिक विश्राम गृह खोलने के पानी आदि की समुचित व्यवस्था की जायें।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को गिजवाने का कष्ट करें।
- संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: (1)/मा0 प्लान/2018 तद् दिनांक।

प्रतिलिपि—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद—बादा।
- 2 पट्टाधारक श्री सफ़दर अली पुत्र स्व० श्री फ़ारुजन्द अली नि० मु० खुंटी चौराहा, अलीगंज, बादा।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : 820 / खनिज-30, बाँदा

दिनांक : जून 08, 2019

सहमति-पत्र (लेटर ऑफ इन्टेंट)

श्री सफदर अली
पुत्र स्व० श्री फरजन्द अली
निवासी मु०-खूँटी चौराहा, अलीगंज,
शहर व जिला बाँदा।
पिनकोड-210001

मृतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-3236/86-2017 57(सा)/2017 दिनांक 12 दिसम्बर, 2017 व शासनादेश संख्या-2644/86-2018-57(सा)/2017टीसी दिनांक 17.10.2018 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलानी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याप-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-66/खनिज-30, बाँदा दिनांक 22.02.2019 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की तहसील नरैनी स्थित ग्राम-जरर के गाटा सं०-2450 (खम्ह सं०-3) रकबा 2.00 हे० में मात्रा 20,000 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज ग्रेनाइट, गिट्टी, खम्हा, बोल्टर हेतु मु० 306.00 रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलानी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 25.05.2019 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 12.12.2017 में बिन्दु सं०-19 के उपबिन्दु (2) में यह प्राविधानित है कि "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि एम०एस०टी०सी० के ई पेमेन्ट गेटवे पर आर०टी०जी०एस०/एन०ई०एफ०टी० द्वारा लेटर आफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट मनी समायोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 12.12.2017 में दी गयी शर्त :-

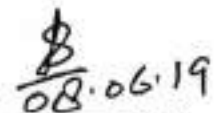
- (1) प्रथम वर्ष के लिये देय नीलानी धनराशि की गणना 10000 घन मी० को निविदा/नीलानी की दर रुपया घन प्रति मी० से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलानी धनराशि में वृद्धि होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किस्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बचाने की धनराशि (अर्नेस्ट मनी) प्रथम किस्त में समायोजित कर ली जायेगी।
- (3) पट्टे के प्रथम वर्ष की शेष किस्ते एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1963 के धतुर्थ अनुसूची के अनुसार जमा की जायेगी।

८५

(2)

- (4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन कराएगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा तथा इसका अनुसूक्षण करेगा।
- (5) चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 सपठित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- (6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- (7) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

अतः ई-निविदा सह ई-नीलामी खोले जाने हेतु गठित समिति की संस्तुति दिनांक-25.05.2019 के आधार पर आपके पक्ष में उपरोक्त क्षेत्र की ई-निविदा सह ई-नीलामी चयनित करते हुए निर्देशित किया जाता है कि भारत सरकार के वन, पर्यावरण एवं जलवायु मंत्रालय भारत सरकार की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15 जनवरी 2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से पर्यावरण स्वच्छता प्रमाण-पत्र तथा निदेशक, भूतत्व एवं खनिकर्म उ०प्र० लखनऊ से अनुमोदित खनन योजना प्राप्त कर प्रस्तुत करें। बयाने की धनराशि (अर्नेस्ट मनी) के रूप में दी गयी धनराशि मु० 8,00,000.00 रु० (आठ लाख रुपये मात्र) का भुगतान किया गया है। शासनादेश दिनांक 12.12.2017 के बिन्दु सं०-19(2) में दिये गये निर्देश के क्रम में बोली में दी गयी धनराशि का 50 प्रतिशत 02 कार्य दिवसों में जमा करना सुनिश्चित करें, यदि नियत अवधि में उक्त धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी बयाने की धनराशि रु० 8,00,000.00 जब्त कर दी जायेगी, जिसका पूर्ण उत्तर दायित्व आपका होगा।


08.06.19

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/

कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजरतगंज, लखनऊ।





अपर जिलाधिकारी (वि०/रा०)/

कृते जिलाधिकारी, बाँदा।

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : 768/खनिज-30, बाँदा

दिनांक : मार्च 11, 2024

“आदेश”

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0-422/2023 अभिषेक शुक्ला बनाम उ0प्र0 राज्य व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांक 24.11.2023 के अनुक्रम में जनपद बाँदा की तहसील नरैनी स्थित ग्राम-गिरवां, जरर व बड़ोखर खुर्द में उपखनिज गिट्टी/पत्थर के स्वीकृत/संचालित खनन पट्टा नजदीक स्थित आबादी के निकट पाये जाने के कारण इस कार्यालय के आदेश सं0-1047/खनिज-30 बाँदा दिनांक 30.11.2023 द्वारा श्री सफदर अली पुत्र स्व0 श्री फरजन्द अली निवासी मु0-खूँटी चौराहा, अलीगंज, शहर व जिला बाँदा के पक्ष में जनपद बाँदा की तहसील नरैनी स्थित ग्राम-जरर के गाटा सं0-2450 (खण्ड सं0-03) रकबा 2.00 हे0 भूक्षेत्र में गिट्टी/पत्थर के स्वीकृत/निष्पादित खनन पट्टा क्षेत्र से खनन/परिवहन का कार्य अन्य क्षेत्रों के साथ अग्रिम आदेशों तक प्रतिबन्धित किया गया।

उपरोक्त वाद में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांक 03.10.2023 के क्रम में निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ के पत्र सं0-1461/एम्0-एन0जी0टी0 वाद/2023 दिनांक 04.12.2023 द्वारा प्रश्नगत प्रकरण में उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-42(c) में उल्लिखित प्राविधानों के अन्तर्गत कार्यवाही किये जाने के निर्देश दिये गये हैं, जिसके क्रम में कार्यालय आदेश सं0-245/खनिज-30, बाँदा दिनांक 30.01.2024 द्वारा कमेटी का गठन करते हुये संयुक्त जांच आख्या उपलब्ध कराने हेतु निर्देशित किया गया। उक्त के क्रम में गठित कमेटी द्वारा उपरोक्त खनन पट्टा क्षेत्र के साथ अन्य क्षेत्रों की जांच दिनांक 20.02.2024 की गयी तथा संयुक्त जांच आख्या सं0-572/खनिज-30, बाँदा दिनांक 23.02.2024 प्रस्तुत किया गया, जिसमें प्रश्नगत खनन क्षेत्र हेतु आबादी से निकट 50 मी0 क्षेत्र में आ रहे रकबा 0.25 हे0 को छोड़कर शेष रकबा 1.75 हे0 भूक्षेत्र पर खनन/परिवहन किये जाने की आख्या प्रस्तुत की गयी है।

अतः उपरोक्त समस्त तथ्यों को दृष्टिगत कार्यालय आदेश सं0-1047/खनिज-30 बाँदा दिनांक 30.11.2023 द्वारा खनन/परिवहन पर लगे प्रतिबन्ध को हटाते हुये आबादी के 50 मी0 क्षेत्र में आ रहे रकबा 0.25 हे0 को छोड़कर/प्रतिबन्धित करते हुये शेष रकबा 1.75 हे0 भूक्षेत्र पर संलग्न संशोधित जियोकोआर्डिनेट्स के अनुसार खनन/परिवहन की अनुमति प्रदान की जाती है तथा पट्टाधारक श्री सफदर अली पुत्र स्व0 श्री फरजन्द अली निवासी मु0-खूँटी चौराहा, अलीगंज, शहर व जिला बाँदा को निर्देशित किया जाता है कि संशोधित जियोकोआर्डिनेट्स व क्षेत्रफल पर खनन/परिवहन कार्य नियमानुसार करना सुनिश्चित करें।

(दुर्गा शक्ति नागपाल)
जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. अपर जिलाधिकारी (वि0/रा0), बाँदा।
4. पुलिस अधीक्षक, बाँदा।
5. उपजिलाधिकारी, नरैनी।
6. पुलिस क्षेत्राधिकारी, नरैनी।
7. खान अधिकारी, बाँदा।
8. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बाँदा।
9. पट्टाधारक श्री सफदर अली पुत्र स्व0 श्री फरजन्द अली निवासी मु0-खूँटी चौराहा, अलीगंज, शहर व जिला बाँदा को उपरोक्तानुसार अनुपालनार्थ प्रेषित।

जिलाधिकारी,
बाँदा।

१०. २०१०-११ के पूर्व खान्ना क्षेत्र के आस-पास लोक सुनवाई आयोजित किया गया। प्राविधिक॥

२. १०.२०२३ के गृहभूतक द्वारा मैसर्स एनवायरमेंटल रिसर्च एण्ड एनालिसिस, फ्लोर २४० २०२३, द्वितीय -

1. सर्वोपयोगी एनवायरनमेंटल रिसर्च एण्ड एनालिसिस, प्लेट नं० 203, इंदिरा गांधी नगर, नई दिल्ली-110002, भारत।
2. एनवायरनमेंटल रिसर्च एण्ड एनालिसिस, प्लेट नं० 203, इंदिरा गांधी नगर, नई दिल्ली-110002, भारत।
3. एनवायरनमेंटल रिसर्च एण्ड एनालिसिस, प्लेट नं० 203, इंदिरा गांधी नगर, नई दिल्ली-110002, भारत।
4. एनवायरनमेंटल रिसर्च एण्ड एनालिसिस, प्लेट नं० 203, इंदिरा गांधी नगर, नई दिल्ली-110002, भारत।
5. एनवायरनमेंटल रिसर्च एण्ड एनालिसिस, प्लेट नं० 203, इंदिरा गांधी नगर, नई दिल्ली-110002, भारत।
6. एनवायरनमेंटल रिसर्च एण्ड एनालिसिस, प्लेट नं० 203, इंदिरा गांधी नगर, नई दिल्ली-110002, भारत।
7. एनवायरनमेंटल रिसर्च एण्ड एनालिसिस, प्लेट नं० 203, इंदिरा गांधी नगर, नई दिल्ली-110002, भारत।
8. एनवायरनमेंटल रिसर्च एण्ड एनालिसिस, प्लेट नं० 203, इंदिरा गांधी नगर, नई दिल्ली-110002, भारत।
9. एनवायरनमेंटल रिसर्च एण्ड एनालिसिस, प्लेट नं० 203, इंदिरा गांधी नगर, नई दिल्ली-110002, भारत।
10. एनवायरनमेंटल रिसर्च एण्ड एनालिसिस, प्लेट नं० 203, इंदिरा गांधी नगर, नई दिल्ली-110002, भारत।

1. 1990 ई. में अंग्रेजों द्वारा किया गया कि उक्त खनन राजकीय एवं निजी निष्पक्ष रूप से किया जाये।

सह्यकारीयोजना के प्रारम्भ होने पर निम्नलिखित ग्रामवासियों को रोजगार की प्राप्ति ज्ञात। खनन क्षेत्र में नियंत्रण हेतु, इनके को आवागमन से उत्पन्न धूल के नियंत्रण हेतु परियोजना में जल छिड़काव की व्यवस्था की जायेगी। यह छिड़काव यथा संभव है, पट्टेधारक द्वारा समय-समय से पानी का छिड़काव किया जायेगा। परामर्शी द्वारा निर्धारित गन्ध के मात्र ब्लास्टिंग का कार्य दिन में किया जायेगा। ध्वनि प्रदूषण को नियंत्रण हेतु, वाहन चालक को आवश्यक फ्रेजर हार्न का प्रयोग न करने हेतु निर्देश दिये जायेंगे। खनन कार्य क्षेत्र के समस्त प्रमुख जनसंख्या केन्द्रों द्वारा जल/वायु एवं ध्वनि आदि से सम्बन्धित नमूने एकत्रित किये जायेंगे। निम्नलिखित परामर्शी द्वारा प्रयत्न केन्द्रिय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मानकों के अनुरूप पाये जायेंगे।

परामर्शी द्वारा यह भी अवगत कराया गया कि पर्यावरण एवं वन मंत्रालय, भारत सरकार के अधीन आकस्मिक अधिलेखन 2008 के अनुसार खनन पट्टे के संचालन से पूर्ण पर्यावरणीय कमीशन का लक्ष्य प्राप्त होना आवश्यक है। इस विषय में सदस्यिता एवं (होम) के अधीन 429/186/SHAC/5000/2019 दिनांक 27/09/2018 के अनुपालन से सम्बन्धित जांचावनी की जायेगी। निम्नलिखित (होम) को फील्ड गानीटिंग और एकत्रित रोकण्डरी आकड़ों के आधार पर निर्धार किया जायेगा।

3.3) सदस्यी कमलेश्वरी, सहायक वैज्ञानिक अधिकारी द्वारा उपरोक्ता ग्रामवासियों से अपने-आपके सुझाव दर्ज कराये जाने हेतु आमंत्रित किया गया।

सदस्यी पट्टेधारक श्री राकेश अली, द्वारा ग्रामवासियों को अवगत किया गया कि पर्यावरण एवं वन मंत्रालय के अनुसार ही खनन संचालन का कार्य किया जायेगा एवं सम्पूर्ण कार्य पूर्ण होने पर खनन क्षेत्र छोड़ दिया जायेगा। उनका साथ ही निश्चय किया जायेगा तथा मेरे द्वारा यह प्रमाण दिया जायेगा कि मेरे द्वारा खनन संचालन के समय ग्रामवासियों को किसी भी प्रकार की समस्या न हो सके। ग्रामवासियों द्वारा कार्यक्षेत्र के अनुसार रोजगार उपलब्ध कराया जायेगा। वृक्ष रोपण किया जायेगा। सीईओएचओ के अंतर्गत ग्राम विकास के कार्य किये जायेंगे तथा पर्यावरण संरक्षण हेतु नियमानुसार कार्य किया जायेगा। निम्नलिखित इनवायरमेंट इम्पैक्ट असेसमेंट एन्ड इनदायरमेंट मैनेजमेंट प्लान को प्रेषित किया जायेगा। इनमें से शर्तों का पूर्णतः अनुपालन किया जायेगा।

अन्य जिल्लाधिकारी सहोदय द्वारा ग्रामवासियों को अवगत कराया गया कि गेट नं०- 2450 रोजगार क्षेत्र- 2.0 है (20,000.00 घन मी०/वर्ष) खनन क्षेत्र की जो प्रस्तावना प्रस्तुत की गयी है उसे वे स्वीकार नहीं कर सकते। यह शिकायत का सुझाव है तो आप अपना पता रख सकते हैं तथा साथ ही सीईओएचओ को सूचित किया जायेगा।

अनुसार प्रस्ताव के अनुसार पट्टेधारक द्वारा सभी कार्य समयानुसार किये जायेंगे। व ग्रामवासियों को रोजगार का अवसर उपलब्ध कराया जायेगा। साथ ही ग्रामवासियों को यदि कोई भी समस्या होती है तो उनके द्वारा उपजिलाधिकारी या जिलाधिकारी को सूचित किया जायेगा। ग्रामवासियों को सूचित किया जायेगा कि वे ग्राम विकास के कार्य में सहयोग दे सकते हैं तथा ग्राम विकास हेतु नियमानुसार खनिज निष्काशन के अनुसार कार्य किया जायेगा।

1990

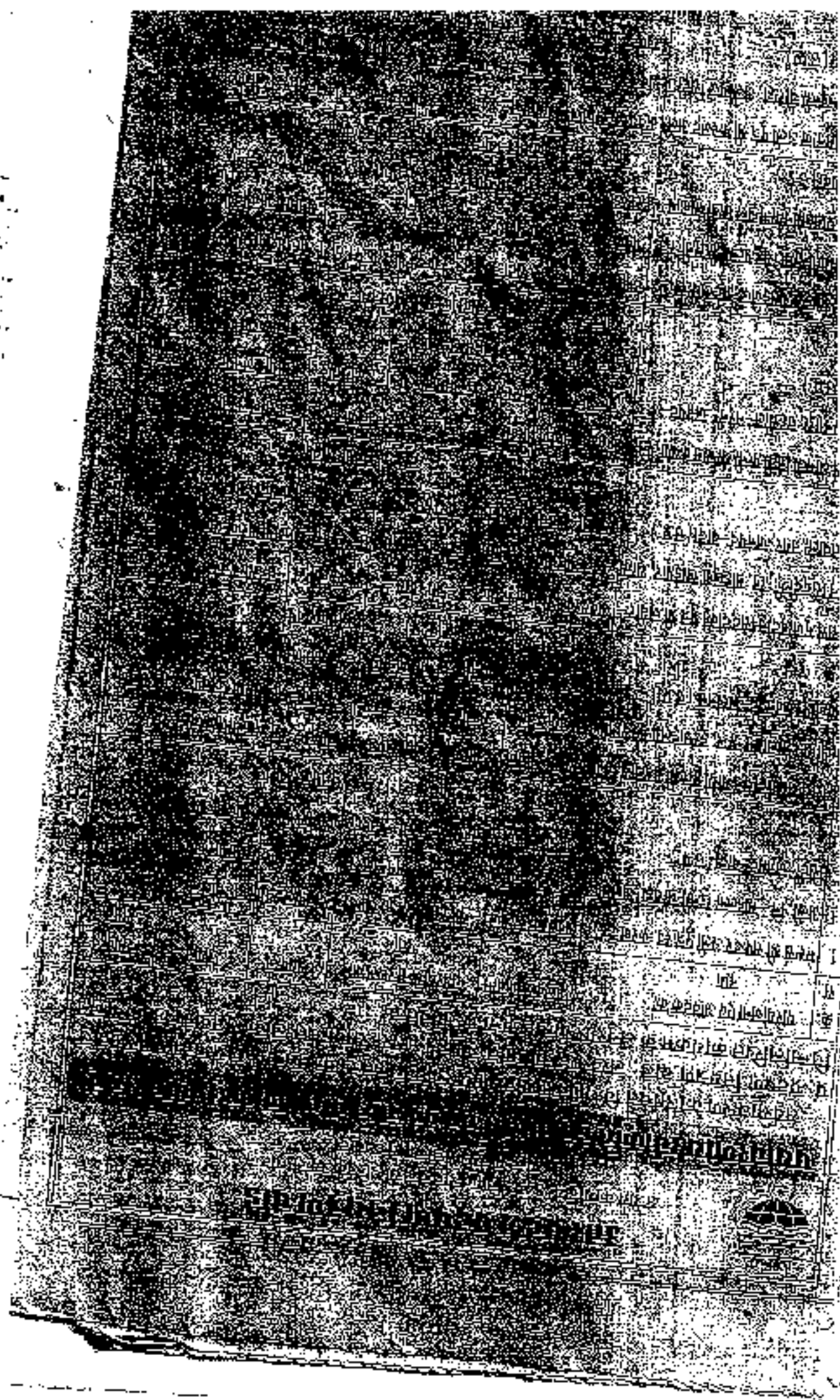
अपर जिलाधिकारी पर उक्त फैसिलि अत्यधिक करारों एवं पर्यावरण संरक्षण हेतु अधिक से अधिक वृक्षारोपण करारों को करारें।

उक्त वादों कानूनवशी, सहायक वैज्ञानिक अधिकारी, द्वारा ग्रामवासियों को पर्यावरण संरक्षण हेतु वृक्षारोपण का प्रयत्न न किया जाना, अत्यधिक वृक्षारोपण किया जाना, हानि का अनुवश्यक न बजाने दिए गए कानूनिंग भवनदण्डों का कड़ाई से पालन करना आदि सुझाव दिये गये। उक्त में उक्तस्थित जनसमुदाय।

उक्त करारों करते हुए अपर जिलाधिकारी से लोक सुनवाई के समापन हेतु आवश्यक नुर्ताते प्राप्त। सुनवाई का समापन की घोषणा की गयी।


(अपर जिलाधिकारी)
सहायक वैज्ञानिक अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
बोधा


(श्री संतोष चहलुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
जनपद बोंदा।



Veterans for Ganga revival drive

The following information is provided for the purpose of providing information to the public regarding the activities of the Department of the Interior, Bureau of Land Management, in the area of public lands management. This information is provided for the purpose of providing information to the public regarding the activities of the Department of the Interior, Bureau of Land Management, in the area of public lands management.

Coronavirus: Centre steps up vigil in districts bordering Nepal

[illegible]

Final hearing of convictions appeal against death penalty from Feb 25

017 KOPMAD: K&M OR P&F-MUJDER CASE

The first of these is the fact that the
 government has been unable to
 raise the necessary funds to
 finance the program. This is
 due to a combination of factors,
 including a decline in tax
 revenues and a increase in
 government spending. The
 second problem is the fact
 that the program has been
 delayed for several years.
 This has allowed the
 situation to worsen and
 has made it more difficult
 to implement. The third
 problem is the fact that the
 program has been
 criticized by many
 members of the public.
 This has led to a loss of
 confidence in the program
 and has made it more
 difficult to raise the
 necessary funds.

EW'S CAA move unveiled for, say

the pioneer

2. Epizootic 5

1000

[illegible]

THE UNIVERSITY OF CHICAGO

[illegible]

Waidu | AP Cabinet passes resolution for

10-10-51

080721-07

[illegible]

1000

3H	Lease	Mumtaz Ali
S.N.	Content as per EC	On site
	Person on site visit	Mr. Mumtaj Ali (Owner)
1	Pillar (4)	Only 2 pillars was found intact
2	Solar	Not installed
3	Rain water harvesting	Not constructed
4	Shelter Home	Not up to the mark
5`	First Aid Box	Not available
6	CER expenditure	Not provided
7	Public Hearing Community	Yet not comply
8	Green Belt	Yet not developed
9	Gard Land/Trenches	Not constructed
10	Occupation	Yet not conducted
11	Hydrological Study	Yet not conducted
12	Ground water Abstraction	Not done

Observation:

1. During the Joint Committee inspection, mining work was found closed due to the water logging in the mine pit.
2. The joint committee has observed that the boundary pillars of the mining lease area are not properly situated as per KML file provided by the mines inspector Mining Department, Banda (U.P.),
3. Satellite imaginary depicted that the human habitation is around 35 meter from the lease area,
4. The Joint Committee has found permanent display boards related to the mine only. Safety slogans and blasting displays have not been placed so far. The size of the display is also questionable,
5. The Joint Committee found that the few employees present on the site only wore safety helmets, none of the employees were wear shoes, reflector jackets etc.
6. Lessee has yet not submitted the six monthly compliance reports to all concerned departments.
7. Lessee has yet not submitted the Environmental statement to the Ro-UPPCB, Banda.
8. Lessee has yet not conducted an occupational health examination of the worker working in the mine.
9. Lessee has yet not planted a single plant within the lease area,
10. The Lessee has provided very small shelter for the worker outside the lease area,

11. Lessee does not have a water sprinkling system at the site,
12. The Joint Committee has observed that all lessee in the area of question uses significant amounts of small and heavy types of machinery for mining activity. Photographs taken during the inspection have also been enclosed.
13. At the time of inspection PTZ Camera and Dharma Kata (Weighing Bridge) were not found, in this regard the Mine Inspector present during the inspection informed that as per the issued mining guidelines, installation of Dharma Kata (Weighing Bridge) and PTZ Camera is not applicable in the mining area (Khanda, Boulder) having lease area less than 5 ha.
14. No records related to the mining lease area were made available by the representative present at the time of inspection.



State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Mumtaj Ali,
Late Shri Farzand Ali,
R/o Muhalla- Khunti Chauraha,
Aliganj City, Banda, UP-210001

Ref. No. 360...../Parya/SEIAA/5001/2019Date: 05/10 ~~September~~, 2020

Sub: Environmental Clearance for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 05, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).

Dear Sir,

Please refer to your application/letter dated 20-08-2019, 02-09-2019, 23-06-2020, 25-06-2020 & 10-08-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-08-2020 and SEIAA meeting 01-09-2020.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 05, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 421/Parya/SEAC/5001/2019 dated 27/11/2019.
3. The public hearing was organized on 28/02/2020. Final EIA report submitted by the project proponent on 23/06/2020.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/41427/2019		
2. File No. allotted by SEIAA, UP	5001		
3. Name of Proponent	Shri Mumtaj Ali S/O-Late Shri Farzand Ali		
4. Full correspondence address of proponent and mobile no.	R/O-Muhalla-Khunti Chauraha, Aliganj, City & District-Banda (U.P.)		
5. Name of Project	Building Stone, Khanda, Gitti & Boulder Mining Project		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 2450 (Khand No.-05)		
7. Name of River	NA		
8. Name of Village	Jarar		
9. Tehsil	Naraini		
10. District	Banda (U.P)		
11. Name of Minor Mineral	Building Stone, Khanda, Gitti & Boulder Mining Project		
12. Sanctioned Lease Area (in Ha.)	2.0 ha.		
13. Mineable Area (in Ha.)	2.0 ha.		
14. Zero level mRL	NA		
15. Max. & Min mrl within lease area	Maximum mRL 190.95 mRL Minimum mRL 163.90 mRL		
16. Pillar Coordinates (Verified by DMO)	Pillar	Latitude	Longitude
	A	25° 18' 55.26" N	80° 21' 39.03" E
	B	25° 18' 53.48" N	80° 21' 42.24" E
	C	25° 18' 55.85" N	80° 21' 48.05" E
	D	25° 18' 58.84" N	80° 21' 46.32" E
17. Total Geological Reserves	397655 m ³		
18. Total Mineable Reserves in LOI	20000 m ³ per year		
19. Total Proposed Production (in five year)	100000 m ³		
20. Proposed Production/year	20000 m ³ per year		
21. Sanctioned Period of Mine lease	20 Year		
22. Production of mine/day	66.67 m ³ day		
23. Method of Mining	Open cast, Manual, Semi-mechanized		



24. No. of working days	300	
25. Working hours/day	8 hours/day	
26. No. Of workers	28	
27. No. Of vehicles movement/day	5-6 Vehicles movement/day	
28. Type of Land	Highly Undulated Stony Scrub.	
29. Ultimate Depth of Mining	6 m	
30. Nearest metalled road from site	MDR 118 about 3.01 km towards East direction from the project site	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking water	0.38 KLD
	Suppression of dust	7.20 KLD
	Plantation	0.80 KLD
	Others (if any)	-
	Total	8.38 KLD (Approx. 8.5 KLD)
32. Name of QCI Accredited Consultant with QCI No. and period of validity.	Environmental Research and Analysis, Lucknow (U.P.) Certificate No. NABET/EIA/1619/IA0019 and valid up to 2/09/2020	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No.1020/ Khanij -30 dated 15/06/2019	
35. Details of Lease Area in approved DSR	शुद्धि पत्र पत्रांक- 1374/Khanij-30, बाँदा दिनांक: 13/ 08/2019 , Page No.1, Sr. No.- 14	
36. Proposed CER cost	1,66,500 (2.5 % of the total Project cost)	
37. Proposed EMP cost/ Total Project cost	Total Project cost -66,60,000	
38. Length and breadth of Haul Road	600 m length and 6 m width	
39. No. of Trees to be Planted	100	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 07-08-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 01-09-2020 has decided to grant the Environmental Clearance to the title project for collection of 20000 m³ per year is proposed lease area 2.0 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
- Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
- Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
- Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
- Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.



9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

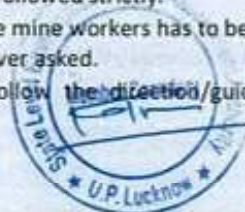
1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.



7. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
8. The Environmental clearance will be co-terminus with the mining lease period.
9. Explosive cannot be stored on the site.
10. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
11. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
12. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
13. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
14. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
15. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.
16. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
17. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
18. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
19. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
20. Rain water harvesting shall be undertaken to recharge the ground water source.
21. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
22. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
23. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
24. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
27. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.



28. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
29. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
30. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
31. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
32. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
33. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
34. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
35. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
36. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
37. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
38. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
39. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
40. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
41. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
42. Project Proponent shall explore the possibility of using solar energy where ever possible.
43. Commitment towards CER has to be followed strictly.
44. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
45. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.



46. The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
 Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5001/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
 Member Secretary, SEIAA



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

181855/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023

Date: 31/05/2023

To,

M/s

MUMTAJ ALI

GATA No. 2450, KHAND No. 05, LEASE AREA 2.0 Hac., Vill.
JARAR, Teh. NARAINI, BANDA, 210129

Application Id-
20591044

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MUMTAJ ALI** located at **GATA No. 2450, KHAND No. 05, LEASE AREA 2.0 Hac., Vill. JARAR, Teh. NARAINI, BANDA, 210129.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MUMTAJ ALI **granted for the period from 31/05/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda, Boulder, Gitti)	20000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Gitti).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Gitti) - 20000 Cu Meter/Year by opencast and semi mechanized mining in 2.0 Ha. leased area at GATA No. 2450, KHAND No. 05, LEASE AREA 2.0 Hac., Vill. JARAR, Teh. NARAINI, BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA), vide Letter No. 360/Parya/SEIAA/5001/2019 dated 05.10.2020 and submit its compliance report to UPPCB.
3. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
4. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
5. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda, Boulder, Gitti).
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Building Stone (Khanda, Boulder, Gitti) shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Building Stone (Khanda, Boulder, Gitti) collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
19. Consent fees if revised, shall be payable by industry from the date of its applicability.
20. Industry shall comply with the relevant provisions of Environmental Laws.
21. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2023.06.02 12:22:37 +05'30'

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्राकृतिकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कंपोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 1020 / खनिज-30, बाँदा

दिनांक : जून 15, 2019

क्लस्टर प्रमाण-पत्र

प्रमाणित किया जाता है कि श्री मुनताज अली पुत्र स्व. श्री फरजन्द अली निवासी मु.0-खूटी चौराहा, अलीगंज, शहर व जिला बाँदा को पत्रांक-826/खनिज-30, बाँदा दिनांक 08.08.2019 के माध्यम से गाटा सं०-2450 (खण्ड सं०-06), ग्राम-जरर, तहसील नरैनी, जगमद बाँदा सेतु कुल 2.00 हे० गिट्टी/पत्थर के खनन क्षेत्र के संबंध में सहमति पत्र (एल०ओ०आई०) निर्गत किया गया है। ओ०ए० नं०-188/2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय न्याधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०एम० नं०-L-11011/175/2018-1A-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित होता है। (लागू नहीं)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

- 1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

उक्त सभी खनन क्षेत्रों का कुल योग.....हेक्टेयर (05 हे० से कम) है। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता है। संबंधित प्रकरण श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

1) गाटा सं०- 2450 (खण्ड सं०-1)	ग्राम-जरर	खनन क्षेत्र	2.00	हेक्टेयर
2) गाटा सं०- 2450 (खण्ड सं०-3)	ग्राम-जरर	खनन क्षेत्र	2.00	हेक्टेयर
3) गाटा सं०- 2450 (खण्ड सं०-4)	ग्राम-जरर	खनन क्षेत्र	0.80	हेक्टेयर
4) गाटा सं०- 2450 (खण्ड सं०-6)	ग्राम-जरर	खनन क्षेत्र	2.00	हेक्टेयर
5) गाटा सं०- 2450 व 2451 (खण्ड सं०-7)	ग्राम-जरर	खनन क्षेत्र	1.21	हेक्टेयर
6) गाटा सं०- 2451 (खण्ड सं०-2)	ग्राम-जरर	खनन क्षेत्र	1.21	हेक्टेयर
7) गाटा सं०- 2451 (खण्ड सं०-3)	ग्राम-जरर	खनन क्षेत्र	1.40	हेक्टेयर
8) गाटा सं०- 2451 (खण्ड सं०-4)	ग्राम-जरर	खनन क्षेत्र	0.80	हेक्टेयर
9) गाटा सं०- 2451 (खण्ड सं०-5)	ग्राम-जरर	खनन क्षेत्र	2.75	हेक्टेयर

उक्त खनन क्षेत्रों का कुल योग 15.97 हेक्टेयर (05 हे० से अधिक) है। संबंधित प्रकरण की श्रेणी बी-1 से आच्छादित होता है।

अथवा

ध) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे० से अधिक निम्नांकित एकल खण्ड क्षेत्र है :-

- 1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

संबंधित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई०ए०सी० भारत सरकार/एस०ई०आई०ए०ए०, यू०पी०/डी०ई०आई०ए०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

भवदीय


(शैलेन्द्र सिंह)

खान अधिकारी, बाँदा।

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी

बांदा।

संख्या— 764/मा० प्लान/2016

दिनांक 13/08/2019

विषय— पट्टाधारक श्री मुमताज अली पुत्र स्व० स्व० श्री फरजन्द अली के पक्ष में स्वीकृत जनपद—
बांदा में तहसील—नरैनी ग्राम—जरर मू०सं०—2450(ख०सं०—5) क्षेत्रफल 2.0 हे० में उपखनिज
ग्रे० ख०गि०बो० के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक
श्री मुमताज अली पुत्र स्व० स्व० श्री फरजन्द अली द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर
प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त
अधिकारों का प्रयोग करते हुये दिनांक 13.08.2019 को कर दिया गया है।

- 1— “खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-
 - (अ) “खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 20000 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
 - (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
 - (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
 - (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
 - (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
 - (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
 1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई उँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
 5. प्रत्येक ब्लॉस्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
 7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जायें।

MP-Interior-Police



8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।
- संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: (1)/मा0 प्लान/2016 तद् दिनांक।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद-बांदा।
- 2- पट्टाधारक श्री मुमताज अली पुत्र स्व० स्व० श्री फरजन्द अली नि० मु० खुंटी घौराहा, अलीगं, बांदा।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : ८३५ / खनिज-३०, बाँदा

दिनांक : जून ०८, २०१९

सहमति-पत्र (लेटर ऑफ इन्टेंट)

श्री मुमताज अली
पुत्र स्व० श्री फरजन्द अली
निवासी मु०-खूँटी चौराहा, अलीगंज,
शहर व जिला बाँदा।
पिनकोड-२१०००१

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-३२३६/८६-२०१७ ५७(सा)/२०१७ दिनांक १२ दिसम्बर, २०१७ व शासनादेश संख्या-२६४४/८६-२०१८-५७(सा०)/२०१७टीसी दिनांक १७.१०.२०१८ में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-१९६३ के अध्याय-४ के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-६६/खनिज-३०, बाँदा दिनांक २२.०२.२०१९ जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की तहसील नरैनी स्थित ग्राम-जरर के गाटा सं०-२४५० (खण्ड सं०-५) रकबा २.०० हे० में मात्रा २०,००० घनमीटर प्रतिवर्ष उपलब्ध उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्टर हेतु मु० २०८.०० रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक २५.०६.२०१९ द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक १२.१२.२०१७ में बिन्दु सं०-१९ के उपबिन्दु (२) में यह प्राविधानित है कि "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा २५ प्रतिशत प्रतिभूति जमा एवं २५ प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का ५० प्रतिशत के समतुल्य धनराशि एम०एस०टी०सी० के ई पेमेन्ट गेटवे पर आर०टी०जी०एस०/एन०ई०एफ०टी० द्वारा लेटर आफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट मनी समायोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक १२.१२.२०१७ में दी गयी शर्त :-

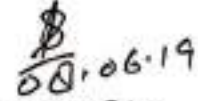
- (१) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना १०००० घन मी० को निविदा/नीलामी की दर रुपया घन प्रति मी० से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर १० प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी।
- (२) सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का २५ प्रतिशत और स्वामित्व की पहली किस्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का २५ प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बचाने की धनराशि (अर्नेस्ट मनी) प्रथम किस्त में समायोजित कर ली जायेगी।
- (३) पट्टे के प्रथम वर्ष की शेष किस्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से १० प्रतिशत वृद्धि के साथ नियमावली-१९६३ के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।



(2)

- (4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन कराएगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा तथा इसका अनुक्षण करेगा।
- (5) चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स ब्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 संपठित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- (6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आरवासन की धनराशि निर्धारित रीति से जमा करेगा।
- (7) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

अतः ई-निविदा सह ई-नीलामी खोले जाने हेतु गठित समिति की संस्तुति दिनांक-25.05.2019 के आधार पर आपके पक्ष में उपरोक्त क्षेत्र की ई-निविदा सह ई-नीलामी चयनित करते हुए निर्देशित किया जाता है कि भारत सरकार के वन, पर्यावरण एवं जलवायु मंत्रालय भारत सरकार की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15 जनवरी 2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से पर्यावरण स्वच्छता प्रमाण-पत्र तथा निदेशक, भूतत्व एवं खनिकर्म उ०प्र० लखनऊ से अनुमोदित खनन योजना प्राप्त कर प्रस्तुत करें। बयाने की धनराशि (अर्नेस्ट मनी) के रूप में दी गयी धनराशि मु० 8,00,000.00 रु० (आठ लाख रुपये मात्र) का भुगतान किया गया है। शासनादेश दिनांक 12.12.2017 के बिन्दु सं०-19(2) में दिये गये निर्देश के क्रम में बोली में दी गयी धनराशि का 50 प्रतिशत 02 कार्य दिवसों में जमा करना सुनिश्चित करें, यदि नियत अवधि में उक्त धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी बयाने की धनराशि रु० 8,00,000.00 जब्त कर दी जायेगी, जिसका पूर्ण उत्तर दायित्व आपका होगा।

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/
कृते जिलाधिकारी, बाँदा।पत्रांक व दिनांक तदैव।प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजरतगंज, लखनऊ।


अपर जिलाधिकारी (वि०/रा०)/
कृते जिलाधिकारी, बाँदा।

गाटा नं०- 2450, खण्ड नं०- 05 प्रस्तावित पट्टे धारक मैसर्स श्री मुमताज अली पुत्र श्री फरजंद अली द्वारा खनन पट्टे का क्षेत्रफल- 2.0 हे० (20,000.00 घन मी०/वर्ष), ग्राम-जरर, तहसील- नरैनी, जनपद- बाँदा प्रस्तावधारक को अवयस्क खनिज बिल्डिंग स्टोन (खण्डा, गिट्टी एवं बोल्डर) माइनिंग प्रोजेक्ट पर दिनांक- 15.02.2020 को आयोजित लोक सुनवाई का कार्यवृत्त :-

उपरोक्त अवयस्क माइनिंग प्रोजेक्ट की पर्यावरण स्वीकृति प्राप्त करने विषयक मैसर्स श्री मुमताज अली पुत्र श्री फरजंद अली के आवेदन पत्र पर सम्यक् विचारोपरान्त बोर्ड द्वारा संख्या- एस०ओ०/सा-2/एनओसी-4504/2020/बाँदा दिनांक 17.01.2020 जो जिलाधिकारी, बाँदा को सम्बोधित है, अखिल भारतीय उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा को पृष्ठांकित है, के निर्देश के अनुपालन में जिलाधिकारी, बाँदा से लोक सुनवाई आयोजित करने सम्बन्धी दिनांक, स्थान एवं समय नियत करने का अखिल अधिकारी, बाँदा के अनुरोध पत्र पर जिलाधिकारी, बाँदा द्वारा दिनांक 28.02.2020 को तहसील - नरैनी सभागार, जनपद- बाँदा नियत की गई थी। पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 धारा-3 की उपधारा (1) (2) के खण्ड 'अ' के अन्तर्गत पर्यावरण समाधान निर्धारण अधिसूचना संख्या-एस०ओ०-1533 दिनांक 14.09.2006 यथा संशोधित में वर्णित प्राविधानों के अन्तर्गत निम्न दिनांक से एक माह पूर्व हिन्दी दैनिक समाचार पत्र "आज" के कानपुर संस्करण एवं अंग्रेजी दैनिक समाचार पत्र "दि भायनियर" के लखनऊ संस्करण में दिनांक 28.01.2020 को प्रकाशित करायी गयी थी।

आज दिनांक 28.02.2020 को जिलाधिकारी, बाँदा द्वारा नामित अपर जिलाधिकारी की अध्यक्षता में लोक सुनवाई का आयोजन तहसील- नरैनी सभागार, बाँदा में किया गया। उक्त लोक सुनवाई में निम्नांकित सदस्य गृह्य तथा उपस्थित थे।

1. श्री संतोष बहादुर सिंह, अपर जिलाधिकारी, जनपद-बाँदा।
2. डा० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा।
3. श्रीमती शान्ती देवी, खनिज विभाग, बाँदा।
4. ए०के० त्रिणवी, परामर्शी मैसर्स एनवायरमेंटल रिसर्च एण्ड एनालिसिस, प्लेट सं० 203, द्वितीय तल, यश सिल्वर हाइट, महानगर, फैजाबाद रोड, लखनऊ।

उक्त उपस्थित सदस्यों की उपस्थिति की छायाप्रति संलग्न है।

डा० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा द्वारा लोक सुनवाई के सम्बन्ध में संक्षिप्त विवरण से उपस्थित जनसमुदाय को अवगत कराया गया कि उक्त परियोजना में खनिज बिल्डिंग स्टोन (खण्डा, गिट्टी एवं बोल्डर) माइनिंग प्रोजेक्ट कार्य हेतु गाटा नं०- 2450, खण्ड नं०- 05, ग्राम- जरर, तहसील- नरैनी, जनपद-बाँदा में प्रस्तावित है उपरोक्त अधिसूचना में उल्लिखित प्राविधानों के अनुपालन में खनन परियोजना को प्रारम्भ करने से पूर्व उ०प्र० सरकार द्वारा गठित अखिल भारतीय उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा से पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है। उक्त परियोजना का पर्यावरण प्रभाव निर्धारण करने के पूर्व खनन क्षेत्र के आस-पास लोक सुनवाई आयोजित किया जाना प्राविधानिक



प्रमुख सचिव, उ०प्र० शासन, पर्यावरण अनुभाग-2, लखनऊ को पत्र सं०
ए० ए० - २-2018-103 (पयाँ)/200/ दिनांक 23.04.2018, पर्यावरण अजागरितों के कारणों से त्वरित
विचारों से संबंधित निर्देशक मू० व ए० खनिर्मा निर्देशालय, उ०प्र०, लखनऊ को पत्र सं०
ए० ए० - २-2018-103 (पयाँ)/200/ दिनांक 27.08.2018 के अनुसार एक तहसील की शी पर तहसील
कार्यक्रम ने संबंधित सुनवाई को कराये जाने का संतोख किया गया है। इसके अतिरिक्त यह भी ज्ञात
गया कि प्रबंधक द्वारा मैसर्स एनवायरमेंटल रिसर्च एण्ड एंगलिसिस, प्लॉट सं० 103, ब्रिटिश
राज निदेशक हाइट, महानगर, फैजाबाद रोड, लखनऊ को परामर्शी नियुक्त किया गया। इससे परिचालन
व्यवस्थाएं एवं कार्यवाही योजना बोर्ड में प्रस्तुत की गयी हैं जिससे
उत्पन्न होने वाले अपेक्षित अधिरूचना में वर्णित प्राविधानों के अन्तर्गत जिलाधिकारी कार्यालय को
अनुमति दी जाये, बांदा एवं जिला पंचायत, बांदा के कार्यालयों जनता के सुझाव, विचार टीका टिप्पणी
आदि को उपस्थित करायी गयी। उक्त परियोजना के सम्बन्ध में उपस्थित जनसमुदाय के विश्वास
को ध्यान रखते हुए क्षेत्रीय अधिकारी द्वारा बैठक में उपस्थित परामर्शी से आग्रह किया गया।

प्रस्तावित मैदान एवं यादवमैदान रिसर्च एण्ड एनालिसिस, फ्लैट सं० 203, द्वितीय मं, दश सिल्ल
नं० 10, महानगर मंजाबद रोड, लखनऊ के प्रतिनिधि श्री. ए०के० त्रिपाठी द्वारा अग्रगत कराया गया कि
प्रस्तावित परियोजना गाटा नं०- 2450, खण्ड नं०- 05, ग्राम- जरर की है। प्रस्तावित गन्तव्य खुली खा
लैंड-मैनुफैक्चरिंग प्रक्रिया के दौरान किया जायेगा। वर्षा ऋतु में खनन कार्य पूर्ण रूप से प्रभावित है। ख
खनन कार्य दिन में ही किया जायेगा। खण्ड, गिट्टी एवं बोल्टर अर्ध यान्त्रिक प्रक्रिया में एकत्रित हो
लक्षण तथा प्रदूषण में रोगी पैकेटाइज्ड विधि द्वारा लोड किया जायेगा। पर्यावरण प्रदूषण प्रदूषण प्रदूषण
का प्रदूषण में लक्ष्य बनायी गयी है। परियोजना में किसी भी प्रकार का निर्माण कार्य नहीं किया जायेगा।
परियोजना के लिये निकटतम ग्रामवासियों द्वारा ही मजदूरी ली जायेगी परन्तु एक अच्छाई का कार्य
कराया जायेगा। जिसमें कार्य करने वाले मजदूरों के लिये समुचित अवसर प्रदान क
कराया जायेगा। टैक्सेट एवं फर्स्टेड की व्यवस्था इत्यादि की जायेगी।

संरक्षण द्वारा संभवतः कराया गया कि उक्त खनन सज्जीय एवं निजी निर्माण हेतु, प्रयोग किया जाय।
संरक्षण द्वारा सरकार द्वारा वर्णित प्राविधानों के अन्तर्गत किसी भी खनन कार्य से पर्यावरण पर पड़ने का
प्रभाव को अत्यन्त कम करने हेतु पर्यावरणीय प्रदूषण योजना तैयार कर प्रस्तुत की जाना होती है।
यह बहुत प्रदूषण नियंत्रण हेतु उक्त परियोजना में कार्य करने वाले अधिकारियों को प्रशिक्षण देकर यह सुनिश्चित
करा जायेगा कि उक्त परियोजना से पर्यावरण प्रभावित न हो। परियोजना के शुरू होने से आसपास के अन्य
पर्यावरणीय प्रदूषण नियंत्रण में सुधार होगा (जैसे बेहतरीन सड़क, गैरजल सुविधाओं में सुधार, गलत स्थानों पर
खनन, अस्वास्थ्यकर परियोजना से सरकार को सौख्य प्रदान होगी। यहाँ औद्योगिक और नगरिकों को
सुख प्रदान करने हेतु परियोजना में कार्य करने वाले सफ़्त अधिकारियों के स्वास्थ्य की पूर्ण निगरानी परतर्क्य

प्रस्तावों द्वारा यह भी अवगत कराया गया कि पर्यावरण एवं वन मंत्रालय भारत सरकार के पर्यावरण अखिल अधिकार 2006 के अनुसार खनन पट्टे के संचालन से पूर्व पर्यावरणीय कथौली लेन जलनी इन्फोर्म उभी एक खनन पट्टे का संचालन लम्बित पड़ी हुई है। इस विषय ने सततता में 100% का सततता— 421/F&W/SEAC/5001/2019 दिनांक 27.09.2019 के अनुपालन से स्वस्थित प्रयोजन को अ 100% (हाउट) को फिल्ट्र मानीटर्स और एक्स्ट्रैक्ट संकण्डरी डाक्टो के आधार पर तयार किया गया

नर-अध्यापक कमलशशी, सहायक वैज्ञानिक अधिकारी द्वारा उपरिष्ठत ग्रामवासियों से अपने-अपने-अपने-सुझाव एवं कुराये ज्ञाने हेतु बार-बार आमंत्रित किया गया परन्तु ग्रामवासियों द्वारा कोई प्रश्न नही

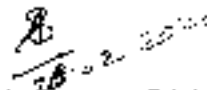
सन्तुष्टिपूर्वक मद्देनारेक श्री मुनसाज अली, द्वार ग्रामवासियों को आश्वासन दिया गया कि सरकार द्वारा लगे हुए सभी नियमों व कानूनों के अनुसार ही खनन संचालन का कार्य किया जायेगा एवं गामवासियों द्वारा की गई समस्याओं का जल्दी से निराकरण किया जायेगा तथा मेरे द्वारा यह प्रस्ताव दिया जायेगा कि मेरे द्वारा खनन संचालन के समय ग्रामवासियों को किसी भी प्रकार की समस्या न हो। तथा विकेन्द्रित समस्याओं द्वारा कार्यक्षमता के अनुसार रोजगार उपलब्ध करवाया जायेगा। वृद्धावस्था का ध्यान रखा जायेगा एवं लैडिईओआरओ के अंतर्गत ग्राम विकास के कार्य किये जायेंगे तथा पर्यावरण संरक्षण हेतु नियम पुराने कानून नियमों एवं लाइट इन्वायरमेंटल इनीकट असेसमेंट एण्ड इन्वायरमेंट मैनेजमेंट प्लान के प्रावधानों के अन्तर्गत ही शर्तों का पूर्णतः अनुपालन किया जायेगा।

अपर जिलाधिकारी गढ़ांडय द्वारा ग्रामवासियों को अवगत कराया गया कि गाटा नं०- 2450, खण्ड- 24, क्षेत्रफल- 2.0 है। (20,000.00 घन मी०/वर्ग) खनन क्षेत्र की जो प्रस्तावना प्रस्तुत की गयी है उसमें 100 टन ईंधन का सुझाव है तो अगर अपना पक्ष रख सकते है तथा साथ ही सोईआर० की प्रस्तावना के अनुसार प्रदूषणकारी द्वारा सभी कार्य समयानुसार दिये जायेंगे एा ग्रामवासियों को प्रदूषण के आधार पर रोजगार उपलब्ध कराया जायें। साथ ही ग्रामवासियों को यदि बाद में भी प्रदूषण के अर्थ कोई भी समस्या होती है तो उनके द्वारा उपजिलाधिकारी, खाना अधिकारी एवं सहायक

हान का सूचना दी जा सकती है तथा गान विकस हेतु नियमानुसार खनिज निधि के अनुसार कार्य किया जाय। उक्त स्थल पर तार फेंसिंग अवश्य करावें एवं पर्यावरण संरक्षण हेतु अधिक से अधिक वृक्षरोपण किया जाय।

इस मामले सम्बन्धी, सहायक वैज्ञानिक अधिकारी, द्वारा ग्रामवासियों को पर्यावरण संरक्षण हेतु जलस्रोत का प्रयोग न किया जाना, अत्यधिक वृक्षारोपण किया जाना, हान का अनावश्यक न कजत किया जाना, अश्वत्थिग मृगपण्डों का कड़ाई से पालन करना आदि सुझाव दिये गये। अन्त में उक्त ग्राम जनसमूह को जल प्रदाय करते हुए अम्बर जिलाधिकारी से लोक चुनवर्ग के समापन हेतु आवश्यक अनुमति प्राप्त की जाय। लोक चुनवर्ग में समापन की घोषणा की गयी।


(श्री नाथदी कमलेश्वरी)
सहायक वैज्ञानिक अधिकारी
संग्रह प्रदूषण नियंत्रण बोर्ड
बोदा।


(श्री संतोष बहादुर सिंह)
अम्बर जिलाधिकारी (वि०/रा०)
जनपद-बोदा।

क्र.सं.	नाम	पिता का नाम	आ.सं.	पता
1.	श्री. अ. ल. शर्मा	श्री. अ. ल. शर्मा	100/100	...
2.	...	...	...	...
3.	...	...	...	...
4.	...	...	...	...
5.	...	...	...	...
6.	...	...	...	...
7.	...	...	...	...
8.	...	...	...	...
9.	...	...	...	...
10.	...	...	...	...
11.	...	...	...	...
12.	...	...	...	...
13.	...	...	...	...
14.	...	...	...	...
15.	...	...	...	...
16.	...	...	...	...
17.	...	...	...	...
18.	...	...	...	...

शिवरूपकाथानि

1994年12月

[illegible]

2018

3 I	Lease	Lavlesh
S.N.	EC conditions	Status of Compliance on site
	Person on site visit	Mr. Ajay Singh
1	Pillar (18)	Only 6 pillars was found intact
2	Solar	Not installed
3	Rain water harvesting	Not constructed
4	Shelter Home	Not up to the mark
5`	First Aid Box	Not available
6	CER expenditure	Not provided
7	Public Hearing Community	Yet not comply
8	Green Belt	Yet not developed
9	Gard Land/Trenches	Not constructed
10	Occupation	Yet not conducted
11	Hydrological Study	Yet not conducted
12	Ground water Abstraction	Not done

Observation:

1. At the time of inspection, mining work was found closed due to the rainy season.
2. At the time of inspection, the employees were equipped with personal protective equipments such as helmets, safety shoes and reflector jackets.
3. Satellite imaginary depicted that the human habitation is around 130 meter from the lease area,
4. At the time of inspection, permanent display boards related to the mine and banners related to safety were found.
5. At the time of inspection it was found that the pillars of the mining lease area is not properly situated as per KML file provided by mines inspector Mining Department, Banda (U.P.).
6. At the time of inspection PTZ Camera and Dharma Kata (Weighing Bridge) were not found, in this regard, the Mine Inspector present informed that as per the issued mining guidelines, installation of Dharma Kata (Weighing Bridge) and PTZ Camera is not applicable in the mining area (Khanda, Boulder) as per norms.
7. At the time of inspection, water tankers were found near mining site for the purpose for sprinkling of water to prevent dust emission during the movement of vehicles.
8. At the time of inspection, a temporary labour shelter place was found constructed near the mining lease area site.
9. At the time of inspection, the joint committee has directed for more plantation around mining lease area.
10. Dust bins for the collection of solid waste generated by workers and permanent/temporary toilets for workers were not found/installed in the mining lease area.

2019



कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 4073 / खनिज-30, बाँदा

दिनांक : मार्च 6, 201

सहमति-पत्र (लेटर ऑफ इन्टेंट)

मे० शिवार्पन ट्रेडिंग कम्पनी
प्र० श्री लवलेश सिंह
पुत्र श्री लोचन सिंह
निवासी मु०-कालूकुआ, बबेरु रोड,
तहसील व जिला बाँदा।
पिनकोड-210001

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-3236/86-2017 57(सा)/2017 दिनांक 12 दिसम्बर, 2017 व शासनादेश संख्या-2644/86-2018-57(सा०)/2017 टीसी दिनांक 17.10.2018 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1983 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-61/खनिज-30, बाँदा दिनांक 01.12.2018 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा तहसील नरैनी स्थित ग्राम-जरर के गाटा सं०-2450 (खण्ड सं०-06) रकबा 2.00 हे० में मात्रा 20,000 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज इमारती पत्थर खण्डा, गिट्टी, बोल्टर हेतु मु० 309.00 रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 21.02.2019 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 12.12.2017 में बिन्दु सं०-19 के उपबिन्दु (2) में यह प्राविधानित है कि "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि एम०एस०टी०सी० के ई पेमेन्ट गेटवे पर आर०टी०जी०एस०/एन०ई०एस०टी० द्वारा लेटर आफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट मनी समायोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जप्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 12.12.2017 में दी गयी शर्तें :-

- (1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना 10000 घन मी० को निविदा/नीलामी की दर रूपया धन प्रति मी० से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किस्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बचाने की धनराशि (अर्नेस्ट मनी) प्रथम किस्त में समायोजित कर ली जायेगी।
- (3) पट्टे के प्रथम वर्ष की शेष किस्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1983 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।

4-1



- ६ पट्टाधारक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन कराएगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा तथा इसका अनुक्षण करेगा।
- ७ ध्वनित आवेदक नियम-34 के प्रावधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 संप्रति अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- ८ प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- ९ लेटर आफ इन्टेन्ट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर समक्ष प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

अतः ई-निविदा सह ई-नीलामी खोले जाने हेतु गठित समिति की संस्तुति दिनांक-21.02.2019 के आचार पर आपके पक्ष में उपरोक्त क्षेत्र की ई-निविदा सह ई-नीलामी ध्वनित करते हुए निर्देशित किया जाता है कि भारत सरकार के वन, पर्यावरण एवं जलवायु मंत्रालय भारत सरकार की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15 जनवरी 2016 में उल्लिखित प्रावधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु समक्ष स्तर से पर्यावरण स्वच्छता प्रमाण-पत्र तथा निदेशक, भूतत्व एवं खनिकर्म उ०प्र० लखनऊ से अनुमोदित खनन योजना प्राप्त कर प्रस्तुत करें। बयाने की धनराशि (अर्नेस्ट मनी) के रूप में दी गयी धनराशि मु० 8,00,000.00 रु० (आठ लाख रुपये मात्र) का भुगतान किया गया है। शासनादेश दिनांक 12.12.2017 के बिन्दु सं०-19(2) में दिये गये निर्देश के क्रम में बोली में दी गयी धनराशि का 50 प्रतिशत 02 कार्य दिवसों में जमा करना सुनिश्चित करें, यदि नियत अवधि में उक्त धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी बयाने की धनराशि रु० 8,00,000.00 जफ्त कर दी जायेगी, जिसका पूर्ण उत्तर दायित्व आपका होगा।

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/

कृते जिलाधिकारी, बौदा।

प्रभुकर व दिनांक तदैव।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, कोर्ट बिल्डिंग-11 पलोर, लखनऊ।

8-1

8

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/

कृते जिलाधिकारी, बौदा।

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The proponent

SHIVARPAN TRADING COMPANY

R/o- Muhalla- Kalukuwan, Baberu road, Tehsil and District Banda, U.P. - 210001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/425411/2023 dated 10 Apr 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001UP179452
2. File No.	7770-5043
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Building Stone, Khandas & Gitti, Boulder Mining Project
7. Name of Company/Organization	SHIVARPAN TRADING COMPANY
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 05/06/2023

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





2023

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no. SIA/UP/MIN/425411/2023 & SEIAA, U.P File no-7770-5043

Sub: Environmental Clearance for Proposed Building Stone, Khandas & Gitti, Boulder Mining Project at Gata No. 2450, Khand No. 06, Village- Jarar, Tehsil: Naraini & District- Banda, U.P., (Leased Area- 2.0 ha.).

Dear Sir,

This is with reference to your application / letter dated 13-09-2019, 04-10-2019, 10-04-2023, 08-05-2023 above mentioned subject. The matter was considered by 747th SEAC in meeting held on 11-05-2023 and 734th SEIAA in meeting held on 30-05-2023.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P). to SEAC on 11-05-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone, Khandas & Gitti, Boulder Mining Project at Gata No. 2450, Khand No. 06, Village- Jarar, Tehsil: Naraini & District- Banda, U.P., (Leased Area- 2.0 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 468/Parya/SEIAA/5043/2019, Dated 13/12/2019.
3. The Public Hearing was organized on 28/03/2023. Final EIA Report was submitted by the Project Proponent on 10/04/2023.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/425411/2023
2. File No. allotted by SEIAA, UP	7770-5043
3. Name of Proponent	M/s Shivarpan Trading Company Shri Lavlesh Singh, S/o-Shri Lochan Singh
4. Full correspondence address of proponent and mobile no.	R/o- Muhalla- Kalukuwan, Baberu Road, Tehsil- Banda, District- Banda (U.P), Pin Code-210001
5. Name of Project	Building Stone (Khanda, Gitty, Boulder) Mining Project
6. Project location (Plot/Khasra/Gata No. / khand No.)	Gata No. 2450 Khand No.-06
7. Name of River	N.A
8. Name of Village	Jarar
9. Tehsil	Naraini
10. District	Banda (U.P)
11. Name of Minor Mineral	Stone Mining Project
12. Sanctioned Lease Area (in Ha.)	2.0 Ha.
13. Mineable Area (in Ha.)	1.567 Ha (safety margin 0.433 Ha).
14. Zero level mRL	N.A
15. Max. & Min mrl within lease area	Maximum mRL 180.95 mRL Minimum mrl 149.10 mRL

16. Pillar Coordinates (Verified by DMO)	Pillar No	N	E
	A	25° 18'53.47"	80° 21'42.37"
	A1	25°18'52.87"	80°21'43.49"
	B	25° 18'52.33"	80° 21'44.46"
	B1	25°18'51.19"	80°21'45.05"
	B2	25°18'50.28"	80°21'45.51"
	B3	25°18'49.28"	80°21'46.02"
	C	25°18'48.49"	80°21'46.42"
	C1	25°18'48.96"	80°21'47.58"
	D	25°18'49.51"	80°21'48.79"
	D1	25°18'50.84"	80°21'48.49"
	D2	25°18'52.17"	80°21'48.19"
	E	25° 18'53.56"	80° 21'47.82"
	F	25° 18'54.01"	80° 21'48.96"
	F1	25°18'54.90"	80°21'48.52"
	G	25° 18'55.80"	80° 21'48.04"
	G1	25°18'55.19"	80°21'46.61"
	G2	25°18'54.62"	80°21'45.20"
	G3	25°18'54.06"	80°21'43.81"
17. Total Geological Reserves	460220 m ³		
18. Total Mineable Reserves	325434 m ³		
19. Total Proposed Production (in five year)	100000 m ³ for 5 year		
20. Proposed Production/year	20000 m ³ per year		
21. Sanctioned Period of Mine lease	20 Years		
22. Production for 20 years	400000 m ³ for lease period of 20 years		
23. Method of Mining	Open cast, Semi-Mechanized		
24. No. of working days	250		
25. Working hours/day	8 hours/day		
26. No. Of workers	Approximately 28 workers		
27. No. Of vehicles movement/day	5-6 Vehicles movement/day		
28. Type of Land	Government Land (Stony & undulated)		
29. Ultimate Depth of Mining	18.0 meter for 5 years as per approved mining plan		
30. Nearest metalled road from site	MDR-11B about 3.0 km towards East direction from the project site.		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.38 KLD	
	Suppression of dust	2.7 KLD	
	Plantation	2.0 KLD	
	Others (if any)	-	
	Total	5.08 KLD approx.	
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/ 1922/RA 0200 (Rev01) valid upto January 21, 2024		
33. Any litigation pending against the project or land in any court	NO		
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 1779/ Khanij -30 dated 05/10/2019 (Showing cluster of 18.47 Ha)		
35. Details of Lease Area in approved DSR	शुद्धि पत्र पत्रांक- 1374/पर्या0 सचि0 बाँदा दिनांक: 13/		

	08/2019, Sr. No.- 15
36. Proposed CER cost	Rs. 1668257/-
37. Proposed EMP cost/ Total Project cost	Rs. 98,00,000/-
38. Length and breadth of Haul Road	300 m length and 6 m width
39. No. of Trees to be Planted	2000
40. Monitoring season	1 Oct 2021 to 31 Dec 2021 (post monsoon)

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 11-05-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 30-05-2023 and decided to grant the Environmental Clearance to the title project for collection of 20000 m³ per year for lease area of 2.0 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.

11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:-

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
16. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant

1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.

17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
29. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
30. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the concerning department
31. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
32. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
33. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
34. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

35. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
36. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
37. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
38. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
39. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
40. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
41. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
42. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
43. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
44. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
45. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
46. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
47. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
48. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
49. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
50. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable

material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

51. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
52. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
53. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
54. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
55. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
56. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
57. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
58. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
59. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
60. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
61. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall

preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.

62. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
63. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
64. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
65. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
66. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
67. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
68. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
69. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
70. Project Proponent shall explore the possibility of using solar energy where ever possible.
71. Commitment towards CER has to be followed strictly.
72. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
73. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
74. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981,

the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Banda.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 6/5/2023 3:02:07 PM
Page 11 of 11



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

186688/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023

Date: 15/07/2023

To,

M/s

SHIVARPAN TRADING COMPANY

Gata No. 2450, Khand No. 06, Lease Area 2.0 Hectare, Vill. Jarar, Teh. Naraini, BANDA, 210129

Application Id-
21657625

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHIVARPAN TRADING COMPANY** located at **Gata No. 2450, Khand No. 06, Lease Area 2.0 Hectare, Vill. Jarar, Teh. Naraini, BANDA, 210129.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHIVARPAN TRADING COMPANY **granted for the period from 15/07/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khand, Boulder, Gitti)	20000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

- (i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

- (ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

- (iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda/Git ti/Boulder).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda/Gitti/Boulder) -20000 Cu Meter/Year by opencast and semi mechanized mining in 2.0 hectare leased area Gata No. 2450, Khand No. 06, Vill. Jarar, Teh. Naraini, BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B001UP179452 dated 05.06.2023 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda/Gitti/Boulder).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda/Gitti/Boulder) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रयाजीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 1779/खनिज-30, बाँदा

दिनांक : अक्टूबर 5, 2019

क्लस्टर प्रमाण-पत्र

प्रमाणित किया जाता है कि मे० शिर्वापन ट्रेडिंग कम्पनी प्रो० श्री लवलेश सिंह पुत्र श्री लोचन सिंह निवासी मु०-कालूकुआं, बबेरु रोड, तहसील व जिला बाँदा को पत्रांक-4073/खनिज-30, बाँदा दिनांक-06.03.2019 के माध्यम से गाटा सं०-2450 (खण्ड सं०-6), ग्राम-जरर, तहसील नरैनी, जनपद बाँदा हेतु कुल रकबा 2.00 हे० गिट्टी/पत्थर के खनन क्षेत्र के संबंध में सहमति पत्र (एल०ओ०आई०) निर्गत किया गया है। ओ०ए० नं०-186/2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय न्याधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०ए० नं०-L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित होता है। (लागू नहीं)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

- 1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

उक्त सभी खनन क्षेत्रों का कुल योग.....(05 हे० से कम) है। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता है। संबंधित प्रकरण श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

1) गाटा सं०- 2450 (खण्ड सं०-1)	ग्राम-जरर खनन क्षेत्र 2.00 हेक्टेयर
2) गाटा सं०- 2450 (खण्ड सं०-3)	ग्राम-जरर खनन क्षेत्र 2.00 हेक्टेयर
3) गाटा सं०- 2450 (खण्ड सं०-4)	ग्राम-जरर खनन क्षेत्र 0.60 हेक्टेयर
4) गाटा सं०- 2450 (खण्ड सं०-5)	ग्राम-जरर खनन क्षेत्र 2.00 हेक्टेयर
5) गाटा सं०- 2451 (खण्ड सं०-1)	ग्राम-जरर खनन क्षेत्र 2.50 हेक्टेयर
6) गाटा सं०- 2451 (खण्ड सं०-2)	ग्राम-जरर खनन क्षेत्र 1.21 हेक्टेयर
7) गाटा सं०- 2451 (खण्ड सं०-3)	ग्राम-जरर खनन क्षेत्र 1.40 हेक्टेयर
8) गाटा सं०- 2451 (खण्ड सं०-4)	ग्राम-जरर खनन क्षेत्र 0.80 हेक्टेयर
9) गाटा सं०- 2451 (खण्ड सं०-5)	ग्राम-जरर खनन क्षेत्र 2.75 हेक्टेयर
10) गाटा सं०- 2450 व 2451 (खण्ड सं०-7)	ग्राम-जरर खनन क्षेत्र 1.21 हेक्टेयर

उक्त खनन क्षेत्रों का कुल योग 18.47 हेक्टेयर (05 हे० से अधिक) है। संबंधित प्रकरण की श्रेणी बी-1 से आच्छादित होता है।

अथवा

घ) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे० से अधिक निम्नांकित एकल खण्ड क्षेत्र है :-

- 1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

संबंधित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त दिवरण में ई०ए०सी० भारत सरकार/एस०ई०आई०ए०ए०, यू०पी०/डी०ई०आई०ए०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

(एस०के० पाल)
सर्वेक्षक, बाँदा।

(वीरेंद्र प्रताप सिंह)
खान निरीक्षक, बाँदा।

2039

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 4073 / खनिज-30, बाँदा

दिनांक : मार्च 6, 2019

सहमति-पत्र (लेटर ऑफ इन्टेंट)

मे० शिवार्पन ट्रेडिंग कंपनी
प्रो० श्री लवलेश सिंह
पुत्र श्री लोचन सिंह
निवासी मु०-कालूकुआं, बबेरु रोड,
तहसील व जिला बाँदा।
पिनकोड-210001


Dr. ABDUL RAHMAN
RQPIUPDGMN2, 00MYEAR 2018

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-3236/86-2017 57(सा)/2017 दिनांक 12 दिसम्बर, 2017 व शासनादेश संख्या-2644/86-2018-57(सा०)/2017टीसी दिनांक 17.10.2018 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-61/खनिज-30, बाँदा दिनांक 01.12.2018 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा तहसील नरैनी स्थित ग्राम-जरर के गाटा सं०-2450 (खण्ड सं०-06) रकबा 2.00 हे० में मात्रा 20,000 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज इमारती पत्थर खण्डा, गिट्टी, बोल्टर हेतु मु० 309.00 रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 21.02.2019 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 12.12.2017 में बिन्दु सं०-19 के उपबिन्दु (2) में यह प्रावधानित है कि "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि एम०एस०टी०सी० के ई पेमेन्ट गेटवे पर आर०टी०जी०एस०/एन०ई०एफ०टी० द्वारा लेटर आफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट मनी समायोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 12.12.2017 में दी गयी शर्तें :-

- (1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना 10000 घन मी० को निविदा/नीलामी की दर रूपया घन प्रति मी० से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किस्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेस्ट मनी) प्रथम किस्त में समायोजित कर ली जायेगी।
- (3) पट्टे के प्रथम वर्ष की शेष किस्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1963 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।



- ४) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन कराएगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- ५) चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स बलोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 संप्रति अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- ६) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- ७) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

अतः ई-निविदा सह ई-नीलामी खोले जाने हेतु गठित समिति की संस्तुति दिनांक-21.02.2019 के आधार पर आपके पक्ष में उपरोक्त क्षेत्र की ई-निविदा सह ई-नीलामी चयनित करते हुए निर्देशित किया जाता है कि भारत सरकार के वन, पर्यावरण एवं जलवायु मंत्रालय भारत सरकार की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15 जनवरी 2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से पर्यावरण स्वच्छता प्रमाण-पत्र तथा निदेशक, भूतत्व एवं खनिकर्म उ०प्र० लखनऊ से अनुमोदित खनन योजना प्राप्त कर प्रस्तुत करें। बयाने की धनराशि (अर्नेस्ट मनी) के रूप में दी गयी धनराशि मु० 8,00,000.00 रु० (आठ लाख रुपये मात्र) का भुगतान किया गया है। शासनादेश दिनांक 12.12.2017 के बिन्दु सं०-19(2) में विधेयक निर्देश के क्रम में बोली में दी गयी धनराशि का 50 प्रतिशत 02 कार्य दिवसों में जमा करना सुनिश्चित करें, यदि नियत अवधि में उक्त धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी बयाने की धनराशि रु० 8,00,000.00 जब्त कर दी जायेगी, जिसका पूर्ण उत्तर दायित्व आपका होगा।

Handwritten signature

8
06.03.19

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक लदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. शाखा प्रबन्धक, एन०एस०टी०सी० लिमिटेड, कोर्ट बिल्डिंग-II पलोर, लखनऊ।

Handwritten signature
Dr. ABDUL RAHMAN
RQP/UPDGM/14.004/TEAR 2018

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
कृते जिलाधिकारी, बाँदा।

3 J	Lease	Atharv
S.N.	EC conditions	Status of Compliance on site
	Person on site visit	Mr. Sravan Kumar Singh
1	Pillar (8)	Only 4 pillars was found intact
2	Solar Lights	Not installed
3	Rain water harvesting	Not constructed
4	Shelter Home	Not up to the mark
5`	First Aid Box	Not available
6	CER expenditure	Not provided
7	Public Hearing Community	Yet not comply
8	Green Belt	Yet not developed
9	Gard Land/Trenches	Not constructed
10	Occupation	Yet not conducted
11	Hydrological Study	Yet not conducted
12	Ground water Abstraction	Not done

Observation:

1. At the time of inspection, mining work was found closed.
2. At the time of inspection, the employees were equipped with personal protective equipment's such as helmets, safety shoes, and reflector jackets.
3. At the time of inspection, permanent display boards related to the mine and banners related to safety were found.
4. Satellite imaginary depicted that the human habitation is around 16 meter from the lease area,
5. At the time of inspection it was found that the pillars of mining lease area is not properly situated as per KML file provided by the mines inspector Mining Department, Banda (U.P.).
6. At the time of inspection PTZ Camera and Dharma Kata (Weighing Bridge) were not found, in this regard, the Mine Inspector present informed that as per the issued mining guidelines, installation of Dharma Kata (Weighing Bridge) and PTZ Camera is not applicable in the mining area (Khanda, Boulder) as per norms.
7. At the time of inspection, water tankers were found near the mining site to sprinkle of water to prevent dust emission during the movement of vehicles.
8. At the time of inspection, a temporary labour shelter place was found constructed near the mining lease area site.
9. At the time of inspection, the joint committee directed for more plantations around the mining lease area.
10. Dust bins for the collection of solid waste generated by workers and permanent/temporary toilets for workers were not found installed in the mining lease area.
11. No records related to the mining lease area were made available by the representative present at the time of inspection.



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The LESSEE
 ATHARV CONSTRUCTION COMPANY
 Vill.- Jarar, Teh.- Naraini, Distt.- Banda -210129

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/63433/2019 dated 21 May 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001UP196686
2. File No.	6304/5017
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	"Building Stone (Khanda, Gitti & Boulder) Mine" Project at Gata No.- 2451 (Khand No.- 02), Village- Jarar, Tehsil- Naraini, District- Banda, U.P. (Applied Area : 1.21 ha.)
7. Name of Company/Organization	ATHARV CONSTRUCTION COMPANY
8. Location of Project	Uttar Pradesh
9. TOR Date	27 Nov 2019

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 06/05/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH
*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*




Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/63433/2021 & SEIAA, U.P File no-6304-5017
Sub: Environmental Clearance is sought for Building stone (Khanda, Gitti & Boulders) Mining at Gata No.- 2451 (Khand No.- 2), Village- Jarar, Tehsil- Naraini, District- Banda, U.P. M/S ATHARV CONSTRUCTION COMPANY (Applied Area- 1.21 ha.)

Dear Sir,

This is with reference to your application / letter dated 29-08-2019, 20-09-2019, 21-05-2021, 20-07-2021, 16-12-2021, 08-03-2022 & 27-04-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 23-07-2021 & 14-03-2022 and SEIAA in meeting held on 20-04-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P to SEAC on 23-07-2021 & 14-03-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building stone (Khanda, Gitti & Boulders) Mining at Gata No.- 2451 (Khand No.- 2), Village- Jarar, Tehsil- Naraini, District- Banda, U.P. M/S ATHARV CONSTRUCTION COMPANY, Prop.- Shri Shravan Kumar Singh S/o Shri Vishnupal Singh (Applied Area- 1.21 ha.)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 422/Parya/SEAC/5017/2019, dated: 27/11/2019. The public hearing was organized on 22/12/2020 On-line Final EIA report submitted on 21/05/2021
3. Salient features of the project as submitted by the project proponent:

1.	Name of Proponent	M/S ATHARV CONSTRUCTION COMPANY, Prop.- Shri Shravan Kumar Singh S/o Shri Vishnupal Singh
2.	Full correspondence address of the proponent	R/o –133, A.N.- 1144, Bhawanipur Nagar Daheli Sujanpur, Distt.- Kanpur, (U.P.)
3.	Name of Project	Building stone Khanda, Gitti Boulders Mining Project
4.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 2451 (Khand No.- 2)
5.	Name of Village	Jarar
6.	Tehsil	Naraini
7.	District	Banda
8.	Name of Minor Mineral	Building stone (Khanda, Gitti & Boulders)
9.	Sanctioned Lease Area (in Ha.)	1.21 ha.
10.	Max.& Min mRL within lease area	180 mRL- 150 mRL

11.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25 ^o 18' 53.85"	80 ^o 21' 52.35"
		B	25 ^o 18' 54.74"	80 ^o 21' 51.33"
		C	25 ^o 18' 55.52"	80 ^o 21' 51.85"
		D	25 ^o 18' 57.50"	80 ^o 21' 49.47"
		E	25 ^o 18' 59.20"	80 ^o 21' 50.47"
		F	25 ^o 18' 57.38"	80 ^o 21' 53.23"
		G	25 ^o 18' 58.88"	80 ^o 21' 54.43"
		H	25 ^o 18' 58.02"	80 ^o 21' 55.45"
12.	Total Geological Reserves	1047816 m ³		
13.	Total Mineable Reserves	133168 m ³		
14.	Total Proposed Production (in five years)	60500 m ³		
15.	Proposed Production / year	Year	Production	
		1 st	12100 m ³	
		2 nd	12100 m ³	
		3 rd	12100 m ³	
		4 th	12100 m ³	
		5 th	12100 m ³	
		Total	60500 m ³	
16.	Sanctioned Period of Mine lease	Ten Years		
17.	Production of mine/day	40.33 m ³ (approx.)		
18.	Method of Mining	Opencast Semi-Mechanized		
19.	No.of working days	300 days		
20.	Working hours/day	8 Hours/Day		
21.	No.Of workers	33 (approx.)		
22.	No.Of vehicle movement /day	4 (approx.)		
23.	Type of Land	Govt. revenue land		
24.	Ultimate Depth of Mining	12 meter (average)		
25.	The nearest metalled road from the site	300m		
26.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.40	
		Suppression of dust	1.80	
		Plantation	0.20	
		Others(if any)	-----	
		Total	2.35	
27.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120		
28.	Any litigation pending against the project or land in any court	No		
29.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Banda vide Letter No. 1021/Khanij-30, Banda, Dated 15 th June 2019		
30.	Details of Lease Area in approved DSR	Correction Letter Sanctioned from DMO, Banda vide Letter No. 1374/Khanij-30, Banda, Dated 13 th August 2019 Page No.- 01, S.No.- 18		
31.	Proposed CER cost	1.30 Lakh		

32.	Proposed EMP cost	10.09 Lakh
33.	Length and breadth of Haul Road.	Length- 300m, Width- more than 6.0 m
34.	No. of Trees to be Planted	140

4. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point in time.
5. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 23-07-2021 & 14-03-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 20-04-2022 decided to grant the Environmental Clearance to the title project for collection of 12100 m³ per year lease area of 1.21 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow, and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.

12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Regional Office, MoEF, Gol, Lucknow, and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the MoEF, Gol, Lucknow, and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow, and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Regional Office of the MoEF, Gol, Lucknow, and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 year from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
13. Plantation of trees should be of local indigenous species and may be as per the consultation of the local district Forest Officer.
14. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
15. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
16. The mining plan approved by the Dept. of Mines and Geology, Uttar Pradesh shall be strictly implemented and shall not be operated beyond the validity period.
17. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
18. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be

taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.

19. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
24. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
25. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
26. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
27. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
28. Explosive cannot be stored on the site.
29. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
30. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
31. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
32. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
33. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
34. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation program besides tree plantation. The company shall involve local people in the plantation program. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
35. Blast vibrations study shall be conducted and an observation report submitted to the regional office, MoEF&CC, GoI, Lucknow, and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
36. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.

37. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
38. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expense. The roads shall be blacktopped.
39. Rainwater harvesting shall be undertaken to recharge the groundwater source.
40. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow, and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
41. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
42. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
43. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial *nallahs* if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
44. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
45. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow, and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
46. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow, and U.P. Pollution Control Board regularly.
47. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
48. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
49. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
50. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of

the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.

51. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
52. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
53. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
54. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
55. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
56. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre-monsoon (April-May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
57. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
58. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
59. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
60. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
61. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
62. Project Proponent shall explore the possibility of using solar energy where ever possible.

63. Commitment towards CER has to be followed strictly.
64. Regular health check-up record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
65. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
66. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Banda, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member Secretary
Member Secretary
Date: 5/6/2022 4:34:10 PM
Page 10 of 10



2053

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

190742/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023

Date: 16/08/2023

To,

M/s

ATHARV CONSTRUCTION COMPANY

GATA No. 2451, KHAND No. 02, LEASED AREA 1.21 Hac. Vill. JARAR, Teh. NARAINI, BANDA, 210129

**Application Id-
22335300**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **ATHARV CONSTRUCTION COMPANY** located at **GATA No. 2451, KHAND No. 02, LEASED AREA 1.21 Hac. Vill. JARAR, Teh. NARAINI, BANDA, 210129.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **ATHARV CONSTRUCTION COMPANY** **granted for the period from 16/08/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda/Gitti/Boulder)	12100	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda/Git ti/Boulder).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda/Gitti/Boulder) -12100 Cu Meter/Year by opencast and semi mechanized mining in 1.21 hectare leased area GATA No. 2451, KHAND No. 02, Vill. JARAR, Teh. NARAINI, BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP196686 dated 06.05.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda/Gitti/Boulder).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda/Gitti/Boulder) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.08.16 13:06:08 +05'30'

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रयाजीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।

कार्यालय 2058 कारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 1021 / खनिज-30, बाँदा

दिनांक : जून/5, 2019

क्लस्टर प्रमाण-पत्र

प्रमाणित किया जाता है कि अथर्व कास्ट्रेशन कम्पनी प्रो० श्री श्रवण कुमार सिंह पुत्र श्री विष्णुपाल सिंह निवासी-133 आ०नं०-1144, भवानी नगर दहेली सुजानपुर, जिला कानपुर को पत्रांक-824/खनिज-30, बाँदा दिनांक 08.06.2019 के माध्यम से गाटा सं०-2451 (खण्ड सं०-02), ग्राम-जरर, तहसील नरैनी, जनपद बाँदा हेतु कुल 1.21 हे० गिट्टी/पत्थर के खनन क्षेत्र के संबंध में सहमति पत्र (एल०ओ०आई०) निर्गत किया गया है। ओ०ए० नं०-186/2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय न्याधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०एम० नं०-L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित होता है। (लागू नहीं)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र हैं :-

- 1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

उक्त सभी खनन क्षेत्रों का कुल योग.....हेक्टेयर (05 हे० से कम) है। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता है। संबंधित प्रकरण श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र हैं :-

1) गाटा सं०- 2450 (खण्ड सं०-1)	ग्राम-जरर खनन क्षेत्र 2.00 हेक्टेयर
2) गाटा सं०- 2450 (खण्ड सं०-3)	ग्राम-जरर खनन क्षेत्र 2.00 हेक्टेयर
3) गाटा सं०- 2450 (खण्ड सं०-4)	ग्राम-जरर खनन क्षेत्र 0.60 हेक्टेयर
4) गाटा सं०- 2450 (खण्ड सं०-5)	ग्राम-जरर खनन क्षेत्र 2.00 हेक्टेयर
5) गाटा सं०- 2450 (खण्ड सं०-6)	ग्राम-जरर खनन क्षेत्र 2.00 हेक्टेयर
6) गाटा सं०- 2450 व 2451 (खण्ड सं०-7)	ग्राम-जरर खनन क्षेत्र 1.21 हेक्टेयर
7) गाटा सं०- 2451 (खण्ड सं०-3)	ग्राम-जरर खनन क्षेत्र 1.40 हेक्टेयर
8) गाटा सं०- 2451 (खण्ड सं०-4)	ग्राम-जरर खनन क्षेत्र 0.80 हेक्टेयर
9) गाटा सं०- 2451 (खण्ड सं०-5)	ग्राम-जरर खनन क्षेत्र 2.75 हेक्टेयर

उक्त खनन क्षेत्रों का कुल योग 15.97 हेक्टेयर (05 हे० से अधिक) है। संबंधित प्रकरण की श्रेणी बी-1 से आच्छादित होता है।

अथवा

घ) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे० से अधिक निम्नांकित एकल खण्ड क्षेत्र हैं :-

- 1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

संबंधित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई०ए०सी० भारत सरकार/ एस०ई०आई०ए०ए०, यू०पी०/डी०ई०आई०ए०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

भवदीय

15/6/2019

(शैलेन्द्र सिंह)

खान अधिकारी, बाँदा।

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,

खनिज भवन, लखनऊ।

संय: में

जिलाधिकारी

बांदा।

संख्या- / ना० प्लान / 2016

दिनांक १० / १ / 2019

विषय- पट्टाधारक मे० अथर्व कान्स्ट्रक्शन कम्पनी प्रो० श्री अरुण कुमार सिंह के पक्ष में स्वीकृत जनपद-बांदा में तहसील-नरैनी ग्राम-जरर भू०सं०-2451 क्षेत्रफल-1.21 हे० में उपखनिज ग्रेनाइट खण्ड, गिट्टी, बोल्टर के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक मे० अथर्व कान्स्ट्रक्शन कम्पनी प्रो० श्री अरुण कुमार सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (नरिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 28.07/2019 को कर दिया गया है।

- 1- 'खनन योजना' का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-
 - (अ) 'खनन योजना' का अनुमोदन खनन पट्टा विलेख निष्पत्ति के दिनांक से अगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 12100 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमत्त किया गया है।
 - (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
 - (स) आयुक्त नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां धरतने का दायित्व पट्टेदार का होगा।
 - (द) अनुमोदित खनन योजना को एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखांकित तथा सील प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
 - (च) अनुमोदित खनन योजना में विनिर्दिष्ट प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के खिलाफ पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
 - (छ) खनन योजना के निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
1. बेंच की ऊँचाई अधिकतम 08 मी० एवं बेंच की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलबे विशेषकर टॉप स्लायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेंस का दूरी 60 डिग्री से अधिक न हो, और ऊर्ध्व पर भी अण्डर कटिंग न हो।
 5. प्रत्येक स्लास्टिंग के बाद फेंस ड्रेसिंग करना होगा ताकि तूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गड्ढे को मलबा भरकर समतल कर वृक्षारोपण करना होगा।
 7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जायें।

8. श्रमिकों के लिये श्रमिक किराने मूह उनके पीने के पानी आदि की समुचित व्यवस्था की जाये।
 9. खनन में सिलिका से उत्पन्न होने वाली धीमारी की सम्भयना के दृष्टिगत प्रत्येक छ. माह में श्रमिकों की चिकित्सीय जाघ का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायलय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
2. अतः आपसे अनुरोध है कि अनुसूचित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टाधारक को अनुपालन हेतु उपलब्ध करा कर उनसे प्रप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करे।

संलग्नक: दशोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: ५८८ (1)/मा० प्लान/2016 तद दिनांक।

प्रतिलिपि:-निम्नलिखित को सूचनाएं एवं आवश्यक कार्रवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, 30प्र०, जनपद-बांदा।
- 2- पट्टाधारक भ० अथर्व कान्स्ट्रक्शन कम्पनी प्रा० श्री अरुण कुमार सिंह पुत्र श्री विष्णुपाल सिंह नि० 133 आ०म० 1144 भवानी नगर, दहेली, सुजानपुर।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, 30प्र०, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 824 / खनिज-30, बाँदा

दिनांक : जून 08, 2019

सहमति-पत्र (लेटर ऑफ इन्टेंट)

अथर्व कास्ट्रेशन कम्पनी
प्रो० श्री श्रवण कुमार सिंह
पुत्र श्री विष्णुपाल सिंह
निवासी-133 आ०नं०-1144,
भवानी नगर बहेली सुजानपुर,
जिला कानपुर। पिनकोड-208015

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-3236/86-2017 57(सा)/2017 दिनांक 12 दिसम्बर, 2017 व शासनादेश संख्या-2644/86-2018-57(सा०)/2017टीसी दिनांक 17.10.2018 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1983 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञापित सं०-66/खनिज-30, बाँदा दिनांक 22.02.2019 जारी की गयी। उपरोक्त विज्ञापित के क्रम में आप द्वारा जनपद बाँदा की तहसील नरैनी स्थित ग्राम-जरर के गाटा सं०-2451 (खण्ड सं०-2) एकबा 1.21 हे० में मात्रा 12,100 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्टर हेतु गु० 171.00 रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 25.05.2019 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 12.12.2017 में बिन्दु सं०-19 के उपबिन्दु (2) में यह प्राविधानित है कि "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि एम०एस०टी०सी० के ई पेमेन्ट गेटवे पर आर०टी०जी०एस०/एन०ई०एफ०टी० द्वारा लेटर आफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट मनी समायोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 12.12.2017 में दी गयी शर्त :-

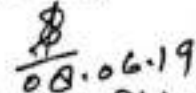
- (1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना 10000 घन मी० को निविदा/नीलामी की दर रूपया घन प्रति मी० से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किस्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बचाने की धनराशि (अर्नेस्ट मनी) प्रथम किस्त में समायोजित कर ली जायेगी।
- (3) पट्टे के प्रथम वर्ष की शेष किस्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1983 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।

(हस्ताक्षर)

(2)

- (4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन कराएगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- (5) चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 सपठित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- (6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- (7) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

अतः ई-निविदा सह ई-नीलामी खोले जाने हेतु गठित समिति की संस्तुति दिनांक-25.05.2019 के आधार पर आपके पक्ष में उपरोक्त क्षेत्र की ई-निविदा सह ई-नीलामी चयनित करते हुए निर्देशित किया जाता है कि भारत सरकार के वन, पर्यावरण एवं जलवायु मंत्रालय भारत सरकार की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15 जनवरी 2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से पर्यावरण स्वच्छता प्रमाण-पत्र तथा निदेशक, भूतत्व एवं खनिकर्म उ०प्र० लखनऊ से अनुमोदित खनन योजना प्राप्त कर प्रस्तुत करें। बयाने की धनराशि (अर्नेस्ट मनी) के रूप में दी गयी धनराशि मु० 4,84,000.00 रु० (चार लाख चौरासी हजार रुपये मात्र) का भुगतान किया गया है। शासनादेश दिनांक 12.12.2017 के बिन्दु सं०-19(2) में दिये गये निर्देश के क्रम में बोली में दी गयी धनराशि का 50 प्रतिशत 02 कार्य दिवसों में जमा करना सुनिश्चित करें, यदि नियत अवधि में उक्त धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी बयाने की धनराशि रु० 4,84,000.00 जब्त कर दी जायेगी, जिसका पूर्ण उत्तर दायित्व आपका होगा।


08.06.19

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/

कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजरतगंज, लखनऊ।





अपर जिलाधिकारी (वि०/रा०)/

कृते जिलाधिकारी, बाँदा।

गाटा नं०- 2451, खण्ड नं०- 02 प्रस्तावित पट्टे धारक मैसर्स अर्थव कन्स्ट्रक्शन कम्पनी(प्रोप श्री श्रवण कुमार सिंह पुत्र श्री विष्णुपाल सिंह) द्वारा खनन पट्टे का क्षेत्रफल- 1.21 हे० (12,100.00 घन मी०/वर्ग), ग्राम- जरर, तहसील- नरैनी, जनपद- बाँदा में पट्टाधारक की अवयस्क खनिज बिल्डिंग स्टोन (खण्डा, गिट्टी एवं बोल्टडर) माइनिंग प्रोजेक्ट पर दिनांक- 22.12.2020 को आयोजित लोक सुनवाई का कार्यवृत्त :-

उपरोक्त संदर्भित माइनिंग प्रोजेक्ट की पर्यावरण स्वीकृति प्राप्त करने विषयक मैसर्स अर्थव कन्स्ट्रक्शन कम्पनी प्रोपराइटर श्री श्रवण कुमार सिंह पुत्र श्री विष्णुपाल सिंह के आवेदन पत्र पर सम्यक् विचारोपरान्त बॉर्ड द्वारा पत्र संख्या- एच 51582/सी-2/एनओसी-4530/2020 दिनांक 04.08.2020 जो जिलाधिकारी, बाँदा को सम्बोधित है तथा क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा को पृष्ठांकित है, के निर्देशों के अनुपालन में जिलाधिकारी, बाँदा से लोक सुनवाई आयोजित करने सम्बन्धी दिनांक, स्थान एवं समय नियत करने हेतु क्षेत्रीय अधिकारी, बाँदा के अनुरोध पत्र पर जिलाधिकारी, बाँदा द्वारा दिनांक 22.12.2020 को तहसील- नरैनी सभागार, जनपद- बाँदा नियत की गई थी। पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 धारा-3 की उपधारा (1) (2) के खण्ड 'अ' के अन्तर्गत पर्यावरण समाधान निर्धारण अधिसूचना संख्या-एस०ओ०-1533 दिनांक 14.09.2006 यथा संशोधित में वर्णित प्राविधानों के अन्तर्गत नियत दिनांक से एक माह पूर्व हिन्दी दैनिक समाचार पत्र "दैनिक जागरण" के कानपुर संस्करण एवं अंग्रेजी दैनिक समाचार पत्र "दि इण्डियन एक्सप्रेस" के लखनऊ संस्करण में दिनांक 22.11.2020 को प्रकाशित करायी गयी थी।

आज दिनांक 22.12.2020 को जिलाधिकारी, बाँदा द्वारा नामित अपर जिलाधिकारी के मौखिक निर्देशानुसार उपजिलाधिकारी नरैनी की अध्यक्षता में लोक सुनवाई का आयोजन तहसील- नरैनी सभागार, बाँदा में किया गया। उक्त लोक सुनवाई में निम्नांकित सदस्य मुख्य रूप से उपस्थित थे।

1. श्री संतोष बहादुर सिंह, अपर जिलाधिकारी, जनपद-बाँदा।
2. डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा।
3. चंदिता श्रीवास्तव, उपजिलाधिकारी-नरैनी, जनपद-बाँदा।
4. श्रीमती शन्नो देवी, खनिज विभाग, बाँदा।
5. श्री रामदास, वैज्ञानिक सहायक, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा।
6. श्री ए० हसन, परामर्शी मैसर्स परामर्श सर्विसिंग इन्व्वायरोमेंट एण्ड डेवेलपमेंट, बी 1/67, सेक्टर-जी, जानकीपुरम, लखनऊ।
7. श्री शमशाद अहमद, परामर्शी मैसर्स परामर्श सर्विसिंग इन्व्वायरोमेंट एण्ड डेवेलपमेंट, बी 1/67, सेक्टर-जी, जानकीपुरम, लखनऊ।

अन्य उपस्थित सदस्यों की उपस्थिति की छायाप्रति संलग्न है।

डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा द्वारा लोक सुनवाई के सम्बन्ध में संक्षिप्त विवरण से उपस्थित जनसमुदाय को अवगत कराया गया कि उक्त परियोजना

में आवश्यक खनिज बिल्डिंग स्टोन (खण्डा, गिट्टी एवं बोल्टर) माइनिंग प्रोजेक्ट कार्य हेतु गाटा नं०- 2451

खण्ड नं०- 02, ग्राम- जरर, तहसील- नरैनी, जनपद-बांदा में प्रस्तावित है उपरोक्त अधिसूचना में वर्णित प्राविधानों के अनुसार किसी भी खनन परियोजना को प्रारम्भ करने से पूर्व उ०प्र० सरकार द्वारा गठित स्टेट इन्वायरनमेंट इम्पैक्ट अथॉरिटी से पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है। उक्त परियोजना को पर्यावरणीय स्वीकृति निर्गत करने के पूर्व खनन क्षेत्र के आस-पास लोक सुनवाई आयोजित किया जाना प्राविधानित है परन्तु प्रमुख सचिव, उ०प्र० शासन, पर्यावरण अनुभाग-2, लखनऊ के पत्र सं०- 532/55-पर्या-2-2018-103 (पर्या)/2007 दिनांक 23.04.2018, पर्यावरण अनापत्ति के प्रकरणों में त्वरित कार्यवाही से सम्बन्धित निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ को पत्र सं०- 1133/एम०/21(पर्या)/2011(II) दिनांक 07.08.2018 के अनुसार एक तहसील के क्षेत्रों पर तहसील मुख्यालय में समेकित सुनवाई का करायें जाने का उल्लेख किया गया है। इसके अतिरिक्त यह भी अवगत कराया गया कि पट्टेधारक द्वारा मैसर्स परामर्श (सर्विसिंग इन्वायरोमेंट एण्ड डेवलपमेंट), लखनऊ को परामर्शी नियुक्त किया गया है तथा परियोजना से सम्बन्धित पर्यावरणीय प्रभाव मूल्यांकन एवं पर्यावरणीय प्रबन्धन योजना बोर्ड में प्रस्तुत की गयी है जिसकी एक-एक प्रति उपरोक्त संदर्भित अधिसूचना में वर्णित प्राविधानों के अन्तर्गत जिलाधिकारी कार्यालय, बांदा, जिला उद्योग केन्द्र, बांदा एवं जिला पंचायत, बांदा के कार्यालयों जनता के सुझाव, विचार, टीका टिप्पणियाँ प्रेषित करने हेतु उपलब्ध करायी गयी। उक्त परियोजना के सम्बन्ध में उपस्थित जनसमुदाय को विस्तृत विवरण से अवगत कराने हेतु सहायक वैज्ञानिक अधिकारी द्वारा बैठक में उपस्थित परामर्शी से आग्रह किया गया।

परामर्शी मैसर्स परामर्श (सर्विसिंग इन्वायरोमेंट एण्ड डेवलपमेंट), लखनऊ के प्रतिनिधि श्री शमशाद अहमद द्वारा अवगत कराया गया कि प्रस्तावित परियोजना गाटा नं०- 2451, खण्ड नं०- 02, ग्राम- जरर की है। प्रस्तावित खनन खुली खान अर्द्ध-यान्त्रिक प्रक्रिया के दौरान किया जायेगा। वर्षा ऋतु में खनन कार्य पूर्ण रूप से प्रतिबन्धित है तथा खनन कार्य दिन में ही किया जायेगा। खण्डा, गिट्टी एवं बोल्टर अर्द्ध-यान्त्रिक प्रक्रिया से एकत्रित किया जायेगा तथा वाहन में संमी मैकेनाइज्ड विधि द्वारा लोड किया जायेगा। पर्यावरण प्रबन्धन योजना प्रभाव क्षेत्र को ध्यान में रखकर बनायी गयी है। परियोजना में किसी भी प्रकार का निर्माण कार्य नहीं किया जायेगा। प्रस्तावित परियोजना के लिये निकटतम ग्रामवासियों द्वारा ही मजदूरी ली जायेगी परन्तु एक अस्थाई कार्यालय का निर्माण किया जायेगा। जिसमें कार्य करने वाले मजदूरों के लिये समुचित व्यवस्था (जलपान गृह, विश्रामालय, टॉयलेट एवं फर्स्टएड की व्यवस्था इत्यादि) की जायेगी।

परामर्शी द्वारा अवगत कराया गया कि उक्त खनन राजकीय एवं निजी निर्माण हेतु प्रयोग किया जाता है, परन्तु भारत सरकार द्वारा वर्णित प्राविधानों के अन्तर्गत किसी भी खनन कार्य से पर्यावरण पर पड़ने वाले प्रभावों को यथासम्भव कम करने हेतु पर्यावरणीय प्रबन्धन योजना तैयार कर प्रस्तुत की जानी होती है। ध्वनि एवं वायु प्रदूषण नियंत्रण हेतु उक्त परियोजना में कार्य करने वाले श्रमिकों को प्रशिक्षण देकर यह सुनिश्चित

किया जायेगा उक्त परियोजना से पर्यावरण प्रभावित न हो। परियोजना के शुरू होने से आसपास के क्षेत्रों के भौतिक अप्रभावित संरचना में सुधार होगा (जैसे बेहतर सड़क, पेयजल सुविधाओं में सुधार, बाजार स्थान और अन्य)। प्रस्तावित परियोजना से सरकार को रीयल्टी प्राप्त होगी। यहाँ ओपनकॉस्ट अर्द्ध-मशीनीकृत खनन होगा। प्रस्तावित परियोजना में कार्य करने वाले समस्त श्रमिकों के स्वास्थ्य की पूर्ण जिम्मेदारी पट्टेधारक की होगी तथा परियोजना के प्रारम्भ होने पर निकटतम ग्रामवासियों को रोजगार की प्राप्ति होगी। खनन कार्य के परिवर्तन हेतु ट्रकों के आवागमन से उत्पन्न धूल के नियंत्रण हेतु परियोजना में जल छिड़काव की व्यवस्था का प्राविधान किया गया है। पट्टेधारक द्वारा समय-समय से पानी का छिड़काव किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि मात्र क्लारिफिंग का कार्य दिन में किया जायेगा। ध्वनि प्रदूषण के नियंत्रण हेतु वाहन चालकों को अनावश्यक प्रेशर हार्न का प्रयोग न करने हेतु निर्देश दिये जायेंगे। खनन कार्य दिन के समय ही किया जायेगा। संस्था द्वारा जल/वायु एवं ध्वनि आदि से सम्बन्धित नमूने एकत्रित किये गये हैं। विश्लेषण के उपरान्त प्रचालक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मानकों के अनुरूप पाये गये हैं।

परामर्शी द्वारा यह भी अवगत कराया गया कि पर्यावरण एवं तन मंत्रालय, भारत सरकार के पर्यावरण आंकलन अधिसूचना 2006 के अनुसार खनन पट्टे के संचालन से पूर्व पर्यावरणीय इलीयरेंस लेना जरूरी है इसलिए अभी तक खनन पट्टे का संचालन लम्बित पड़ी हुई है। इस विषय में संदर्भित शर्तें (टोर) संदर्भ संख्या— 422/Parya/SEAC/5017/2019 दिनांक 27.11.2019 के अनुपालन से सम्बन्धित परियोजना की आई ए/ईओएमपीओ (ड्राफ्ट) को फील्ड मानीटरिंग और एकत्रित सेकण्डरी आकड़ों के आधार पर तैयार किया गया है।

डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी द्वारा उपस्थित ग्रामवासियों से अपने-अपने आपत्ति/सुझाव दर्ज कराये जाने हेतु आमंत्रित किया गया।

सर्वप्रथम श्री नन्द किशोर, ग्राम- जरर द्वारा प्रश्न किया गया कि ग्राम वासियों को अधिक-अधिक रोजगार दिया जाये ?

परामर्शी द्वारा अवगत कराया गया कि उक्त परियोजना में 33 लोगों को प्रत्यक्ष रूप से कार्य हेतु ग्राम जरर के निवासियों द्वारा ही कार्य लिया जायेगा। दक्षता के अनुसार ग्राम जरर के लोगों को ही प्राथमिकता के आधार पर कार्य दिया जायेगा।

तत्पश्चात् पट्टेधारक श्री श्रवण कुमार, पट्टाधारक प्रतिनिधि, द्वारा ग्रामवासियों को आश्वासन दिया गया कि सरकार द्वारा बनायी गयी नियमावली के अनुसार ही खनन संचालन का कार्य किया जायेगा एवं ग्रामवासियों द्वारा जो भी समस्याएँ बतायी गयी हैं उनका समय से निस्तारण किया जायेगा तथा मेरे द्वारा यह प्रयास किया जायेगा कि मेरे द्वारा खनन संचालन के समय ग्रामवासियों को किसी भी प्रकार की समस्या न हो तथा निकटतम ग्रामवासियों द्वारा कार्यदक्षता के अनुसार रोजगार उपलब्ध कराया जायेगा। वृक्षारोपण कराया जायेगा तथा सीओईओआरओ के अंतर्गत ग्राम विकास के कार्य किये जायेंगे तथा पर्यावरण संरक्षण हेतु

नियमानुसार कार्य किये जायें एवं ड्राफ्ट इनवायरमेंटल इम्पैक्ट असेसमेंट एण्ड इनवायरमेंट मैनेजमेंट प्ला

में प्रेषित की गयी प्रस्तावना में शर्तों का पूर्णतः अनुपालन किया जायेगा।

उपजिलाधिकारी महोदय द्वारा ग्रामवासियों को अवगत कराया गया कि गाटा नं०- 2451, खण्ड नं०- 02, क्षेत्रफल- 1.21 हे० (12,100.00 घन मी०/वर्ग) खनन क्षेत्र की जो प्रस्तावना प्रस्तुत की गयी है उसमें यदि आपको कोई शिकायत या सुझाव है तो आप अपना पक्ष रख सकते हैं तथा साथ ही सी०ई०आर० के अंतर्गत प्रस्तुत प्रस्तावना के अनुसार पट्टेधारक द्वारा सभी कार्य समयानुसार किये जायेंगे एवं ग्रामवासियों को प्राथमिकता के आधार पर रोजगार उपलब्ध कराया जायें। साथ ही ग्रामवासियों को यदि बाद में भी पट्टे संचालन के समय कोई भी समस्या होती है तो उनके द्वारा उपजिलाधिकारी, खान अधिकारी एवं शासन प्रशासन को सूचना दी जा सकती है तथा ग्राम विकास हेतु नियमानुसार खनिज निधि के अनुसार कार्य किया जायेगा, उक्त स्थल पर तार फेंसिंग अवश्य करायें एवं पर्यावरण संरक्षण हेतु अधिक से अधिक वृक्षारोपण किया जायें एवं 6 माह के अन्दर कम्पलायंस रिपोर्ट जमा करनी होगी।

डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी द्वारा ग्रामवासियों को पर्यावरण संरक्षण हेतु पालीथीन का प्रयोग न किया जाना, अत्यधिक वृक्षारोपण किया जाना, हार्न का अनावश्यक न बजने दिया जाना, ब्लास्टिंग मानदण्डों का कड़ाई से पालन करना आदि सुझाव दिये गये। अन्त में उपस्थित जनसमुदाय का आभार प्रकट करते हुए अपर जिलाधिकारी से लोक सुनवाई के समापन हेतु आवश्यक अनुमति प्राप्त कर लोक सुनवाई के समापन की घोषणा की गयी।


(डॉ० माधवी कमलवंशी)
सहायक वैज्ञानिक अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड
बोंदा


(वंदिता श्रीवास्तव)
उपजिलाधिकारी नरैनी
जनसुनवाई
उप जिलाधिकारी/उप जिला मजिस्ट्रेट
नरैनी (बोंदा)


(श्री संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
जनपद- बोंदा।

3 K	Lease	Disha Enterprises
S.N.	EC conditions	Status of Compliance on Site
	Person on site visit	Mr. Ajit Singh
1	Pillar (8)	Only 3 pillars were found intact
2	Solar	Not installed
3	Rain water harvesting	Not constructed
4	Shelter Home	Not up to the mark
5`	First Aid Box	Not available
6	CER expenditure	Not provided
7	Public Hearing Commitment	Yet not comply
8	Green Belt	Yet not developed
9	Gard Land/Trenches	Not constructed
10	Occupation	Yet not conducted
11	Hydrological Study	Yet not conducted
12	Ground water Abstraction	Not done

Observation:

1. At the time of inspection, mining work was found closed due to rainy season and water logging in the mining lease area.
2. At the time of inspection, the employees were equipped with personal protective types of equipment such as helmets, safety shoes and reflector jackets.
3. At the time of inspection, permanent display boards related to the mine and banners related to safety were found.
4. Satellite imaginary depicted that the human habitation is around 200 meter from the lease area,
5. At the time of inspection it was found that pillars of mining lease area is not properly situated as per KML file provided by mines inspector Mining Department, Banda (U.P.).
6. At the time of inspection PTZ Camera and Dharma Kata (Weighing Bridge) were not found, in this regard, the Mine Inspector present informed that as per the issued mining guidelines, installation of Dharma Kata (Weighing Bridge) and PTZ Camera is not applicable in the mining area (Khanda, Boulder) as per norms.
7. At the time of inspection, water tankers were found near mining site for the purpose for sprinkling of water to prevent dust emission during movement of vehicles.
8. At the time of inspection, temporary labour shelter place was found constructed near mining lease area site.
9. At the time of inspection, the joint committee has directed for more plantations around mining lease area.
10. Dust bins for collection of solid waste generated by workers and permanent/temporary toilets for workers were not found installed in the mining lease area.



State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Smt. Sudha Singh,
W/o Shri Sunil Singh,
R/o Village- Nonia Muhal Chhabi Talab,
District- Banda, U.p- 210001

Ref. No. 361/Parya/SEIAA/4983/2019

Date: 05 October, 2020

Sub: Environmental Clearance for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-332, Khanda No.- 02, Village-Barokhar Khurd, Tehsil-Naraini, District-Banda., (Leased Area-1.61 ha.).

Dear Sir,

Please refer to your application/letter dated 05-08-2019, 29-08-2019, 17-06-2020, 24-06-2020, 06-08-2020 & 10-08-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-08-2020 and SEIAA meeting 01-09-2020.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-332, Khanda No.- 02, Village-Barokhar Khurd, Tehsil-Naraini, District-Banda., (Leased Area-1.61 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 431/Parya/SEAC/4983/2019 dated 27/11/2019.
3. The public hearing was organized on 28/02/2020, Final EIA report submitted by the project proponent on 17/06/2020.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/40641/2019		
2. File No. allotted by SEIAA, UP	4983		
3. Name of Proponent	M/S Disha Enterprises Proponent- Smt. Sudha Singh W/o-Shri Sunil Singh		
4. Full correspondence address of proponent and mobile no.	R/O- Village-Nonia Muhal Chhabi Talab, District- Banda (U.P), Pin Code-210001		
5. Name of Project	Building Stone, Khanda Gitti & Boulder Mining Project		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 332(Khand No.-02)		
7. Name of River	NA		
8. Name of Village	Barokhar Khurd		
9. Tehsil	Naraini		
10. District	Banda (U.P)		
11. Name of Minor Mineral	Building Stone, Khanda, Gitti & Boulder Mining Project		
12. Sanctioned Lease Area (in Ha.)	1.61 ha.		
13. Mineable Area (in Ha.)	1.61 ha.		
14. Zero level mRL	NA		
15. Max. & Min mrl within lease area	Maximum mRL 190.728 mRL Minimum mRL 157.10 mRL		
16. Pillar Coordinates (Verified by DMO)	Pillar	Latitude	Longitude
	A	25°19'44.22"N	80°22'34.14"E
	B	25°19'43.17"N	80°22'36.52"E
	C	25°19'39.14"N	80°22'33.88"E
	D	25°19'38.85"N	80°22'34.17"E
	E	25°19'36.74"N	80°22'33.02"E
	F	25°19'38.41"N	80°22'30.95"E
	G	25°19'40.02"N	80°22'32.06"E
17. Total Geological Reserves	H	25°19'40.67"N	80°22'31.37"E
	568332 m ³		

18. Total Mineable Reserves in LOI	16100 m ³ per year												
19. Total Proposed Production (in five year)	80500 m ³												
20. Proposed Production/year	16100 m ³ per year												
21. Sanctioned Period of Mine lease	20 Year												
22. Production of mine/day	53.67 m ³ /day												
23. Method of Mining	Open cast, Manual, Semi-mechanized												
24. No. of working days	300												
25. Working hours/day	8 hours/day												
26. No. Of workers	27												
27. No. Of vehicles movement/day	4-5 Vehicles movement/day												
28. Type of Land	Highly Undulated Stony Scrub.												
29. Ultimate Depth of Mining	6 m												
30. Nearest metalled road from site	MRD-11B 1.23km towards East Direction												
31. Water Requirement	<table> <tr> <th>PURPOSE</th><th>REQUIREMENT (KLD)</th></tr> <tr> <td>Drinking water</td><td>0.37 KLD</td></tr> <tr> <td>Suppression of dust</td><td>7.20 KLD</td></tr> <tr> <td>Plantation</td><td>0.10 KLD</td></tr> <tr> <td>Others (if any)</td><td>-</td></tr> <tr> <td>Total</td><td>7.73 KLD (Approx. 8.0 KLD)</td></tr> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking water	0.37 KLD	Suppression of dust	7.20 KLD	Plantation	0.10 KLD	Others (if any)	-	Total	7.73 KLD (Approx. 8.0 KLD)
PURPOSE	REQUIREMENT (KLD)												
Drinking water	0.37 KLD												
Suppression of dust	7.20 KLD												
Plantation	0.10 KLD												
Others (if any)	-												
Total	7.73 KLD (Approx. 8.0 KLD)												
32. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P.) Certificate No. NABET/EIA/1615/IA0019 and valid up to 2/09/2020												
33. Any litigation pending against the project or land in any court	No												
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No.1003/ Khanij -30 dated 15/06/2015												
35. Details of Lease Area in approved DSR	शुद्धि पत्र पत्रांक- 1374/Khanij-30, बाँदा दिनांक: 13/ 08/2019, Page No.1, Sr. No.- 6												
36. Proposed CER cost	1,55,000 (2.6 % of the total Project cost)												
37. Proposed EMP cost/ Total Project cost	Total Project cost -50,00,000												
38. Length and breadth of Haul Road	600 m length and 6 m width												
39. No. of Trees to be Planted	150												

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 07-08-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 01-09-2020 has decided to grant the Environmental Clearance to the title project for collection of 16100 m³ per year is proposed lease area 1.61 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
- Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
- Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring



- should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
 8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
 9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
 10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
 11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
 12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
 13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
 14. The transportation of the materials shall be limited to day hours time only.
 15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
 18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
 19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
 20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
 21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
 22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
 23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources



- other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
 6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
 7. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
 8. The Environmental clearance will be co-terminus with the mining lease period.
 9. Explosive cannot be stored on the site.
 10. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
 11. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
 12. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
 13. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
 14. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
 15. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.
 16. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
 17. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
 18. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
 19. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
 20. Rain water harvesting shall be undertaken to recharge the ground water source.
 21. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
 22. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
 23. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
 24. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
 25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
 26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust

- generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
27. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
 28. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
 29. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
 30. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
 31. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
 32. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
 33. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
 34. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
 35. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
 36. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
 37. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
 38. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
 39. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
 40. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
 41. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 42. Project Proponent shall explore the possibility of using solar energy where ever possible.
 43. Commitment towards CER has to be followed strictly.



44. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
45. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
46. The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/4983/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA



2075

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172572/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2022

Date: 26/03/2023

To,

M/s

DISHA ENTERPRISES

GATA No. 332, KHAND No. 02, LEASE AREA 1.61 Hac., Vill. Barokhar Khurd, Teh. Naraini, BANDA, 210129

**Application Id-
19015220**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **DISHA ENTERPRISES** located at **GATA No. 332, KHAND No. 02, LEASE AREA 1.61 Hac., Vill. Barokhar Khurd, Teh. Naraini, BANDA, 210129.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA DISHA ENTERPRISES granted for the period from 26/03/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda, Boulder, Gitti)	16100	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Gitti).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Gitti) - 16100 Cu Meter/Year by opencast and semi mechanized mining in 1.61 hectare leased area at Gata No. 332, Khand No. 02, Village- Barokhar Khurd, Tehsil- Naraini, District-Banda.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 361/Parya/SEIAA/4983/2019 dated 05.10.2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda, Boulder, Gitti).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda, Boulder, Gitti) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda, Boulder, Gitti) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

2079

RAJENDRA
SINGH

Digitally signed by
RAJENDRA SINGH
Date: 2023.03.26
19:24:09 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2023.03.26 19:24:18 +05'30'

Chief Environmental Officer (circle-2)

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : 1009 / खनिज-30, बाँदा

दिनांक : जून 15, 2019

क्लस्टर प्रमाण-पत्र

प्रमाणित किया जाता है कि मे0 दिशा इन्टर प्राइजेज प्रो0 श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह निवासी-नोनिया मुहाल छाबी तालाब, शहर व जिला-बाँदा को पत्रांक-739/खनिज-30, बाँदा दिनांक 06.06.2019 के माध्यम से गाटा सं0-332 (खण्ड सं0-02), ग्राम-बड़ोखर खुर्द, तहसील नरैनी, जनपद बाँदा हेतु कुल 1.61 हे0 गिट्टी/पत्थर के खनन क्षेत्र के संबंध में सहमति पत्र (एल0ओ0आई0) निर्गत किया गया है। ओ0ए0 नं0-186/2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा0 राष्ट्रीय न्याधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ0एम0 नं0-L-11011/175/2018-LA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित होता है। (लागू नहीं)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

- 1) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

उक्त सभी खनन क्षेत्रों का कुल योग.....हेक्टेयर (05 हे0 से कम) है। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता है। संबंधित प्रकरण श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

- 1) गाटा सं0- 332 (खण्ड सं0-1) ग्राम-बड़ोखर खुर्द खनन क्षेत्र 1.61 हेक्टेयर
- 2) गाटा सं0- 332 (खण्ड सं0-3) ग्राम-बड़ोखर खुर्द खनन क्षेत्र 0.56 हेक्टेयर
- 3) गाटा सं0- 332 (खण्ड सं0-4) ग्राम-बड़ोखर खुर्द खनन क्षेत्र 1.51 हेक्टेयर
- 4) गाटा सं0- 332 (खण्ड सं0-6) ग्राम-बड़ोखर खुर्द खनन क्षेत्र 0.40 हेक्टेयर

उक्त खनन क्षेत्रों का कुल योग 5.69 हेक्टेयर (05 हे0 से अधिक) है। संबंधित प्रकरण की श्रेणी बी-1 से आच्छादित होता है।

अथवा

घ) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे0 से अधिक निम्नांकित एकल खण्ड क्षेत्र है :-

- 1) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

संबंधित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई0ए0सी0 भारत सरकार/एस0ई0आई0ए0ए0, यू0पी0/डी0ई0आई0ए0ए0 से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

भवदीय

(शैलेन्द्र सिंह)
खान अधिकारी, बाँदा।

गाटा नं०- 332, खण्ड नं०- 02 प्रस्तावित पट्टे धारक मैसर्स दिशा इण्टरप्राइजेज (श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह) द्वारा खनन पट्टे का क्षेत्रफल- 1.61 हे० (16,100.00 घन मी०/वर्ष), ग्राम- बड़ोखर खुर्द, तहसील- नरैनी, जनपद- बांदा में पट्टाधारक की अवयस्क खनिज बिल्डिंग स्टोन (खण्डा, गिट्टी एवं बोल्टर) माइनिंग प्रोजेक्ट पर दिनांक- 28.02.2020 को आयोजित लोक सुनवाई का कार्यवृत्त :-

उपरोक्त संचालित माइनिंग प्रोजेक्ट की पर्यावरण स्वीकृति प्राप्त करने विषयक मैसर्स दिशा इण्टरप्राइजेज (श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह) के आवेदन पत्र पर सम्बन्ध विचारपरान्त बोर्ड द्वारा पत्र संख्या- एच 46522/सी-2/एनओसी-4498/2020/बांदा दिनांक 17.01.2020 को जिलाधिकारी, बांदा को सम्बोधित है तथा क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड, बांदा को पृष्ठांकित पत्र के निर्देशानुसार अनुपालन में जिलाधिकारी, बांदा से लोक सुनवाई आयोजित करने सम्बन्धी दिनांक, स्थान एवं समय निर्धारित करने हेतु क्षेत्रीय अधिकारी, बांदा के अनुरोध पत्र पर जिलाधिकारी, बांदा द्वारा दिनांक 28.02.2020 को तहसील - नरैनी सभागार, जनपद- बांदा नियत की गई थी। पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 धारा-3 की उपधारा (1) (2) के खण्ड 'अ' के अन्तर्गत पर्यावरण समाधान निम्नलिखित अधिसूचना संख्या-एस०ओ०-1533 दिनांक 14.09.2006 यथा संशोधित में वर्णित प्राविधानों के अन्तर्गत नियत दिनांक से एक माह पूर्व हिन्दी दैनिक समाचार पत्र "आज" के कानपुर संस्करण एवं अंग्रेजी दैनिक समाचार पत्र "दि पायनियर" के लखनऊ संस्करण में दिनांक 28.01.2020 को प्रकाशित करायी गयी थी।

आज दिनांक 28.02.2020 को जिलाधिकारी, बांदा द्वारा नामित अपर जिलाधिकारी की अध्यक्षता में लोक सुनवाई का आयोजन तहसील- नरैनी सभागार, बांदा में किया गया। उक्त लोक सुनवाई में निम्नांकित सदस्य मुख्य रूप से उपस्थित थे।

1. श्री संतोष बहादुर सिंह, अपर जिलाधिकारी, जनपद-बांदा।
2. डा० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बांदा।
3. श्रीमती शान्ता देवी, खनिज विभाग, बांदा।
4. ए०के० त्रिपाठी, परामर्शी मैसर्स एनवायरमेंटल रिसर्च एण्ड एनालिसिस, प्लेट सं० 203, द्वितीय तल, प्लॉट नं० 1, सिल्वर हाइट, महानगर, फैजाबाद रोड, लखनऊ।

उक्त उपस्थित सदस्यों की उपस्थिति की छायाप्रति संलग्न है।

डा० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बांदा द्वारा लोक सुनवाई के सम्बन्ध में संक्षिप्त विवरण से उपस्थित जनसमुदाय को अवगत कराया गया कि उक्त परियोजना में खनिज बिल्डिंग स्टोन (खण्डा, गिट्टी एवं बोल्टर) माइनिंग प्रोजेक्ट कार्य हेतु गाटा नं०- 332, खण्ड नं०- 02, ग्राम- बड़ोखर खुर्द, तहसील- नरैनी, जनपद-बांदा में प्रस्तावित है उपरोक्त अधिसूचना में वर्णित प्राविधानों के अनुसार किसी भी खनन परियोजना को प्रारम्भ करने से पूर्व उ०प्र० सरकार द्वारा निर्धारित इनवायरनमेंट इम्पैक्ट अथारिटी से पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है। उक्त परियोजना

परिचालन एवं कृति निर्गत करने के पूर्व खनन क्षेत्र के आस-पास लोक सुनवाई आयोजित किया जायेगा। परन्तु प्रमुख अधिकारी, उ०प्र० हासन, पर्यावरण अनुमान-2, लखनऊ के पत्र सं० १३०-१३०-एस०-2-2018-193 (एस०)/2007 दिनांक 23.04.2018, पर्यावरण अनापत्ति के प्रकरणों में (आर०) पर्यावरण से सम्बन्धित निदेशक श्रुत एवं खानिकर्म निदेशालय, उ०प्र०, लखनऊ के पत्र सं० १३०-१३०-एस०/२१(एस०)/201८(II) दिनांक 07.08.2018 के अनुसार एक तहसील के अर्थात् तहसील का मतलब = सर्वेक्षण सुनवाई को कराये जाने का उल्लेख किया गया है। इसके अतिरिक्त यह भी अवगत है कि पर्यावरण प्रदूषण नियंत्रण आयोग द्वारा मैक्स एनवायरमेंटल रिसर्च एण्ड एनालिसिस, प्लॉट सं० 203, द्वितीय तल, गण सिविल इन्डस्ट, महानगर, फैजाबाद रोड, लखनऊ को परामर्शी नियुक्त किया गया है तथा परियोजना के सम्बन्धित पर्यावरणीय प्रभाव मूल्यांकन एवं पर्यावरणीय प्रबंधन योजना बोर्ड में प्रस्तुत की गयी है जिसके अंतर्गत एक प्रति उपरोक्त संदर्भित अधिसूचना में वर्णित प्रावधानों के अन्तर्गत जिलाधिकारी काशी, जिला नगर उद्योग केन्द्र, गंगा एवं जिला पंचायत, बांदा के कार्यालयों जनता के सुझाव, विचार, टीका टिप्पणी प्राप्त करने हेतु उपलब्ध करा दी गयी। उक्त परियोजना के सम्बन्ध में उपस्थित जनसमुदाय को विस्तृत विवरण से अवगत कराने हेतु क्षेत्रीय अधिकारी द्वारा बैठक में उपस्थित परामर्शी से आग्रह किया गया।

परामर्शी मैक्स एनवायरमेंटल रिसर्च एण्ड एनालिसिस, प्लॉट सं० 203, द्वितीय तल, गण सिविल इन्डस्ट महानगर, फैजाबाद रोड, लखनऊ के प्रतिनिधि श्री ए०के० त्रिपाठी द्वारा अवगत कराया गया कि उपरोक्त परियोजना का प्लॉट सं० 332, खण्ड नं०- 02, ग्राम- बड़ोखर खुर्द की है। प्रस्तावित खनन खनन क्षेत्र में अर्द्ध-यान्त्रिक प्रक्रिया के दौरान किया जायेगा। वर्षा ऋतु में खनन कार्य पूर्ण रूप से प्रतिबंधित है तथा खनन कार्य होने से ही किया जायेगा। खण्डा, गिट्टी एवं बोटलर अर्द्ध-यान्त्रिक प्रक्रिया में एकत्रित किया जायेगा तथा कचरा में सभी मैकेनाइज्ड विधि द्वारा लोड किया जायेगा। पर्यावरण प्रबंधन योजना प्रभाव एवं पर्यावरण से उत्पन्न होने वाले प्रभावों को कम करने हेतु पर्यावरणीय प्रबंधन योजना तैयार कर प्रस्तुत की जानी होती है। अर्द्ध-यान्त्रिक प्रदूषण नियंत्रण हेतु उक्त परियोजना में कार्य करने वाले श्रमिकों को प्रशिक्षण देकर यह सुनिश्चित किया जायेगा कि उक्त परियोजना से पर्यावरण प्रभावित न हो। परियोजना के शुरू होने से आसपास के क्षेत्रों में पर्यावरण प्रदूषण नियंत्रण में सुधार होगा (जैसे बेस्तर सड़क, पेयजल सुविधाओं में सुधार आदि)। उक्त परियोजना से सरकार को रॉयल्टी प्राप्त होगी। यहाँ ओपनकास्ट अर्द्ध-यान्त्रिक खनन




पानी का उपयोग करने वाले समस्त श्रमिकों के स्वास्थ्य की पूर्ण रक्षण हेतु पानी का उपयोग के प्रारम्भ होने पर निकटतम ग्रामवासियों को रोजगार की प्राप्ति होगी। खनन के लिए हुए क्षेत्रों में आवश्यकता से उत्पन्न धूल के नियंत्रण हेतु परियोजना में जल छिड़काव की व्यवस्था की जाएगी। पानी का उपयोग पदोद्धारक द्वारा समय-समय से पानी का छिड़काव किया जायेगा। परामर्श प्राप्त होने पर पानी के साथ ब्लास्टिंग के कार्य दिन में किया जायेगा। ध्वनि प्रदूषण को नियंत्रित करने के लिए आवश्यक डिशर हार्न का प्रयोग न करने हेतु निर्देश दिये जायेंगे। खनन कार्य स्थल के समस्त क्षेत्रों में जल/वायु एवं ध्वनि आदि से सम्बन्धित नमूने एकत्रित किये गए हैं। डिशर/पंप के द्वारा जल/वायु प्रदूषण नियंत्रण बोर्ड द्वारा जारी मानकों के अनुरूप पाये गये हैं।

19-04-2019 को भी अवगत कराया गया कि पर्यावरण एवं वन मंत्रालय, भारत सरकार के द्वारा 19-04-2019 को जारी 2019 के अनुसार खनन पट्टे के संचालन से पूर्व पर्यावरणीय कन्सेप्शन लेना आवश्यक है। खनन पट्टे का संचालन तत्पश्चात् जारी किया जायेगा। इस विषय में संबंधित पत्राचार का क्रमांक- 431/2019/SA/4583/2019 दिनांक 27.11.2019 के अनुपालन से सम्बन्धित पर्यावरणीय कन्सेप्शन (EIA) को फील्ड मानीटरिंग और एकत्रित सैम्पलिंग आर्कडो के आधार पर तैयार किया जायेगा।

आज रात को कमलान्वरी, सहायक वैज्ञानिक अधिकारी द्वारा उपस्थित ग्रामवासियों से आप-न-आप
 १०५ : १०५ मशरों को जाने हेतु बार-बार आमंत्रित किया गया परन्तु ग्रामवासियों द्वारा कोई प्रत्यक्ष प्रतिक्रिया
 नहीं दी।

[illegible]

प्रकार के ग्राहकों को प्रोत्साहित किया जा रहा है। साथ ही ग्रामवासियों को अवगत कराया गया कि गाटा नं०- 332, जे.
एच.टी. 181 हे० (16,000.00 प्ल नी०/वर्ष) खनन क्षेत्र की जो प्रस्तावना प्रस्तुत की गई
है उसे वे सख्त शिक्का या सुझाव हैं तो आप अपना पक्ष रख सकते हैं तथा साथ ही सीईओ का
समर्थन प्राप्त करने के अनुसार एड्मिनिस्ट्रेशन द्वारा सभी कार्य समयानुसार किये जाएंगे एवं सम्पूर्ण
कार्य में सहयोग कर सकेंगे। साथ ही ग्रामवासियों के यदि कोई भी बिन्दु

इस संबंधी कालवशी, सहायक वैज्ञानिक अधिकारी, द्वारा ग्रामवासियों को मद्देन में आकर इस संबंध में व्यापक प्रचार किया जाना, अत्यधिक वृक्षारोपण किया जाना, हर्न को अनावश्यक न बचाना देना, बनारिण गन्धदण्डों का कड़ई से पालन करना आदि सुझाव दिये गये। अन्त में जहाँ तक जनसमूहों का आधार ब्रकट करते हुए अपर जिलाधिकारी से लोक सुनवाई के समापन हेतु आदेशक अनुमति प्राप्त हो सकी, लोक सुनवाई के सम्पन्न की घोषणा की गयी।

(डा० गणेशी कमलवंशी)
सहायक वैज्ञानिक अधिकारी
उत्प्रेरक प्रदूषण नियंत्रण बोर्ड
बोला।


 29.02.2020
 (श्री संतोष बहादुर सिंह)
 अपर जिलाधिकारी (वि०/३०)
 जनपद-बोंदो।

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 739 / खनिज-30, बाँदा

दिनांक : जून 06, 2019

सहमति-पत्र (लेटर ऑफ इन्टेंट)

मे० दिशा इन्टर प्राइजेज
प्र० श्रीमती सुधा सिंह
पत्नी श्री सुनील सिंह
निवासी-नोनिया मुहाल छाबी तालाब,
शहर व जिला-बाँदा।
पिनकोड-210001

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-3236/86-2017 57(सा)/2017 दिनांक 12 दिसम्बर, 2017 व शासनादेश संख्या-2644/86-2018-57(सा०)/2017टीसी दिनांक 17.10.2018 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-61/खनिज-30, बाँदा दिनांक 01.12.2018 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की तहसील नरैनी स्थित ग्राम-बड़ोखर खुर्द के गाटा सं०-332 (खण्ड सं०-2) रकबा 1.61 हे० में कुल मात्रा 16,100 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज इमारती पत्थर खण्डा, गिट्टी, बोल्टर हेतु मु० 188.00 रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 21.02.2019 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 12.12.2017 में बिन्दु सं०-19 के उपबिन्दु (2) में यह प्राविधानित है कि "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि एम०एस०टी०सी० के ई पेमेन्ट गेटवे पर आर०टी०जी०एस०/एन०ई०एफ०टी० द्वारा लेटर आफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट मनी समायोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 12.12.2017 में दी गयी शर्तें :-

- (1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना 10000 घन मी० को निविदा/नीलामी की दर रूपया घन प्रति मी० से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किस्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बचाने की धनराशि (अर्नेस्ट मनी) प्रथम किस्त में समायोजित कर ली जायेगी।
- (3) पट्टे के प्रथम वर्ष की शेष किस्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1963 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।

ink

(2)

- (4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन कराएगा तथा नियम-36 के अनुसार सीमा-संस्थान लगायेगा तथा इसका अनुशासन करेगा।
- (5) चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 संपठित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- (6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- (7) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

अतः ई-निविदा सह ई-नीलामी खोले जाने हेतु गठित समिति की संस्तुति दिनांक-21.02.2019 के आधार पर आपके पक्ष में उपरोक्त क्षेत्र की ई-निविदा सह ई-नीलामी चयनित करते हुए निर्देशित किया जाता है कि भारत सरकार के वन, पर्यावरण एवं जलवायु मंत्रालय भारत सरकार की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15 जनवरी 2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से पर्यावरण स्वच्छता प्रमाण-पत्र तथा निदेशक, भूतत्व एवं खनिकर्म उ०प्र० लखनऊ से अनुमोदित खनन योजना प्राप्त कर प्रस्तुत करें। बयाने की धनराशि (अर्नेस्ट मनी) के रूप में दी गयी धनराशि रु० 6,44,000.00 रु० (छः लाख चत्वारसीस हजार रुपये मात्र) का भुगतान किया गया है। शासनादेश दिनांक 12.12.2017 के बिन्दु १८-19(2) में दिये गये निर्देश के क्रम में बोली में दी गयी धनराशि का 50 प्रतिशत 02 कार्य दिवसों में जमा करना सुनिश्चित करें, यदि नियत अवधि में उक्त धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी बयाने की धनराशि रु० 6,44,000.00 जब्त कर दी जायेगी, जिसका पूर्ण उत्तर दायित्व आपका होगा।

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/

कृते जिलाधिकारी, नौदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, कोर्ट बिल्डिंग-II पलोर, लखनऊ।

Handwritten signature

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/

कृते जिलाधिकारी, नौदा।

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी

बांदा।

संख्या:- 663 / मा० प्लान / 2018

दिनांक 29/7/2019

विषय:- पट्टाधारक मे० दिशा इन्टर प्राइजेज प्रो० श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह के पक्ष में स्वीकृत जनपद-बांदा में तहसील-नरैनी ग्राम-बड़ोखर खुर्द भू०स०-332(ख०स०-2) क्षेत्रफल 1.61 हे० में उपखनिज ई०प० ख०गि०बो० के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक मे० दिशा इन्टर प्राइजेज प्रो० श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 26.07.2019 को कर दिया गया है।

- 1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-
- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनोंक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 16110 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
 1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई उँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
 5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गड्ढे को मलबा भरकर समतल कर वृक्षारोपण करना होगा।

MP-Jesur-Palhar



7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।
 8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।
- संलग्नक: यथोपरि।

भवदीय,


(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: (1)/मा0 प्लान/2016 तद दिनांक।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद-बांदा।
- 2- पट्टाधारक मे० दिशा इन्टर प्राइजेज प्रो० श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह नि० नोनिया मुहाल छाबी तालाब, बांदा।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।


(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

3 L	Lease	Deepak Singh
S.N.	Content as per EC	Status of compliance on site
	Person on site visit	Mr. Ajit Singh
1	Pillar (4)	Only 2 pillars were found intact
2	Solar energy	Not installed
3	Rain water harvesting	Not constructed
4	Shelter Home	Not up to the mark
5`	First Aid Box	Not available
6	CER expenditure	Not provided
7	Public Hearing Community	Yet not comply
8	Green Belt	Yet not developed
9	Gard Land/Trenches	Not constructed
10	Occupation	Yet not conducted
11	Hydrological Study	Yet not conducted
12	Ground water Abstraction	Not done

Observation:

1. At the time of inspection, mining work was found closed due to rainy season and water logging in the mining lease area.
2. At the time of inspection, the employees were equipped with personal protective equipments such as helmets, safety shoes and reflector jackets.
3. At the time of inspection, permanent display boards related to the mine and banners related to safety were found.
4. Satellite imaginary depicted that the human habitation is around 155 meter from the lease area,
5. At the time of inspection it was found that pillars of mining lease area is not properly situated as per KML file provided by mines inspector Mining Department, Banda (U.P.).
6. At the time of inspection PTZ Camera and Dharma Kata (Weighing Bridge) were not found, in this regard the Mine Inspector present informed that as per the issued mining guidelines, installation of Dharma Kata (Weighing Bridge) and PTZ Camera is not applicable in the mining area (Khanda, Boulder) as per norms.
7. At the time of inspection, water tankers were found near mining site for the purpose for sprinkling of water to prevent dust emission during movement of vehicles.
8. At the time of inspection, temporary labour shelter place was found constructed near mining lease area site.
9. At the time of inspection, the joint committee has directed for more plantation around mining lease area.
10. Dust bins for collection of solid waste generated by workers and permanent/temporary toilets for workers were not found installed in the mining lease area.



State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Deepak Singh,
Akbarpur Banda Road,
Bharatkoop, Tehsil- Karvi,
District- Chitrakoot, U.P- 210129

Ref. No. 456/Parya/SEIAA/5846-5028/2020Date: 15 October, 2020

Sub: Environmental Clearance for Granite (Khanda, Gitti & Boulder) at Gata No.-332 (Khand No.- 03), Village- Badokhar Khurd, Tehsil- Naraini, District- Banda, U.P.

Dear Sir,

Please refer to your application/letter dated 02-09-2019, 20-09-2019, 17-09-2020, 28-09-2020 & 06-10-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 05-10-2020 and SEIAA meeting 14-10-2020.

A presentation was made by the project along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Granite (Khanda, Gitti & Boulder) at Gata No.-332 (Khand No.- 03), Village- Badokhar Khurd, Tehsil- Naraini, District- Banda, U.P.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 424/Parya/SEAC/5028/2019, dated: 27th November, 2019.
3. The public hearing was organized on 02nd July, 2020. Final EIA report submitted by the project proponent on 17th September, 2020
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/56684/2019																	
2.	File No. allotted by SEIAA, UP	5846 & 5028																	
3.	Name of Proponent	Shri Deepak Singh S/o Shri Ram Pal Singh																	
4.	Full correspondence address of proponent and mobile no.	R/o- Akbarpur Banda Road, Bharatkoop, Teh.- Karwi, District- Chitrakoot, U.P.																	
5.	Name of Project	Granite (Khanda, Gitti & Boulder) Mining Project																	
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 332 (Khand No.- 03)																	
7.	Name of Village	BadokharKhurd																	
8.	Tehsil	Naraini																	
9.	District	Banda																	
10.	Name of Minor Mineral	Granite (Khanda, Gitti& Boulder)																	
11.	Sanctioned Lease Area (in Ha.)	0.56ha.																	
12.	Max.& Min mrl within lease area	168.0 mRL- 147.0 mRL																	
13.	Pillar Coordinates(Verified by DMO)	<table><tr><th>Pillars</th><th>Latitude (N)</th><th>Longitude (E)</th></tr><tr><td>A</td><td>25° 19' 44.45"</td><td>80° 22' 36.76"</td></tr><tr><td>B</td><td>25° 19' 42.60"</td><td>80° 22' 32.61"</td></tr><tr><td>C</td><td>25° 19' 43.47"</td><td>80° 22' 31.69"</td></tr><tr><td>D</td><td>25° 19' 45.71"</td><td>80° 22' 35.17"</td></tr></table>	Pillars	Latitude (N)	Longitude (E)	A	25° 19' 44.45"	80° 22' 36.76"	B	25° 19' 42.60"	80° 22' 32.61"	C	25° 19' 43.47"	80° 22' 31.69"	D	25° 19' 45.71"	80° 22' 35.17"		
Pillars	Latitude (N)	Longitude (E)																	
A	25° 19' 44.45"	80° 22' 36.76"																	
B	25° 19' 42.60"	80° 22' 32.61"																	
C	25° 19' 43.47"	80° 22' 31.69"																	
D	25° 19' 45.71"	80° 22' 35.17"																	
14.	Total Geological Reserves	3,55,428 m ³																	
15.	Total Mineable Reserves	45,752 m ³																	
16.	Total Proposed Production (in five year)	28,000 m ³																	
17.	Proposed Production / year	<table><tr><th>Year</th><th>Production</th></tr><tr><td>1st</td><td>5,600 m³</td></tr><tr><td>2nd</td><td>5,600 m³</td></tr><tr><td>3rd</td><td>5,600 m³</td></tr><tr><td>4th</td><td>5,600 m³</td></tr><tr><td>5th</td><td>5,600 m³</td></tr></table>	Year	Production	1 st	5,600 m ³	2 nd	5,600 m ³	3 rd	5,600 m ³	4 th	5,600 m ³	5 th	5,600 m ³					
Year	Production																		
1 st	5,600 m ³																		
2 nd	5,600 m ³																		
3 rd	5,600 m ³																		
4 th	5,600 m ³																		
5 th	5,600 m ³																		



		Total	28,000 m ³
18.	Sanctioned Period of Mine lease	10 Years (from the execution of lease deed)	
19.	Production of mine/day	18.67 m ³ (average)	
20.	Method of Mining	Opencast Semi-Mechanized	
21.	No.of working days	300 days	
22.	Working hours/day	8 Hours/Day	
23.	No.Of workers	26 (average)	
24.	No.Of vehicle movement /day	2 (average)	
25.	Type of Land	Govt. Revenue Land	
26.	Ultimate Depth of Mining	12 meter (average)	
27.	Nearest metalled road from site	0.25 km	
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking & Others	0.30
		Suppression of dust	1.50
		Plantation	0.10
		Others(if any)	-----
		Total	1.90
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120, Validity-01/05/2021	
30.	Any litigation pending against the project or land in any court	No	
31.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	Letter Sanctioned from DMO, Banda vide Letter No. 1017/Khanij-30, Banda, Dated 15 th June, 2019	
32.	Details of Lease Area in approved DSR	Correction Letter Sanctioned from DMO, Banda vide Letter No. 1374/Khanij-30, Banda, Dated 13 th August, 2019 Page No.- 01, S.No.- 7	
33.	Proposed CER cost	1.20 Lakh	
34.	Proposed EMP cost	10.09 Lakh	
35.	Length and breadth of Haul Road.	Length- 0.25 Km, Width- more than 6.0 m	
36.	No. of Trees to be Planted	71	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 05-10-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 14-10-2020 has decided to grant the Environmental Clearance to the title project for collection of 5,600 m³ /Annum is proposed lease area 0.56 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

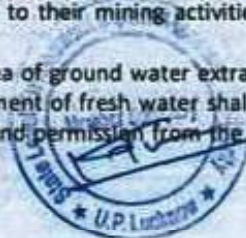
- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
- Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
- Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring



- should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
 8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
 9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
 10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
 11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
 12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
 13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
 14. The transportation of the materials shall be limited to day hours time only.
 15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
 18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
 19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
 20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
 21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
 22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
 23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.



5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
7. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
8. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
9. Explosive cannot be stored on the site.
10. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
11. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
12. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
13. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
14. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
15. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
16. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
17. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
18. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
19. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
20. Rain water harvesting shall be undertaken to recharge the ground water source.
21. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
22. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
23. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
24. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
25. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
26. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
27. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.



28. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
29. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
30. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
31. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
32. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
33. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
34. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
35. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
36. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
37. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
38. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
39. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
40. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
41. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
42. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
43. Project Proponent shall explore the possibility of using solar energy where ever possible.
44. Commitment towards CER has to be followed strictly.
45. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
46. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.



47. The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



Member Secretary, SEIAA

Ref. No. /Parya/SEIAA/5846-5028/2019 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA



2097

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

180835/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023

Date: 10/05/2023

To,

M/s

SHRI DEEPAK SINGH

Gata No- 332, (Khand No-03) Village-Badokhar Khurd, Tehsil-Naraini, District- Banda, U.P. 210001

Application Id-
20400754

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI DEEPAK SINGH** located at **Gata No- 332, (Khand No-03) Village-Badokhar Khurd, Tehsil- Naraini, District- Banda, U.P. 210001.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI DEEPAK SINGH **granted for the period from 10/05/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda, Boulder, Gitti)	5600	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Gitti).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Gitti) - 5600 Cu Meter/Year by opencast and semi mechanized mining in 0.56 Hectare leased area at Gata No- 332, (Khand No-03) Village- Badokhar Khurd, Tehsil- Naraini, District- Banda.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA), vide letter no. 456/Parya/SEIAA/5846-5028/2020 dated 15.10.2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda, Boulder, Gitti).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda, Boulder, Gitti) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda, Boulder, Gitti) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

2101

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 1017 / खनिज-30, बाँदा

दिनांक : जून 15, 2019

क्लस्टर प्रमाण-पत्र

प्रमाणित किया जाता है कि श्री दीपक सिंह पुत्र श्री रामपाल सिंह नियासी-अकबरपुर बाँदा रोड, भरतकूप, तहसील कर्वी, जिला चित्रकूट को पत्रांक-817/खनिज-30, बाँदा दिनांक 08.06.2019 के माध्यम से गाटा सं0-332 (खण्ड सं0-03), ग्राम-बड़ोखर खुर्द, तहसील नरैनी, जनपद बाँदा हेतु कुल 0.56 हे0 गिट्टी/पत्थर के खनन क्षेत्र के संबंध में सहमति पत्र (एलओआई0) निर्गत किया गया है। ओ0ए0 नं0-186/2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा0 राष्ट्रीय न्याधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ0एम0 नं0-L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित होता है। (लागू नहीं)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

- 1) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

उक्त सभी खनन क्षेत्रों का कुल योग.....हेक्टेयर (05 हे0 से कम) है। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता है। संबंधित प्रकरण श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

- 1) गाटा सं0- 332 (खण्ड सं0-1) ग्राम-बड़ोखर खुर्द खनन क्षेत्र 1.61 हेक्टेयर
- 2) गाटा सं0- 332 (खण्ड सं0-2) ग्राम-बड़ोखर खुर्द खनन क्षेत्र 1.61 हेक्टेयर
- 3) गाटा सं0- 332 (खण्ड सं0-4) ग्राम-बड़ोखर खुर्द खनन क्षेत्र 1.51 हेक्टेयर
- 4) गाटा सं0- 332 (खण्ड सं0-5) ग्राम-बड़ोखर खुर्द खनन क्षेत्र 0.40 हेक्टेयर

उक्त खनन क्षेत्रों का कुल योग 5.69 हेक्टेयर (05 हे0 से अधिक) है। संबंधित प्रकरण की श्रेणी बी-1 से आच्छादित होता है।

अथवा

घ) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे0 से अधिक निम्नांकित एकल खण्ड क्षेत्र है :-

- 1) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं0- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

संबंधित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई0ए0सी0 भारत सरकार/एस0ई0आई0ए0ए0, यू0पी0/डी0ई0आई0ए0ए0 से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

भवदीय

15/6/2019

(शैलेन्द्र सिंह)

खान अधिकारी, बाँदा।

प्रेषक,

निदेशक,

भूतत्प एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी

बांदा।

संख्या:- /मा० प्लान/2016

दिनांक 29/7/2019

विषय:- पट्टाधारक श्री दीपक सिंह पुत्र श्री रामपाल सिंह के पक्ष में स्वीकृत जनपद-बांदा में तहसील-नरैनी ग्राम-बड़ोखर खुर्द भू०सं०-332 (ख०सं०-3) क्षेत्रफल 0.56 हे० में उपखनिज ई०प० खण्डा, गिट्टी, बोल्टर के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री दीपक सिंह पुत्र श्री रामपाल सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 28.07.2019 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनोंक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 5800 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आयुक्त नियोजित श्रमिकों का सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (ब) अनुमोदित खनन योजना में विनिर्दिष्ट प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए।
2. खनन कार्य ऊपर से भीचे की ओर बेंच बनाते हुये किया जायेगा।
3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
4. फेंस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
5. प्रत्येक ब्लास्टिंग के बाद फेंस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
6. खनन कार्य के फलस्वरूप बने गड्ढे को मलबा भरकर समतल कर वृक्षारोपण करना होगा।
7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।

At Joint Paba

8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्वन्धित पट्टाधार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: 658(1)/मा0 प्लान/2016 तद दिनांक।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद-बांदा।
- 2- पट्टाधारक श्री दीपक सिंह पुत्र श्री रामपाल सिंह नि० अकबरपुर बांदा रोड, भरतकूप, तह० कवी जिला मिर्जापुर।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

कार्यालय जिलाधिकारी, बाँदा। (खनिज अनुभाग)

पत्रांक : 815 / खनिज-30, बाँदा

दिनांक : जून 08, 2019

सहमति-पत्र (लेटर ऑफ इन्टेंट)

श्री दीपक सिंह
पुत्र श्री रामपाल सिंह
निवासी-अकबरपुर बाँदा रोड,
भरतकुप, ताहशील कवी,
जिला निरकूट। पिनकोड-210202

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-3236/86-2017 87(सा)/2017 दिनांक 12 दिसम्बर, 2017 व शासनादेश संख्या-2644/86-2018-57(सा०)/2017 टीसी दिनांक 17.10.2018 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1983 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-68/खनिज-30, बाँदा दिनांक 22.02.2019 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जलपद बाँदा की ताहशील नरैनी स्थित ग्राम-बड़ोखर खुर्द के गाटा सं०-332 (खण्ड सं०-3) एकमा 0.58 हे० में मात्रा 5600.00 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज सोनाइट, गिट्टी, खण्ड, बोलखर हेतु मु० 208.00 रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 25.05.2019 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 12.12.2017 में बिन्दु सं०-19 के उपबिन्दु (2) में यह प्राविधानित है कि "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि एम०एस०टी०सी० के ई पेमेन्ट गेटवे पर आ०सी०जी०एस०/एन०ई०एफ०टी० द्वारा लेटर आफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट मनी समायोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

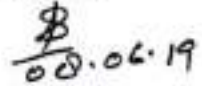
शासनादेश दिनांक 12.12.2017 में दी गयी शर्तें :-

- (1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना 10000 घन मी० को निविदा/नीलामी की दर रूपया घन प्रति मी० से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे की निर्बंधनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किस्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बचाने की धनराशि (अर्नेस्ट मनी) प्रथम किस्त में समायोजित कर ली जायेगी।
- (3) पट्टे के प्रथम वर्ष की शेष किस्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1983 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।

(2)

- (4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन कराएगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा तथा इसका अनुशाण करेगा।
- (5) चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स ब्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 संपठित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- (6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- (7) सेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

अतः ई-निविदा सह ई-नीलामी खोले जाने हेतु गठित समिति की संस्तुति दिनांक-25.05.2019 के आधार पर आपके पक्ष में उपरोक्त क्षेत्र की ई-निविदा सह ई-नीलामी चयनित करते हुए निर्देशित किया जाता है कि भारत सरकार के वन, पर्यावरण एवं जलवायु मंत्रालय भारत सरकार की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15 जनवरी 2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से पर्यावरण स्वच्छता प्रमाण-पत्र तथा निदेशक, भूतत्व एवं खनिकर्म उ०प्र० लखनऊ से अनुमोदित खनन योजना प्राप्त कर प्रस्तुत करें। बयाने की धनराशि (अर्नेस्ट मनी) के रूप में दी गयी धनराशि मु० 2,24,000.00 ₹० (दो लाख चौबीस हजार रुपये मात्र) का भुगतान किया गया है। शासनादेश दिनांक 12.12.2017 के बिन्दु सं०-19(2) में दिये गये निर्देश के क्रम में बोली में दी गयी धनराशि का 50 प्रतिशत 02 कार्य दिवसों में जमा करना सुनिश्चित करें यदि नियत अवधि में उक्त धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी बयाने की धनराशि ₹० 2,24,000.00 जब्त कर दी जायेगी, जिसका पूर्ण उत्तर दायित्व आपका होगा।



(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/
कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजस्तगंज, लखनऊ।





अपर जिलाधिकारी (वि०/रा०)/
कृते जिलाधिकारी, बाँदा।

नं०- 332, खण्ड नं० 03, प्रस्तावित पट्टे धरक मैसर्स श्री दीपक सिंह पुत्र श्री राम पाल सिंह द्वारा जनपद पट्टे का क्षेत्रफल- 0.56 हे० (5,600.00 घन मी०/वर्ग), ग्राम- बडोखर खुर्द, तहसील- नरैनी, जनपद- बाँदा में पट्टाधारक की उपखनिज ग्रेनाइट (खण्डा, गिट्टी, बोल्टर) माइनिंग प्रोजेक्ट पर दिनांक- 02.07.2020 को आयोजित लोक सुनवाई का कार्यवृत्त :-

उपरोक्त संदर्भित माइनिंग प्रोजेक्ट की पर्यावरण स्वीकृति प्राप्त करने विषयक मैसर्स श्री दीपक सिंह पुत्र श्री राम पाल सिंह के आवेदन पत्र पर सम्यक् विचारोपरान्त बोर्ड द्वारा पत्र संख्या- एच 46462/सी-2/एनओसी-4524/बाँदा/2020 दिनांक 03.03.2020 जो जिलाधिकारी, बाँदा को सम्बोधित है तथा क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा को पृष्ठांकित है, के निर्देशों के अनुपालन में जिलाधिकारी बाँदा से लोक सुनवाई आयोजित करने सम्बन्धी दिनांक, स्थान एवं समय नियत करने हेतु क्षेत्रीय अधिकारी, बाँदा के अनुरोध पत्र पर जिलाधिकारी, बाँदा द्वारा दिनांक 02.07.2020 को तहसील- नरैनी सभागार, जनपद- बाँदा नियत की गई थी। पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 धारा-3 की उपधारा (1) (2) के खण्ड 'अ' के अन्तर्गत पर्यावरण समाघात निर्धारण अधिसूचना संख्या-एस०ओ०-1533 दिनांक 14.09.2006 यथा संशोधित में वर्णित प्राविधानों के अन्तर्गत नियत दिनांक से एक माह पूर्व हिन्दी दैनिक समाचार पत्र "राष्ट्रीय सहारा" के कानपुर संस्करण एवं अंग्रेजी दैनिक समाचार पत्र "दि इण्डियन एक्सप्रेस" के लखनऊ संस्करण में दिनांक 01.06.2020 को प्रकाशित करायी गयी थी।

आज दिनांक 02.07.2020 को जिलाधिकारी, बाँदा द्वारा नामित अपर जिलाधिकारी के मौखिक निर्देशानुसार उपजिलाधिकारी, नरैनी जनपद बाँदा की अध्यक्षता में लोक सुनवाई का आयोजन तहसील- नरैनी सभागार, बाँदा में किया गया।

1. श्री संतोष बहादुर सिंह, अपर जिलाधिकारी, जनपद-बाँदा।
2. सुश्री वनिता श्रीवास्तव, उपजिलाधिकारी, नरैनी, जनपद- बाँदा।
3. डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा।
4. श्री वी०पी० सिंह, खान निरीक्षक, बाँदा।
5. श्री राज करन वर्मा, वैज्ञानिक सहायक, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा।
6. श्री इन्द्र सिंह, परामर्शी मैसर्स परामर्श सर्विसिंग इन्चार्जमेंट एण्ड डेवलपमेंट बी१/६७, सेक्टर - जी, जानकीपुरम, लखनऊ।
7. श्री शमशाद अहमद, परामर्शी मैसर्स परामर्श सर्विसिंग इन्चार्जमेंट एण्ड डेवलपमेंट बी१/६७, सेक्टर - जी, जानकीपुरम, लखनऊ।

अन्य उपस्थित सदस्यों की उपस्थिति की छायाप्रति संलग्न है।

डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा द्वारा लोक सुनवाई के सम्बन्ध में संक्षिप्त विवरण से उपस्थित जनसमुदाय को अवगत कराया गया कि उक्त परियोजना

खनिज ग्रेनाइट (खण्डा गिट्टी एवं बोल्टर) मिनिंग प्रोजेक्ट कार्य हेतु गाटा नं०- 332, खण्ड नं० 03.

1- गडोखर खुर्द, तहसील- नरैनी, जनपद-बांदा में प्रस्तावित है उपरोक्त अधिसूचना में वर्णित प्राविधानों के अनुसार किसी भी खनन परियोजना को प्रारम्भ करने से पूर्व उ०प्र० सरकार द्वारा गठित स्टेट इनवायरनमेंट इम्पैक्ट अथारिटी से पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है। उक्त परियोजना को पर्यावरणीय स्वीकृति निर्गत करने के पूर्व खनन क्षेत्र के आस-पास लोक सुनवाई आयोजित किया जाना प्राविधानित है परन्तु प्रमुख सचिव, उ०प्र० शासन, पर्यावरण अनुभाग-2, लखनऊ के पत्र सं०- 532/55-पर्या-2-2018-103 (पर्या)/2007 दिनांक 23.04.2018, पर्यावरण अनापत्ति के प्रकरणों में त्वरित कार्यवाही से सम्बन्धित निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ को पत्र सं०- 1133/एम०/21(पर्या)/2011(II) दिनांक 07.08.2018 के अनुसार एक तहसील के क्षेत्रों पर तहसील मुख्यालय में समेकित सुनवाई को कराये जाने का उल्लेख किया गया है। इसके अतिरिक्त यह भी अवगत कराया गया कि पट्टेधारक द्वारा मैसर्स परामर्श सर्विसिंग इन्चार्मेंट एण्ड डेवलपमेंट बी१/67, सेक्टर - जी, जानकीपुरम, लखनऊ को परामर्शी नियुक्त किया गया है तथा परियोजना से सम्बन्धित पर्यावरणीय प्रभाव मूल्यांकन एवं पर्यावरणीय प्रबन्धन योजना बोर्ड में प्रस्तुत की गयी है जिसकी एक-एक प्रति उपरोक्त संदर्भित अधिसूचना में वर्णित प्राविधानों के अन्तर्गत जिलाधिकारी कार्यालय, बांदा, जिला उद्योग केन्द्र, बांदा एवं जिला न्यायालय, बांदा के कार्यालयों जनता के सुझाव, विचार, टीका टिप्पणियां प्रेषित करने हेतु उपलब्ध करायी गयी। उक्त परियोजना के सम्बन्ध में उपस्थित जनसमुदाय को विस्तृत विवरण से अवगत कराने हेतु क्षेत्रीय अधिकारी द्वारा बैठक में उपस्थित परामर्शी से आग्रह किया गया।

परामर्शी मैसर्स परामर्श सर्विसिंग इन्चार्मेंट एण्ड डेवलपमेंट बी१/67, सेक्टर - जी, जानकीपुरम, लखनऊ के प्रतिनिधि श्री इन्द्र सिंह द्वारा अवगत कराया गया कि प्रस्तावित परियोजना गाटा नं०- 332, खण्ड नं० 03, ग्राम- गडोखर खुर्द की है। प्रस्तावित खनन खुली खान अर्द्ध-यान्त्रिक प्रक्रिया के दौरान किया जायेगा। पर्या व्रतु में खनन कार्य पूर्ण रूप से प्रतिबन्धित है तथा खनन कार्य दिन में ही किया जायेगा। खण्डा गिट्टी एवं बोल्टर अर्द्ध-यान्त्रिक प्रक्रिया से एकत्रित किया जायेगा तथा वाहन में सेमी मैकेनाइज्ड ढाँचे द्वारा लोड किया जायेगा। पर्यावरण प्रबन्धन योजना प्रभाव क्षेत्र को ध्यान में रखकर बनायी गयी है। परियोजना में किसी भी प्रकार का निर्माण कार्य नहीं किया जायेगा। प्रस्तावित परियोजना के लिये निकटतम प्रवासियों द्वारा ही मजदूरी ली जायेगी परन्तु एक अस्थाई कार्यालय का निर्माण किया जायेगा। जिसमें कार्य करने वाले मजदूरों के लिये समुचित व्यवस्था (जलपान गृह, विश्रामालय, टॉयलेट एवं फर्स्टएड की व्यवस्था आदि) की जायेगी।

परामर्शी द्वारा अवगत कराया गया कि उक्त खनन राजकीय एवं निजी निर्माण हेतु प्रयोग किया जाता है, परन्तु भारत सरकार द्वारा वर्णित प्राविधानों के अन्तर्गत किसी भी खनन कार्य से पर्यावरण पर पड़ने वाले प्रभावों को यथासम्भव कम करने हेतु पर्यावरणीय प्रबन्धन योजना तैयार कर प्रस्तुत की जानी होती है। ध्वनि

ध्वनि प्रदूषण नियंत्रण हेतु उक्त परियोजना में कार्य करने वाले श्रमिकों को प्रशिक्षण देकर यह सुनिश्चित किया जायेगा उक्त परियोजना से पर्यावरण प्रभावित न हो। परियोजना के शुरू होने से आसपास के क्षेत्रों के मोतक आवासीय संरचना में सुधार होगा (जैसे बेहतर सड़क, पेयजल सुविधाओं में सुधार, बाजार स्थान और अन्य)। प्रस्तावित परियोजना से सरकार को सैल्वेटी प्राप्त होगी। यहाँ ओपनकास्ट अर्द्ध-मशीनीकृत खनन होगा। प्रस्तावित परियोजना में कार्य करने वाले समस्त श्रमिकों के स्वास्थ्य की पूर्ण जिम्मेदारी पट्टेधारक की होगी तथा परियोजना के प्रारम्भ होने पर निकटतम ग्रामवासियों को रोजगार की प्राप्ति होगी। खनन कार्य के परिणाम हेतु ट्रकों के आवागमन से उत्पन्न धूल के नियंत्रण हेतु परियोजना में जल छिड़काव की व्यवस्था का आश्वासन किया गया है। पट्टेधारक द्वारा समय-समय से पानी का छिड़काव किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि मात्र क्लास्टिक का कार्य दिन में किया जायेगा। ध्वनि प्रदूषण के नियंत्रण हेतु वाहन चालकों को अनावश्यक प्रेशर हार्न का प्रयोग न करने हेतु निर्देश दिये जायेंगे। खनन कार्य दिन के समय ही किया जायेगा। संस्था द्वारा जल/वायु एवं ध्वनि आदि से सम्बन्धित नमूने एकत्रित किये गये हैं। विश्लेषण के निम्नान्त प्रयास केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मानकों के अनुरूप पाये गये हैं।

परामर्शी द्वारा यह भी अवगत कराया गया कि पर्यावरण एवं वन मंत्रालय, भारत सरकार के पर्यावरण आकलन अधिसूचना 2006 के अनुसार खनन पट्टे के संचालन से पूर्व पर्यावरणीय क्लीयरेंस लेना जरूरी है इसलिए अभी तक खनन पट्टे का संचालन लम्बित पड़ी हुई है। इस विषय में संदर्भित शर्तें (टोर) संदर्भ संख्या- 424/Paryaw/SEAC/5028/2019 दिनांक 27.11.2019 के अनुपालन से सम्बन्धित परियोजना की आई ईओएमओपीओ (ड्राफ्ट) को फील्ड मानीटरिंग और एकत्रित सेकण्डरी आकड़ों के आधार पर तैयार किया गया

डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, द्वारा उपस्थित ग्रामवासियों से अपने-अपने आपत्ति/सुझाव दर्ज कराये जाने हेतु आमंत्रित किया गया।

सर्वप्रथम श्री शैरव सिंह एवं राम बिहारी, ग्राम- बडोखर खुर्द द्वारा अवगत कराया गया कि उक्त खनन कार्य से ग्रामवासियों को कोई समस्या नहीं है।

तत्पश्चात् पट्टेधारक श्री दीपक सिंह, द्वारा ग्रामवासियों को आश्वासन दिया गया कि सरकार द्वारा जारी गयी नियमावली के अनुसार ही खनन संचालन का कार्य किया जायेगा एवं ग्रामवासियों द्वारा जो भी समस्याएँ बतायी गयी हैं उनका समय से निस्तारण किया जायेगा तथा मेरे द्वारा यह प्रयास किया जायेगा कि मैं द्वारा खनन संचालन के समय ग्रामवासियों को किसी भी प्रकार की समस्या न हो तथा निकटतम ग्रामवासियों द्वारा कार्यक्षमता के अनुसार रोजगार उपलब्ध कराया जायेगा। वृक्षारोपण कराया जायेगा तथा मैं ईओआरओ के अंतर्गत ग्राम विकास के कार्य किये जायेंगे तथा पर्यावरण संरक्षण हेतु नियमानुसार कार्य किये जायेंगे एवं ड्राफ्ट इनवायरमेंटल इम्पैक्ट असेसमेंट एण्ड इनवायरमेंट मैनेजमेंट प्लान में प्रेषित की गयी परियोजना में शर्तों का पूर्णतः अनुपालन किया जायेगा।

उपजिलाधिकारी महोदया द्वारा ग्रामवासियों को अयगत कराया गया कि गाटा नं०- 332, खण्ड नं० 05, क्षेत्रफल- 0.56 हे० (5,600.00 घन मी०/घर्ष) खनन क्षेत्र की जो प्रस्तावना प्रस्तुत की गयी है उसमें यदि आपको कोई शिकायत या सुझाव है तो आप अपना पक्ष रख सकते हैं तथा साथ ही सी०ई०आर० के अंतर्गत प्रस्तुत प्रस्तावना के अनुसार पट्टेधारक द्वारा सभी कार्य समयानुसार किये जायेंगे एवं ग्रामवासियों को प्राथमिकता के आधार पर रोजगार उपलब्ध कराया जायें। साथ ही ग्रामवासियों को यदि बाद में भी पट्टे संचालन के समय कोई भी समस्या होती है तो उनके द्वारा जिलाधिकारी, खान अधिकारी एवं शासन प्रशासन को सूचना दी जा सकती है तथा ग्राम विकास हेतु नियमानुसार खनिज निधि के अनुसार कार्य किया जायेगा, उक्त स्थल पर तार फैसिंग अवश्य करायें एवं पर्यावरण संरक्षण हेतु अधिक से अधिक वृक्षारोपण किया जायें एवं 6 माह के अन्दर कम्पलायंस रिपोर्ट जमा करनी होगी।

डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी द्वारा ग्रामवासियों को पर्यावरण संरक्षण हेतु पालीथीन का प्रयोग न किया जाना, अत्यधिक वृक्षारोपण किया जाना, हार्न का अनावश्यक न बजने दिया जाना, ब्लॉस्टिंग मानदण्डों का कड़ाई से पालन करना आदि सुझाव दिये गये। अन्त में उपस्थित जनसमुदाय का आभार प्रकट करते हुए उपजिलाधिकारी से लोक सुनवाई के समापन हेतु आवश्यक अनुमति प्राप्त कर लोक सुनवाई के समापन की घोषणा की गयी।


(डॉ० माधवी कमलवंशी)
सहायक वैज्ञानिक अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड
बोँदा


(वंदिता श्रीवास्तव)
उपजिलाधिकारी नरैनी
जनपद-बोँदा।


(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
जनपद-बोँदा।

राष्ट्रीय 2125 1-6-2020

अखिल भारतीय खेलकूद की जयंती मनायी



अखिल भारतीय खेलकूद की जयंती मनायी

अखिल भारतीय खेलकूद की जयंती मनायी

कोविड-19 वैक्सीन सफल से सम्मानित हुए योद्धा



कोविड-19 वैक्सीन सफल से सम्मानित हुए योद्धा

कोविड-19 वैक्सीन सफल से सम्मानित हुए योद्धा

चीस हजार का इनामी पुलिस के हथिये चढ़ा

चीस हजार का इनामी पुलिस के हथिये चढ़ा

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

राष्ट्रीय 2125 1-6-2020

नारायण जी की स्वीकृति 5.0. 1523 740 14109 000000
 5.0 2000 (5.0) 14122000 के अनुपात में पट्टीपाना
 राज्य के पुस्तक पुस्तक पुस्तक पुस्तक, 11/27-70-332 2015-03,
 पुस्तक - पुस्तक पुस्तक - पुस्तक - नरेनी जनपद - पुस्तक, पुस्तक पुस्तक
 पुस्तक पुस्तक पुस्तक (पुस्तक पुस्तक पुस्तक) पुस्तक - 0.56 से समान - 5600.00
 पुस्तक पुस्तक, पुस्तक पुस्तक पुस्तक पुस्तक के पुस्तक पुस्तक को पुस्तक पुस्तक
 पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक
 पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक
 पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक पुस्तक

पुस्तक पुस्तक	पुस्तक पुस्तक	पुस्तक	पुस्तक
पुस्तक पुस्तक	AD/M (F/A) Banda		
पुस्तक पुस्तक	5.0M, 14122000	9454415971	
पुस्तक पुस्तक	ASO, UPACB, Banda	7839891909	
पुस्तक पुस्तक	3.4, UPACB, Banda	7839891918	
पुस्तक पुस्तक	Consultant (पुस्तक)	9454415971	
पुस्तक पुस्तक	5.0 -	9454415971	
पुस्तक पुस्तक	पुस्तक पुस्तक	6394103007	
पुस्तक पुस्तक	Consultant (पुस्तक)	9454415971	
पुस्तक पुस्तक	पुस्तक पुस्तक	8604125159	
पुस्तक पुस्तक	पुस्तक पुस्तक	9454415971	
पुस्तक पुस्तक	M. S. Banda	8883334774	
पुस्तक पुस्तक	LOC/NOW	8883334774	

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The LESSEE
 EUREKA MINES AND MINERALS L L P
 Vill.- Jarar, Teh.- Naraini, Distt.- Banda -210129

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/66433/2019 dated 24 Aug 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC21B001UP173308
2. File No.	6512/5020
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Proposed "Granite (Khanda, Gitti & Boulder) Mine" Project
7. Name of Company/Organization	EUREKA MINES AND MINERALS L L P
8. Location of Project	Uttar Pradesh
9. TOR Date	27 Nov 2019

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 30/12/2021

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH
*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/66433/2019 & SEIAA, U.P File no- 6512-5020

Sub: Environmental Clearance is sought for Proposed Granite (Khanda, Gitti& Boulder) Mining at Gata No.- 2451 (Khand No.- 01), Village- Jarar, Tehsil- Naraini, District- Banda, U.P.(Applied Area- 2.50 ha.)

Dear Sir,

This is with reference to your application / letter dated 29-08-2019, 20-09-2019, 24-08-2021, 15-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 06-12-2021 and SEIAA in meeting held on 20-12-2021.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) to SEAC on 06-12-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Granite (Khanda, Gitti& Boulder) Mining at Gata No.- 2451 (Khand No.- 01), Village- Jarar, Tehsil- Naraini, District- Banda, U.P.(Applied Area- 2.50 ha.)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 419/Parya/SEAC/5020/2019, dated: 27/11/2019.
3. The public hearing was organized on 03/03/2021. Final EIA report submitted on 24/08/2021.
4. Salient features of the project as submitted by the project proponent:

1.	File No. allotted by SEIAA, UP	6512 / 5020		
2.	Name of Proponent	M/s Eureka Mines & Minerals LLP Part.- Shri Chandra Shekhar Chaurasia S/o Shri Dindayal Chaurasia		
3.	Full correspondence address of proponent	R/o- 28, Brahmpuri Colony Near Jugli Crossing, Faizabad Road, District- Lucknow, U.P.226001		
4.	Name of Project	Granite (Khanda, Gitti& Boulder) MiningProject		
5.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 2451 (Khand No.- 01)		
6.	Name of Village	Jarar		
7.	Tehsil	Naraini		
8.	District	Banda		
9.	Name of Minor Mineral	Granite (Khanda, Gitti & Boulder)		
10.	Sanctioned Lease Area (in Ha.)	2.50 ha.		
11.	Max.& Min mRL within lease area	181.0 mRL- 145.0 mRL		
12.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 18' 55.08"	80° 21' 46.18"

		B	25 ^o 18' 57.50"	80 ^o 21' 49.47"
		C	25 ^o 18' 55.52"	80 ^o 21' 51.85"
		D	25 ^o 18' 54.74"	80 ^o 21' 51.33"
		E	25 ^o 18' 52.13"	80 ^o 21' 54.23"
		F	25 ^o 18' 49.73"	80 ^o 21' 49.45"
		G	25 ^o 18' 53.39"	80 ^o 21' 48.99"
		H	25 ^o 18' 52.89"	80 ^o 21' 46.84"
13.	Total Geological Reserves	2182328 m ³		
14.	Total Mineable Reserves	546754m ³		
15.	Total Proposed Production (in five year)	125000 m ³		
16.	Proposed Production / year	Year	Production	
		1 st	25000m ³	
		2 nd	25000m ³	
		3 rd	25000m ³	
		4 th	25000m ³	
		5 th	25000m ³	
		Total	125000 m ³	
17.	Sanctioned Period of Mine lease	10 Years (from the execution of lease deed)		
18.	Production of mine/day	83.33 m ³		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.of working days	300 days		
21.	Working hours/day	8 Hours/Day		
22.	No.Of workers	33		
23.	No.Of vehicle movement /day	9		
24.	Type of Land	Govt. land Non- Agricultural		
25.	Ultimate Depth of Mining	12 Meter		
26.	Nearest metalled road from site	0.25 km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking& Others	0.35	
		Suppression of dust	1.50	
		Plantation	0.25	
		Others(if any)	-----	
		Total	2.10	
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120,Validity-13/01/2022		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Banda vide Letter No. 1482/Khanij-30, Banda, Dated 20 th July, 2019		
31.	Details of Lease Area in approved DSR	Correction Letter Sanctioned from DM, Banda vide Letter No. 1374/Khanij-30, Banda, Dated 13 th August, 2019, Page No.- 01,S.No.- 17		
32.	Proposed CER cost	1.30 Lakh		

33.	Proposed EMP cost	11.35Lakh
34.	Length and breadth of Haul Road.	Length- 0.25 Km, Width- more than 6.0 m
35.	No. of Trees to be Planted	250

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 06-12-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 20-12-2021 decided to grant the Environmental Clearance to the title project for collection of 25000 m³/year for lease area of 2.50 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May

1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.

12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 15 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. The project proponent shall install solar light in their site office.
12. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
13. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
14. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
15. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
16. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.

17. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
18. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
19. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
20. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
21. The project proponent should explore the possibilities of rainwater harvesting.
22. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
23. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
24. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
25. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
26. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
27. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
28. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
29. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
30. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
31. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
32. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
33. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.

34. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
35. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
36. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
37. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
38. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
39. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
40. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
41. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
42. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
43. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
44. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
45. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted

to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.

46. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
47. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
48. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
49. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
50. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
51. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
52. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
53. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
54. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
55. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre-monsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
56. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall

be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.

57. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
58. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
59. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
60. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
61. Project Proponent shall explore the possibility of using solar energy where ever possible.
62. Commitment towards CER has to be followed strictly.
63. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
64. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
65. The blasting will be done only after getting permission from the Mining Department.

The project proponent should explore the possibilities of rainwater harvesting. You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Banda, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature Not Verified

Digitally signed by Member Secretary
Member Secretary

Date: 12/30/2021 6:07:05 PM
Page 11 of 11

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

167580/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2022**Date: 06/11/2022****To,****M/s****EUREKA MINES AND MINERALS LLP****GATA No. 2451, KHAND No. 01(AREA 2.5 Hac), Vill. JARAR,
NARAINI, BANDA, 210129****Application Id-
18258613**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **EUREKA MINES AND MINERALS LLP** located at **GATA No. 2451, KHAND No. 01(AREA 2.5 Hac), Vill. JARAR, NARAINI, BANDA, 210129.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA EUREKA MINES AND MINERALS LLP **granted for the period from 06/11/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda/Gitti/Boulder)	25000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.35 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda/Git ti/Boulder).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda/Gitti/Boulder)-25000 Cu Meter/Year by opencast and semi mechanized mining in 2.5 hectare leased area at Gata No.- 2451 (Khand No.- 01), Village- Jarar, Tehsil- Naraini, District- Banda.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC identification no. EC21B001UP173308, Dated- 30.12.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda/Gitti/Boulder).
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
10. All trucks, tractors used in transportation of Building Stone (Khanda/Gitti/Boulder) shall be covered by canvas sheet to prevent dust emission.
11. Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could be dry condition)
12. The dust suppression measures like water spraying will be done on the haul roads and working areas.
13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDR
A SINGH
 Chief Environmental Officer (circle-2)

Digitally signed by
 RAJENDRA SINGH
 Date: 2022.11.09
 19:57:37 +05'30'

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA
SINGH
 Chief Environmental Officer (circle-2)

Digitally signed by RAJENDRA
 SINGH
 Date: 2022.11.09 19:57:49 +05'30'

कार्यालय जिलाधिकारी, बाँदा।**(खनिज अनुभाग)**

पत्रांक : 1482-खनिज-30, बाँदा

दिनांक : जुलाई 20, 2019

क्लस्टर प्रमाण-पत्र

प्रमाणित किया जाता है कि मे० यूरेका माइन्स एण्ड मिनरल्स एल०एल०पी० पार्टनर श्री चन्द्रशेखर चौरसिया पुत्र श्री दीनदयाल चौरसिया निवासी-28, ब्रम्हपुरी कालौनी नियर जुगली क्रासिंग, फैजाबाद रोड, जिला-लखनऊ (उ०प्र०) को पत्रांक-1065/खनिज-30, बाँदा दिनांक 18.06.2019 के माध्यम से गाटा सं०-2451 (खण्ड सं०-01), ग्राम-जरर, तहसील नरैनी, जनपद बाँदा हेतु कुल 2.50 हे० गिट्टी/पत्थर के खनन क्षेत्र के संबंध में सहमति पत्र (एल०ओ०आई०) निर्गत किया गया है। ओ०ए० नं०-186/2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय न्याधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०एम० नं०-L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है :-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। संबंधित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित होता है। (लागू नहीं)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

- 1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

उक्त सभी खनन क्षेत्रों का कुल योग.....हेक्टेयर (05 हे० से कम) है। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता है। संबंधित प्रकरण श्रेणी बी-2 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है :-

1) गाटा सं०- 2450 (खण्ड सं०-1)	ग्राम-जरर खनन क्षेत्र 2.00 हेक्टेयर
2) गाटा सं०- 2450 (खण्ड सं०-3)	ग्राम-जरर खनन क्षेत्र 2.00 हेक्टेयर
3) गाटा सं०- 2450 (खण्ड सं०-4)	ग्राम-जरर खनन क्षेत्र 0.60 हेक्टेयर
4) गाटा सं०- 2450 (खण्ड सं०-5)	ग्राम-जरर खनन क्षेत्र 2.00 हेक्टेयर
5) गाटा सं०- 2450 (खण्ड सं०-6)	ग्राम-जरर खनन क्षेत्र 2.00 हेक्टेयर
6) गाटा सं०- 2450 व 2451 (खण्ड सं०-7)	ग्राम-जरर खनन क्षेत्र 1.21 हेक्टेयर
7) गाटा सं०- 2451 (खण्ड सं०-2)	ग्राम-जरर खनन क्षेत्र 1.21 हेक्टेयर
8) गाटा सं०- 2451 (खण्ड सं०-3)	ग्राम-जरर खनन क्षेत्र 1.40 हेक्टेयर
9) गाटा सं०- 2451 (खण्ड सं०-4)	ग्राम-जरर खनन क्षेत्र 0.80 हेक्टेयर
10) गाटा सं०- 2451 (खण्ड सं०-5)	ग्राम-जरर खनन क्षेत्र 2.75 हेक्टेयर

उक्त खनन क्षेत्रों का कुल योग 18.47 हेक्टेयर (05 हे० से अधिक) है। संबंधित प्रकरण की श्रेणी बी-1 से आच्छादित होता है।

अथवा

घ) प्रश्नगत क्षेत्र की परिधि से 500 मीटर की दूरी में 100 हे० से अधिक निम्नांकित एकल खण्ड क्षेत्र है :-

- 1) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर
- 2) गाटा सं०- NIL ग्राम NIL खनन क्षेत्र NIL हेक्टेयर

संबंधित प्रकरण श्रेणी ए से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई०ए०सी० भारत सरकार/एस०ई०आई०ए०ए०, यू०पी०/डी०ई०आई०ए०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

भवदीय

(राजेश कुमार)

खान निरीक्षक, बाँदा।

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्ष निदेशालय, 30980,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी

बाँदा।

संख्या— / गड पवन/2016

दिनांक 13/07/2019

विषय— पट्टाधारक में गुरेका माइन्स एण्ड मिनरल्स एल0एल0पी0 पार्ट0 श्री चन्द्रशेखर चौरसिया पुत्र श्री दीनदयाल चौरसिया के पक्ष में रवीकृत जनपद-बाँदा में सहसील-नरैनी ग्राम-जरर गू0स0-2431 (ख0स0-1) क्षेत्रफल 250 हे0 में उपखनिज में ख0गि0वो0 के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

संज्ञापन,

उपयुक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक में गुरेका माइन्स एण्ड मिनरल्स एल0एल0पी0 पार्ट0 श्री चन्द्रशेखर चौरसिया पुत्र श्री दीनदयाल चौरसिया द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 13.08.2019 को कर दिया गया है।

- 1— "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है—
- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विशेष निष्पादन के दिनोंक से आगामी 06 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 25000 घन मी0 प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आदेश नियोजित श्रमियों को सुरक्षालक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक साधनगिन्यां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रतिलिपि प्रति संबंधित जिलाधिकारी कमालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (ध) अनुमोदित खनन योजना में विनिर्दिष्ट प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन मना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है—
 1. बेंच की ऊँचाई अधिकतम 06 मी0 एवं बेंच की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्पायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेरा का हलान 60 डिग्री से अधिक न हो, और ऊर्ध्व पर भी गारडर कलिंग न हो।
 5. प्रत्येक धारास्टिंग के बाद फेस ड्रेसिंग कराया होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।

2/2/2019

6. खनन कार्य के फलस्वरूप उत्पन्न होने वाली धूल की मलबा भरकर समतल कर वृक्षारोपण करना होगा।
7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जायें।
8. श्रमिकों के लिये श्रमिक शिक्षा गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जाये।
9. खनन में शिताबी से उत्पन्न होने वाली धीमारी की सम्भावना के दृष्टिगत प्रत्येक छः घाट में श्रमिकों की चिकित्सीय जांच का प्रविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
2. अस्तु आपसे अनुरोध है कि अनुगोष्ठित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उससे ज्ञाति स्वीय प्राप्ति कर निर्देशालय को भिजवाने का कष्ट करें।

संलग्नक: शोधपत्र

भवदीय

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निर्देशक।

तख्त: 72 (1)/मा0 खान/2016 तद दिनांक।

प्रतिलिपि-निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्रवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकी विभाग, उ०प्र० जनपद-बदाय।
- 2- पट्टाधारक मे० यूरेका नाइन्स एण्ड मिनेल्स एल०एल०पी० पार्स० श्री चन्द्रशेखर चौरशिया पुत्र श्री दीनदयाल चौरशिया नि० 25 ब्रह्मपुरी काजेंनी नियर जुगली कारिंग फेजवाड रोड लखनऊ।
- 3- खनन अनुभाग, भूतत्व एवं खनिकी निर्देशालय, उ०प्र०, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निर्देशक।

गाटा नं०- 2451, खण्ड नं०- 01 प्रस्तावित पट्टे धारक मैसर्स यूरेका माइन्स एण्ड मिनेरल्स एल०एल०पी० (पार्टनर श्री चन्द्रशेखर चौरसिया पुत्र श्री दीनदयाल चौरसिया) द्वारा खनन पट्टे का क्षेत्रफल- 2.50 हे० (25,000.00 घन मी०/वर्ष), ग्राम- जरर, तहसील- नरैनी, जनपद- बाँदा में पट्टाधारक की अवयस्क खनिज बिल्डिंग स्टोन (खण्डा, गिट्टी एवं बोल्डर) माइनिंग प्रोजेक्ट पर दिनांक- 03.03.2021 को आयोजित लोक सुनवाई का कार्यवृत्त :-

उपरोक्त संदर्भित माइनिंग प्रोजेक्ट की पर्यावरण स्वीकृति प्राप्त करने विषयक मैसर्स यूरेका माइन्स एण्ड मिनेरल्स एल०एल०पी० पार्टनर श्री चन्द्रशेखर चौरसिया पुत्र श्री दीनदयाल चौरसिया के आवेदन पत्र पर सम्यक् विचारोपरान्त बोर्ड द्वारा पत्र संख्या- एच 57022/सी-2/एनओसी-4607/बाँदा/2021 दिनांक 07.01.2021 जो जिलाधिकारी, बाँदा को सम्बोधित है तथा क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा को पृष्ठांकित है, के निर्देशों के अनुपालन में जिलाधिकारी, बाँदा से लोक सुनवाई आयोजित करने सम्बन्धी दिनांक, स्थान एवं समय नियत करने हेतु क्षेत्रीय अधिकारी, बाँदा के अनुरोध पत्र पर जिलाधिकारी, बाँदा द्वारा दिनांक 03.03.2021 को तहसील- नरैनी सभागार, जनपद- बाँदा नियत की गई थी। पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 धारा-3 की उपधारा (1) (2) के खण्ड 'अ' के अन्तर्गत पर्यावरण समाघात निर्धारण अधिसूचना संख्या-एस०ओ०-1533 दिनांक 14.09.2006 यथा संशोधित में वर्णित प्राविधानों के अन्तर्गत नियत दिनांक से एक माह पूर्व हिन्दी दैनिक समाचार पत्र 'राष्ट्रीय सहारा' के कानपुर संस्करण एवं अंग्रेजी दैनिक समाचार पत्र 'दि इण्डियन एक्सप्रेस' के लखनऊ संस्करण में दिनांक 31.01.2021 को प्रकाशित करायी गयी थी।

आज दिनांक 03.03.2021 को जिलाधिकारी, बाँदा द्वारा नामित अपरजिलाधिकारी के मौखिक निर्देशानुसार उपजिलाधिकारी नरैनी की अध्यक्षता में लोक सुनवाई का आयोजन तहसील- नरैनी सभागार बाँदा में किया गया। उक्त लोक सुनवाई में निम्नांकित सदस्य मुख्य रूप से उपस्थित थे।

1. श्री संतोष बहादुर सिंह, अपर जिलाधिकारी, जनपद-बाँदा।
2. श्री घनश्याम, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा।
3. वंदिता श्रीवास्तव, उपजिलाधिकारी-नरैनी, जनपद-बाँदा।
4. डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा।
5. श्री जितेन्द्र सिंह, खान निरीक्षक, खनिज विभाग, बाँदा।
6. श्री रामदास, वैज्ञानिक सहायक, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बाँदा।
7. श्री ए० हसन, परामर्शी मैसर्स परामर्श सर्विसिंग इन्वायरोमेंट एण्ड डेवलपमेंट, बी 1/67, सेक्टर-जी, जानकीपुरम, लखनऊ।
8. श्री शमशाद अहमद, परामर्शी मैसर्स परामर्श सर्विसिंग इन्वायरोमेंट एण्ड डेवलपमेंट, बी 1/67, सेक्टर-जी, जानकीपुरम, लखनऊ।

अन्य उपस्थित सदस्यों की उपस्थिति की छायाप्रति संलग्न है।

श्री० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बीदा द्वारा जन सुनवाई के सम्बन्ध में सक्षिप्त विवरण से उपस्थित जनसमुदाय को अवगत कराया गया कि उक्त परियोजना में अवसरक खनिज मिलिंग स्टोन (खण्डा, गिट्टी एवं बोल्टर) माइनिंग प्रोजेक्ट कार्य हेतु गाटा नं०- 2451, खण्ड नं०- 01, ग्राम- जरर, तहसील- नरैनी, जनपद-बांदा में प्रस्तावित है उपरोक्त अधिसूचना में वर्णित प्राविधानों के अनुसार किसी भी खनन परियोजना को प्रारम्भ करने से पूर्व उ०प्र० सरकार द्वारा मंजूर स्टड इन्वायरनमेन्ट इम्पैक्ट अथारिटी से पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है। उक्त परियोजना का पर्यावरणीय स्वीकृति निर्गत करने के पूर्व खनन क्षेत्र के आस-पास लोक सुनवाई आयोजित किया जाना प्राविधानित है परन्तु प्रमुख सचिव, उ०प्र० शासन, पर्यावरण अनुभाग-2, लखनऊ के पत्र सं०- 532/55-पर्या-2-2018-103 (पर्या)/2007 दिनांक 23.04.2018, पर्यावरण अनापत्ति के प्रकरणों में त्वरित कार्यवाही से सम्बन्धित निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ को पत्र सं०- 1133/एम०/21(पर्या)/2011(II) दिनांक 07.08.2018 के अनुसार एक तहसील के क्षेत्रों पर तहसील मुख्यालय में सम्बन्धित सुनवाई को कराये जाने का उल्लेख किया गया है। इसके अतिरिक्त यह भी अवगत कराया गया कि पट्टेधारक द्वारा मैसर्स परामर्श (सर्विसिंग इन्वायरमेंट एण्ड डेवेलपमेंट), लखनऊ को परामर्शी नियुक्त किया गया है तथा परियोजना से सम्बन्धित पर्यावरणीय प्रभाव मूल्यांकन एवं पर्यावरणीय प्रबन्धन योजना बोर्ड में प्रस्तुत की गयी है जिसकी एक-एक प्रति उपरोक्त संदर्भित अधिसूचना में वर्णित प्राविधानों के अन्तर्गत जिलाधिकारी कार्यालय, बांदा, जिला उद्योग केन्द्र, बांदा एवं जिला पंचायत, बांदा के कार्यालयों जनता के सुझाव, विचार, टीका टिप्पणियां प्रेषित करने हेतु उपलब्ध करायी गयी। उक्त परियोजना के सम्बन्ध में उपस्थित जनसमुदाय को विस्तृत विवरण से अवगत कराने हेतु सहायक वैज्ञानिक अधिकारी द्वारा बैठक में उपस्थित परामर्शी से आग्रह किया गया।

परामर्शी मैसर्स परामर्श (सर्विसिंग इन्वायरमेंट एण्ड डेवेलपमेंट), लखनऊ के प्रतिनिधि श्री शमशाद अहमद द्वारा अवगत कराया गया कि प्रस्तावित परियोजना गाटा नं०- 2451, खण्ड नं०- 01, ग्राम- जरर की है। प्रस्तावित खनन खुली खान अर्द्ध-यान्त्रिक प्रक्रिया के दौरान किया जायेगा। वर्षा ऋतु में खनन कार्य पूर्ण रूप से प्रतिबन्धित है तथा खनन कार्य दिन में ही किया जायेगा। खण्डा, गिट्टी एवं बोल्टर अर्द्ध-यान्त्रिक प्रक्रिया से एकत्रित किया जायेगा तथा वाहन में सेमी मैकेनाइज्ड विधि द्वारा लोड किया जायेगा। पर्यावरण प्रबन्धन योजना प्रभाव क्षेत्र को ध्यान में रखकर बनायी गयी है। परियोजना में किसी भी प्रकार का निर्माण कार्य नहीं किया जायेगा। प्रस्तावित परियोजना के लिये निकटतम ग्रामवासियों द्वारा ही मजदूरी ली जायेगी परन्तु एक अस्थाई कार्यालय का निर्माण किया जायेगा। जिसमें कार्य करने वाले मजदूरों के लिये समुचित व्यवस्था (जलपान गृह, विश्रामालय, टॉयलेट एवं फर्स्टएड की व्यवस्था इत्यादि) की जायेगी।

परामर्शी द्वारा अवगत कराया गया कि उक्त खनन राजकीय एवं निजी निर्माण हेतु प्रयोग किया जाता है, परन्तु भारत सरकार द्वारा वर्णित प्राविधानों के अन्तर्गत किसी भी खनन कार्य से पर्यावरण पर पड़ने वाले

प्रभावों को यथासम्भव कम करने हेतु पर्यावरणीय प्रबन्धन योजना तैयार कर प्रस्तुत की जानी होती है। ध्वनि एवं वायु प्रदूषण नियंत्रण हेतु उक्त परियोजना में कार्य करने वाले श्रमिकों को प्रशिक्षण देकर यह सुनिश्चित किया जायेगा उक्त परियोजना से पर्यावरण प्रभावित न हो। परियोजना के शुरू होने से आसपास के क्षेत्रों के भौतिक आधारभूत संरचना में सुधार होगा (जैसे बेहतर सड़क, पेयजल सुविधाओं में सुधार, बाजार स्थान और अन्य)। प्रस्तावित परियोजना से सरकार को रॉयल्टी प्राप्त होगी। यहाँ ओपनकास्ट अर्द्ध-मशीनीकृत खनन होगा। प्रस्तावित परियोजना में कार्य करने वाले समस्त श्रमिकों के स्वास्थ्य की पूर्ण जिम्मेदारी पट्टेधारक की होगी तथा परियोजना के प्रारम्भ होने पर निकटतम ग्रामवासियों को रोजगार की प्राप्ति होगी। खनन कार्य के परिवहन हेतु ट्रकों के आवागमन से उत्पन्न धूल के नियंत्रण हेतु परियोजना में जल छिड़काव की व्यवस्था का प्राविधान किया गया है। पट्टेधारक द्वारा समय-समय से पानी का छिड़काव किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि मात्र ब्लास्टिंग का कार्य दिन में किया जायेगा। ध्वनि प्रदूषण के नियंत्रण हेतु वाहन चालकों को अनावश्यक प्रेशर हार्न का प्रयोग न करने हेतु निर्देश दिये जायेंगे। खनन कार्य दिन के समय ही किया जायेगा। संस्था द्वारा जल/वायु एवं ध्वनि आदि से सम्बन्धित नमूने एकत्रित किये गये हैं। विश्लेषण के उपरान्त प्रचालक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मानकों के अनुरूप पाये गये हैं।

परामर्शी द्वारा यह भी अवगत कराया गया कि पर्यावरण एवं वन मंत्रालय, भारत सरकार के पर्यावरण आंकलन अधिसूचना 2006 के अनुसार खनन पट्टे के संचालन से पूर्व पर्यावरणीय क्लीयरेंस लेना जरूरी है इसलिए अभी तक खनन पट्टे का संचालन लम्बित पड़ी हुई है। इस विषय में संदर्भित शर्तें (टॉर) संदर्भ संख्या- 419/Parya/SEAC/5020/2019 दिनांक 27.11.2019 के अनुपालन से सम्बन्धित परियोजना की आई ए/ई0एम0पी0 (ड्राफ्ट) को फील्ड मानीटरिंग और एकत्रित सेकण्डरी आकड़ों के आधार पर तैयार किया गया है।

डॉ० माधवी कमलवंशी, सहायक वैज्ञानिक अधिकारी द्वारा उपस्थित ग्रामवासियों से अपने-अपने आपत्ति/सुझाव दर्ज कराये जाने हेतु आमंत्रित किया गया।

सर्वप्रथम श्री प्रताप वर्मा, ग्राम- जरर द्वारा प्रश्न किया गया कि प्रस्तावित पहाड़ के किनारे बस्ती है पहाड़ के किनारे खनन संचालन से पूर्व सड़क का निर्माण कराया जाये, खनन के समय उत्पन्न धूल के नियंत्रण हेतु जल का छिड़काव किया जाये तथा ग्राम वासियों द्वारा ही खनन कार्य लिया जाये एवं गांव में स्थापित पुराना शिव मंदिर का जीर्णोद्धार कराया जाये ?

परामर्शी द्वारा अवगत कराया गया कि पहाड़ के किनारे-किनारे 250 मी० की सड़क का निर्माण किया जायेगी, पीने युक्त पानी हेतु हैण्डपम्प लगवाया जायेगा, प्रत्यक्ष व अप्रत्यक्ष रूप से दक्षता के अनुसार ग्रामवासियों द्वारा अधिक से अधिक कार्य लिया जायेगा दक्षता के अनुसार ग्राम जरर के लोगों को ही प्राथमिकता के आधार पर कार्य दिया जायेगा तथा खनन संचालन के समय बोल्टर को तिरपाल द्वारा ढक कर परिवहन किया जायेगा और सी०एस०आर फण्ड के माध्यम से मंदिर का जीर्णोद्धार किया जायेगा।

तत्पश्चात् श्रीप्रसाद, ग्राम- जरर द्वारा प्रश्न किया गया कि ग्राम वासियों को ही रोजगार दिया जाये ? परामर्शी द्वारा अवगत कराया गया कि उक्त परियोजना में 33 लोगों को प्रत्यक्ष रूप से कार्य हेतु ग्राम जरर के निवासियों द्वारा ही कार्य लिया जायेगा। दक्षता के अनुसार ग्राम जरर के लोगों को ही प्राथमिकता के आधार पर कार्य दिया जायेगा।

तत्पश्चात् श्री मनोज कुमार, ग्राम- जरर द्वारा प्रश्न किया गया कि ग्राम जरर, तहसील- नरैनी का सबसे पिछड़ा गांव है, जिसकी आबादी 2400 से 2500 है, ग्रामवासियों को ही रोजगार दिया जाये, धूल के नियंत्रण हेतु जल का छिड़काव किया जाये ?

परामर्शी द्वारा अवगत कराया गया कि इस बात का ध्यान रखा जायेगा कि ग्राम जरर के निवासियों द्वारा ही कार्य लिया जाये। दक्षता के अनुसार ग्राम जरर के लोगों को ही प्राथमिकता के आधार पर कार्य दिया जायेगा।

तत्पश्चात् श्री संतस्वरूप, ग्राम- जरर द्वारा प्रश्न किया गया कि ग्राम जरर, तहसील- नरैनी में पट्टा संचालन के समय वाहनों के आवागमन से सड़क क्षतिग्रस्त हो जाती है जिसका रख-रखाव पट्टेधारक द्वारा किया जाये पट्टा संचालन के समय ग्राम वासियों द्वारा ही कार्य लिया जाये ?

परामर्शी द्वारा अवगत कराया गया कि खनन कार्य प्रारम्भ होने के उपरान्त सड़क का रख-रखाव पट्टेधारक द्वारा किया जायेगा, प्राथमिकता के आधार पर ग्रामवासियों को ही कार्य दिया जायेगा।

क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बोंदा, द्वारा दिशा निर्देश दिया गया कि खनन प्रारम्भ करने के पूर्व खनन में कम से कम 10 फिट ऊँचे 1000 पौधों का रोपड़ कर हरित पट्टिका का विकास किया जायेगा। खनन कार्य के उपरान्त 33 ग्रामवासियों को रोजगार उपलब्ध कराया जाये एवं ध्वनि एवं वायु प्रदूषण नियंत्रण हेतु समस्त व्यवस्थाएँ स्थापित की जाये।

तत्पश्चात् श्री नाजिर, पट्टाधारक प्रतिनिधि, द्वारा ग्रामवासियों को आश्वासन दिया गया कि सरकार द्वारा बनायी गयी नियमावली के अनुसार ही खनन संचालन का कार्य किया जायेगा एवं ग्रामवासियों द्वारा जो भी समस्याएँ बतायी गयी हैं उनका समय से निस्तारण किया जायेगा तथा मेरे द्वारा यह प्रयास किया जायेगा कि मेरे द्वारा खनन संचालन के समय ग्रामवासियों को किसी भी प्रकार की समस्या न हो तथा निकटतम ग्रामवासियों द्वारा कार्यदक्षता के अनुसार रोजगार उपलब्ध कराया जायेगा। वृक्षारोपण कराया जायेगा तथा सी0ई0आर0 के अंतर्गत ग्राम विकास के कार्य किये जायेंगे तथा पर्यावरण संरक्षण हेतु नियमानुसार कार्य किये जायेंगे एवं ड्राफ्ट इनवायरमेंटल इम्पैक्ट असेसमेंट एण्ड इनवायरमेंट मैनेजमेंट प्लान में प्रेषित की गयी प्रस्तावना में शर्तों का पूर्णतः अनुपालन किया जायेगा।

उपजिलाधिकारी महोदय द्वारा ग्रामवासियों को अवगत कराया गया कि गाटा नं0- 2451, खण्ड नं0- 01, क्षेत्रफल- 2.50 हे0 (25,000.00 घन मी0/वर्ष) खनन क्षेत्र की जो प्रस्तावना प्रस्तुत की गयी है उसमें यदि आपको कोई शिकायत या सुझाव है तो आप अपना पक्ष रख सकते हैं तथा साथ ही सी0ई0आर0 के

कोई एवं आवरण एवं मेजालय और अरकोर हाफ जाले
 कुल्मी संख्या - १५३३ दिनांक १५.०९.२००६ तथा मेजाले
 संख्या - २०६५ (ई) दिनांक ०१.१२.२००९ के आवरणों के अनुसार
 प्रस्तावित परिमाणों के पर्यावरणीय स्वीकृत नक्शे अनुसार
 एन्ड मिनेरल्स इल इलपी (पार्लर भी चन्द्रशेखर चोगसाम मुख्त
 रोनदमाल चोरसिया) के पक्ष में स्वीकृत गाल नं. २५५३३
 ०। ग्राम जरर तहसील नरेंजी जनपद बांदा उ०प्र० में स्थित २५५
 हेक्टेयर (२५०००.०० घन मी०/वर्ष) में अवयस्क खानों का
 गिन्नी बंड कोल्डर के खनन हेतु तहसील सुभागा नरेंजी में
 दिनांक ३.३.२०२१ को समय १२:३० बजे आयोजित किया जाये
 इसके पर्यावरणीय कोकसुनवाई में उपस्थित अधिकारी/कर्मचारी
 एवं ग्रामवासियों का विवरण निम्नवत है।

क्र.सं.	नाम एवं पद नाम	विभाग का नाम	सं.वा.सं.	हस्ताक्षर
1	सुनील चन्दिका जीवास्व	उपडिप्लोमिकारी नरेंजी		
2	श्री राजेश कुमार शर्मा	उ०प्र० कृषि विभाग		
3	श्रीमान डा० माधवी शर्मा	उ०प्र० कृषि विभाग		
4	जीतेन्द्र सिंह खान	रखत विकार	8५८७-869521	
5	रामदास, वैकानिक	उ०प्र० उ०प्र० विभाग		
6	नोबल अन्वर अलिम	उ०प्र० उ०प्र० विभाग	9651595973	
7	विभाग 10000	/	9044595473	
8	श्रीमान अहमद	Paramarsh (Liaison Consultant)	9096786222	
9	श्रीमान	Paramarsh (Liaison Consultant)	7052233005	
10	सं.वा.सं.	उ०प्र० कृषि विभाग	7309255111	
11	श्रीमान	जरर	7388107022	
12	श्रीमान	जरर	9454777388	
13	सं.वा.सं.	जरर	—	
14	श्रीमान	जरर	—	
15	श्रीमान	जरर	—	
16	सं.वा.सं.	जरर	—	
17	श्रीमान	जरर	—	
18	श्रीमान	जरर	7054539111	
19	श्रीमान	जरर	—	



CANCELLATION AND RETENDER NOTICE

This is to inform that the Request for Proposal for Implementation of Digital Library at District Library, Rambagh in Prayagraj City under Smart City Mission issued vide RFP No. 1256/PSCL/2020 dated 9th November 2020 has been cancelled and is re-tendered for short duration.

For more details, please visit the website at <http://www.etender.up.nic.in>.

Sanjeev Kumar Sinha
Mission Manager (Technical)
Prayagraj Smart City Limited

पत्रांक डी-1603/ अ.स.नं.अभि/2021 दिनांक- 20/01/2021

2137

MOTHER DAIRY
(A Unit of: Karnataka Co-operative Milk Producers' Federation Ltd.)
G.K.V.K. POST, YELAHANKA, BANGALORE-560065
e-mail: purchase@motherdairykmf.in
Tele. No. 080-22179005, Fax: 080-28462552

SHORT TERM TENDER NOTIFICATION

Mother Dairy is unit of KMF Bangalore is inviting Tenders for Supply of following items to Mother Dairy Store

A. IFT.NO.MD/PUR/ E-Proc T-179/2020-21 Date:15-01-2021
1. Supply on One Time Basis: 1) 10kg Tins for Packing Whole Milk Powder - 80,800 Nos 2) 7 Ply Corrugated Boxes for Packing 10kg WMP Tins with Upper & Lower Middle Partitions -40,400 Nos 3) Soldering of 10kg WMP Tins (Material+Labour) Job Work- 1 Job Pre-bid Meeting for Supply of Tins on 03-02-2021 at 11.00 am at Mother Dairy Board Room.

B. IFT.NO.MD/PUR/ E-Proc T-166 Call-2/2020-21 Date:22-01-2021
1. Supply on One Time Basis: 1) Personal Computers (on buy back policy)-30 Nos. The manufacturers, dealers or interested eligible tenderers are requested to participate on-line only.

For further details, Tender documents can be downloaded from the website <https://eproc.karnataka.gov.in> from 28-01-2021 and submitted on or before 11-02-2021 upto 17.00 hrs.

Sd/- Director,
Mother Dairy



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालय: 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं.-2,

इन्दिरा नगर, चित्ला रोड, बाँदा

पर्यावरणीय स्वीकृति हेतु आयोजित की जाने वाली लोक सुनवाई सूचना

सर्वसाधारण को सूचित किया जाता है कि पर्यावरणीय स्वीकृति हेतु लोक सुनवाई के सम्बन्ध में प्रस्ताव उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्राप्त हुए हैं जिससे सम्बन्धित लोक सुनवाई का आयोजन निम्नलिखित कार्यक्रम के अनुसार किया जाना प्रस्तावित है।

क्र. नं.	परियोजना एवं आवेदक का नाम	प्रोजेक्ट का नाम	परियोजना स्थल का पता	क्षेत्रफल	स्थान	दिनांक एवं समय
1.	मिलन पुर्जा मठना एण्ड मिनरल्स एनएलपी, पार्टनर श्री चन्द मोहन चौधरीका पुत्र श्री दीनदयाल चौधरीका, नि.-28 बुधमपुरी कालोनी, निपा नुगौली कांठिक, किनाचाड रोड, जनपद-लखनऊ, उ.प्र.।	अवयस्क खनिज खण्डा, गिट्टी एवं बोल्टा	गाटा नं.-24S1, खण्ड नं.-01 राम-नगर, खडौली-गौली, जनपद-बाँदा (उ.प्र.)	क्षेत्रफल 2.50 हे० क्षेत्र- 25,000.00 खण्डा/गिट्टी/बोल्टा	तहसील-नौली सभागार, जनपद-बाँदा	03.03.2021 12.30 बजे

बोर्ड द्वारा पर्यावरण वन मन्त्रालय भारत सरकार द्वारा जारी अधिसूचना संख्या-एस.ओ 1533 दिनांक 14-09-2006 यथा संशोधित-एस.ओ 3067 (ई) दिनांक 01-12-2009 के अनुपालन में उपरोक्त परियोजना की लोक सुनवाई उपरोक्त सूची में अंकित वर्णित स्थान, दिनांक एवं समय के अनुसार आयोजित की जायेगी। उक्त परियोजना की लोक सुनवाई हेतु जनता के सुझाव, विचार, टीका एवं टिप्पणियाँ आदि आमंत्रित किये जाते हैं। परियोजना से सम्बन्धित ई.आई.ए. एवं संक्षिप्त अभिलेख निम्नांकित कार्यालयों में उपलब्ध है।

- 1- जिलाधिकारी कार्यालय जनपद-बाँदा।
- 2- महा प्रबंधक जिला उद्योग केन्द्र, जनपद-बाँदा।
- 3- क्षेत्रीय कार्यालय उ.प्र. प्रदूषण नियंत्रण बोर्ड, 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं.-2, इन्दिरा नगर, चित्ला रोड, बाँदा।
- 4- उ.प्र. प्रदूषण नियंत्रण बोर्ड टी.सी.-12 चौ. विभूति खण्ड, गोमती नगर, लखनऊ।
- 5- कार्यालय जिला पंचायत, जनपद-बाँदा।
- 6- क्षेत्रीय कार्यालय मध्य क्षेत्र, पर्यावरण एवं वन मन्त्रालय भारत सरकार, पंचम तल केन्द्रीय भवन, सेक्टर-एच अलीगंज लखनऊ।

अतः समस्त सर्व साधारण को इस आम सूचना के माध्यम से सूचित किया जाता है कि उक्त प्रस्तावित अवयस्क खनिज खण्डा, गिट्टी एवं बोल्टा प्रोजेक्ट की पर्यावरणीय स्वीकृति से सम्बन्धित प्रकरण के निस्तारण हेतु उपरोक्त वर्णित स्थान, दिनांक एवं समय के अनुसार आयोजित लोक सुनवाई में उपस्थित होकर अपने आक्षेप/ सुझाव प्रस्तुत कर सकते हैं अथवा सुझाव एवं आपत्तियाँ आदि लिखित रूप से प्रकाशन की तिथि से 30 दिन के अन्दर प्रेषित कर सकते हैं।

हस्ता./-

क्षेत्रीय अधिकारी

Ref No. 2545/ प्रे.वि./ लोक सु./2021

Date 29/01/21

दि इन्डियन एक्सप्रेस

31/1/2021

Photographs of Mining Area Banda



Pic 1: Mining Area, Banda



Pic 2: Mining Area, Banda



Pic 3: Mining Area, Banda



Pic 4: Mining Area, Khand-7, Banda



Pic 5: Mining Area, Khand-7, Banda



Pic 6: Mining Area, Khand-7, Banda



Pic 7: Mining Area, Khand-2, Band



Pic 8: Mining Area, Khand-2, Banda



Pic 9: Mining Area, Khand-2, B anda



Pic 10: Mining Area, Khand, Banda



Pic 11: Mining Area, Khand, jsmit, Banda



Pic 12: Mining Area, Khand, jsmit, Banda



Pic 13: Mining Area Machines, Banda



Pic 14: Mining Area Machines, Banda



Pic 15: Mining Area Machines, Banda



Pic 16: Mining Area school near Machines, Banda

Pic 17: Mining Area crematorium near Machines,
BandaPic 18: Mining Area crematorium near Machines,
Banda

 A photograph of a mining area with a large, exposed reddish-brown earth bank and some sparse vegetation. A small white sign with black text is visible in the bottom right corner.	 A photograph showing several people standing on a dirt path in a mining area. In the background, there are hills and a large earthen structure. A small white sign with black text is visible in the bottom right corner.
 A photograph of a dirt road or path leading through a mining area with exposed earth banks and some trees. A small white sign with black text is visible in the bottom right corner.	 A photograph of a mining area with a large earthen structure and several people standing nearby. A small white sign with black text is visible in the bottom right corner.
 A photograph of a mining area with a dirt path, some trees, and a yellow sign in the background. A small white sign with black text is visible in the bottom right corner.	 A photograph of a mining area with a dirt path, trees, and a yellow sign. A person is standing in the foreground on the right. A small white sign with black text is visible in the bottom right corner.



Pic 25: Mining Area Shivarpan, Jarur, Banda



Pic 26: Mining Area Atharv, Jarur, Banda



Pic 27: Mining Area Atharv, Jarur, Banda



Pic 28: Mining Area Atharv, Jarur, Banda



Pic 29: Mining Area houses, Jarur, Banda



Pic 30: Mining Area Atharv, Jarur, Banda

 A photograph showing a mining area with a large, exposed rock face. The rock is reddish-brown and appears to be part of a larger geological formation. There is some vegetation on the top of the hill. A small white tag with text is visible in the bottom right corner of the image.	 A photograph showing a mining area with a large, exposed rock face. Several people are standing in the foreground, looking towards the rock face. The rock is reddish-brown and appears to be part of a larger geological formation. A small white tag with text is visible in the bottom right corner of the image.
Pic 31: Mining Area dish ent, Jarur, Banda	Pic 32: Mining Area dish ent, Jarur, Banda